

Eleventh Series, Vol. VII, No. 13

Monday, December 9, 1996

Agrahayana 18, 1918 (Saka)

# **LOK SABHA DEBATES (English Version)**

**Third Session  
(Eleventh Lok Sabha)**



*(Vol. VII contains Nos. 11 to 20)*

**LOK SABHA SECRETARIAT  
NEW DELHI**

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CORRIGENDA TO LOK SABHA DEBATES  
(English Version)

Monday, December 9, 1996/Agraharia 18, 1918 (Saka)

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<u>Col.Line</u>	<u>For</u>	<u>Read</u>
76/25	62.00	62.98
76/27	130.00	190.00
83/10 (from below)	2321 SHRI VIRENDRA KUMAR SINGH	SHRI VIRENDRA KUMAR SINGH
113/21	SHRI BACHI SINGH RAWAT 'BACNDA'	SHRI BACHI SINGH RAWAT 'BACHDA'
155/16 (from below)	Prof.R.J.KURIEN	Prof.P.J.KURIEN
219/1(from below)	10.32	10.22
255/11	Promotions in TRCC	Promotions in IRCC
301/25	(Krimganj)	(Karimganj)

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# LOK SABHA DEBATES

## LOK SABHA

Monday, December 9, 1996/Agrahayana 18,  
1918 (Saka)

(The Lok Sabha met at Fourteen of the Clock)

[MR. SPEAKER in the Chair]

[English]

SHRI JASWANT SINGH (Chittorgarh) : Mr. Speaker, Sir, will there be a Question Hour today?

MR. SPEAKER : Yes.

[Translation]

KUMARI UMA BHARTI (Khajuraho) : What is your decision in regard to my proposal?...*(Interruptions)*

MR. SPEAKER : We shall see it in zero hour.

### ORAL ANSWERS TO QUESTIONS

#### Family Planning Programmes

\*241. SHRI RAJENDRA AGNIHOTRI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the details of family planning programmes

undertaken at village level during 1995-96 to create a sense of awareness among rural masses;

(b) the expenditure incurred on the family planning programmes in each State during 1995-96; and

(c) the progress made in bringing down the birth rate during the said period?

[English]

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) Immunisation of infants, provision of mother and child health care, postpartum services, training of medical and para medical staff, services for family planning methods and information, education and communication are the main schemes of Department of Family Welfare.

(b) A statement indicating State-wise release of funds is laid on the table of the Sabha

(c) Birth Rate has declined from 41.7 (1951-61) to 28.3 according to S.R.S. 1995 (provisional). "

### STATEMENT

S No.	States/UTs	Funds made available to States through State Govt. Budget	Funds made available to State Govts. under Central provision	Total (Rs. in lakhs)
1	2	3	4	5
1.	Andhra Pradesh	13117.18	532.33	13649.51
2.	Assam	4007.94	112.85	4120.79
3.	Bihar	11898.21	430.43	12328.64
4.	Gujarat	5535.01	847.99	6383.00
5.	Haryana	3084.78	285.43	3370.21
6.	Himachal Pradesh	1963.62	101.19	2064.81
7.	J & K	1499.28	75.58	1574.84
8.	Karnataka	7556.71	328.75	7885.46
9.	Kerala	3465.11	223.12	3688.23
10.	Madhya Pradesh	10118.63	1669.11	11787.74
11.	Maharashtra	12710.23	959.36	13669.59
12.	Manipur	723.83	46.36	770.19
13.	Meghalaya	385.58	26.73	412.31
14.	Nagaland	336.79	33.54	370.33
15.	Orissa	4364.97	421.87	4786.84
16.	Punjab	2989.22	531.15	3520.37

	1	2	3	4	5
S 17.	Rajasthan		9412.13	531.98	9944.11
18.	Sikkim		451.90	17.12	469.02
19.	Tamil Nadu		11533.23	545.40	12078.63
20.	Tripura		721.16	31.36	752.52
21.	Uttar Pradesh		21116.27	3761.77*	24878.04
22.	West Bengal		8188.18	339.52	8527.70
23.	Arunachal Pradesh		250.46	59.07	309.53
24.	Goa		169.12	15.94	185.06
25.	Mizoram		241.81	16.08	257.89
26.	Pondicherry		172.32	10.61	182.93
27.	Delhi		1862.15	198.17	2060.32
28.	A & N Island		77.84	8.73	86.57
29.	Chandigarh		117.35	17.14	134.49
30.	D & N Haveli		25.77	5.44	31.21
31.	Lakshadweep		11.50	3.62	15.12
32.	Daman & Diu		28.66	9.80	38.46
			138136.92	12197.54	150334.46

\* This includes funds provided to SIFPSA

[Translation]

SHRI RAJENDRA AGNIHOTRI : Mr. Speaker, Sir, it is an important programme of the Government to create awareness among the rural people about the family planning, but it is clear from the answer given by the hon'ble Minister to my question that the Government is not worried about this. In my constituency the landless farmers and poor labourers were promised of land as an incentive to adopt family planning measures and to make this programme a success, but I am sure that they have not been given lease of land and they are keeping at the doors of the concerned officers. They are coming to us also but the promise has not yet been fulfilled. Whether the hon'ble Minister would like to state as to what extent this programme is being implemented at the grassroot level or is this only on papers? Therefore, I would like to know whether the Government has made an inquiry about the implementation of this programme; if so what is the report in this regard and if not, whether a time bound programme about conducting an inquiry will be declared?

SHRI YOGINDER K. ALAGH : Mr. Speaker, Sir, who has made a promise of giving land under the Family Planning Programmes? It is only a scheme in U.P. which is being implemented by the State Government with International assistance.

[English]

To the best of my knowledge, the incentives for the family planning scheme do not include giving land to tiller.

However, since the hon. Member is referring to a scheme which is being implemented by a State Government and is referring to a special question, I can always try and check up from the State Government whether such a provision is there.

[Translation]

The figures given by me show that our birth rate has declined significantly.

SHRI RAJENDRA AGNIHOTRI : Mr. Speaker, Sir, I have not got answer to my question.

SHRI YOGINDER K. ALAGH : I am replying to your first question and your second question was that our target...(Interruptions)

SHRI RAJENDRA AGNIHOTRI : Mr. Speaker, Sir, I have clearly asked the hon'ble Minister that the incentive of giving lease of 4 acre land to the poor in my constituency who adopt family planning has not been implemented. I would like to know whether you will inquire into the fact and if so, what are the other programmes to be implemented? Please give details of your time-bound programme in this regard.

SHRI YOGINDER K. ALAGH : I am repeating my answer. This scheme is being implemented in U.P. at regional level and normally there is no scheme to give land on lease under Family Planning Programme.

SHRI RAJENDRA AGNIHOTRI : It is there as an incentive.

SHRI YOGINDER K. ALAGH : If this scheme has been declared by someone at the regional level in the State or in your constituency, then I shall get it enquired and let you know. Secondly, you have mentioned that we are not successful in our Family Planning Programme. To some extent it is true. But we had said that the birth-rate would come from 2.1 to 1.8 during the Eighth Five Year Plan. At present it is 1.93. You are right that we could not achieve the target fixed for 1996-97. I mean that our death rate is declining more in comparison to our birth-rate. We have already achieved the target of .9 of death rate.

SHRI RAJENDRA AGNIHOTRI : Tell us the reasons thereof and conduct an inquiry in this regard.

SHRI YOGINDER K. ALAGH : We conduct investigation on these programmes in three ways. First of all a rapid survey is conducted. Secondly, a technical evaluation is made and thirdly there is a monthly monitoring activity. I can give this report to you I am happy that you have asked this question to me.

SHRI RAJENDRA AGNIHOTRI : When will you present this report?

[English]

MR. SPEAKER : We have to go to other questions also.

SHRI YOGINDER K. ALAGH : Sir, we can give these monitoring reports to him and we would like to have his advice on them.

[Translation]

SHRI RAJENDRA AGNIHOTRI : My second question was as to what was the Government's target for 1955-56 for bringing down the birth-rate? I can say with full confidence that the figures given by you in this regard are wrong. I would like to know about the effective steps likely to be taken by you to achieve this target?

SHRI YOGINDER K. ALAGH : If you go through the Eighth Five Year Plan...*(Interruptions)*...

SHRI RAJENDRA AGNIHOTRI : I am talking of 1955-56.

SHRI YOGINDER K. ALAGH : It is not feasible to talk of 1955-56 at this moment...*(Interruptions)*...

SHRI RAJENDRA AGNIHOTRI : No I am talking of 1995-96...*(Interruptions)* I have corrected.

SHRI YOGINDER K. ALAGH : It was projected in the Eighth Five Year Plan that by March 1996 the population would have increased at the rate of 1.81 per cent.

SHRI RAJENDRA AGNIHOTRI : What was your target?

SHRI YOGINDER K. ALAGH : Just now I will tell you about the target...*(Interruptions)* The rate of increase

was 1.93 per cent in 1995 while it was more than 2 percent in 1991. So far as the fixing of the target, we had constituted high level expert committee under the chairmanship of an eminent scientist, Prof M.S. Swaminathan. He advised us not to fix target for the areas where women have not been provided full facilities because local officers harass them. He said that the process of family planning programme should be based on their participation. Educate people and make efforts for their participation. At present the officials of department of family planning do not fix targets in this programme. Therefore, projections are made by the Planning Commission. As I said, we have not been able to achieve full projection. Therefore, the projection for the year 2000 will have to be increased slightly. The birth rate has decreased since 1991 and we have already achieved the target pertaining to death-rate. Increase in the growth-rate is partly on account of the fact that we have achieved the target containing the death rate to 9 per thousand. But it did not decrease as per the projections made in Eighth Five Year Plan.

VAIDYA DAU DAYAL JOSHI : Mr. Speaker, Sir, it has been said that allopathy is a total failure. That is why the Government has purchased two and half crore pills of 'August-64'-an Ayurvedic medicine this year for control of Malaria. Likewise, there is no other medicine for family planning except Mala-D oral pills and that too is not hundred per cent successful. Therefore an Ayurvedic medicine named *Piplayadi Yog* has been formulated which is 94 per cent successful. I would like to know from the hon. Minister whether he would issue an order to use this medicine.

A pichchhu named 'Nimbadi Tail' has been prepared in Ayurvedic. Is the department of Family Planning ready to accept these two formula and also ready to concede that there is no effective medicine in allopathy?

SHRI YOGINDER K. ALAGH : Mr. Speaker, Sir, a very successful programme on contraceptive research is going on. Clinical trials of Neem (Margose) are also being undertaken in National Institute of Immunology and many other programmes are also being undertaken. Since the hon. Member has said about Ayurvedic drugs, I shall tell him, if he so desires.

VAIDYA DAU DAYAL JOSHI : Please tell something about Piplayadi Yog having 94 per cent positive result...*(Interruptions)*.

SHRI YOGINDER K. ALAGH : I shall collect information about its results. I shall also advise the hon. Minister of Science and Technology to get information about its result because research is being conducted on Ayurvedic drugs in his Ministry also. Once he had told you about a memory plus drug. I shall ask him to get information about it.

KUMARI UMA BHARATI : Mr. Speaker, Sir, I through you, have to ask three small questions in three sentences which are parts of my question. Everybody

acknowledges the fact that the population is the greatest problem of this country. We have not been able to solve the problem of population due to minoritism and our appeasing policy. Keeping all these aside, I am going to ask three questions in three sentences. Whether the Government propose to enact strict laws to contain population on the pattern of China? Secondly the assurance for providing land was given not only in Uttar Pradesh as Rajendra ji, has said but it was given in Madhya Pradesh also. Thirdly, at many places wives of those who had already undergone vasectomy operation, had babies and they had to face a very embarrassing situation. Is the hon. Minister aware of lakhs of such cases in Madhya Pradesh?

**SHRI YOGINDER K. ALAGH :** Mr. Speaker, Sir, last week, I had tabled before you the draft statement of population policy of India. I would welcome as many suggestions from hon. Members as they wish to extend in this regard. You rightly said that unanimous approach for the entire country is very necessary.

**KUMARI UMA BHARATI :** Please, go through the laws of China.

**SHRI YOGINDER K. ALAGH :** I am talking about China only but we are opposed to use force or coercive laws. Our effort under our family planning programme is to involve our society, our village Panchayats, non-Governmental organisations and political parties so that it may take a form of national movement. The Government of China is also changing its programme to certain extent. They are also not giving thrust on force in implementation of these programmes and we also do not consider force to be a good measure. Some experts are of the opinion that when we put much thrust on coercive measures, then rate of male sterilisation reduced. Therefore, we want that this programme should be implemented by educating people, by providing them all sorts of information through media and communication and in coordination with Panchayat institutions and people.

**KUMARI UMA BHARATI :** Two very important points have been left in this speech. Promises were also made in Madhya Pradesh to provide land and vasectomy operation failed there in a large number due to which women had to face embarrassing situation in their society, family and in Mohallas. Have such cases been reported to you? If not, I shall bring such cases to your notice. What will be your course of action in such cases, this is what I had asked you.

**SHRI YOGINDER K. ALAGH :** As regards the issue of land, I have not heard anything in this regard so far and...*(Interruptions)*

**SHRI RAJENDRA AGNIHOTRI :** You are also from Uttar Pradesh. You are not an outsider and you have got all the information. So please tell us.

**SHRI YOGINDER K. ALAGH :** My Department maintains that it has no such information about the

promise of land having been made, even then we will enquire from Madhya Pradesh Government.

*[English]*

I will only check that.

*[Translation]*

**KUMARI UMA BHARATI :** Please tell us about the operations that have turned out to be unsuccessful...*(Interruptions)*

*[English]*

**MR. SPEAKER :** You can check up and inform the hon. Members.

*[English]*

### Diagnostic Tests

+

\*242. **SHRI HANNAN MOLLAH :**

**SHRI UDDHAB BARMAN :**

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Safdarjung and other hospitals under control of the Government have been referring patients elsewhere to get sophisticated tests conducted for diagnosis of the diseases;

(b) whether diagnostic tests are not being conducted by Department of Laboratory Medicine of Safdarjung and other Government hospitals;

(c) if so, the reasons therefor;

(d) whether testing kits for a large number of diagnostic examinations costing thousands of rupees are being ordered by these hospitals; and

(e) if so, the details thereof including the probable utilisation of those testing kits in those hospitals?

**THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) :** (a) to (e). A statement is laid on the table of the Sabha.

### STATEMENT

(a) A majority of the diagnostic tests are done in Government hospitals. However, in respect of certain sophisticated tests such as MRI, Rapid diagnosis of meningitis, hepatitis, torch complex, thyroid scanning etc. for which facilities are not available in the Government hospitals, patients are referred to other hospitals/institutions to get the tests done.

(b) Department of Laboratory Medicine of Safdarjung Hospital is conducting tests. On an average about

35,000 tests are done per month. Similarly, other hospitals are also conducting a wide variety of diagnostic tests.

(c) Does not arise.

(d) and (e). Diagnostic kits are being procured for quick tests based on ELISA technique viz. for detection of AIDS, autoanalyser for quick laboratory diagnosis of various serious ailments, blood-gas analyser etc. The utilisation is monitored and is generally in keeping with the requirements proposed by the individual departments.

SHRI HANNAN MOLLAH : Mr. Speaker, Sir, the statement is just a usual denial by the Government of the existing irregularities and the difficulties faced by the people. There are wide reports in the newspapers to this effect. Whenever you go to the hospital with your patient, you will also have the same experience. You know that earlier, the clinical test was less. Earlier, doctors used to treat the patients by their own experience. But now every doctor, for everything, asks for the report of a diagnostic test. The cost of the test is increasing leaps and bounds. It is going beyond the capacity of the common people every time. Further, the private organisations are spreaded around the hospitals everywhere and they are taking advantage of the situation. They even exploit the people to a great extent. It is further reported that in the hospitals of the capital city of Delhi, even equipment worth lakhs of rupees is not used for conducting the test. But the doctors ask the patient to go and have the tests done outside. Maybe, they get some commission from those private institutions. So, I would like to know whether the Government is aware of such facts and if so what action the Government has taken in such cases.

SHRI YOGINDER K. ALAGH : Mr. Speaker, Sir, a very large number of tests in the Government of India's hospitals are done free. In fact, in the Safdarjung Hospital, in the last year, 18.9 lakh tests were done. In the Lab Medicine and Biochemistry Departments, 8.36 lakh tests were done. However, the hon. Member is right that in a certain number of tests like ECG or Cat Scan, a modest fee is charged. It is Rs. 100 for most of the tests. But for a Cat Scan, it is Rs. 500 for the test. But even there, the Medical Superintendent of the Hospital has the power to waive it in deserving cases.

I would share the Members' concern that very poor people do go there to get certain tests done. So, the Medical Superintendent should in such cases, waive it. A sick person should not be allowed to go out of a Government Hospital simply because he or she does not have money. If there are any specific charges of doctors engaging in irregularities, if the hon. Member gives the details to me, I will certainly get them looked into because it will be very wrong for a doctor to advise the patient like that. It is against the medical ethics to refer a person to some other laboratory if he makes money. If there are any specific cases, I would request

the Member to bring them to our attention. I would like that to be examined.

SHRI HANNAN MOLLAH : In the *Statesman*, there is a Report that the Reporter had done some inquiries in the Safdarjung Hospital. The point is that they purchase kits for the diagnosis of certain diseases. I would like to know whether it is a fact that kits for 35 tests - such as detection of Carcinoma and makers of malignancy like Alfa Feto Protein, CA 15-3, CA 15-9 and CA 125 are procured and in spite of that whether those tests are not conducted in the hospitals.

In the report those tests are mentioned. I would like to know whether the Government is aware of it or whether the Government will enquire into such things and bring guilty people to book.

SHRI YOGINDER K. ALAGH : Since this is a specific charge, I will get it examined.

KUMARI MAMATA BANERJEE : You please examine the matter as this matter is related to Shri Rubindra Bandopadhyay.

MR. SPEAKER : Mamataji, I have not given you permission.

SHRI UDDHAB BARMAN : In the reply the Minister has said that facilities for sophisticated tests such as MRI, Rapid Diagnosis of Meningitis, hepatitis, thyroid scanning etc., are not available even in premier hospitals such as Safdarjung and other Government hospitals. It is seen that the costs of medical care and tests are increasing. I would like to know whether the Minister would arrange for such tests in the hospitals and for that whether the Government is going to take necessary steps in this regard. Even in Delhi, such facilities are lacking in premier hospitals like Safdarjung Hospital. I come from North-East and medical facilities are practically limited there even in Government hospitals. In view of all this, I would like to know whether the Government will arrange for an easy test facility in the hospitals and whether necessary equipment will be supplied to all Government hospitals so that common people get better access to medical facilities.

SHRI YOGINDER K. ALAGH : It is because of reasons of this kind that some modest fees have been charged for some special tests. As I said, there are provisions available with the Medical Superintendent to waive this fee in modest cases. However, we will certainly, in the Ninth Plan, propose to the Planning Commission that the testing facilities in the hospitals are suitably strengthened. In fact, this is being worked upon.

SHRI RUPCHAND PAL : May I know from the hon. Minister whether the Government have taken a decision to allow people, covered under the CGHS, to have access to the treatment facilities in the private hospitals in the four metropolitan cities in India? If so, what are the reasons for such a decision?

SHRI YOGINDER K. ALAGH : I do know that in view of the limited facilities in Government hospitals or in identified hospitals outside the Government sector, the CGHS card holders are given the facility for taking specified treatment which are reimbursed according to well-established rates.

SHRI RUPCHAND PAL : My question was different. It was : Has it been decided by the Government that the CGHS card holders will be entitled to private treatment facilities in the four metropolitan cities? That was a decision.

[Translation]

PROF. OM PAL SINGH 'NIDAR' : Mr. Speaker, Sir, Hon'ble Minister has told us about the facilities available in metropolitan cities but 80 percent people reside in villages, hence I would like to ask the Minister whether any centre has been set up for conducting tests for them. Secondly, the Minister has expressed his views about Delhi hospitals but in Uttar Pradesh, not a single hospital is free from irregularities which are on the rise everywhere. The Doctors have not visited the Dispensaries for three years. I would like to know from the Hon'ble Minister whether he will look into it and punish the guilty.

SHRI YOGINDER K. ALAGH : Mr. Speaker, Sir, apart from Delhi, in Pune, Hyderabad and Calcutta.

[English]

and as I mentioned about the metropolitan cities, some of the private hospitals have been recognised under CGHS.

[Translation]

As per the set up available in the rural areas, the cases for testing all referred to District level referral hospitals. There are no facilities for advanced testing in Primary Health centres or at village level.

PROF. OM PAL SINGH 'NIDAR' : The Doctors never visit the District hospitals. At times, there is no power and sometimes the equipment is out of order. I would like to know about the provisions made in this regard.

SHRI YOGINDER K. ALAGH : Mr. Speaker, Sir, we try to monitor it and send information to the State Governments in this regard. Particularly in the case of Centrally Sponsored schemes, whenever we come to know about the non-availability of doctors or medicines in hospitals, we try to solve the problem. A scheme for providing State level health system and for increasing facilities in hospitals is there which at present is being implemented in Andhra Pradesh, Bengal, Punjab and Karnataka.

[English]

KUMARI MAMATA BANERJEE : Sir, I am very grateful that you have allowed me this question.

You will appreciate that there are Central Government hospitals in Delhi, Punjab and other State of the country but in the North-Eastern and Eastern Regions, there is no Central Government hospital. There is no facility available for diagnostic tests. In the State Government hospitals there, even Gelusil is not available for the poor people.

For treatment, they have to come from Assam, Meghalaya, Arunachal Pradesh, Mizoram, Tripura via Calcutta to Chennai or Delhi. So, it is very much expensive for the patients from these Seven-Sister States especially for kidney transplantation and surgery.

Therefore, may I request the hon. Minister to look into this matter and set up immediately Central Government hospitals along with all the infrastructures in the North-Eastern and Eastern regions where the facility of the Central Government hospital is not available?

SHRI YOGINDER K. ALAGH : Sir, as the hon. Member knows, both in the North-East and the East, we have some very old and some very good hospitals, for example, at Jorhat, and Dibrugarh which have long traditions from decades. But if there is any review that is required of these facilities...

KUMARI MAMATA BANERJEE : Of course, it is required. Nothing is available there. No equipment is available there.

SHRI YOGINDER K. ALAGH : As the hon. Member knows that at Shillong an Institute of Post Graduate Studies and Research is being set up by the Central Government.

KUMARI MAMATA BANERJEE : It is only one but there are Seven Sister States.

[Translation]

### Leprosy Eradication Centre

+  
\*243. SHRI SHIVRAJ SINGH :  
SHRI N.J. RATHWA :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the details of leprosy eradication Centres functioning in various States, particularly in the Adivasi, Tribal, Rural and Backward areas in Gujarat till date;

(b) the number of such centres opened during the year 1995-96;

(c) the amount of assistance provided to these centres by the Union Government during the aforesaid period Statewise and yearwise, separately;

(d) the number of leprosy patients benefited during the above period; and

(e) the details of achievements made in this regard so far particularly in Gujarat?

[English]

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) to (e). A statement is laid on the table of the Sabha.

### STATEMENT

(a) The following centres are functioning under the National Leprosy Eradication Programme :-

	Number
1. Leprosy Control Unit/ Modified Control Units	780
2. Urban Leprosy Centres	906
3. Survey, Education and Treatment Centres	5747
4. Temporary Hospitalisation Wards	289
5. Mobile Leprosy Treatment Units	350

The Leprosy eradication Centres in Adivasi, Tribal, Rural and Backward areas of Gujarat are as under :-

Unit	Rural Areas	Tribal Areas
Leprosy Control Units/Modified Leprosy Control Units	11	10
Temporary Hospitalisation Wards	2	5
Survey, Education and Training Centres	200	141

(b) Nil

(c) The amount of cash assistance provided by Union Government during 1995-96 State-wise is enclosed as annexure.

In addition, anti-leprosy drugs have been supplied to all the States as per requirements. Funds have been released to District Leprosy Societies.

(d) and (e). The number of leprosy patients cured during 1995-96 is 6,13,141 in the country which includes 10748 patients cured in Gujarat.

### ANNEXURE

National Leprosy Eradication Programme Release of Central Assistance during 1995-96

(Rs. in lakhs)

S.No.	State/UT	Release 1995-96
1	2	3
1.	Andhra Pradesh	195.50
2.	Arunachal Pradesh	18.50

1	2	3
3.	Assam	20.00
4.	Bihar	111.50
5.	Goa	0.44
6.	Gujarat	16.00
7.	Haryana	7.00
8.	Himachal Pradesh	7.00
9.	Jammu & Kashmir	4.45
10.	Karnataka	103.00
11.	Kerala	76.00
12.	Madhya Pradesh	129.75
13.	Maharashtra	16.00
14.	Manipur	5.50
15.	Meghalaya	7.93
16.	Mizoram	18.00
17.	Nagaland	7.00
18.	Orissa	158.75
19.	Punjab	21.00
20.	Rajasthan	29.00
21.	Sikkim	20.00
22.	Tamil Nadu	114.00
23.	Tripura	19.00
24.	Uttar Pradesh	182.62
25.	West Bengal	95.00
26.	A & N Islands	7.00
27.	Chandigarh	0.50
28.	D & N Haveli	1.00
29.	Daman & Diu	3.00
30.	Delhi	0.50
31.	Lakshadweep	2.00
32.	Pondicherry	2.50
Sub-total		1399.44
Central Sector		2312.96
Grand Total		3712.40

[Translation]

SHRI SHIVRAJ SINGH : Mr. Speaker, Sir, Hon'ble Minister has stated in his reply that 34 crore rupees have been spent under Leprosy Eradication Programme in 1995, however, even now we find leprosy patients going around with a begging bowl in hands and living in a very bad condition in cities and in villages also. Especially in rural areas, they are seen with hatred.

I would like to know from the Hon'ble Minister whether the Government have made any arrangements

for identifying the leprosy patients in rural areas, treating them and taking them to leprosy cure centres. Mr. Speaker, Sir just as we administer a dosage of medicine to children under the Pulse Polio programme in order to prevent the possibility of their contracting the disease of polio, whether any research has been conducted to administer a dose of medicine to children in childhood itself in order to prevent the possibility of occurrence of leprosy in future? Whether the Government have any proposal to provide some such cure?

[English]

SHRI YOGINDER K. ALAGH : As the hon. Member knows, for leprosy we have district level programmes. In fact, the MDT treatment is very effective and there has been a fairly substantial reduction in the impact of leprosy... (Interruptions) The hon. Member knows that even ten years ago as the Chairman, BICP, I had examined this programme. I have some understanding of it. When I say these medicines work, I have even priced them.

It is a fact that the incidence of leprosy has gone down in a very big way in India. We do have district level programmes and voluntary organisations are also involved. My impression is, more than 250 voluntary organisations are involved. Surveillance and detection of leprosy in the high endemic areas are also a function of this programme. My submission to the hon. Member is, we are well on the way of making very substantial progress in this programmes, so that towards the end of this century we will be able to conquer this disease. But, if there are specific suggestions, they may be made. For example, I know that hon. Member comes from my State, Gujarat. There are districts in the State where this problem has been endemic. But my impression is that even in these districts some progress has been made.

[Translation]

SHRI SHIVRAJ SINGH : Hon'ble Mr. Speaker, Sir, more than 129 lakh rupees have been spent for eradication of leprosy in Madhya Pradesh in 1995-96. I would like to know from the Hon'ble Minister whether this money has been spent by the voluntary organisations or whether the Government itself has borne the expenditure incurred in these centres and also which are the places and centres for which expenditure was incurred?

SHRI YOGINDER K. ALAGH : Mostly the district level centres fall under the charge of Collector and they have got autonomy.

[English]

But it is a Government Sponsored programme.

[Translation]

So funds mostly come from Government sources.

SHRIMATI BHAVNABEN DEVRAJ BHAI CHIKHALIA : Hon'ble Mr. Speaker, Sir, through you, I would like to submit that the hon'ble Minister has stated in his reply that 10,748 patients have been cured in Gujarat and 6,13,141 patients have been cured throughout the country. I would like to know from the Hon'ble Minister the total number of patients in Gujarat, out of which 10,748 patients are stated to have been cured. Secondly the population of Gujarat is four crore. It has been stated that there are only two permanent hospital wards in rural areas, so whether it is proposed to set up more such wards in rural areas?

SHRI YOGINDER K. ALAGH : In rural areas, there are two L.C.U.s. in Walsad and one unit each in Surat, Bharuch, Panchmahal and Junagarh. Then there is one M.L.C.U in Panchmahal, one unit in Banatkheda and one each in Mehsana and Bhavnagar. It is only the temporary hospitalisation wards which are two in number in rural areas otherwise there are a number of leprosy centres in Gujarat.

DR. GIRIJA VIYAS : Hon'ble Mr. Speaker, Sir, so long as the rehabilitation of leprosy patients is not undertaken, the leprosy eradication programme will remain incomplete. The patients have only one query when they go to hospitals as to where would they stand after being cured?

I, through you, would like to know from the hon. Minister whether the Government in consultation with different Ministries propose to chalk out any plan for their rehabilitation; if so, the salient features thereof and if not, the reasons therefor?

SHRI YOGINDER K. ALAGH : In this programme, specially the voluntary organisations, Charitable missions and non Governmental organisations participate. We have 240 such organisations which are engaged in such works, but as the hon. Member has suggested that besides rehabilitation programmes, the programme for social acceptance should also be implemented and if any special grant is needed for the purpose, the Government may consider it. This programme envisages early detection and cure of disease, and rehabilitation.

[English]

It is for detection, early cure and rehabilitation.

SHRI BASU DEB ACHARIA : Is the Government aware that the incidence of leprosy is increasing even in the districts where there is the multidrug treatment programme? If so, what steps does the Government propose to take to contain the increase of incidence of leprosy? The Swaminathan Committee had recommended steps for the eradication of leprosy by 2000 A.D. Has the Government implemented the recommendations of the Swaminathan Committee in regard to the eradication of leprosy in our country?

SHRI YOGINDER K. ALAGH : According to the information that we have - I have some data with me - the estimated number of cases and the cases on record are definitely going down. But if there is a particular piece of information which the hon. Member ... (Interruptions)

SHRI BASU DEV ACHARIA : Is my district, Purulia... (Interruptions)

SHRI YOGINDER K. ALAGH : In Bengal, according to the information that we have - I do not have the district-wise figures right now - the estimated number of cases in 1981 was 4.3 lakhs and the cases on record now are less than 60,000 but if there is a particular district where there is a worsening situation, I would like to be informed so that we can take appropriate steps. We will check up the data on Purulia.

Regarding the major recommendations of the Swaminathan Committee for the elimination of leprosy by the year 2000 A.D., my submission for the consideration of the House is that it is within reach. We had 39 lakh cases in 1981 and we are now talking of around 5.5 lakh cases. It should be possible to make substantial progress because now the infrastructure is there, particularly in the endemic districts. I would submit that - as hon. Members know - if there was any shortfall in this, I would have stated it very clearly. But on diphtheria, on polio and on leprosy, we are making significant advances and we should encourage our field staff to go in for final solutions now. If there are specific suggestions, we would welcome them.

[Translation]

### Compulsory and Free Primary Education

\*244. SHRI SHATRUGHAN PRASAD SINGH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the scheme envisaged by the Government to fulfil the constitutional obligations of compulsory and free primary education;

(b) the details of grants provided for various schemes such as Mid-day meal, Operation Blackboard

and other educational schemes etc., State-wise and scheme-wise; and

(c) the extent to which these schemes have proved useful?

[English]

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMALI) : (a) to (c). A statement is laid on the Table of the Sabha.

### STATEMENT

(a) In pursuance of Article 45 of the Directive Principles of the Constitution, 14 States and 4 Union Territories have enacted legislations for making primary education compulsory. Most States have exempted all children in primary schools from payment of tuition fees. In addition, Government is working out the modalities of making elementary education a fundamental right under the Constitution.

(b) State-wise and scheme-wise details of grants provided in 1995-96 under Centrally Sponsored Schemes of Operation Blackboard, Non-Formal Education and DPEP are given in *Annexure*. Under the National Programme of Nutritional Support to Primary Education, commonly known as Mid-Day Meal Scheme, States are provided foodgrains through the Food Corporation of India and no grants are released to them directly. This Department provided an amount of Rs. 441.21 crore to FCI for this purpose in 1995-96.

(c) These Centrally sponsored schemes have augmented the efforts of State Governments to achieve Universalisation of Elementary Education by improving infrastructure of primary schools, converting single teacher primary schools to dual teacher schools and providing necessary teaching learning materials under Operation Blackboard; opportunities for non-formal education to approximately 70 lakh children in 6-14 age group and nutritional supplement to 5.54 crore primary school children in 4426 Blocks. DPEP seeks to revitalise the primary education system in selected districts through integrated planning and decentralised implementation.

### ANNEXURE

State-wise details of Grants released under schemes of Elementary Education in the Year 1995-96

				(Rs. in lakhs)	
S.No.	State Government/ Union Territory	Operation Blackboard (1995-96)	N.F.E. (1995-96)	DPEP (1995-96)	
1	2	3	4	5	
1.	Andhra Pradesh	2025.00	885.92		
2.	Arunachal Pradesh	109.57	7.84		

1	2	3	4	5
3.	Assam	3250.00	778.71	1929.18
4.	Bihar	1939.04	3154.79	-
5.	Goa	55.03	-	-
6.	Gujarat	1696.60	100.27	-
7.	Haryana	25.52	49.83	1560.95
8.	Himachal Pradesh	813.02	16.17	-
9.	Jammu & Kashmir	1355.86	99.86	-
10.	Karnataka	1381.10	19.53	2214.91
11.	Kerala	767.48	-	1901.85
12.	Madhya Pradesh	96.66	2506.99	6718.65
13.	Maharashtra	5559.72	128.05	2929.92
14.	Manipur	-	183.34	-
15.	Meghalaya	897.39	-	-
16.	Mizoram	20.72	9.03	-
17.	Nagaland	184.50	-	-
18.	Orissa	3899.57	1900.31	-
19.	Punjab	-	-	-
20.	Rajasthan	2591	1152.99	-
21.	Sikkim	-	-	-
22.	Tamil Nadu	-	189.33	2138.65
23.	Tripura	27.78	-	-
24.	Uttar Pradesh	-	4039.45	-
25.	West Bengal	-	59.64	-
26.	A & N Islands	-	-	-
27.	Chandigarh	-	3.52	-
28.	D & N Haveli	-	3.17	-
29.	Daman & Diu	-	-	-
30.	Delhi	76.44	49.21	-
31.	Lakshadweep	-	-	-
32.	Pondicherry	19.20	-	-
Total		26793.40	15340.95	19394.02

[Translation]

SHRI SHATRUGHAN PRASAD SINGH : Regarding the figures given in Annexure-I I would like to know the reason for not providing grant to the backward districts of Bihar and Orissa under District Primary Education Programme 1995-96 to fulfil the goal of providing free and compulsory education.

[English]

SHRI S.R. BOMMAI : Sir, grants have been given to all the States. The figures given in the Annexure are only for the year 1995-96. The other States have been given grants earlier. I would like to give the figures for those States. I have the figures.

The State of Bihar has been given Rs. 160.26 crore during the Eighth Five Year Plan.

[Translation]

SHRI SHATRUGHAN PRASAD SINGH : On District Primary Education Programme...(Interruptions)

[English]

SHRI S.R. BOMMAI : We have given that. In the Annexure, the figures are given only for the year 1995-96. This scheme is in force for the last seven or eight year. Those State have been given assistance during the previous years also.

[Translation]

SHRI SHATRUGHAN PRASAD SINGH : Mr. Speaker, Sir, the hon. Minister has not gone through his own reply. I specifically want to know as to why did the Government not allocate any amount to the backward district of Bihar and Orissa under DPEP, 1995-96?

[English]

SHRI S.R. BOMMAI : Sir, there are different schemes. Moneys have been released to the States under different schemes. I would like to give the figures separately which the hon. Member wants.

The DPEP has been implemented in eleven States. For Assam, an amount of Rs. 707.82 lakh had been released during the year 1994-95. During 1995-96, Rs. 1,959.18 lakhs were allotted.

MR. SPEAKER : You can lay all these figures on the Table of the House.

SHRI S.R. BOMMAI : I will lay it on the Table of the House.

[Translation]

SHRI SHATRUGHAN PRASAD SINGH : Mr. Speaker, Sir, I seek your protection. The hon. Minister is not replying to my question. I want to know the reason for not providing fund to Bihar.

[English]

MR. SPEAKER : You please tell him about Bihar. You just give the figure for Bihar.

SHRI S.R. BOMMAI : I have given the figure for Bihar also.

[Translation]

SHRI SHATRUGHAN PRASAD SINGH : It is nil in the details.

[English]

You please read out the figure... (Interruptions)

MR. SPEAKER : Please listen to the hon. Minister.

SHRI S.R. BOMMAI : Under Mid-Day Meal Scheme we give foodgrains. Wheat has been given...

SHRI MADHUKAR SARPOTDAR : The question is different and the answer is different.

SHRI S.R. BOMMAI : Sir, assistance is given under different schemes.

SHRI SHATRUGHAN PRASAD SINGH : I want the figure for District Primary Education Programme.

SHRI S.R. BOMMAI : The scheme is not implemented in the State of Bihar.

MR. SPEAKER : This scheme is not implemented in Bihar.

SHRI SHATRUGHAN PRASAD SINGH : Why so?

SHRI S.R. BOMMAI : Sir, this scheme is implemented where the States come forward. If the Bihar Government comes forward to demand this scheme, we will implement it.

[Translation]

SHRI SHATRUGHAN PRASAD SINGH : The Government of Bihar has sent its report which is pending with his Ministry. Whether the Government propose to help the backward states like Bihar and Orissa by examining this report?

[English]

MR. SPEAKER : The hon. Minister has stated that if there is a request from the State of Bihar, he would consider it.

SHRI S.R. BOMMAI : Sir, we will consider the request sympathetically and will try to implement it.

[Translation]

SHRI SHATRUGHAN PRASAD SINGH : Mr. Speaker, Sir, I have a second supplementary to ask... (Interruptions)

MR. SPEAKER : You have already asked even the third supplementary.

SHRI SHATRUGHAN PRASAD SINGH : I have not asked. My one question has been replied to in three instalments.

Sir, by when the Government propose to construct building for those primary schools, which have no buildings?

[English]

SHRI S.R. BOMMAI : Sir, for Bihar we have a separate scheme, not DPEP. Under this separate scheme of Bihar Education Programme, we have given Rs. 31.30 crore... (Interruptions)

MR. SPEAKER : Please do not confuse the mind of the hon. Minister. He has to listen to the question.

SHRI MULLAPPALLY RAMACHANDRAN : Sir, there has been a persistent demand from various quarters to make primary education a fundamental right under the Constitution of India. May I know from the hon. Minister as to whether the Government is seriously considering this particular aspect? If so, what positive steps are being taken by the Government to make primary education one of the fundamental rights under the Constitution?

SHRI S.R. BOMMAI : In the Common Minimum Programme accepted by the United Front Government, we have assured that education will be made a fundamental right. Already preparations are on to bring that decision into force... (Interruptions)

SHRI MULLAPPALLY RAMACHANDRAN : My question was : What were the positive steps taken by the Government...*(Interruptions)*

SHRI S.R. BOMMAI : The necessary amendment would be brought forward...*(Interruptions)* The draft amendment is already under consideration. We will move the amendment as early as possible ...*(Interruptions)*

SHRI MULLAPPALLY RAMACHANDRAN : Sir, we are hearing this for years together...*(Interruptions)*

SHRI SHIVRAJ V. PATIL : We are indeed very happy that the Government has taken a decision to include the right to education in the Chapter on Fundamental Rights. The Government should be congratulated for this. At the same time, we would like to know at least some details of the plan that the Government has made to include the right to education in the Chapter on Fundamental Rights and the machinery that would be used to provide this right to the children.

SHRI S.R. BOMMAI : Sir, after this Government came to power, within two months, I convened a meeting of the Chief Ministers wherein this matter was discussed. All the Chief Ministers have agreed to give top priority for primary education. After that, I convened a point meeting of the Education Ministers of all the States and the Education Secretaries and we discussed the issue for two day - how to have universal literacy by the end of the century and to make it a fundamental right. After the deliberations, a sub-committee was formed.

SHRI NITISH KUMAR : Is it before the end of this century or next century?

SHRI S.R. BOMMAI : I said, "...end of the century."

SHRI NITISH KUMAR : I thought that it was before the end of the next century.

SHRI S.R. BOMMAI : All right. If you think that way, I cannot help it.

Then, a sub-committee was formed under the Chairmanship of the Minister of State in this Ministry, Shri M.R. Saikia, of all the Ministers of the States, to work out the resources required, the school buildings required, the requirement of teachers, the requirement of laboratories and textbooks, etc. The sub-committee has met thrice. It is finally meeting in Kerala and would give me the report within 15 days. Then, I would go before the Cabinet for getting necessary resources to achieve this goal.

*[Translation]*

SHRI SATYA DEO SINGH : Mr. Speaker, I, through you, want to attract the attention of the hon. Minister to Uttar Pradesh. The Government did not allocate any fund for Uttar Pradesh under operation Blackboard and D.P.E.P. programmes for the year 1995-96. An amount

of only Rs. 40 crore has been shown allocated to Uttar Pradesh under NEP. Sir, the hon'ble Minister has just now stated in reply to a question that the Government of Bihar did not ask for funds under DPEP, nor any proposal was sent by them. I would like to know from the hon. Minister whether any demand for fund under DPEP for the year 1995-96 was made by Uttar Pradesh, which is under President's Rule; if not, whether the Central Government, while discharging its responsibility, have given directions to the Government of Uttar Pradesh in this regard? Sir, Rs. 40 crore provided for non-formal education is being misappropriated. I hail from Gonda district. There, a Basic Education Officer has been suspended a few days back because Rs. 50 lakh meant for non-formal education were misappropriated by three-four persons. I want to know from the hon. Minister the measures proposed to be adopted by the Government for effective implementation of these programmes and eradication of corruption prevalent in the matter of non-formal education. Both these questions are very important and they should be properly replied to

*[English]*

SHRI S.R. BOMMAI : Sir, so far as UP is concerned, the DPEP scheme is not applicable but there are other schemes which are being implemented in UP and sufficient funds are also released for UP. The basic education project is being implemented specially in UP with the help of World Bank.

So far as the question about misappropriation is concerned, I do agree that there are instances of misappropriation and misuse of funds. We are trying to have more and more monitoring and we would like to take the help of the village panchayats and voluntary organisations in this matter.

*[Translation]*

SHRI SATYA DEO SINGH : My question is whether the hon. Minister would order an enquiry into the cases of corruption which took place in district Gonda ...*(Interruptions)* You will get an example as to how the funds are being misappropriated under this scheme. I am citing an example...*(Interruptions)*

*[English]*

I am giving you one simple example.

MR. SPEAKER : No examples now.

*(Interruptions)*

SHRI S.R. BOMMAI : If you let me know the particular case, I will inquire into the matter.

SHRI CHANDRA SHEKHAR : Sir, only this morning, we had a very magnificent programme remembering our Constitution. Does the Minister remember that there is a Directive Principle in the Constitution that children till the age of 14 will get free and compulsory education?

If that Directive Principle was there, then why this new exercise for making education a fundamental right to the children? When this was already there in the Constitution, why did the Government not take some steps to implement the Directive Principle of State Policy in the Constitution? Why does he give all this story of State Education Ministers Conference and the attempts that he is making...*(Interruptions)*

SHRI S.R. BOMMAI : I completely agree with the hon. Member and our former Prime Minister. In spite of Article 45, it is unfortunate that in this country, still more than 40 per cent of the people are illiterate. In some State, more than 60 per cent of the people are illiterate, particularly women. There are districts in some States where only five per cent of the women are literate. Even the Supreme Court has ruled that it is obligatory on the part of the Government to give compulsory and free primary education. The intention is, if it is amended and made a fundamental right, then it will be justiciable for anybody to go to court and seek justice.

SHRI CHANDRA SHEKHAR : Will an illiterate Advasi be able to go to court? Let us not indulge in these things. These are serious matters...*(Interruptions)*

SHRI S.R. BOMMAI : I agree with you. We have to amend it. Our intention is, by the end of the century, we want universal education to be brought in the country and we are trying to do it...*(Interruptions)*

DR. ASIM BALA : This question is about free education. Operation Black Board, Mid-day Meal Scheme and other projects are also going on. But I would like to say that even in areas of SCs and STs, there is no improvement in education. I would like to know from the hon. Minister as to whether in the next Five Year Plan, the Government is going to introduce a special programme for areas of Scheduled Castes and Scheduled Tribes.

SHRI S.R. BOMMAI : We are contemplating to have more and more residential schools for SCs and STs.

## WRITTEN ANSWERS TO QUESTIONS

[English]

### Allahabad University as Central University

\*245. DR. MURLI MANOHAR JOSHI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the present status of the proposal for making Allahabad University a Central University; and

(b) when the Government of Uttar Pradesh was asked to send its report in the matter and by when the Union Government are likely to take a decision on the take over of the University?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI) : (a) and (b). The issue of conversion of Allahabad University into a Central University has been under consideration of the Government for some time. In April, 1991, a view emerged in a meeting, taken by the then Prime Minister, that State Universities which were established more than 100 years ago could be converted into Central Universities if the State Government concerned agree to it and are prepared to meet the assessed Non-Plan expenditure of the institution even after conversion.

In the case of Allahabad University, a Committee was set up consisting of representatives of the UGC and U.P. Government to assess, normatively, the Non-Plan expenditure of the University for the year 1990-91 for this purpose. This Committee assessed this expenditure at Rs. 8.55 Crores. However, the State Government have committed themselves to meet the liability of Rs. 6.46 Crores only being their actual contribution to the University for Non-Plan expenditure during 1990-91. Soon thereafter even Central Universities started facing the financial difficulties as the level of assistance to these universities could not keep pace with their projected requirements due to the need to contain budgetary deficit.

In view of the resource crunch being faced by the existing Central Universities and the inability of the State Government to fully meet the Non-Plan expenditure as assessed at 1990-91 level by the UGC Committee conversion of Allahabad University into a Central University is unlikely to materialise in the near future.

### Major Irrigation Projects

\*246. SHRI P.C. THOMAS : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Centre has aided several States for Major Irrigation Projects, give details thereof with funds given State-wise and project-wise during the past five years;

(b) whether 'Muvattupuzha Valley Irrigation Project' in Kerala is given such or other aid (of other agencies); if so, details thereof and details of funds given or earmarked, how have they been utilised, the stage of work of the project;

(c) whether funds allotted for this scheme have been diverted for other works or temporarily withdrawn; if so, details thereof; and

(d) whether funds would be released so that the work is completed in time?

THE MINISTER OF WATER RESOURCE (SHRI JANESHWAR MISHRA) : (a) Yes, Sir.

The details of Special Central Assistance for Major Irrigation Projects since March, 1992 are as under

Name of State	Name of Project	Amount of Central Assistance from 1992-93 to 1995-96 (Rs. Crores)	Approved outlay of Central Assistance for 1996-97 (Rs. Crores)	Remarks
Rajasthan	Indira Gandhi Nahar Pariyojana	244.00	60.00	Under Border Area Development Programme.
Haryana (Inter State)	Sutlej Yamuna Link Canal	22.95	8.00	Centrally funded Project.
West Bengal	Teesta Project	111.00	32.00 (Outlay)	Additional Central Assistance.
Orissa	Potteru Irrigation Project	34.80	4.77	Rehabilitation & Resettlement (Amount released so far during 1996-97 is Rs. 4.00)

An amount of Rs. 550 crores as Additional Central Loan Assistance for Sardar Sarovar Project was approved consequent to disengagement of the project from World Bank Assistance in March, 1993. Rs. 330.76 crores have been released so far (Gujarat Rs. 132.53 crores, Madhya Pradesh Rs. 134.51 crores & Maharashtra Rs. 63.72 crores).

During the year 1996-97, an amount of Rs. 900

crores has been provided in the budget of Ministry of Water Resources for giving Central Loan Assistance (CLA) to the States for expediting implementation of on-going Irrigation & Multipurpose Projects under Accelerated Irrigation Benefits Programme (AIBP). The Statewise, projectwise, details for amount of CLA approved and released for Major Irrigation & Multipurpose Project are as under :-

(Rs. in Crores)

S.No.	Name of State	Name of Project	Amount of C.L.A.	
			Approved	Released
1	2	3	4	5
1.	Andhra Pradesh	Sriram Sagar Stage I	63.00	31.50
2.	Bihar	Kosi Project (Western Kosi Canal)	20.00	10.00
		Upper Kiul	5.00	2.50
3.	Gujarat	Sardar Sarovar	93.00	46.50
4.	Haryana	Water Resource Consolidation Project	40.00	20.00
		Gurgaon Canal	5.00	2.50
5.	Karnataka	Upper Krishna Project Stage-I	114.00	57.00
		Malaprabha	3.00	1.50
6.	Kerala	Kailada	5.00	2.50
7.	Madhya Pradesh	Bansagar	31.00	15.50
		Indira Sagar	50.00	25.00
8.	Maharashtra	Goshokhurd	20.00	10.00
9.	Orissa	Rengali Irrigation	15.00	7.50
		Upper Indravati Right Bank Canal	38.00	19.00
		Subernarekha Irrigation	38.00	18.00
10.	Punjab	Ranjit Sagar Dam	90.00	45.00

1	2	3	4	5
11.	Tamil Nadu	Water Resources Consolidation Project	40.00	20.00
12.	Uttar Pradesh	Rajghat Dam	6.00	3.00
		Sharda Sahayak	20.00	10.00
		Upper Ganga Modernisation including Madhya Ganga.	20.00	10.00
		Sarju Nahar	18.00	9.00
13.	West Bengal	Teesta	5.00	2.50

(b) No Special Central Assistance has been given to the Government of Kerala by the Union Government for Muvattupuzha Valley Irrigation Project.

(c) Irrigation is a State subject and the funds for implementation of Irrigation Schemes are provided by the States in their annual budget. Central assistance is in form of block grants and loans not tied to any sector of development or project. No information about diversion or temporary withdrawal of funds from the project by the Government of Kerala is available at the Centre.

(d) The Government of Kerala has proposed inclusion of the project for Central Loan Assistance under Accelerated Irrigation Benefits Programme (AIBP). No funds are proposed for this project under AIBP during 1996-97.

[Translation]

### Polio Patients

\*247. SHRIMATI BHAVNA BEN DEVRAJ BHAJ CHIKHALIA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the estimated number of the polio patients in the country at present;

(b) the reasons for increase in the number of the polio patients;

(c) the measures taken to check the increase in the number of polio patients; and

(d) the schemes proposed to be launched by the Union Government for the purpose?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) 779 cases of poliomyelitis have been reported by the districts till 30.10.1996 for the year 1996.

(b) The number of reported cases has come down from 28343 in 1987 to 8675 in 1995 (provisional data, source Central Bureau of Health Intelligence).

(c) and (d). There has been no increase in polio cases. However, during 1995-96 the Government of

India have launched the Pulse Polio Immunization programme with the objective of eradication of Poliomyelitis.

[English]

### SPDA in Assam

\*248. SHRI DWARAKA NATH DAS : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of Sports Project Development Areas (SPDA) set up in Assam and the other States, location-wise;

(b) whether there is any SPDA in southern Assam also; and

(c) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI) : (a) Only one Sports Project Development Area (SPDA) has been set up in Assam at Golaghat.

The details of the SPDA Centres set up in other States, location-wise are given in the statement attached.

(b) and (c). No, Sir. No proposal has been received for any SPDA in southern Assam.

### STATEMENT

*Details of SPDA Centres which are functional*

S.No.	Name of State	Location of SPDA Centre
1	2	3
1.	Andhra Pradesh	1. Eluru 2. Nizamabad
2.	Assam	1. Golaghat
3.	Gujarat	1. Rajkot 2. Devgarh Baria
4.	Haryana	1. Kurukshetra
5.	Himachal Pradesh	1. Dharamshala

1	2	3
6. Karnataka		1. Medicary 2. Dharwad
7. Kerala		1. Kollam 2. Trissur
8. Madhya Pradesh		1. Dhar 2. Jabalpur
9. Maharashtra		1. Buldana
10. Meghalaya		1. Shillong
11. Orissa		1. Dhenkanol
12. Punjab		1. Ludhiana 2. Patiala
13. Rajasthan		1. Ajmer 2. Jodhpur
14. Tamil Nadu		1. Salem
15. Uttar Pradesh		1. Safai 2. Rai-Bareilly
16. West Bengal		1. Lebong 2. Burdwan

#### Private Hospitals attached with CGHS

\*249. SHRI PRAMOD MAHAJAN :  
SHRI TARIQ ANWAR :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have issued any instructions to the effect that Government servants and all others entitled to avail themselves of CGHS facilities can get their treatment in private hospitals;

(b) if so, the details of facilities/specialised treatment allowed and the names of private hospitals, where such treatment has been permitted;

(c) the details of the procedure for approaching private hospitals by CGHS beneficiaries and how the expenses on treatment will be met;

(d) whether the CGHS beneficiaries will be left at the mercy of the hospital doctors, who are authorised to refer their cases to private hospitals;

(e) if so, the reasons therefor and the steps being contemplated to ensure that CGHS beneficiaries may be able to get deserving treatment from competent private hospital without any undue interference by doctors of Government hospitals; and

(f) the manner in which this procedure will reduce the pressure on Government hospitals?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) to (c). With the objective of augmenting the facilities under CGHS, Government have recognized

several private hospitals and diagnostic centres in Pune, Calcutta, Hyderabad and Delhi.

With effect from 21-6-96, CGHS beneficiaries have the option of availing of specialized treatment either in the Government hospitals extending CGHS cover or at a CGHS - recognized private hospital, after obtaining the recommendation of the CGHS specialist or the Government hospital as the case may be. A list of such hospitals is enclosed as statement along with the type of medical procedure for which each of the hospitals has been recognized under CGHS.

In case of serving employees, permission would be accorded by the official's parent Department/office, while for pensioners, M.Ps, former Governors, etc., permission would be accorded by the Chief Medical Officer in-charge of the concerned CGHS dispensary.

The expenditure to be reimbursed would be restricted to the package deal rates/rates approved by the Government from time to time.

The case the beneficiary desires to avail of treatment in a city other than where his token card stands issued, permission for the treatment can be given by Director/Addl. Director (CGHS) of the city but no TD/DA would be admissible unless the specialised facility does not exist in the city where he is covered under CGHS.

Medical facilities can be availed of by CGHS beneficiaries only from the private hospitals recognized by CGHS and after obtaining the prior permission of the competent authority.

(d) to (e). No Sir. In fact, Government have simplified the procedure for referral to private hospitals. The beneficiaries now have the option of availing specialized treatment at a CGHS recognized hospital of their choice, after due recommendation by a specialist of CGHS/government hospital. Even the necessity for obtaining "No Bed" certificate from a government hospital has now been done away with.

(f) Since CGHS beneficiaries now have the option of going to private recognized hospitals and diagnostic centres of their choice, the burden on Government hospitals would be reduced to that extent.

#### STATEMENT

Pune

1. Sharda Clinic  
408/1, Ghorpade Pet, Pune - 042  
- Orthopaedic only.
2. Hardikar Hospital  
Ganeshkind Road, Pune, 005.  
- Orthopaedic only.
3. Pune Medical Foundation (Ruby Hall Clinic)  
40, Sansoon Road, Pune - 001.  
- All purpose.

4. N.M. Wadia Institute of Cardiology  
32, Sassoon Road, Pune - 001.  
- Cardiology only.
5. Triumph Nuclear Medicine & Research  
32, Seassoon Road, Pune - 001.  
- Nuclear Medicine only.
6. Sancheti Institute for Orthopaedic & Rehabilitation  
16, Shivaji Nagar, Pune - 005.  
- Orthopaedic only.
7. Uni-Scan Centre  
16, Shivaji Nagar, Institute Campus, Pune - 005.  
- C.T. Scan only.
8. K.E.M. Hospital  
Sardar Mudalyar Road, Rasta Pet, Pune - 001.  
- All purpose except MRI, Lithotripsy,  
Radiotherapy and Liver transplant.
9. Colony Nursing Home  
Navipet, Pune - 030.  
- Obs. & Gynae only.
10. National Institute of Ophthalmology  
1187/30, Off Ghole Road, Near Phoole Musium,  
Shivaji Nagar, Pune - 005.  
- Ophthalmology only.
11. Lions Scan Centre  
Jahangir Hospital & Medical Centre Campus,  
32, Sassoon Road, Pune - 001  
- C.T. Scan only.
12. Medinova Diagnostic Services Ltd.  
1319, Jungli Maharaj Road, Opposite Modern  
High School, Shivaji Nagar, Pune - 004.  
- C.T. Scan, Cardiological, Urodynamic &  
Uroflow studies. other tests (diagnostic) only.
13. Medivision  
Patil Plaza, Opposite Mitramandal,  
Near Saras Bagh, Pune - 019.  
- Ultrasound and C.T. Scan only.
14. Pune Hospital & Research Centre  
27, Sadashiv Pet, Pune - 030.  
All except MRI, Lithotripsy, Liver transplant  
and Radiotherapy.
4. Pathquest Pathology & Endocrinology  
Laboratory  
8, Velankar, 1st Floor, Above Lucky Bakery,  
Parwati Darshan Road, Pune - 009.  
- Endocrinology only.
5. Sharda Clinic  
408/1, Ghorpade Pet, Pune - 042.  
- Orthopaedic only.
6. Dr. Tokas X-ray  
128, Tarling Centre, 1st Floor, Opposite Arora  
Tower, Pune.  
- X-ray only.
7. Poona Medical Foundation (Ruby Hall Clinic)  
40, Sassoon Road, Pune - 001.  
- All purpose.
8. Kotbagi Hospital  
163, D.P. Road, Aundh, Pune - 007.  
- All except Dental, Vascular Surgery.
9. Poona Hospital & Research Centre  
27, Sadashiv Pet, Pune - 30.  
- All except Dental, Burn Vascular Surgery.
10. Haldikar Hospital  
Ganeshkind Road, Pune - 005.  
- Orthopaedic only.
11. Sanjeevan Hospital  
23, Karve Road, Pune - 004.  
- All purpose.
12. Lokmanya Hospital  
Chinchward, Pune - 033.  
- All purpose.
13. Medinova Diagnostic Services Ltd.  
1319, Jungli Maharaj Road, Opposite Modern  
High School, Shivaji Nagar, Pune - 004.  
- Diagnostic, X-ray, Ultrasound, Path. CT,  
procedures only.
14. Gulati Sonographic Clinic  
11, Tarling Centre, 1st Floor,  
Opposite Arora Tower, M.G. Road, Pune - 001.  
- Ultrasound only.
15. Dwarika Sangamsikar Medical Foundation  
Navi Pet, Pune - 030.  
- Pathology, CT, Obs. & Gynae.
16. National Institute of Ophthalmology  
1187/30, Off Ghole road, Near Phoole Musium,  
Shivaji Nagar, Pune - 005.  
- Ophthalmology only.
17. Hope Foundation Kalpana Monography Centre  
Near Congress Bhawan, Pune.  
- Monography only.
18. Deendayal Memorial Hospital  
926, Kharjussion College Road, Pune - 2.  
- All purpose.

**General :**

1. A.C.T.'s General Hospital  
Survey No. 51/2, Wanwari Village, Pune - 040.  
- All purpose.
2. Shree Dharam Leela Diagnostic Centre, Pune.  
- Radiological investigations only.
3. King Edward Memorial Hospital  
Sardar Mudalyar Road, Rasta Pet, Pune - 011.  
- All except Dental, Vascular Surgery.

19. **Bharti Hospital**  
Katraj, Dhankori, Pune - 043.  
- All except Plastic Surgery, Cardiac Surgery, Neuro Surgery, Vascular Surgery.
20. **Sancheti Institute for Orthopaedic & Rehabilitation**  
16, Shivaji Nagar, Pune - 005.  
- Orthopaedic, Physiotherapy, Plastic Surgery.
21. **Krishna General Hospital & Street Clinic**  
2, Anjan Rail, Prashant Society, Paud Road, Pune - 029.  
- All purpose
22. **N.M. Wadia Hospital**  
283, Shukrwar Pet, Pune - 002.  
- All except ENT, Ultrasound and CT.

### List of Recognised Hospitals

#### Calcutta

1. **Medinova Diagnostic Services.**  
1-Sarat Chatterjee Avenue, Calcutta - 29.  
- All diagnostic procedure including C.T. Cardiological investigations and other tests.
2. **Suraksha Diagnostic & Eye Research (Pvt.) Ltd.**  
P-118, C.I.T. Road, Near Phool Bagan, Calcutta - 54.  
- All diagnostic procedures and day care including C.T., Cardiological investigations, Uro-dynamic & other tests.
3. **Bell Vue Clinic**  
U. Braham Chari Road, Calcutta - 20.  
- All diagnostic procedures and day care except Skin ENT and Orthopaedics.
4. **Clinical Laboratories Pvt. Ltd.**  
2-A, Chitranjan Avenue, Calcutta - 72.  
- Investigations e.g. Clinical Pathology, Haematology, Bio-Chemistry, Histopathology, Bacteriology and Serology.
5. **Bansal Health Care Centre.**  
276, Ravindra Sarani, Calcutta - 7.  
- Investigations e.g. X-ray, Ultrasound, Clinical Pathology, Haematology, Biochemistry, Histopathology, Bacteriology and Serology.
6. **Maa Durga Diagnostic Research Institute.**  
Good Luck House, P-62, C.I.T. Scheme No. 7(M), Calcutta - 52.  
- Investigations e.g. Clinical Pathology, Haematology, Bio-chemistry, Histopathology, Bacteriology and Serology.
7. **Cancer Centre and Welfare Home, Thakurpukur.**  
Thakurpukur, Calcutta.  
- Cancer treatment, Skin and all diagnostic procedures.
8. **Ramakrishna Mission Seva Prathishthan Hospital.**  
Sarat Bose Road, Calcutta - 20.  
- All treatment and diagnostic procedures.
9. **Calcutta Heart Research Centre.**  
114-B, Sarat Bose Road, Calcutta - 20.  
- All diagnostic procedures except C.T. Scan
10. **Behala Balananda Brahmachari Hospital.**  
151-153, Diamond Harbour Road, Calcutta - 34.  
- All treatment and diagnostic procedures.
11. **Nightingale Diagnostic Centre.**  
11, Shakespeare Sarani, Calcutta - 71.  
- All diagnostic procedures and Day care except Orthopaedics.
12. **Health Care and Ultrasound Scan Centre.**  
33/1, Northern Avenue, Calcutta - 30.  
- E.C.G. and Ultrasound only.
13. **Wochard Medical and Research Centre.**  
Sarat Bose Road, Calcutta - 20.  
- C.T., Cardiological investigation, Lithotripsy, Urology and Laparoscopic Surgery.
14. **Dr. Nihar Munshi Eye Foundation**  
1/3, Dovar Place, Calcutta - 19.  
- For Ophthalmology including I.O.L.
15. **Janpriya Hospital Corporation Lt.**  
(Duncan Apollo).  
Leela Roy Sarani, Calcutta - 20.  
- All diagnostic procedures.

#### Hyderabad

1. **Share Medical Care (Medicity)**  
5-9-22, Sarovar Secretariat Road, Hyderabad - 4.  
- General and Specialised-Acute Medical Care, Cardiology, Cardiothoracic, Gastroenterology, Nephrology, Laboratory Sciences and Radiology.
2. **Medwin Hospital**  
Raghava Ratna Tower, Chirag Ali Lane, Hyderabad - 1.  
- All purposes (General & Specialised) except Lithotripsy.
3. **Vijaya Diagnostic Centre.**  
3-6-20, Tirumala Apartment, Skyland Theatre Lance, Bashirbagh, Hyderabad - 29.  
- Diagnostic procedures (General & Specialised) including C.T. Scan, X-ray, Ultrasound.
4. **Gagan Mahal Nursing Home**  
1-2-379, Gagan Mahal, Hyderabad - 29.  
- Only for General purpose Obs. & Gynae.

5. C.D.R. Hospital  
3-6-287, Hyder Guda, Hyderabad - 29.  
- All purpose (General & Specialised).
6. Appollo Hospital  
Jubilee Hill, Hyderabad - 33.  
- All purpose (General & Specialised) including Radio-therapy, Serology.
7. L.V. Prasad Eye Hospital  
Road No. 2, Banjara Hills, Hyderabad - 34.  
- Ophthalmology only.
8. Medinova Diagnostic Centre  
6-3-652, Somaji Guda, Hyderabad - 82.  
- General Diagnostic procedures including X-ray, Ultrasound, Colour Dopier, Echo, C.T. Scan.
9. Yashoda Superspeciality Hospital  
Malakpet, Hyderabad - 36.  
- Acute Medical Care, Cardiology and General purpose treatment and diagnostic procedures.
10. Shravana Nursing Home  
5-3-847, Mozamjahi Market, Hyderabad - 1.  
- General purpose treatment facilities with routine diagnostic procedures.
11. Kailash Diagnostic & Rehabilitation Centre  
5-4-183, Twin City Market, J.N. Road, Mozamjahi Market, Hyderabad - 1.  
- Diagnostic facilities including X-ray, Ultrasound, E.E.C. and Physiotherapy.
12. Tapadia Diagnostic Centre  
1-7-1072/A, Opposite Saptagiri Theatre, Beside Dangoria Nursing Home, RTCX Road, Hyderabad - 20.  
- Diagnostic procedures including X-ray, Ultrasound, E.E.C.
13. Eashwar Lakshmi Hospital  
Plot No. 9, Gandhi Nagar, Hyderabad - 48.  
- General Purpose treatment with routine diagnostic procedures.
14. Sagar Lal Memorial Hospital  
1-5-551, Mushirabad, Hyderabad - 48.  
- General purpose treatment and routine diagnostic procedures.
15. New Citi Hospital  
New City, 35, Sarojini Devi Road, Secundrabad - 3.  
- General purpose treatment and routine diagnostic procedures.
16. Geetha Maternity & Nursing Home  
West Marakpalli, Secundrabad.  
- General purpose treatment and routine diagnostic procedures.
17. Ashok Kumar Hospital  
3-4-136/A, Barkatpura, Hyderabad - 27.  
- For General purpose E.N.T. treatment procedures.
18. C.C. Shroff Memorial Hospital  
3-4-801, Barkatpura, Hyderabad - 27.  
- General purpose treatment with routine diagnostic procedures.
19. Central Diagnostic & Research Institute  
14-7-24/27, Pitruhhaya, Opposite Savani Transport, Begum Bazar, Hyderabad - 12.  
- General purpose diagnostic procedures.
20. Princess Dhrru Shever Childrens Hospital  
Purani Hawaili, Hyderabad - 2.  
- General purpose treatment and routine diagnostic procedures.
21. Hari Prasad Memorial Hospital  
Rokub Ganj, Attar gaddi, Hyderabad - 2.  
- General purpose treatment and routine diagnostic procedures.
22. Shri Bhagwan Devi Maternity & Orthopaedic Hospital  
21-1-191, Char Kaman, Hyderabad - 2.  
- General purpose Orthopaedic & Obs. Gyna treatment procedures.
23. Kamenini Hospital  
L.V. Nagar, Hyderabad, R.R. District.  
- All purpose (General & Specialised).

#### List of Recognised Hospitals

##### Delhi

1. Narendra Mohan Hospital, Mohan Nagar Mohan Nagar, Ghaziabad (UP).  
- Both Specialised and General purpose treatment and diagnostic procedure except C.T., Cardiothoracic Surgery, Vascular Surgery, Transplantation, Lithotripsy Radiotherapy.
2. Batra Hospital & Medical Research Centre 1, Tughlakabad Industrial Area, M.B. Road, N. Delhi - 62.  
- Both Specialised and general purpose treatment and diagnostic procedure except M.R.I., Lithotripsy, Transplantation
3. Escorts Hospital & Research Centre, Faridabad (Haryana).  
- General purpose treatment and diagnostic procedures.
4. Dr. Anand's Ultrasound & C.T. Scan F-24, Preet Vihar, Vikas Marg, Delhi - 110092.  
- Ultrasound, C.T. Scan & X-ray.

5. Anand Hospital -  
21, Community Centre, Preet Vihar,  
Delhi - 110 092.  
- Specialised and General purpose treatment and diagnostic procedure except M.R.I., Cardiothoracic Surgery, Lithotripsy, Transplantation.
6. Orthonova  
22-23, Local Shopping Complex, Madan Gir,  
New Delhi - 62.  
- Orthopaedic treatment and related diagnostic procedures acute medical care.
7. Moolchand Khairati Ram Hospital •  
Lajpat Nagar-III, New Delhi - 110 024.  
- General purpose treatment and diagnostic procedures and Cardiology and Dialysis.
8. Sarvodaya Medical Research Centre  
GD-28, Pitam Pura, Delhi - 110 034.  
- C.T. Scan only.
9. North Point Hospital Pvt. Ltd.  
1-A, Jang Pura, New Delhi.  
- Lithotripsy only.
10. R.G. Stone Urological Research Institute  
F-7, East of Kirti Ash, New Delhi - 110 065.  
- Nephrology/Urology, Lithotripsy and related diagnostic procedures.
11. Kailash Hospital & Research Centre  
H-33, Sector-27, Noida 201 301 (UP).  
- General purpose treatment and diagnostic procedures.
12. GMR Institute of Imaging Research,  
MRS Scan Centre  
35-B, Pusa Road, New Delhi - 110 005.  
- Ultrasound, X-ray, MRI
13. Medical Laboratory Services  
E-67, Saket, New Delhi - 110 017.  
- General purpose diagnostic procedures only.
14. South Delhi Ultrasound & X-ray Clinic  
A-44, Hauz Khas, New Delhi - 110 016.  
- X-ray and Ultrasound only.
15. G.M. Modi Hospital & Research Centre  
Mandir Marg, Saket, New Delhi - 110 017.  
- General purpose treatment and diagnostic procedures.
16. Jaipur Golden Hospital  
2, Institutional Area, Rohini,  
New Delhi - 110 085.  
- General purpose treatment and diagnostic procedures.
17. Noida Medical Centre Ltd.  
16-C, Sector-30, Noida (UP).  
- General purpose treatment and diagnostic procedures.
18. Indraprastha Apollo Hospital  
Sarita Vihar, Delhi-Mathura Road,  
New Delhi - 110 044.  
- Specialised and General purpose treatment and diagnostic procedures.
19. Delhi C.T. & MRI Centre  
Aashlok Hospital, 25-A, Block-AB,  
Community Centre, Safdarjung Enclave,  
(Behind Kamal Cinema), N. Delhi - 29.  
- C.T. and MRI only.
20. Dharamshila Cancer Hospital &  
Research Centre  
Vasundhara Enclave, Delhi - 110 096.  
- Cancer diagnostic procedures and treatment.
21. Dr. Handa X-ray & Diagnostic Centre  
B-87, Defence Colony, (Near Andrews Ganj  
Crossing), New Delhi - 110 049.  
- X-ray and Ultrasound.
22. St. Stephens Hospital  
Tis Hazari, Delhi - 110 054.  
- All purpose except MRI, Lithotripsy, Dialysis & Organ Transplantation.
23. Escorts Heart Institute & Research Centre  
Okhla, New Delhi - 110 065.  
- Cardiology, Cardiothoracic and Vascular Surgery.
24. National Heart Institute & Research Centre  
Sapna Commercial Complex,  
New Delhi - 110 065.  
- Cardiology, Cardiothoracic and Vascular Surgery.

#### Training to Medical Staff

\*250. DR. KRUPASINDHU BHOI :  
SHRI K.P. SINGH DEO :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have formulated a specific plan to provide necessary training to the medical officers, their staff and health workers with a view to operationalising the concept of health for all;

(b) if so, the details thereof;

(c) whether any specific time limit has been fixed for the completion of training of those health workers and doctors;

(d) if so, the details thereof;

(e) the procedure followed while selecting the health workers for the purpose; and

(f) the details and number of medical officers and health workers proposed to be trained during this year?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) to (f). Guidelines for in-service training

of medical officers and health workers in Family Welfare have been formulated by Department of Family Welfare and issued to all States and Union Territories.

Planning and implementation of training of all health functionaries for Family Welfare Programmes has been decentralised to the district level. Action has also been initiated to integrate training on health issues for all workers in the District Training Plans. In addition, action has been initiated to integrate the training components of the Departments of Health, Women and Child Development, Education, Urban Employment and Poverty Alleviation and the Ministry of Rural Development which impact on health and family welfare issues into the training initiatives of the Department of Family Welfare.

Henceforth training will be imparted to the functionaries based on their job functions and will focus on gaps in clinical, communication and managerial skills. As training is a continuous process the functionaries will be exposed to cycles of training at regular intervals to be determined by States and Union Territories at district level.

Selection of Health workers will be made by districts in the District Training Plans under preparation. The provisional training load expected to be covered in phases starting in 1997-98 and to be completed over a period of 5 years is given below.

Category of Personnel	Numbers to be Trained
Specialist Doctors	2621
Doctors at Primary Health Centres	26583
Block Extension Educators	5616
Health Assistant (Male)	15879
Health Worker (Male)	61607
Health Assistant (Female)	19019
Health Worker (Female)	133452
Pharmacists	19225
Lab. Technicians	10163
Nurse Mid-Wife	12080
Radiographer	1274

#### National Blindness Eradication Programme

\*251. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether 'National Blindness Eradication Programme' in the country is being implemented under Union Government's guidance and supervision;

(b) if so, the officials/workers under whose supervision this programme is being implemented at Primary Health Centres level in various States;

(c) the nomenclature by which the programme is known in various States,

(d) whether the pay scales and conditions of service of the workers deputed in different States are same; and

(e) if not, the reasons therefor alongwith the action being taken for bringing them at par?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) Yes, Sir.

(b) Para medical Ophthalmic Assistant is the basic worker at the Primary Health Centre, who works under the supervision of Medical Officers Incharge of the centre.

(c) The programme is known as "National Programme for Control of Blindness".

(d) and (e). Health being the State subject, the pay scales and service conditions of the personnel engaged in the programme are determined by the respective States.

[Translation]

#### Pak Visa to Indians

\*252. SHRI MUNAWWAR HASSAN : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government are aware that Pakistan High Commission in India is restricting number of visas that are issued to Indians, who intend to visit Pakistan; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) Pakistan is not required to inform us regarding the number of visas issued to Indian nationals. It is, however, understood that Pakistan has adopted cumbersome procedures that have made its visa policy towards Indian nationals highly restrictive.

(b) We believe that fostering of people-to-people contacts would contribute to establishing a relationship of trust, friendship and cooperation between the two countries. We have, therefore, taken a number of unilateral measures to facilitate the grant of visas to Pakistani nationals desirous of visiting India. Pakistan's visa policy reflects their negative attitude regarding the bilateral relationship.

[English]

#### National Malaria Eradication Programme

\*253. SHRI PINAKI MISHRA :  
SHRI MADHAVRAO SCINDIA :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether despite a 'National Malaria Eradicator

Programme' under the National Health Action Plan 2001, being pursued by Government. Malaria has assumed dangerous proportions in Rajasthan and other North Indian States this year;

(b) if so, the areas afflicted, the number of cases reported and lives claimed in each State and Union Territory and the comparative figures for the last two years; and

(c) the effective steps taken by the Government to prevent the out-break of the disease in different parts of the country, especially the Malaria-prone areas, this year?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) As per reports received from the States, increasing incidence of malaria in North Indian States namely, Bihar, Haryana, Himachal Pradesh, Jammu & Kashmir, Punjab, Uttar Pradesh, Delhi and U.T. of Chandigarh has been noticed during 1996. Focal outbreaks in Alwar, Bharatpur, Dausa, Dholpur, Sikar, Dungarpur and Sawai Madhopur districts of Rajasthan and in Mewat region of Gurgaon district of Haryana have been reported during the current year.

(b) The information is enclosed as statement.

(c) The following steps have been taken for prevention of outbreaks and containment of the disease

in the States :

- (1) Additional supply of drugs, insecticides and fogging machines were made to the severely affected areas in Haryana. For the first time, Synthetic Pyrethroid were supplied to the Govt. of Haryana.
- (2) Adequate quantities of anti-malaria drugs and insecticides have been supplied to the States by the Central Government.
- (3) As technical support, expert teams from the centre were deputed to visit the affected areas periodically to advise immediate remedial action to combat the situation
- (4) For effective monitoring of the malaria situation and close coordination, control rooms have been established both at the Centre and in the States.
- (5) State Governments have been advised to intensify preventive measures before onset of transmission season with particular emphasis on :-
  - early diagnosis and prompt treatment of malaria cases through establishment of drug distribution centres, fever treatment depots at the village level.

#### STATEMENT

States/UTs	Year	Malaria Cases	Deaths	Areas afflicted
1	2	3	4	5
1. Haryana	1994	29810	Nil	Mewat region of Gurgaon Distt  (Fever related deaths upto 2.12.96)** (upto 2.12.95)
	1995	59621	Nil	
	1996	80584	1820	
	1995*	31475	Nil	
2. Rajasthan	1994	241255	452	Alwar, Bharatpur, Dausa, Dholpur, Dungarpur, Sikar (upto 2.11.96-Sawai, Madhopur Karauli) (upto 2.11.95)
	1995	250780	74	
	1996*	172480	80	
	1995*	198308	72	
3. Bihar	1994	71900	12	Nil
	1995	86722	50	
	1996*	35921	Nil	
	1995*	34369	1	
4 H.P.	1994	3091	Nil	Nil
	1995	6695	Nil	
	1996*	6965	Nil	
	1995*	5329	Nil	
5 J & K	1994	2760	Nil	Nil
	1995	9005	Nil	
	1996*	12436	Nil	
	1995*	7804	Nil	

	1	2	3	4	5
6. Punjab		1994	15601	1	Nil
		1995	28609	8	
		1996*	29900	3	
		1995*	20791	Nil	
7. U.P.		1994	89617	Nil	
		1995	105235	Nil	
		1996*	76023	Nil	
		1995*	61557	Nil	
8. Delhi		1994	7229	Nil	Nil
		1995	7470	Nil	
		1996*	7501	Nil	
		1995*	6208	Nil	
9. Chandigarh		1994	7853	Nil	Nil
		1995	9875	Nil	
		1996*	8755	Nil	
		1995*	7938	Nil	

\* Comparative figures of corresponding period (upto 13.11.1996)

\*\* The high incidence of Malaria and fever related deaths in Mewat Region of Gurgaon has been attributed to unprecedented rains, flooding, low nutritional status of the people, low haemoglobin levels, spread of malaria due to heavy water stagnation all of which contributed to increase in morbidity and mortality levels. A number of measures were taken to assist the State and affected areas by deploying several technical teams, providing drugs and insecticides vector control through insecticidal spray in rural areas and anti-larval operations in urban areas as per schedule provided on the basis of technical assessment.

intensification of Information, Education and Communication activities and reliance on community participation.

[Translation]

construction and development of National Highways during Eighth Plan;

(b) the year-wise, State-wise details thereof?

(c) the total funds required in Eighth Plan by each state for construction and development of National Highways as per their demands; and

(d) the additional allocation proposed to be made during the remaining period of Eight Plan, State-wise?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) and (b).

#### Funds for Construction and Development of NHS

\*254. SHRI SAT MAHAJAN :

SHRI BHAKTA CHARAN DAS :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the funds allotted to different States for

(Rs. in lakhs)

S.No.	State/U.Ts	1992-93 Allotment	1993-94 Allotment	1994-95 Allotment	1995-96 Allotment	1996-97 Allotment
1	2	3	4	5	6	7
1.	Andhra Pradesh	2600.00	4450.00	4590.50	4010.00	3700.00
2.	Arunachal Pradesh	80.00	100.00	130.00	0.00	0.00
3.	Assam	1275.00	1400.00	1485.00	1650.00	1700.00
4.	Bihar	1385.00	1900.00	1875.00	1750.00	1500.00
5.	Chandigarh	25.00	20.00	25.00	25.00	24.00
6.	Delhi	700.00	50.00	150.00	400.00	400.00
7.	Goa	850.00	550.00	375.00	500.00	700.00
8.	Gujarat	4650.00	6200.00	5650.00	4398.00	2800.00

1	2	3	4	5	6	7
9.	Haryana	1870.00	3220.00	5160.00	5535.00	7900.00
10.	Himachal Pradesh	1150.00	1200.00	1350.00	1600.00	1200.00
11.	Jammu and Kashmir	50.00	40.00	45.00	50.00	100.00
12.	Karnataka	1880.36	2450.00	2425.00	2600.00	3300.00
13.	Kerala	1400.00	3039.00	2750.00	3980.00	5000.00
14.	Madhya Pradesh	1915.00	1450.00	1534.50	2020.00	1020.00
15.	Maharashtra	3280.00	2500.00	2675.00	2899.00	1920.00
16.	Manipur	250.00	300.00	325.00	500.00	360.00
17.	Meghalaya	387.00	470.00	500.00	600.00	900.00
18.	Nagaland	50.00	45.00	40.00	50.00	10.00
19.	Orissa	1375.00	1050.00	3390.00	3304.00	5510.00
20.	Pondicherry	44.64	50.00	50.00	50.00	50.00
21.	Punjab	2800.00	2200.00	3500.00	5860.00	5800.00
22.	Rajasthan	3095.00	3800.00	4350.00	6070.00	4200.00
23.	Tamil Nadu	1600.00	2950.00	2503.50	1100.00	1905.00
24.	Uttar Pradesh	4995.00	4250.00	6264.00	7670.00	7610.00
25.	West Bengal	2230.00	3500.00	3937.00	3810.00	3410.00
26.	B.R.D.B.	3850.00	4850.00	4800.00	5100.00	5300.00
27.	Jogighopa	2000.00	2000.00	3160.00	2000.00	2790.00
28.	Ministry	0.00	0.00	214.00	3218.00	4455.00
Total		45787.00	52034.00	63303.50	70749.00	75964.00

(c) and (d). The development of National Highways is a continuous process. However, the funds available have been about 40% of the requirements. As such the demands of all the States could not be fully met. During the VIII Plan, a sum of Rs. 3078 crores has been allocated to States.

#### Funds to Inland Water Transport Authority

\*255. SHRI SHANTILAL PARSOTAMDAS PATEL : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the allocation of funds for Inland Water Transport Authority during 1994-95, 1995-96 and 1996-97;

(b) whether it is a fact that no new major projects have been taken up during the period;

(c) whether it is also a fact that the work for the ongoing projects is progressing very slowly and there are apprehensions that the projects may not be completed during the Eighth Plan; and

(d) if so, the reasons therefor?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) The Budget allocation made to the Inland Waterways Authority of India is given

below :

1994-95	Rs. 6.30 crores
1995-96	Rs. 6.65 crores
1996-97	Rs. 16.65 crores

(b) No, Sir.

(c) and (d). There have been some delays in preparation of various schemes during the initial years of the 8th Five Year Plan due to time taken in various studies such as Techno-economic feasibility studies, Environment Impact Assessment studies, etc. However, the position regarding utilisation of the allotted funds has improved and in the years 1994-95 and 1995-96 it was to the extent of 96% and 92%, respectively.

[Translation]

#### Functioning of Primary Health Centres

\*256. SHRIMATI SHEELA GAUTAM : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Union Government had caused a study

to be conducted by the Samudayik Swasthya Anusandhan Foundation (Community Health Research Foundation) regarding the functioning of primary health centres;

(b) if so, the main findings of the study; and

(c) the steps taken/proposed to be taken by the Government with a view to improve the functioning of primary health centres and its attached sub-centres?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) In October, 1992 a study was entrusted to the Samudayik Swasthya Anusandhan Foundation (Foundation for Research in Community Health), Mumbai to cover five key topics based upon already published research in area of health care delivery.

(b) The main findings inter alia relate to inter-state differences in provision of human resources for health, preference of beneficiaries at different places, deficiencies in urban and rural areas etc.

(c) The proper functioning of Primary Health Centres and Sub-Centres is a State responsibility. Under the Minimum Needs Programme, funds (State Sector) are earmarked for establishment and strengthening of Rural Health Infrastructure like Community Health Centres, Primary Health Centres and Sub-centres. The Central Government has been assisting the States in drawing up technical guidelines and extending financial assistance for implementing numerous programmes which are run through the primary health infrastructure. These include programmes for training of health workers, child survival and safe motherhood and disease control programmes like Malaria, Leprosy, Blindness, T.B., AIDS etc.

#### Sea Wall

\*257. SHRI T. GOVINDAN : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Union Government have considered the proposal from the Government of Kerala to provide World Bank Assistance for protection of Sea Walls in Kerala in order to prevent land erosion;

(b) if so, the details thereof; and

(c) the action taken thereon?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) No such proposal for seeking World Bank assistance for protection of Seawalls in Kerala in order to prevent land erosion has been received from Government of Kerala.

(b) and (c). Do not arise.

[English]

#### Conference of Education Ministers

\*258. SHRI BIR SINGH MAHATO :  
SHRI CHITTA BASU :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state the steps taken so far to implement the decisions arrived at in the Conference of State Education Ministers held in August, 1996?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI) : The Conference of State Education Ministers held on August 10, 1996 in New Delhi decided to constitute a Committee of State Education Ministers under the Chairmanship of Shri Muhi Ram Saikia, Minister of State for Education to work out the modalities of the proposal for making the right to free and compulsory elementary education a Fundamental Right and to identify resources required to achieve universalisation of elementary education. It also decided that three major Centrally Sponsored Schemes viz., Computer literacy and studies in schools, Vocationalisation of secondary education and Promotion of Yoga would be transferred to the State Sector.

The committee of State Education Ministers has so far held three meetings and is expected to submit its report by January, 1997. For transfer to Centrally Sponsored Schemes to the States, the Planning Commission has been requested to work out entitlement of funds for the States.

#### Damage of National Highways/Bridges in A.P.

\*259. SHRI AJMEERA CHANDULAL :  
SHRI SYDAIAH KOTA :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the total loss incurred due to damage done to National Highways/Bridges during the recent cyclone in Andhra Pradesh;

(b) whether the Union Government have taken any steps to repair these roads bridges;

(c) if so, the details thereof;

(d) whether the Government of Andhra Pradesh has made any request for the release of Central special fund to repair damaged National Highways/bridges;

(e) if so, the details thereof; and

(f) the action being taken by the Government in this regard?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) During the recent cyclone in Andhra Pradesh, extensive damages to the National Highway No. 5 & 18 have been reported. Detailed proposals for restoration are awaited from the State.

(b) to (f) For immediate restoration of the damages, a sum of Rs. 4.00 crores has been released to the State of Andhra Pradesh.

### Infant Mortality Rate

\*260 PROF. AJIT KUMAR MEHTA :  
SHRI N. DENNIS :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state

(a) the salient features of the programmes taken so far by the Government to bring down the infant mortality rate in the country;

(b) the achievements stating the comparative percentage of infant mortality rate in 1994, 1995 and 1996 (till-date);

(c) the names of the States, which continue to show unsatisfactory performance in improving the primitive living conditions in the backward areas, the environmental conditions and the health care centres;

(d) whether in view of the uncontrolled infant or mortality rate in the country, the Government propose to formulate a comprehensive policy in this regard; and

(e) if so, the steps taken by the Government in this direction?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) The Child Survival and Safe Motherhood Programme under implementation since 1992 seeks to reduce the infant mortality rate through immunization against six vaccine preventable diseases, control of diarrhoeal diseases and acute respiratory infections, prophylaxis against Vitamin 'A' deficiency and provision of essential newborn care.

(b) As per the Sample Registration System, the Infant Mortality Rate has declined from 110 per thousand live births in 1981 to 79 in 1992. The Infant Mortality Rate in 1994 and 1995 was 74. Infant Mortality Rate for 1996 is not available.

(c) Information regarding unsatisfactory performance in improving the primitive living conditions in the backward areas is not compiled at the central level. State-wise progress regarding establishment of Sub-centres, Primary Health Centres and Community Health Centres is in the enclosed statement.

(d) and (e). The interventions for reducing infant mortality under the Child Survival and Safe Motherhood Programme are proposed to be continued and strengthened in the Reproductive and Child Health Programme to be launched in 1997-98.

### STATEMENT

*Progress of Establishment of Sub-Centres, Primary Health Centres and Community Health Centres during 8th Plan (as per information available from States)*

(upto 31.12.1995)

S.No.	State/UT	Sub-Centres		PHCs*		CHCs**	
		Target	Ach.	Target	Ach.	Target	Ach.
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	165		300	-	160	-
2.	Arunachal Pradesh	100		15	10	5	3
3.	Assam	80		245	90	15	19
4.	Bihar	3260		1078	Nil	75	1
5.	Goa	10	2	2	Nil	1	-
6.	Gujarat	0		82	47	25	24
7.	Haryana	0		0	3	40	21
8.	Himachal Pradesh	0	55	67	53	5	15
9.	J & K	800		95	40	65	8
10.	Karnataka	1000		300	166	20	21
11.	Kerala	1556		72	51	31	-

1	2	3	4	5	6	7	8
12.	Madhya Pradesh	1227		620	Nil	100	-
13.	Maharashtra	800	348	100	20	50	5
14.	Manipur	34		8	6	4	4
15.	Meghalaya	150		26	17	10	4
16.	Mizoram	70	4	8	5	3	1
17.	Nagaland	80		20	-	5	1
18.	Orissa	143		170	60	162	5
19.	Punjab	0		44	-	52	
20.	Rajasthan	1000	385	200	191	75	38
21.	Sikkim	5		1	-	2	-
22.	Tamil Nadu	0		0	-	78	-
23.	Tripura	150	1	55	8	14	3
24.	Uttar Pradesh	4000		300	109	165	34
25.	West Bengal	2300		625	12	100	2
26.	A & N Islands	25		4	-	1	-
27.	Chandigarh	4		1	-	-	-
28.	D & N Haveli	6		1	1	2	-
29.	Daman & Diu	5		1	-	-	-
30.	Delhi	0		0	-	-	-
31.	Lakshadweep	0		0	-	1	3
32.	Pondicherry	10		10	-	3	-
Total		17030	795	4450	889	1269	212

\* PHC - Primary Health Centre

\*\* CHC - Community Health Centre

[Translation]

### Ayurvedic Scam

#### Rechecking of Answer Books in Delhi University

2289. SHRI R.L.P. VERMA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether any case of changes of answer books of students in the Examination Department of Delhi University has come to light;

(b) if so, the details thereof;

(c) the number of cases in which rechecking of copies has been ordered by Delhi University on the complaints of students; and

(d) the action taken against the officials found responsible?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (d). The information is being collected and will be laid on the Table of the House.

2290. SHRI ASHOK PRADHAN :

SHRI SANTOSH KUMAR GANGWAR :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the C.B.I. have recently conducted raids at some places in connection with the U.P. Ayurvedic Medicine scam and a case relating to pocketing of funds received from the W.H.O. for eradication of leprosy;

(b) if so, whether some officials, former officials other connected persons have been arrested;

(c) if so, the details thereof; and

(d) the progress made so far in these cases?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) to (d). The information is being collected and will be laid on the table of the Sabha.

[English]

### Vacant Post

2291. SHRI A.G.S. RAM BABU : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state .

(a) the number of posts of Medical Officers (Rs 2200-4000) lying vacant in Central Health Service in Delhi Administration till date;

(b) the number of cases pending/rejected for change of allotment from the Ministry of Railways to CHS in Delhi Administration on the basis of the result of Combined Service Medical Examination 1994 held by UPSC;

(c) the reasons therefor whereas Ministry of Railways had no objection to the above change and there are also vacancies in CHS; and

(d) the time by which such cases for change of allotment in respect of Medical Officers of CSME 1994 are likely to be decided?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALIM IQBAL SHERVANI) : (a) to (d). There are around 40 vacancies in the General Duty Sub-cadre of the Central Health Service in the Govt. of National Capital Territory of Delhi according to the available information. Efforts are being made to fill up the same as early as possible by posting candidates from CMSE, 1995 batch.

Only one candidate of the Combined Medical Services Examination 1994 (belonging to general category) who was allocated to Ministry of Railways made a request for re-allocation to Central Health Service in Government of National Capital Territory of Delhi i.e. Delhi Administration. While the Ministry of Railways had given their no objection in this case, one of the criteria for re-allocation of candidate is that the candidate should have been rank-wise eligible for allocation to the Service asked for by him/her. Hence, as the concerned candidate was far below in rank than the last candidate in general category allocated to Central Health Service, his request was not agreed to and he was informed accordingly.

### Pending Applications at Regional Passport Office, Calcutta

2292. DR. ASIM BALA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government are aware of the fact that several applicants are not getting their passport from the Regional Passport Office, Calcutta;

(b) if so, the reasons therefor;

(c) the number of applications pending at the end of November, 1996;

(d) whether any steps have been taken for speedy disposal of these applications; and

(e) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) There have been cases of delay in issuance of passports to some applicants by Regional Passport Office, Calcutta.

(b) The principal factors for delay are :-

(i) Receipt of negative or incomplete police reports;

(ii) Discrepancies/deficiencies in documents submitted by applicants;

(iii) Lack of response on time from applicants who were asked to submit additional documents.

(c) The number of applications pending at the end of November, 1995 is 6,751.

(d) and (e). Yes, Sir. A special drive has been launched to speed up the disposal of applications and to clear the backlog. Additional 10 staff members were employed on a temporary basis for this purpose. Special efforts are being made to contact the applicants and request them to provide required information. The pendency of applications has come down from 18,610 in the beginning of July 1996 to 6,751 at the end of November, 1996.

### Posting and Transfer in Marine Department

2293. SHRI A. SAMPATH : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Cochin Port Management has effected certain modifications in the transfer and posting code in the Marine Department;

(b) whether the Government had directed the Chairman, Port Trust, Cochin to discuss the issue with the Unions at various levels;

(c) the reasons for not discussing the issue with the Unions;

(d) whether the Unions representing Cochin Port have decided to resort to agitation in protest against arbitrary implementation of new code in posting and transfer in Marine Department;

(e) whether the Government are taking steps to arrange discussions as the issue to avoid agitation; and

(f) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) There is no prescribed transfer and postings code in Marine Department of Cochin Port Trust. The latest posting and transfer of personnel in the Marine Department was made with effect from 1.10.1996. In effecting the postings and

transfer there is no major departure from the existing practice and were given effect only after the Deputy Conservator discussed the postings with Unions having modality in the Marine Department.

(b) No, Sir.

(c) Does not arise.

(d) to (f). Only one Union namely, Cochin Port Employees' Organisation stated agitation against the transfer and postings. The agitation has been called off on 3rd November, 1996 following discussion between the concerned Union and the Chairman of Cochin Port Trust.

### Defence Talks at Ministerial Level

2294. SHRI SANAT KUMAR MANDAL : Will the Minister of DEFENCE be pleased to state :

(a) the outcome of the recent defence talks at ministerial level with Russia, Germany and U.S. officials regarding India's security partnership in the post-cold war world;

(b) whether India is seriously taking its relationship with Russia, much as the emerging relations with the United States; and

(c) if so, the latest stand of Russia on the transfer of cryogenic engine technology for India's rocket programme?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) and (b). During the visit of the Russian Defence Minister to India in October, 1996, discussions were held by the two sides in the context of furthering and enhancing defence cooperation between the two countries. An Agreement on Service-to-Service cooperation between the two countries was also signed. This Agreement provides for cooperation in the field of training, visits of Military Specialists to each other's country, preparation of programmes of participation in joint military exercises, participation in seminars/symposia and exchange of good-will visits.

The ministerial level discussions with the German Defence Minister and official level discussions with the US delegation in October, 1996 provided an opportunity for exchange of views on security related issues and global developments.

(c) The issue of cryogenic technology transfer was not discussed during the visit of the Russian Defence Minister to India in October, 1996.

### Primary Health Centres in A.P.

2295. DR. T. SUBBARAMI REDDY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether State Government of Andhra Pradesh

has urged Union Government to provide funds for construction of 300 PHC to complete the project;

(b) if so, the total allocation made by Union Government and how much has been utilised by State Government; and

(c) the total allocation made during 1996-97 for this purpose by the Union Government?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) No specific proposal has been received from the Govt. of Andhra Pradesh requesting for funds for construction of 300 PHC buildings.

(b) and (c). Does not arise.

### Voting Pattern in US Security Council Election

2296. SHRI KRISHAN LAL SHARMA :  
SHRI SUSHIL CHANDRA :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government have directed their missions abroad to furnish their assessment regarding pattern of voting in the election for non-permanent seat of the UN Security Council;

(b) if so, the number of such assessments received and the nature thereof;

(c) the advice given by Indian delegate in U.N.O. before the election;

(d) whether Indian ambassadors, stationed in the countries, which voted in the election, had sent any report regarding the election; and

(e) if so, the main conclusions arrived at by the Government therefrom?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) to (e). Indian Ambassadors and High Commissioners abroad had been directed to maintain contact, at the highest levels, with the countries of their accreditation and concurrent accreditation, in order to obtain their support for our candidature. They were also asked to transmit the responses received both to the Ministry and to the Permanent Mission of India to the UN in New York. While a number of indications of support were received, the election was conducted through secret ballot and voting intentions in many cases were not fully disclosed. At the time of going in for elections, reconfirmations of assurances of support extended by individual countries to our Heads of Missions and additional confirmations received from the Permanent Representatives of other countries to the United Nations, suggested that Indian candidature had a good level of support. This was the general expectation till the point of voting. It was decided to continue with the contest as that demonstrated belief in our credentials and the will to pursue them.

**Appointment of SC/STs in N.H.A.**

2297. SHRI KARIA MUNDA :  
SHRI CHITRASEN SINKU :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the Group-wise/post-wise/year-wise total employees appointed through Open Market Deputation/DPC since inception of National Highways Authority and the number of SC/ST out of therein;

(b) the number of posts earmarked for SC/ST in (a) above, and upto which post 40 point Roster is being maintained for DPC/Open Market.

(c) the details of applications/bio-data received for group 'A' & 'B' posts from SC/ST for regular deputation

appointment during 1995-96 and the action taken for their appointment by NHA; and

(d) the reasons for non completion of SC/ST quota, and when it will be completed?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) and (b). A statement is enclosed.

(c) and (d). During 1995-96, applications have been received from six Under Secretaries, including two SC candidates, belonging to Group 'A' of the Central Secretariat Service for the post of Deputy General Manager (Administration) on deputation, and the selection is yet to be finalised. All appointments are made as per Government rules.

**STATEMENT**

*Groupwise/Postwise/Yearwise appointment of Employees in NHA since its inception in 1989 to date*

Particulars	1989-90	1990-91	1991-92	1992-93	1993-94	1994-95	1995-96	1996-97	Remarks
<b>Group A</b>									
Chairman				1		1			
Member						1	2	2	
General Manager							7	2	
Dy. General Manager							*6	1	*Includes one promoted from Manager
Manager	1(AB/OR)						5	**3(DR)	**SC=1 ST=1 OBC=1
<b>Group B</b>									
Accounts Officer							1		
PSS							4		
PAs							7		
Cashier							1		
Caretaker							1		
<b>Group C</b>									
Stenos							3(DR)	*3(DR)	*2SCs & 1 OBC Due to non availability of ST candidate One vacancy is carried forward
Driver							£1(DR)	£SC=1	
<b>Group D</b>									
Jamadar							1		
Peon							1		

AB/DR = Absorption/Direct Recruitment DR = Direct Recruitment Rest = Deputationist

### Closure of AMU

2298. SHRI R. SAMBASIVA RAO : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government are aware of the recent closure of the Aligarh Muslim University;

(b) if so, the rationale behind the closure of this University;

(c) whether any inquiry regarding police firing in the AMU campus, in which one student was killed & several injured, has been conducted;

(d) if so, the outcome thereof along with the action taken against the persons found guilty; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA):  
(a) Yes, Sir.

(b) The University had to be closed sine die to restore normalcy following unrest amongst the students due to the incident involving killing of a student in the early hours of 2nd October, 1996.

(c) to (e). An inquiry into the incident, ordered by the Govt. of Uttar Pradesh, is in progress.

### Use of Ganga and Ground Water by U.P.

2299. SHRI HARADHAN ROY :  
SHRI AJOY MUKHOPADHYAY :

Will the Minister of WATER RESOURCE be pleased to state :

(a) whether it is a fact that U.P. and Bihar are using more Ganga water than the ground water for their irrigation purposes;

(b) whether the Government are considering to advise these States to use ground water for irrigation purposes thereby release more water to the down stream;

(c) if so, the details thereof; and

(d) the other ways to make available more Ganga water to the down stream particularly during the lean period?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) The State of Uttar Pradesh uses more ground water than surface water including Ganga water for irrigation where as the state of Bihar uses more surface water including Ganga water than ground water for irrigation purposes.

(b) and (c). No, Sir. Utilisation of water for various purposes including irrigation is the responsibility of the State Government. However, Central Ground Water Board has formulated a scheme for development of

ground water in eastern States of Orissa, Bihar, West Bengal and eastern Uttar Pradesh which is at consultation stage.

(d) No such study has been made by the Government so far.

### Free and Compulsory Education

2300. SHRI MOHAN RAWALE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether a high level Committee has been set up to consider free and compulsory education in the country;

(b) if so, the details thereof;

(c) the number of meetings of the Committee held so far;

(d) the salient features of recommendations/ observations made at the meetings of the Committee; and

(e) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA):  
(a) Government have appointed a Committee, chaired by Shri Muhi Ram Saikia, Union Minister for Human Resource Development (Education) to consider the financial, administrative, legal and academic implications of the proposal to make the right to free and compulsory elementary education a Fundamental Right.

(b) The details of the members of the Committee, its terms and tenure are given in the enclosed statements copy of this Department's Order dated 29 August, 1996 constituting the Committee. The tenure of the Committee has since been extended upto 15-1-1997.

(c) The Committee has hold three meetings so far.

(d) the Committee has not yet submitted its report.

(e) Does not arise.

### STATEMENT

No. F. 1-53/92-EE  
Government of India

Ministry of Human Resource Development  
(Deptt. of Education)

New Delhi, 29th August, 1996

### ORDER

The Common Minimum Programme of the United Front proposes to make free and compulsory education for children upto 14 years a Fundamental Right for achieving universalisation of elementary education by the turn of the century. This proposal would give the

entire nation the necessary resolve to achieve this goal and help in harnessing the resources required for this purpose. The pros and cons of the proposal were deliberated upon in the Conference of State Education Ministers on 10th August, 1996. While recognising the significance of the proposed Constitutional Amendment, the Conference felt that widespread consultations at the political level were necessary to carefully consider the legal, financial, administrative and academic implications of the matter. Accordingly, it has been decided to set up a Committee of Ministers to examine the various (legal, financial, administrative and academic) implications of this proposal. The composition of the Committee would be as follows :

1. Shri Muhi Ram Saikia, Minister of State for Human Resource Development, Government of India - Chairman
2. Shri Jayaprakash Narayan Yadav, Education Minister, Bihar
3. Shri Kanti Biswas, Minister-in-charge, School Education West Bengal.
4. Hon'ble Prof. K. Anbazhagan, Education Minister, Tamil Nadu.
5. Shri P.J. Joseph, Education Minister, Kerala.
6. Shri R.S. Govinda Gowda, Minister for Primary and Secondary Education, Karnataka.
7. Shri Sudhi Joshi, Minister for School Education Maharashtra.
8. Shri Mukesh Naik, Minister for School Education, Madhya Pradesh.
9. Shri Ram Bilas Sharma, Education Minister, Haryana.
10. Shri Gulab Chand Kataria, Education Minister, Rajasthan.
11. Shri Jai-Dev Jena, Minister for School & Mass Education, Orissa.
12. Ksh. Irabot Singh, Education Minister, Manipur.
13. Shri B. Durge Prasada Rao, Minister for Primary & Secondary Education, Andhra Pradesh.
14. Smt. Chitra Naik, Member, Planning Commission.
15. Shri A. Mohandas Moses, Advisor, Jammu & Kashmir.
16. Shri Abhimanyu Singh, Joint Secretary (EE) Department of Education (Ministry of Human Resource Development) Member - Secretary.

#### Special Invitees

17. Law Secretary or his nominee not below the rank of Joint Secretary.

18. Dr. R.V. Vaidhyanatha Ayyar, Additional Secretary.
19. Shri R.S. Pandey, Joint Secretary (DPEP).
20. Shri S. Satyameerthy, Financial Adviser, MHRD.

2. The Terms of reference of the Committee are as follows :

- (i) to examine and consider the legal, academic, administrative and financial implications of the proposal to amend the Constitution to make the right to free and compulsory education a fundamental right.
- (ii) to suggest suitable statutory measures to enforce this fundamental right.
- (iii) to suggest guidelines indicating facilities which if not provided, would be justiciable.

3. The Chairman of the Committee will have powers to coopt members and to set up sub-committees to assist it in its task;

4. The Committee is expected to submit its report within a period of two months from the date of its first meeting;

5. E.E. Bureau would provide necessary secretariat assistance for the Committee's work.

6. The non-official members coopted members or members of sub-committees will be entitled to travel and daily allowance as per Government of India rules.

Sd/-

(Atul Bagai)

Deputy Secretary (EE)

Tel. 3387781

Copy for information & action to :

1. Members of the Committee.
2. Education Secretaries of All States & Union Territories.
3. Directors of Education of all States & Union Territories.
4. I.F.D./E-I/PPS to ES.
5. Education Secretary, Government of India.

#### Transfer of Teachers of KV's

2301. SHRI MURALIDHAR JENA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the criteria laid down for the transfer of teachers of Kendriya Vidyalayas;

(b) whether some complaints have been received on account of lapse of the rules; and

(c) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA):

(a) As per statement enclosed.

(b) and (c). Information is being collected from the Regional Offices and will be placed on the Table of the House.

### STATEMENT

*Guidelines for transfer of teachers including Vice-Principals, Principals and above from the academic Session 1990-91 as approved by the Board of Governors in its 54th meeting held on 22.08.90.*

The Board of Governors in its meeting held on 22.8.90 has approved the following guidelines of transfer of teachers including Vice-Principal, Principal and above. These will be effective from the academic year 1990-91.

1. The general policy will be not to transfer teachers including Principals frequently. The normal transfers will be effected only for organisational reasons or on request or on medical grounds.
2. There will be no fixed tenure after which it may be necessary to transfer a teacher/Vice-Principal/Principal/Education Officer/Assistant Commissioner (from next year a tenure of 5 years for Vice-Principals and above).
3. The following sequence will generally be followed in respect of promotional postings, transfers etc.
  - (i) Posting on promotion
  - (ii) Inter-regional transfers
  - (iii) Intra-regional transfers
  - (iv) Posting of direct recruits.
4. Annual transfers may be done during summer vacation as far as possible. However, no transfers except :
  - (i) On administrative grounds and;
  - (ii) Transfers on the basis of serious medical illness including death of spouse will be effected after 31st October.
5. Transfers will be made keeping in view clause 3 of the guidelines.
6. Transfers will be effected by observing the following priorities :
  - (a) Transfer on administrative grounds : (as in para 4 above)

(b) Transfer on request :

- (i) Transfer for reasons of serious illness which, on the satisfaction of the Commissioner, KVS according to procedure prescribed by him, necessitates, such a transfer, for treatment away from the place of present posting.
  - (ii) Transfer from hard stations and NER (PGTs and above) on completion of tenure.
  - (iii) Spouse Cases :
 

Transfer of spouse for joining the family after completion of a cut-off period of one year.
  - (iv) Transfer of unmarried ladies/divorced ladies/widows to a place of their convenience after completion of a 3 cut-off period of one year.
  - (v) Transfer of physically handicapped provided the handicap has developed during the course of KVS service on completion of a cut-off period of one year.
  - (vi) General cases
  - (vii) Mutual transfer provided there is no other claimant of higher priority for both the stations.
7. No request for transfer will ordinarily be entertained unless a teacher has completed three academic sessions except in the cases mentioned in (6) (i) (iii) (iv) (v) & (vii) above.
  8. PRTs, TGTs and other category of teachers in the identical scales will not normally be posted outside the region in which they are selected.
  9. Teachers of all categories on appointment will be posted as far as possible to schools in interior areas.
  10. Subject to availability of vacancy Vice-Principals/Principals/Education Officers/Asstt. Commissioners on promotion or on direct recruitment will be posted to a different state other than the one where they are posted or are domiciled as the case may be and he/she will, normally, not be moved out of that state for atleast 5 years unless there are compelling reasons.
  11. Vice-Principals/Principals/Education Officers/Asstt. Commissioners who have 3 years or less to retire would not be posted out on promotion/direct recruitment if already working in home state, subject to availability of vacancies. Similarly, those who have 3 years or less for superannuation and are working outside their

home state may be allowed on promotion priority for their home state subject to availability of vacancy.

12. No transfer TA will be paid for request transfer on whatever grounds unless the teacher has completed five years in his existing place of posting (read 5 years for request transfers and 3 years for North-Eastern Region and hard stations).
13. Asstt. Commissioner will be competent to change the headquarter of a teacher on administrative grounds to any place within the region as deemed fit and direct him to discharge his duties there. The Asstt. Commissioners shall report forthwith the case with full facts to the Commissioner for confirmation or directions as may be considered necessary by the Commissioner.
14. Not-with-standing any provision in the above guidelines, the Commissioner will be competent to make such departure from the guidelines as he may consider necessary in the interest of the Sangathan.

Sd/-

(V.K. Jain)

Assistant Commissioner (HQ)

Copy to :-

All Asstt. Commissioner, Regional Offices, Kendriya Vidyalaya Sangathan, for information and guidance.

Sd/-

(V.K. Jain)

[Translation]

#### Central Bed Bureau in Big Cities

2302. SHRI JAI PRAKASH (Hardoi) : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have studied the new interpretation of Section 21 of the Constitution, given by the Supreme Court recently, regarding giving compulsory treatment to a patient in the primary health centres as well as in the big hospitals;

(b) if so, the steps taken by the Government in this regard;

(c) whether the Government propose to set up Central Bed Bureau in the big cities; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) Yes, Sir.

(b) to (d). In the light of the judgement in the case of Writ Petition (Civil) No. 796 of 1992 Paschim Banga Khet Mazdoor Samity and others versus State of West Bengal and others, the matter is being taken up with the State/UT Governments to take suitable steps for implementing the judgement.

[English]

#### Under Ground Water in Delhi

2303. SHRI B.L. SHARMA PREM : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government aware that a large requirement of water for the people of Delhi is met from the underground water resources;

(b) whether the Government are also aware of the fact that the level of underground water in Delhi is going down very rapidly since last 15-20 years;

(c) whether any steps have been taken or are proposed to be taken for Ground Water Development in Delhi, in consultation with WAPCO or other agencies; and

(d) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) Some portion of the requirement of water of Delhi is met from the underground water resources.

(b) A decline of 4 to 8 meters in the level of ground water has been observed in certain pockets of Delhi during the last 15-20 years.

(c) and (d). No step has been taken or is proposed to be taken in consultation with Water and Power Consultancy Services (India) Limited for development of ground water in Delhi. However, Central Ground Water Board has prepared a report titled "Development and Augmentation of Ground Water Resources in NCT of Delhi". A copy of this report has been made available to the Government of NCT of Delhi for taking follow up action.

#### Bridge over Ganga near Calcutta

2304. SHRI AJOY MUKHOPADHYAY : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether it is a fact that a decision was taken to construct third bridge over Ganga near Calcutta;

(b) whether it is also a fact that announcement was made by the former Prime Minister during inauguration of Second Hooghly Bridge in Calcutta;

(c) whether any further steps have been taken in this direction;

(d) if not, the reasons therefor; and

(e) the likely date when construction of the proposed bridge will be taken up?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) to (e). There is a proposal for construction of 2nd Vivekananda Bridge over Ganga near Calcutta under BOT scheme and it is too early to indicate the date of start of work.

#### Mandapeshwar Cave

2305. SHRI RAM NAIK : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government are aware that there is one cave named Mandapeshwar Cave in Borivli (W), Mumbai, which is famous for its mythological and archaeological importance;

(b) whether Government are also aware that for want of proper maintenance and repairs the cave is in bad condition at present as its supporting pillars have developed cracks which need immediate and expert attention;

(c) whether the Government propose to instruct the Director of Archaeology in Maharashtra and call for urgent information report and proposals for repairs together with financial estimate; and

(d) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAL) : (a) Yes, Sir. Mandapeshwar Cave at Borivli (W), Mumbai is a centrally protected monument under the Archaeological Survey of India.

(b) As the caves are carved out of very weak rocks, structural defects in the caves, including pillars, are visible. Necessary measures are taken for the proper conservation of the monument.

(c) and (d). Do not arise, in view of the monument being centrally protected.

#### Fate of DU Students

2306. SHRI I.D. SWAMI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether attention of the Government has been drawn to the newsitem captioned "DU students' fate is sealed in six minutes" appearing in *The Times of India* dated September 10, 1996;

(b) if so, the facts thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) Yes, Sir.

(b) and (c). A factual report on the allegations made in the newsitem has been called for from the University and any further action in the matter would be possible after the same is received.

#### Compulsory NCC Training

2307. SHRI P.R. DASMUNSI : Will the Minister of DEFENCE be pleased to state :

(a) whether his Ministry is thinking to recommend to Human Resource Development Ministry for compulsory NCC training from Class XI to graduation course of the University with a view to select qualified 'C' certificate holders to join the commission;

(b) if not, whether some other plan is under consideration to motivate young college students to join Indian Defence Service; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) No, Sir.

(b) and (c). It has been decided to launch a comprehensive image projection campaign to highlight the unique positive features of the Armed Forces service as a fulfilling career.

#### Modernisation of Calcutta-Haldia Port

2308. SHRI TARIT BARAN TOPDAR :  
PROF. JITENDRA NATH DAS :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether there is any proposal for expansion and modernisation of Calcutta-Haldia Port;

(b) whether more berths are planned to be added there to handle more cargo;

(c) if so, the details thereof;

(d) the steps taken so far in this direction; and

(e) the funds allotted, if any, for the purpose?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) Yes, Sir.

(b) More berths are planned to be added in Haldia.

(c) and (d). The Working Group on 9th Plan has recommended construction of third oil jetty and a jetty for handling dangerous and hazardous cargoes at Haldia.

Port Sector has also been opened up for private participation to undertake various port developmental activities.

(e) The 9th Plan and the Annual Plan for 1997-98 are yet to be approved.

### Encroachment on Defence Land in Mumbai and Pune

2309. SHRI MADHUKAR SARPOTDAR : Will the Minister of DEFENCE be pleased to state :

(a) whether there is large scale encroachment on Defence land in Greater Mumbai and Pune Cantonment areas; and

(b) if so, the steps Government have taken or propose to take to remove the encroachments?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) There is encroachment on defence land in Greater Mumbai and Pune Cantonment areas.

(b) Action to remove the encroachments under the provisions of Public Premises (Eviction of Unauthorised Occupants) Act, 1971 has been taken from time to time. Strict instructions have been issued by the Service Hqrs. and DGDE to the local authorities to ensure safety of defence land against encroachments by constructing fencing, boundary walls and intensifying watch and ward. The assistance of the State Government has also been sought by the local authorities in this regard.

[Translation]

### Army Cantonment in Delhi

2310. SHRI VIJAY GOEL : Will the Minister of DEFENCE be pleased to state :

(a) the total area of Army Cantonment in the National Capital Region of Delhi;

(b) whether the Ministry has formulated any scheme to properly utilise the land of cantonment area which is surplus and unutilized; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) The total area of Army Cantonment in the National Capital Region of Delhi is 8563 acres.

(b) and (c). All defence land in Cantonment are utilized as per the zonal plans formulated by the Services. There is no defence land which is surplus. Vacant lands are also zoned for future use by the Services.

[English]

### Development of Folk Arts and Culture

2311. SHRI LALIT ORAON : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government propose to formulate any National Policy for the development of folk arts and culture in the country; and

(b) if so, the details thereof and the measures being taken in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMALI) : (a) and (b). National Policy on Culture, as drafted, is under consideration of the Government.

### Polio Eradication

2312. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have taken any steps to eradicate polio in the country;

(b) if so, the achievement recorded in this attempt;

(c) the names of the States that have hitherto reported the largest number of cases of Polio; and

(d) the details of cases recorded regarding adverse side effects of Polio vaccine during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) to (c). Pulse Polio Immunization programme has been launched in the country from 1995-96 for the eradication of poliomyelitis, 8.7 crore children were given polio drops on 9.12.95 and 9.3 crore on 20.1.96. Andhra Pradesh has reported the largest number of cases upto July, 1996.

(d) Adverse side effects due to Oral Polio Vaccine have not been reported during the last three years.

### Location of Trade Union Organisations on Defence Lands

2313. SHRI PRADIP BHATTACHARYA : Will the Minister of DEFENCE be pleased to state :

(a) the details of rules provided for allowing location of offices of Trade Union Organisations on Defence lands in Cantonment areas;

(b) whether rules prohibit location of Trade Union Organisations in the proximity of Defence installations and military establishments;

(c) whether despite such prohibitory rules, Directorate of Defence Estate, Central Command has been violating the rules and allowing Trade Unions to function in close proximity of military establishments; and

(d) if so, the fact and reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) and (b). As per existing land policy, there is no provision for allotment of Defence land for locating offices of Trade Union Organisations in Cantonment.

(c) and (d). As a special dispensation, land has been allotted to Indian National Defence Workers Federation on payment of annual rent and premium in the Kanpur Cantonment.

### Irrigation Potential

2314. SHRIMATI MEIRA KUMAR : Will the Minister of WATER RESOURCES be pleased to state :

(a) the irrigation potential created by major and medium irrigation projects in the country during the Seventh and Eighth Five Year Plans; and

(b) the total expenditure incurred on these projects during the said period?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) and (b). Details of irrigation potential created in the country by major and medium irrigation projects and corresponding expenditure during the Seventh Plan and during the first four years of Eighth Five Year Plan are as under :

Plan Period	Irrigation Potential created (million hectares)	Expenditure (Rs. crores)
During VII Plan (1985-90)	2.22	11107.29
During Annual Plans (1990-92)	0.82	5459.15
During VIII Plan (1992-97)		
1992-94	0.86	6762.72
1994-96	1.44 (anticipated)	8643.56 (anticipated)

### Ongoing Projects in Maharashtra

2315. SHRI SANDIPAN THORAT : Will the Minister of WATER RESOURCES be pleased to state :

(a) the number of ongoing major and medium projects in Maharashtra with their estimated cost and irrigation potential, project-wise;

(b) whether it is a fact that most of projects have slipped both in terms of estimated cost and period of completion;

(c) if so, the details of time and cost escalation/slippage, project-wise and reasons therefor;

(d) whether the Government have taken a critical review of execution of irrigation projects in Maharashtra and identified projects with poor execution performance resulting in high escalation in cost and special action proposed for their early completion; and

(e) whether the Government have made adequate arrangement to ensure that funds allocated for each project is not allowed to be diverted by the State Government and the extent of such diversion of funds taken place in Maharashtra during the last ten years?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) Details of ongoing major and medium irrigation projects of Maharashtra are given in the statement enclosed.

(b) and (c). Yes, Sir. Generally, the time of completion of major projects is taken as 16-20 years and medium projects as 5 years. The actual time of completion depends upon the size of the project. The important factors responsible for delay in execution of the projects are non-availability of adequate funds, problems in acquisition of land, rehabilitation & resettlement, public agitation contractual problems, change in design and scope of the project during implementation etc. The factors responsible for cost escalation are rise in prices during implementation, change in design and scope of the project, inadequate provision for land acquisition, rehabilitation and resettlement and other items at the time of preparation of the estimate etc.

(d) Performance of ongoing irrigation projects is reviewed in the Annual Plan discussions with the officials of the States.

(e) Irrigation is a State subject and funds for their execution are allocated by the States in their budget. The Central assistance to the States is in the form of block loans and grants not tied to any sector of development or the project.

### STATEMENT

#### Details of Ongoing Major & Medium Projects of Maharashtra

(Rs. in Crores)

Name of Project	Plan in which started	Latest Estimated Cost	Cumul. Expdr. upto 3/96	Outlay for 1996-97 proposed by State	Ultimate Potential
1	2	3	4	5	6

#### (a) Major

1. Jayakwadi St. I & II	V	796.87	627.09	15.00	141.64 135.57
2. Bhatsa	V	322.49	57.40	6.00	42.55

1	2	3	4	5	6
3. Upper Tapi	IV	115.57	91.28	1.00	55.14
4. Khadak Wasla	II	213.00	195.39	10.00	62.15
5. Krishna	III	346.51	225.61	14.00	113.25
6. Lower Wunna	VI	187.00	110.41	11.60	20.78
7. Lower Terna (F)	VI	129.67	103.96	9.75	20.26
(L)		53.71	35.67	5.75	
8. Karwa	VI	48.46	41.05	6.13	10.32
9. Vishnupuri	78-80	193.22	117.32	4.00	33.73
10. Arunavati	VI	148.71	111.39	15.00	30.07
11. Tillari I.S.	78-80	371.65	48.38	4.82	7.01
12. Wan	VI	158.31	75.13	17.00	17.56
13. Warna	IV	744.17	210.90	1.50	113.92
14. Kukadi	66-69	916.74	415.29	26.50	156.27
15. Bhima	III	641.54	526.47	40.00	162.50
16. Upper Penganga	V	861.99	344.51	44.73	111.53
17. Upper Godavari	66-69	133.23	83.48	3.48	67.29
18. Upper Wardha	V	503.70	313.28	40.80	80.25
19. Surya	78-80	175.14	138.35	8.25	27.19
20. Bwa Thadi (I.S.)	78-80	261.00	29.21	5.00	25.31
21. Chaskman	V	268.00	105.78	7.00	38.62
22. Weghur	V	109.40	25.58	1.50	23.58
23. Punad	VI	81.97	7.29	0.50	16.86
24. Nandur Madhmeshwar (N)	V	146.40	44.73	7.45	45.16
Nandur Madhmeshwar (A)		105.30	15.50	6.00	
25. Upper Parvara	V	287.14	26.70	2.00	66.90
26. Goshikhurd	VI	1345.00	153.31	30.00	130.00
27. Kayana Krishna L.I.	VI	764.38	217.63	9.00	36.31
28. Dudhganga	V	566.69	143.77	1.50	65.14
29. Tultuli	VI	147.17	3.79	0.10	30.39
30. Human	VI	354.40	4.87	0.10	36.22
31. Lower Wardha	VI	250.00	13.82	2.00	32.98
32. Talamba	VI	238.85	8.26	0.10	16.75
33. Lendi (I.S.)	VI	204.50	11.61	0.50	19.58
34. Lower Dudhna	VIII	347.83	2.95	1.00	29.80
35. Nira Deoghar	VIII	358.15	16.74	0.50	31.21
36. Lower Penganga	VIII	207.14	0.12		135.57
<b>(b) Medium Projects</b>					
1. Shahnoor	VI	50.00	49.52	2.59	9.56
2. Saukh	VI	30.70	24.25	4.00	2.83
3. Nagasakya	VI	19.00	16.44	2.10	2.08
4. Dehali	VI	34.28	14.71	0.50	4.95

1	2	3	4	5	6
5. Arau	V	49.71	33.59	2.41	10.71
6. Mun	VI	45.88	38.86	7.50	9.69
7. Wadiwale	78-80	28.39	19.97	3.00	3.63
8. Jawalgaon	V	17.51	15.16	1.20	5.34
9. Kasari	VI	23.25	21.78	2.81	9.46
10. Masalga	VI	17.47	13.79	2.69	2.43
11. Pakadigudom	VI	20.23	15.60	2.54	3.71
12. Deorjan	VI	11.68	10.76	2.90	1.81
13. Sakol	VI	12.37	11.42	1.23	2.06
14. Hotwane	VI	130.37	57.59	3.00	12.83
15. Bahula	V	21.88	12.96	3.50	4.65
16. Patgaon	VI	50.75	26.97	2.00	8.36
17. Hivara	V	11.04	9.10	1.17	2.70
18. Kumbhi	V	48.44	14.51	0.50	8.89
19. Tambapuri	V	20.42	15.61	3.44	4.78
20. Kasar Sai	VI	19.45	13.84	3.50	3.64
21. Kadvi	V	66.43	21.90	1.00	9.22
22. Purunaneopur	V	12.71	6.94	6.04	4.29
23. Aurnavati	VI	34.80	13.45	4.00	3.25
24. Jaugamhatti	V	29.50	15.47	5.00	3.14
25. Anjana Palsi	V	30.24	12.60	5.00	2.55
26. Sonwad	VI	25.20	14.90	5.00	2.36
27. Alandi	V	16.06	14.90	0.93	6.30
28. Jam	VI	52.12	22.71	2.00	8.71
29. Bor Dahggon	VI	18.64	14.38	2.58	3.12
30. Jajnapur L.I.	VI	18.19	6.74	0.50	2.74
31. Mor	V	30.49	5.12	0.50	1.54
32. Chiketra	V	47.72	5.12	0.50	4.69
33. Karwappanalla	VI	24.13	2.97	0.05	5.25
34. Urmadi	VI	20.46	3.07	0.50	9.04
35. Shivna Takli	VI	46.31	10.80	4.00	7.49
36. Upper Manar	VI	108.65	11.56	1.00	13.91
37. Deogad	VI	85.88	27.00	5.23	8.35
38. Pendharinalla	V	9.34	1.15	0.10	2.08
39. Bori (S)	VI	16.71	0.39	0.01	10.45
40. Erdha	IV	13.26	0.13	0.05	2.51
41. Dongargaon (C)	VI	16.05	3.68	0.50	3.59
42. Chennanadi	V	13.25	1.22	0.05	2.12
43. Mangrulpur	V	10.82	3.79	0.50	1.50
44. Talani	V	7.00	2.86	0.00	2.44
45. Umarzari	78-80	11.52	5.34	5.00	2.03

1	2	3	4	5	6
46. Benetura	VIII	22.35	18.66	0.69	2.51
47. Kajala	VIII	11.21	9.70	1.72	1.35
48. Madan Tank	VIII	2.56	0.58	0.50	3.28
49. Gadvadi	VIII	75.70	11.95	3.00	2.58
50. Nagan	VIII	49.19	7.40	1.50	2.49
51. Akkalpad	VIII	70.83	7.46	2.69	6.19
52. Kashyapi	VIII	27.58	10.41	2.00	4.27
53. Narangi Sarangi	VIII	18.85	11.13	6.00	2.94
54. Dara	VIII	17.35	1.30	0.53	2.30
55. Brahmaganavan	VIII	9.46	9.17	0.69	3.21
56. Torna	VIII	10.78	6.35	3.66	8.80
57. Sayaki	VIII	17.29	13.21	2.57	5.08
58. Kar	VIII	47.30	14.04	2.00	5.89
59. Koradinalla	VIII	15.72	0.86	0.20	2.61
60. Sakat	VIII	18.54	14.77	0.00	2.36
61. Upper Manjra	VIII	37.42	24.97	5.68	3.35
62. Pentakli	VIII	91.87	19.80	7.00	6.55
63. Morna Gureghar	VIII	39.42	1.92	0.50	-
64. Andhali	VIII	11.80	9.59	1.00	1.65
65. Chandra Bhaga	VIII	71.14	23.82	14.00	6.73

### Computer Education

2316. SHRI SOUMYA RANJAN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether computers imported for computer education are in English and other cyber 810 and 830, which are in actual use, are also in English only;

(b) whether the Government have conducted any survey to find out the number of computers required in Hindi; and

(c) if so, the time by which these are likely to be provided for use?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (c). Computers are imported in India for various application including Computer Education work with the operating system that use instruction in English. The Cyber 810 and 830 Computer systems all use English.

The Department of Electronics has recently prepared a report of 'Mission on Increasing Computer Penetration in India'. As per this, a target of 10 million personal computer population (i.e. 10 per 1000 people) from the present level of approximately 1 million (i.e. 1

per 1000 people) has been proposed to be achieved by the year 2000/2001.

One of the strategies suggested to meet this target is to localise system and application softwares in regional languages, including Hindi. Once implemented, it is expected that the population of Personal Computers (PCs) which support work in Hindi may be around 30% of the total PC population.

[Translation]

### By Pass In M.P.

2317. SHRI THAWAR CHAND GEHLOT : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether there is any action plan with the Government for construction of by pass road in Devas, Indore and Sahajapur in Madhya Pradesh at National Highway No. 3 Agra to Mumbai for making traffic convenient;

(b) if so, the city-wise details thereof;

(c) whether the Government propose to convert the said National Highway into four laned road between Indore and Devas city, and

(d) if so, the time by which it is likely to be completed?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) and (b). The work of construction of bypass around Indore town from Km. 590.228 of Agra Section to Km. 12.6 of Indore-Bombay Section on NH-3 was sanctioned on 26.3.1993 at a cost of Rs. 7343.61 lakhs.

(c) Yes, Sir.

(d) For the project mentioned above (alongwith four laning between Indore-Dewas on NH No. 3), evaluation of pre-qualified bidders is in progress. Therefore, it is too early to indicate any time frame for the completion of the project.

[English]

#### Pension of Civilian Defence Employees

2318. SHRI JANG BAHADUR SINGH PATEL : Will the Minister of DEFENCE be pleased to state :

(a) the details of civilian employees working in the Defence Headquarters whose pension was delayed in the last three years and the reasons therefor;

(b) the steps taken to overcome those causes and ensure that henceforth there is no hold up in the sanction of the pension;

(c) the number of cases in which the service books were found lost or were incomplete or were not got audited from the concerned audit authorities; and

(d) the steps proposed to be taken to ensure that service books are kept in proper safe custody, they are completed and got audited from the concerned auditors to check any delay or loss of documents in transit?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) and (b) Institutionalised arrangements already exist to ensure release of terminal benefits to retiring persons in time. During the last 3 years 645 defence civilian employees of AFHQ cadre superannuated. Pension payment orders were issued in all cases in time except for one case where delay of 45 days occurred due to breakdown of computer system in the office of Chief Controller of Defence Accounts (Pensions) Allahabad.

(c) and (d). There has been no case where sanction of pension was delayed due to non-availability or non completion of audit of service books in respect of employees of AFHQ cadre. The Service books of these employees are kept in safe custody and there are standing instructions that entries be periodically audited specially in respect of completion of 25 years qualifying service.

[Translation]

#### Ayurvedic/Unani/Homoeopathic Colleges

2319. VAIDYA DAU DAYAL JOSHI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the total number of Ayurvedic, Unani and Homoeopathic colleges in the country and the annual expenditure incurred on them by the Government; and

(b) the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) and (b). The information is being collected and will be laid on the table of the Sabha.

#### Community Health Centre

2320. SHRI RAMSHAKAL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of community health centres functioning in the country, State-wise;

(b) the number of such centres functioning in district Sonbhadra in Uttar Pradesh;

(c) whether the Government propose to set up such centres in all the panchayat areas; and

(d) if so, the details thereof alongwith the time by which the said centres are likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) A statement indicating the number of Community Health Centres functioning in the country as on 31.12.95 is enclosed.

(b) The Central Govt. does not maintain district-wise details.

(c) and (d). Under the existing scheme, Community Health Centres are set up by the State Governments. On the basis of population norms of 1,20,000 in plain areas and 80,000 in hilly and difficult areas. These are set up under Minimum Needs Programmes.

#### STATEMENT

##### Rural Health Division

Community Health Centres in the Country, State wise as on 31.12.95

States		
1.	Andhra Pradesh	46
2.	Arunachal Pradesh	9
3.	Assam	105
4.	Bihar	148

5.	Goa	5
6.	Gujarat	185
7.	Haryana	62
8.	Himachal Pradesh	50
9.	J & K	45
10.	Karnataka	204
11.	Kerala	54
12.	Madhya Pradesh	190
13.	Maharashtra	295
14.	Manipur	16
15.	Meghalaya	10
16.	Mizoram	6
17.	Nagaland	5
18.	Orissa	157
19.	Punjab	104
20.	Rajasthan	254
21.	Sikkim	2
22.	Tamil Nadu	72
23.	Tripura	11
24.	Uttar Pradesh	262
25.	West Bengal	89

**Union Territories**

1.	A & N Islands	4
2.	Chandigarh	1
3.	D & N Haveli	0
4.	Daman & Diu	2
5.	Delhi	Nil
6.	Lakshadweep	4
7.	Pondicherry	4

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Total	2401
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**ICDS**

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2321. SHRI VIRENDRA KUMAR SINGH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the State-wise and district-wise details of the Integrated Child Development Scheme being run by the UNICEF; and

(b) whether any machinery has been evolved or proposed to be evolved for the evaluation and monitoring of the achievement of these programmes?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMALI) : (a) No Integrated Child Development Services (ICDS) Project under the ICDS Scheme is being run by the UNICEF.

(b) Does not arise.

**Navodaya Vidyalaya in Gadwa**

2322. SHRI BRAJ MOHAN RAM : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether there is any proposal under consideration of the Union Government to open a Navodaya Vidyalaya in Gadwa district of Bihar;

(b) whether the State Government has made available the land for opening the vidyalaya; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) :

(a) to (c). The Scheme of Navodaya Vidyalayas envisages opening of one Jawahar Navodaya Vidyalaya in each district of the country. Accordingly, it is proposed to open one Jawahar Navodaya Vidyalaya in district Gadwa, Bihar also. However, no suitable proposal as per norms of the Samiti has so far been received from State Government.

**National Highways in North Bengal**

2323. PROF. JITENDRA NATH DAS : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether it is a fact that the National Highways of North Bengal are in a dilapidated condition; and

(b) if so, the steps taken by the Government in this regard?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) and (b). Roads are being maintained in traffic worthy condition within available resources. For the current year, a sum of Rs. 13.26 crores has been allocated to the Govt. of West Bengal for the maintenance and repairs of all National Highways in the State.

[English]

**Damage of N.H. 52**

2324. DR. ARUN KUMAR SARMA : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether Jonai to Dhemaji National Highway 52 was badly damaged by the recent floods during the rainy season;

(b) if so, the extent of damage caused and the expenditure likely to be incurred thereon; and

(c) the steps taken by the Government to make the national highway serviceable throughout the whole year?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) to (c). The section between Jonai to Dhemaji of NH-52 was damaged by the recent floods. All efforts are being made to maintain the National Highways including NH-52 in traffic worthy conditions within available resources. A sum of Rs. 1430.84 lakhs has been allocated to the Government of Assam for maintenance and repair of National Highways during 1996-97.

#### Development of Nizam Institute

2325. SHRI SULTAN SALAHUDDIN OWAIISI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether proposal for assistance of Rs. 30 crores from Japan to develop Nizam Institute of Medical Sciences was sent to the Union Government;

(b) whether these proposals are under consideration of the Government since 1991;

(c) whether Government was urged to request Japan for providing loans/assistance;

(d) if so, whether Government had approached Japan for providing loan to Nizam Institute, if so, the reaction of the Japan Government thereto; and

(e) the time by which the assistance is likely to be provided?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) to (e). Yes, Sir. The project proposal from Nizam Instt. of Medical Sciences, Hyderabad for assistance from Japan (DECF) for Rs. 30 crores was posed to Embassy of Japan on 27th Sept., 1993 for consideration under Japanese grant assistance. However, the project has not been considered by the Government of Japan.

[Translation]

#### Reservation in B.H.U.

2326. SHRI S.P. JAISWAL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the reservation provided to backwards and Dalits by the Union Government has not been implemented in Banaras Hindu University, so far; and

(b) if so, the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) and (b). The reservation in the Central Universities are provided in the Statutes/Ordinances of the concerned Universities. According to the information furnished by the Banaras Hindu University, the University has been following policy of the Government in regard to reservation for SC/ST categories in both teaching and non-teaching posts. The University has also decided to provide reservation to OBCs in the non-teaching posts. The University has however not yet taken a decision with regard to reservation of teaching posts for the OBCs.

[English]

#### Production of Sukhoi-30 Aircrafts

2327. SHRI UDAYSINGRAO GAIKWAD : Will the Minister of DEFENCE be pleased to state :

(a) whether the Government propose to get production of Sukhoi-30 fighter aircraft organised in the country to save rapid flow of foreign exchange; and

(b) if so, details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) and (b). Yes, Sir. The contract concluded for procurement of SU-30MK aircraft provides for outright purchase of 40 aircraft with associated equipment and armament, followed by transfer of technology and licence production of the aircraft in India by HAL for subsequent supplies.

#### Health Programmes

2328. SHRI RAJIV PRATAP RUDY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether several Health Programmes under his Ministry are executed directly by Non-Governmental organisations;

(b) if so, the details of such schemes awarded during the last three years;

(c) whether most of the grant is availed by few major NGOs only; and

(d) if so, the details and reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) to (d). The information is being collected.

[Translation]

### Pak's Policy of Attack and Run

2329. SHRI SATYA DEO SINGH : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government are aware of the fact that after failure in getting the desired result in Kashmir, Pakistan has now started adopting the policy of "attack and run away"

(b) if so, whether the Government have taken any effective measures to counter the same; and

(c) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) to (c). There has been no change in Pakistan's policy of supporting and promoting cross border terrorism in Jammu & Kashmir.

Government are firmly resolved to continue taking all necessary measures to counter Pakistan's support and promotion of terrorism directed against India.

[English]

### CBSE Schools in Foreign Countries

2330. SHRI MRUTYUNJAYA NAYAK :  
SHRI SATYAJITSINH DULIPSINH  
GAEKWAD :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of schools permitted by C.B.S.E. to operate outside India;

(b) the names of the countries, where these schools are operating;

(c) the policy and criteria being followed in this regard;

(d) the number of students in these schools, country-wise;

(e) whether the Government have any machinery to monitor the fee structure in these schools; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) to (d). As per information received from the Central Board of Secondary Education (CBSE), 75 schools abroad are affiliated to the Board for Secondary/Senior Secondary Examination. The names of the countries where these schools are located are given in the enclosed statement. For seeking affiliation to the CBSE, a school in a foreign country is required to submit its application through the High Commission/Indian Embassy/Consulate General, etc. in that country. In addition to it, the schools have to comply with the

provisions contained in the Affiliation Bye-Laws of the Board. The CBSE does not maintain any record regarding the number of students studying in these schools.

(e) No, Sir.

(f) Does not arise.

### STATEMENT

Name of the Country	No. of Schools Affiliated to the CBSE
Bangladesh	1
Bahrain	3
Burma	1
Ethiopia	2
Iran	1
Saudi Arabia	3
Kuwait	9
Libya	3
Sultanate of Oman	8
Nepal	2
Gulf	2
Tanzania	1
UAE	34
Nigeria	1
West Africa	1
Yemen	1
Afghanistan	1
Russia	1

### Subernarekha Project

2331. SHRI RAM TAHAL CHOUDHARY : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether work on Subernarekha Multipurpose Project (Bihar) is behind the schedule;

(b) if so, the details and reasons therefor;

(c) the total cost of the project and the extent of escalation in the cost overrun on account of delay in its execution;

(d) the measures being taken for expeditious completion of the projects;

(e) whether it is a fact that the rehabilitation work related to this project is not being done satisfactorily;

(f) if so, the reasons therefor; and

(g) the number of letters of MPs received last year in this regard and the details of the action taken thereon?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) and (b). Yes, Sir. The works are lagging behind mainly because of paucity of funds.

(c) The project was accepted by Technical Advisory Committee in 1982 for an estimated cost of Rs. 480.00 crores. The latest estimated cost at 1990 prices is Rs. 1428.89 crores.

(d) World Bank has been approached for providing assistance.

(e) and (f). Rehabilitation and resettlement work are being carried out as per the Rehabilitation Policy approved by the Irrigation Department of Bihar.

(g) During 1995 two letters dated 4.1.95 were received from Shri Ram Tahal Choudhary, Member of Parliament regarding problems being faced by the displaced persons of Chandil & Icha dams and to conduct a review of the project by a team of Members of Parliament. These letters were replied by the Hon'ble former Minister of State, Water Resource vide letter date 12.2.96.

#### Treaty Relating Inland Water Transport Between India-Bangladesh

2332. SHRI ISWAR PRASANNA HAZARIKA : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether there is a treaty between India and Bangladesh relating to Inland Water Transport;

(b) if so, the volumes of cargo movement under the treaty between the two countries during the last three years.

(c) whether there are operational and other difficulties in increasing cargo movement along the river route under the treaty; and

(d) if so, the steps taken by the Government to review and if necessary, revise the treaty to facilitate and augment transportation of goods between India and Bangladesh?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) Yes, Sir. There is an Indo-Bangladesh Protocol on Inland Waterways Transit and Trade.

(b) The volume of cargo movement by Inland Waterways Transport through CIWTC Ltd. during the last three years is as under :

Year	Tonnage (in M.T.)
1993-94	21,113
1994-95	25,536
1995-96	60,572

(c) and (d). In order to increase cargo movement the existing treaty is proposed to be re-negotiated in the review meeting.

[Translation]

#### AIBS

2333. SHRI RAJESH RANJAN ALIAS PAPPU YADAV : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government have introduced the Accelerated Irrigation Benefit Scheme (AIBS);

(b) if so, the purpose thereof and the basis and terms on which State Governments would be extended financial assistance for the expansion of irrigation facilities and the time by which it is likely to be provided;

(c) the amount likely to be allocated to Bihar under the Scheme; and

(d) whether financial allocation will also be made for making most of the damaged canals in Purnia division, fully fit for irrigation purpose under the Scheme?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) and (b). Yes, Sir. An amount of Rs. 900 crores has been provided in the budget of the Ministry of Water Resources for the year 1996-97 for giving Central Loan Assistance (CLA), to the State Governments under the Accelerated Irrigation Benefits Programme (AIBP) for expediting completion of large irrigation and multipurpose projects costing more than Rs. 1000 crores which are beyond the resources capability of the States (Rs. 800 crores) and for completion of other projects which are in advanced stage of completion and with just a little additional resources, the project could be completed and farmers could get the benefit of assured water supply to about 1,00,000 ha. in one of the next four agricultural seasons (Rs. 100 crores). Only those ongoing projects which have received investment clearance from the Planning Commission are eligible for funding under this Programme. The State Governments are required to provide equal funds from their resources. The assistance is in the form of loans at 13% rate of interest per annum during 1996-97 and at the rate of interest as prescribed by the Ministry of Finance in the subsequent years. The loan will be repayable in 20 equal instalments together with interest on the outstanding balance commencing from the following year. However, 50% of these loans will enjoy a 5 year initial grace period, after which repayment of these loans will be effected in 15 annual equal instalments. The loans annually payable (by way of principle & interest) would be recovered in ten equal monthly instalments commencing from 15th June.

(c) The total Central Loan Assistance approved to the State of Bihar under AIBP for 1996-97 is Rs. 25 crores - Rs. 20 crores for the Western Kosi Canal Project and Rs. 5 crores for Upper Kiul Project. Release Orders for 50% of the approved CLA amount i.e. for Rs. 12.5 crore has already been issued towards the first instalment.

(d) It is for the State Government of Bihar to formulate the proposal for renovation of damaged canal system in Purnia Division and submit to the Ministry for CLA under AIBP.

### Health Care

2334. SHRI PUNNU LAL MOHLE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the total allocation made by the Union Government to the Government of Madhya Pradesh for the prevention and treatment of the disease like kidney failure, heart attack, cancer, T.B. etc. and item-wise details thereof;

(b) the per-capita expenditure incurred on health care/medicines in Madhya Pradesh;

(c) whether there is any proposal to increase the present limit; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) Health being a State subject, States are primarily responsible for meeting the preventive, promotive and curative health needs of people from their own resources. However, Central assistance to the States is given for Centrally Sponsored Schemes and National Health Programmes. A statement showing major National Health Programmes including Centrally Sponsored Schemes being implemented in Madhya Pradesh and their allocation during 1995-96 is given in statement enclosed.

(b) Medicines are procured and supplied by State Government from their own resources. However, as per information available in National Accounts Statistics, per Capita Government expenditure in Madhya Pradesh on Health is Rs. 39 for the year 1992-93.

(c) and (d). Plan allocation have been increased for States Sector Health Programmes and Centrally Sponsored Schemes for control/eradication of diseases and strengthening of the Health Care infrastructure from year to year, besides assistance sought from external agencies like World Bank etc.

### STATEMENT

*Allocation of Funds to the State of Madhya Pradesh during 1995-96 in respect of Major National Health Programmes.*

Name of the Programme	Amount Allocated (Rs. in lakhs)
1	2
National Malaria Eradication Programme	1228.26
National Leprosy Eradication Programme	372.70

1	2
National Programme for Control of Blindness	357.83
National T.B. Control Programme	273.50
National AIDS Control Programme	137.00
National Cancer Control Programme	52.50
National Family Welfare Programme	14364.55

[English]

### Norms for Grant of On Duty Study Leave to Teachers of KVs

2335. SHRIMATI GEETA MUKHERJEE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether there is some provision for grant of with pay or on duty study leave to teachers of Kendriya Vidyalayas to undertake full time higher studies;

(b) if so, details thereof;

(c) whether such leave could be granted for study of subject/degree in outstations; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) Yes, Sir.

(b) As per statement.

(c) and (d). The provisions governing study leave do not specify place where the study is to be undertaken.

### STATEMENT

The Board of Governors of Kendriya Vidyalaya Sangathan has approved *mutatis-mutandis* the extension of Study Leave Rules contained in the CCS (Leave) Rules, 1972 to Kendriya Vidyalaya Sangathan employees with the following amendments :

1. Study Leave, in or outside India, may be granted under the faculty improvement programme for literary and academic purpose to teaching staff upto the level of Principle in addition to for purpose specified in Rule 50 of the CCS (Leave) Rules, 1972;
2. Study leave may be granted to Education Officers and all other higher officers and the non-teaching staff for purpose specified in Rule 50 of the CCS (Leave) Rules, 1972;
3. Only those who have completed a minimum of 10 years regular service in the Sangathan may be considered for the grant of study leave;
4. Study leave may be granted even to those officers of the Kendriya Vidyalaya Sangathan

who have less than 3 years to retire provided the findings of their study will have a direct bearing on the improvement of the Sangathan concerning employee morale, management system, human relations, organisational structure, etc. at the KVS or the Vidyalaya level;

5. The grant of study leave shall be subject to the approval of Vice-Chairman, KVS;
6. Study leave shall not be granted at a time to more than 1% of regular employees in a cadre; and
7. Study leave may be granted only once in the entire span of service for a period not exceeding 2 years.

### Ground Water Level

2336. SHRI DADA BABURAO PARANJPE : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether it is a fact that in view of falling ground water level, a special project is being launched at the earliest, in Jabalpur district under which the repairs and renovation work of such old ponds falling in the district will be undertaken;

(b) if so, the comprehensive cost details of the project and the financial assistance etc. provided by the State and the Central Government in this regard; and

(c) the time by which this project will be implemented?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) As per the information received from the Government of Madhya Pradesh, no such special project is being launched in the Jabalpur District.

(b) and (c). Does not arise.

### Extradition Treaty with US

2337. SHRIMATI VASUNDHARA RAJE : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government had any proposal to sign Extradition Treaty with the United States;

(b) whether the Government have studied the draft extradition treaty;

(c) if so, the salient features thereof;

(d) whether the treaty has been signed;

(e) if so, when; and

(f) the other steps that are being taken by both the countries to combat terrorism including narco terrorism and drug trafficking?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) to (d). India and the US initiated formal talks on the proposal to sign a new Extradition Treaty

in 1993. Two rounds of talks were held, from 28 September-1 October, 1993 in New Delhi and from 19-21 October, 1994 in Washington. Thereafter, suggestions made by both sides were examined in detail on either side. Negotiations have since been concluded. India and the US are presently in the course of processing the text for signature under their respective systems. The draft of the new Extradition Treaty addresses the need felt by both Governments to revise existing extradition arrangements, keeping in view modern trends in extradition law and practice.

(e) Does not arise.

(f) Government believe that international cooperation is essential to combat terrorism, including narco-terrorism and drug trafficking. There are established procedures of cooperation between the authorities of India and the US on counterterrorism involving exchange of information, training and mutual assistance for investigations and prosecutions. India and the US also have a Joint Working Group on Narcotics which meets annually. Stepped-up interaction between Narcotics/Revenue officials on both sides has helped strengthen cooperation in combatting illegal trafficking in narcotics at all levels, including production, trafficking and drug abuse.

### New Regiment

2338. SHRI SARAT PATTANAYAK :

SHRI K.H. MUNIYAPPA :

SHRI K.P. SINGH DEO :

SHRI K.C. KONDAIAH :

SHRI BHAGWAN SHANKAR RAWAT :

DR. T. SUBBARAMI REDDY :

SHRI HARADHAN ROY :

SHRI R. SAMBASIVA RAO :

SHRI TARIT BARAN TOPDAR :

Will the Minister of DEFENCE be pleased to state :

(a) whether the Government have taken a decision to raise a new regiment during the current year;

(b) if so, the details thereof;

(c) whether for the setting up of new regiment, army has to cut its funds for procurement of sophisticated arms and ammunition;

(d) if so, the details thereof;

(e) the number of vacancies in various ranks existing at present in the army;

(f) whether the Government propose to fill up all vacancies before raising the new regiment; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) to (g). Recently the Prime Minister has proposed setting up of Karnataka

Regiment in the Army. The matter is being further considered in consultation with the Army Headquarters. The cost of raising the regiment, and other details have still to be computed.

The details of vacancies in various ranks existing at present in the Army are as under :

(a) **Officers (Arms and services)**

General	-	Nil
Lt. General	-	02
Maj General	-	02
Brigadier	-	02
Colonel	-	111
Lt. Colonel	-	79
Major	-	3706
Captain and below	-	8259
<b>Total</b>	<b>-</b>	<b>12161</b>

(b) **Officers**

Army Medical Corps	-	332
Military Nursing Service	-	449
Army Dental Corps	-	44
<b>Total</b>	<b>-</b>	<b>825</b>

(c) The deficiency in respect of Junior Commissioned Officers and Other Ranks in the Arms and Services is 58300 Army personnel.

### Development of National Highway

2339. PROF. PREM SINGH CHANDUMAJRA :  
JUSTICE GUMAN MAL LODHA :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether 25 percent of the total goods traffic was being handled by the road transport in the year 1951 in the country;

(b) if so, whether by the year 2000 it is likely to go upto 87%;

(c) if not, the estimate of the Government in this regard;

(d) whether in view of the increasing pressure on roads network there is need to priority to the development of road network; and

(e) if so, the proposed targets for the expansion and development of National Highways alongwith the expenditure likely to be incurred in this regard?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) to (e). As per National Transport Policy Committee (NTPC), the share of road and rail for freight traffic in the year 1950-51 was 11:89 which changed to 32:68 in 1978. Even though the traffic demand has not been assessed thereafter, the freight traffic on roads has grown up considerably. However, it

has not been possible to adequately widen/expand the network due to resource constraints.

### Water Transport Facility through Brahmaputra

2340. DR. JAYANTA RONGPI : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Government propose to start water transport facility between Guwahati and rest of the country through river Brahmaputra; and

(b) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) and (b). The river Brahmaputra from Sadiya to Dhubri is a National Waterway and is connected to Calcutta/Haldia ports by the transit and trade protocol route through Bangladesh and Sunderbans. The entire waterway route from Guwahati to Haldia/Calcutta is navigable by mechanically propelled vessels throughout the year and cargo vessels are plying between Guwahati and Calcutta region via Bangladesh. This water transport route extends beyond Calcutta along National Waterway No. 1 (Ganga-Bhagirathi-Hooghly) upto Allahabad.

### Setting up of Cargo Handling berths, etc. by Foreign Industries

2341. SHRI S.D.N.R. WADIYAR : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether it is a fact that several foreign industries have shown keen interest to set up specialised cargo handling berths, container terminals and oil jetties.

(b) if so, the details thereof;

(c) whether the Government have examined those proposals; and

(d) if so, the decision taken thereon?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) to (d). Private entrepreneurs including foreign investors have been permitted to participate in private sector participation proposals in the areas indicated in Statement-I. A list of proposals involving foreign investors which stand approved are given in Statement-II.

### STATEMENT-I

#### Areas thrown open for Private Sector participation in Port Sector

Government has approved clear and transparent guidelines for private sector participation in ports to cover following areas :

(1) Leasing out existing assets of the Port.

(2) Construction/creation of additional assets, such as :

(a) Construction and operation of container terminals.

- (b) construction and operation of bulk, break bulk, multipurpose and specialised cargo berths.
  - (c) Warehousing, Container Freight Stations, storage facilities and tank farms.
  - (d) Cranage/handling Equipment.
  - (e) Setting up of captive power plants.
  - (f) Dry docking and ship repair facilities.
- (3) Leasing of equipment for port handling and leasing of floating crafts from the private sector.
  - (4) Pilotage. (Only for Indian Nationals)
  - (5) Captive facilities for Port based industries.

#### STATEMENT-II

##### List of Approved Private Sector Participation Projects Involving Foreign Investments/Collaborations

##### Leasing of Existing Berths/Assets of the Port

1. Leasing of berth No. 6 at Kandla Port to M/s. Geepee Corporation Limited, Bangkok for handling bulk and break bulk cargos.
2. Madras Port Trust has entered into a long term berth reservation agreement with M/s. Bengal Tiger Lines, Germany.
3. Bombay Port Trust entered into an agreement with M/s. American President Lines for use of berth No. 1 Indira Dock Complex.

##### Creation of Dry Dock, Ship Repair Facilities

4. Setting up a floating dry dock and ship repair facilities at Mormugao Port by M/s. Western India Shipyard Limited in technical tie up with M/s. LISNVE, Portugal.
5. Setting up of ship repair facilities at Madras Port by M/s. Chokhani International Ltd. in technical tie-up with M/s. KEPPEL, Singapore.

##### Creation of Fresh Berths

6. Creation of Off Shore Stockyard & Berth (OSB) off Mormugao Coast by M/s. Sociedade de FOMENTO Industrial Ltd.

[Translation]

#### Uniform for Nurses

2342. SHRI D.P. YADAV : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether there is tension between the Government and the nurses working in the Government hospitals in Delhi regarding their uniforms;

(b) whether the Government have decided to turn down the demand of the nurses; and

(c) if so, the directives issued by the Government in this regard and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) to (c). The Delhi Nurses Union had unilaterally decided on 2nd November, 1995 to switch over from traditional white colour uniform to camel colour uniform. The Union was repeatedly requested to continue to wear the white uniform because it symbolised purity and professional dignity and nurses all over the world have traditionally worn white uniform. However, an amicable settlement has been reached with the Delhi Nurses Union and Government on the 4th December, 1996.

#### Assistance for Irrigation Projects

2343. SHRI NAMDEO DIWATHE : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Maharashtra Government has requested the Union Government to provide additional Central assistance for irrigation projects;

(b) if so, the details thereof; and

(c) the action taken by the Union Government in this regard?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) Yes, Sir. The State Government of Maharashtra vide their letters of 1st August, 1996, 16th October, 1996 and 15th November, 1996 has requested for Central Loan Assistance for on-going irrigation projects of Maharashtra under Accelerated Irrigation Benefits Programme (AIBP) for which an amount of Rs. 900 crores has been provided in the Budget of Ministry of Water Resources for the year 1996-97.

(b) The details of the projects proposed by the Government of Maharashtra for Central Loan Assistance are given in the enclosed statement.

(c) Central Loan Assistance of Rs. 20 crores has been approved to the Government of Maharashtra for Gosi Khurd Irrigation Project for the year 1996-97. Release Orders for an amount of Rs. 10 crores being the first instalment of CAA have also been issued.

#### STATEMENT

Details of Projects proposed by the Government of Maharashtra for Loan Assistance under A.I.B.P.

S.No.	Name of Project	(Rs. in Crores Thousand Hectares)	
		Latest Estimated Cost	Ultimate Irrigation
1	2	3	4
1.	Goshikhurd	1454.10	154.00
2.	Lower Wuna	183.72	25.54

1	2	3	4
3. Wan		166.79	19.18
4. Tillari		393.63	36.67
5. Lower Dudhana		381.16	39.60
6. Mangrulpur		11.34	1.93
7. Anjana Palshi		31.88	2.03
8. Purna Nagpur		13.31	1.69
9. Shivna Sakli		49.87	6.60
10. Karwa		50.83	6.98
11. Kasari		22.25	9.16
12. Sakol		12.37	2.06
13. Sayaki		17.29	2.32
14. Wadiwale		28.39	5.00
15. Lower Tern		187.92	31.05
16. Surya		177.95	27.19
17. Arunawati		152.35	25.15
18. Upper Wardha		521.21	80.25
19. Vishnupuri		200.80	28.34
20. Nandur Madhmeshwar		270.92	45.58
21. Waghur		117.70	23.50
22. Amravati		36.93	3.80
23. Chandra bhaga		75.90	6.73
24. Lalnalla		25.33	7.70
25. Bhima		641.54	226.16
26. Khadak Wasla		218.00	62.14
27. Lower Wunna		177.00	25.54
28. Upper Godavari		138.23	67.28
29. Upper Tapi		115.57	55.14
30. Aran (Pimpari)		48.71	10.07
31. Bahula		21.88	4.55
32. Chitri		21.40	5.35
33. Jam		52.12	7.77
34. Jangamhatti		29.50	3.70
35. Sankh		31.70	3.10
36. Shahnoor		50.00	9.36

[English]

**Land Boundary Agreement with Pakistan and Bangladesh**

2344. SHRI AMAR ROYPRADHAN : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the three outstanding issues relating to implementation of Land Boundary Agreement with Pakistan/Bangladesh;

(b) the names of those 23 Indian enclaves, which have been found non-exchangeable;

(c) whether the problem of exchange of enclaves has been in existence since the time of partition of the country;

(d) if so, the reasons therefor; and

(e) by when these are likely to be solved and the steps being taken in that regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) to (e). The three outstanding issues pertaining to the India Bangladesh Land Boundary Agreement, 1974 are : (i) exchange of enclaves; (ii) transfer of adverse possessions; and (iii) completion of boundary demarcation.

The division between India and the then East Pakistan, now Bangladesh, took place on the basis of Radcliffe Award which left some small enclaves belonging to India and East Pakistan/Bangladesh in each other's territory. As per information available with us, there were 11 non-exchangeable Indian enclaves in Bangladesh. The non-exchangeable enclaves stand for enclaves within enclaves, or areas which were earlier thought to be enclaves, but which after demarcation of boundary have become continuous and thus are no longer enclaves.

The exchange of enclaves is directly linked to and will necessary follow the demarcation of boundary with Bangladesh. The demarcation of about 41 kilometres of the Indo-Bangladesh land boundary is yet to be completed. Government propose to complete the task of demarcation of the boundary with Bangladesh with the cooperation of the concerned State Government.

[Translation]

**Special Fund**

2345. SHRIMATI SUSHMA SWARAJ :  
SHRI NITISH KUMAR :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Government propose to establish special fund for the implementation of road development projects in the country;

(b) if so, the details thereof;

(c) whether the Government have identified the resources for this purpose;

(d) if so, the details thereof; and

(e) the total amount proposed to be deposited initially for undertaking the work?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) to (e). The proposal is still at conceptual stage.

[English]

### Nutrition Level

2346. SHRI MAHESH KUMAR M. KANODIA :  
SHRI K.H. MUNIYAPPA :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether nutrition levels in the country are falling; and

(b) if so, the steps taken or proposed to be taken to check malnutrition particularly among school going children in the country?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMALI) : (a) No, Sir. The nutritional levels in the country have actually improved. Classical nutritional deficiencies like beri-beri, pellagra, scurvy etc. have been eliminated. Severe and moderate malnutrition among children has significantly declined. Nutritional status of rural adults as per the Nutrition Trends in India, ICMR, 1993 has improved during the period 1975-90.

(b) Government has been implementing a number of nutrition and nutrition related interventions such as Integrated Child Development Services (ICDS) Scheme, Nutrition Education Activities, Child Survival and Safe Motherhood Programme, National Nutritional Anaemia Control Programme, Vitamin 'A' Prophylaxis Programme and School Health Programme, Mid-day Meals Programme through different sectors with a view to check malnutrition.

### AIDS

2347. DR. RAMKRISHNA KUSMARIA :  
SHRI BANWARI LAL PUROHIT :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Union Government have recently constituted a high power committee for strengthening the surveillance system on AIDS;

(b) if so, the details including composition and terms of reference thereof;

(c) whether the estimated number of HIV positive cases in the country as surveyed by World Health Organisation is different there the estimate of the Government;

(d) if so, the time by which the exact number of AIDS positive victims is likely to be known by the Government; and

(e) the efforts made with the help of World Health Organisation to eradicate the disease?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) Yes, Sir. An Expert Group on HIV Estimates and improvement of Surveillance has been constituted.

(b) The details including composition of terms of references is enclosed as statement.

(c) and (d). World Health Organisation has made statistical estimates based on extrapolation. It is difficult to give the precise number of infected persons in India. The Expert Group on HIV estimates will examine the methodology and the procedure of estimation of HIV positive individuals in India. The number of HIV positive and AIDS cases reported to NACO as on 31.10.96 is as follows :

No. of persons screened	2905910
No. of persons sero-positive	48033
No. of AIDS cases	2996

(e) World Health Organisation is providing 1.5 million Dollars in the form of Technical Assistance to prevent the spread of this disease.

### STATEMENT

T. 17020/1/96-NACO

Government of India

Ministry of Health & Family Welfare

National AIDS Control Organisation

I.R.C.S. Building,  
1, Red Cross Road, New Delhi-1.  
August, 8, 1996

### ORDER

The President is pleased to constitute an "Expert Group on HIV Estimates". The constitution of the proposed Expert Group would be as under :

1. Dr. S.P. Tripathi, Chairman  
Director,  
Family Health & Research,  
SEAROWHO, New Delhi.
2. Prof. L.N. Nath (Ex-Director, AIIMS) Member  
Director,  
Association for Health  
Environment & Development  
E-21, Defence Colony, New Delhi.
3. Dr. Padam Singh Member  
Director,  
Instt. for Research & Medical  
Statistics,  
ICMR Hqrs. Complex,  
Ansari Nagar, New Delhi.

4. Dr. T. Jacob John  
Prof. Emeritus,  
Deptt. of Virology,  
CMC. Vellore. Member
5. Dr. S.R. Salunka,  
Director,  
Health Services,  
Govt. of Maharashtra,  
Mumbai Member
6. Dr. Pradeep Seth  
Prof. & HOD  
Deptt. of Microbiology,  
AIIMS, New Delhi. Member
7. Dr. S.K. Satpathy,  
Addl. Project Director (Tech.)  
National AIDS Control Orgn.,  
New Delhi. Member-Secretary

The broad terms of reference for this Expert Group will be :

1. To review and approve the "document on HIV Estimates in the country" from time to time.
2. To recommend the guidelines for strengthening of Surveillance System on HIV/AIDS.
3. To advice on other related issues on surveillance system to make data more reliable and complete.

The expenditure on TA/DA of non-official member for attending the meeting will be regulated in accordance with the instructions issued by the Govt. of India from time to time and out of the budget of the National AIDS Control Programme. The official members will, however, draw their TA/DA for attending the meeting from the same source from which they draw their salary.

The "Expert Group" will meet atleast once in 6 months.

Sd/-  
(S.K. Nag)

Under Secy. to the Govt. of India

Copy to :

1. All Members of the Expert Group.
2. Pay & Accounts Officers, Min. of Health & FW, Nirman Bhavan, New Delhi.
3. Director General of Health Services, Nirman Bhavan, New Delhi.
4. Director General, Indian Council of Medical Research, New Delhi.
5. PS to MOS.
6. PPS to Secretary (Health/Family Welfare).

7. All Officers and Sections of the Ministry of Health & FW, Nirman Bhavan, New Delhi.
8. Administration I Section, Dte. GHS, Nirman Bhavan, New Delhi.
9. Hindi Section (For Hindi conversion)
10. 25 spare copies.

Sd/-  
(S.K. Nag)  
Under Secy. to the Govt. of India

### National Cultural Policy

2348. SHRI SONTOSH MOHAN DEV :  
DR. T. SUBBARAMI REDDY :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

- (a) the salient features of the National Cultural Policy drafted so far by the Government;
- (b) how far it will be beneficial to the people; and
- (c) when the same will be adopted?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI) : (a) to (c) National Policy on Culture, as drafted, is under consideration of the Government.

### Development of National Highways during Eighth Five Year Plan

2349. SHRI DINSHA PATEL : Will the Minister of SURFACE TRANSPORT be pleased to state :

- (a) whether it is a fact that very meagre progress has been made for development of National Highways in the country during the Eighth Five Year Plan; and
- (b) if so, the details with reasons therefor?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) and (b). Presumably the Hon'ble Member has in mind the expansion of National Highway network during the Eighth Five Year Plan. Due to paucity of funds, a length of only 609 Kms has been added so far to National Highway network.

### Non-Payment of Salaries to the Staff of BRD Sanskrit Mahavidyalaya, Billore

2350. SHRI JAGAT VIR SINGH DRONA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

- (a) whether the Government are aware that the teaching staff of Baba Raghunandan Das Sanskrit Mahavidyalaya, Billore, Kanpur had not received the salaries since last five months;
- (b) if so, the reasons therefor; and
- (c) the steps being taken in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA):

(a) to (c) The information is being collected and will be laid on the Table of the House.

### Expenditure on Roads

2351. SHRI NITISH KUMAR :

JUSTICE GUMAN MAL LODHA :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether it is a fact that six percent of the Gross Domestic Product used to be spent on the development and expansion of the road routes particularly on National Highways during the first two five year plans;

(b) if so, the fact in this regard;

(c) whether it is also a fact that only 3 to 4 percent of the GDP was spent on the road routes during the years of Eighth Five Year Plan;

(d) if not, the facts thereof and the reasons for continuous decrease in the expenditure on the roads head and

(e) the steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G VENKATRAMAN) : (a) to (c). It is true that the investment in road sector including National Highways has come down from 6.89% of the total plan expenditure in the 1st Five Year Plan to about 3% in the Eighth Five Year Plan.

(d) Due to overall constraint of resources, and the need to take care of other social sectors, the investment in the road sector has been declining.

(e) This Ministry is mainly responsible for the development of National Highways, for which the Govt. has already taken measure to involve private sector. Some of the State Govts. have also taken similar measures in respect of State roads.

### Physical Education in Schools

2352. SHRI PRABHU DAYAL KATHERIA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Central Advisory Board on Education had recommended for making physical education compulsory in all schools;

(b) if so, the details thereof;

(c) whether all the State Governments have taken steps for implementing the recommendations;

(d) if so, the number of schools in each State/Union Territory, in which physical education has been made compulsory; and

(e) the steps proposed to be taken by the Union Government for effective implementation of the recommendations by all the State Governments?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA):

(a) to (e). The Central Advisory Board on Education (CABE) had recommended inter-alia, making physical education and sports compulsory in schools and assigning atleast 40 minutes everyday preferably as the first period daily under the supervision of a trained teacher. The recommendations of the CABE Committee had been generally accepted and circulated to all the concerned for implementation. The implementation of the recommendations is a continuing process. The Central Government have set up a Monitoring Committee in June, 1995 to look into the progress of implementation of the recommendations of the CABE Committee. The Monitoring Committee have advised the States to prepare perspective plans for implementing the recommendations.

### World Bank Assistance

2353. SHRI SANAT MEHTA : Will the Minister of WATER RESOURCES be pleased to state :

(a) the latest position of the project proposal sent by Government of Gujarat to the Union Government for external aid/World Bank assistance for augmenting surface water recharge in over exploited aquifers of North Gujarat at the estimated cost of Rs. 110.65 crores.

(b) whether the investment clearance has been given by the Union Government; and

(c) if so, the revised project proposal based on the suggestions given by the State Government to the Union Government?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) to (c). The project proposal for "Augmenting Surface Water Recharge in over Exploited Aquifers of North Gujarat" at the estimated cost of Rs. 110.65 crores has been recommended to Ministry of Finance (Department of Economic Affairs) in March, 1996 for posing the same to any external donor agency for assistance. Response on the same is awaited.

[Translation]

### Vacancies in Central Universities

2354. SHRI VIJAY PATEL . Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the University Grants Commission has decided to fill up all the vacancies likely to arise in the Central Universities only by the candidates belonging to the Scheduled Castes and Scheduled Tribes; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b). University Grants Commission has informed that the Commission at its meeting held on July 31, 1996 reviewed the status of implementation of Reservation Policy for SCs/STs in Central and Deemed Universities and, inter-alia, decided that Special recruitment drive may be launched to fill up the teaching and non-teaching reserved positions and the UGC may be intimated about the steps taken by the University. A copy of advertisement, appearing in the various newspapers, should be sent to the UGC. The posts falling vacant under the roster should be filled only by SC/ST candidates and should not be de-reserved without following Government's regulation in this regard.

The Commission's decision has been communicated to all Central University/Deemed Universities in October, 1996.

[English]

#### Anti Sea Erosion Work Kerala

2355. SHRI V.M. SUDHEERAN : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether Government are aware of the need for massive anti-sea erosion works in States like Kerala;

(b) if so, whether the Government propose to provide adequate Plan outlay for comprehensive anti sea arosion scheme to cover the entire coast lines in Kerala State which remain to be protected and to make improvements to the Sea wall already constituted;

(c) whether the Union Government have received certain schemes for undertaking anti sea arosion works as an interim measure from Government of Kerala; and

(d) if so, the immediate steps taken to clear such schemes and provide financial assistance to the State?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) According to assessment made by the State Government, about 480 km of the coast out of total coastal length of 560 km in the State of Kerala is vulnerable to erosion. The schemes to mitigate this problem are undertaken by the State Government.

(b) Central loan assistance to the States for anti-sea erosion has been discontinued beyond 1991-92 as decided by N.D.C. The Working Group on flood management for IX Plan has recommended a provision of Rs. 150 crore in Central Sector for anti sea erosion works of critical nature.

(c) and (d). The Government of Kerala had requested Planning Commission for special Central assistance of Rs. 22.55 crore for anti sea erosion works, river protection and desilting works. Since the works were essentially of maintenance in nature, the State

Government was requested to meet this requirement from non-plan funds of the State.

#### Constitution of SLM Authorities

2356. SHRI PARASRAM BHARDWAJ :  
SHRI MANIKRAO HODLYA GAVIT :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Union Government have issued guidelines to all State Governments to constitute State Literacy Mission authorities to decentralise the literacy programme and to finalise the project at the State level;

(b) if so, the details thereof;

(c) the States who have formally constituted and registered such State Literacy Mission authorities; and

(d) the time by which the remaining States are likely to constitute such authorities?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA):

(a) Yes, Sir.

(b) Some of the salient features in the guidelines for setting up State Literacy Missions (SLMs) are -

(i) The SLM will be registered body with a proper constitution with Memorandum/Articles of Association and Rules/Regulations.

(ii) It will have a General Council and an Executive Committee.

(iii) It will have a Project Approval Committee for sanctioning projects.

(iv) The State Directorate of Adult Education will function as the Secretariat of SLM.

(v) The powers to sanction projects will be developed to SLMs only after ascertaining the commitment of the State Governments at the highest level for literacy and education programmes and only when at least 50% of the sanctioned Total/Post Literacy districts have recorded satisfactory achievements.

(c) The States which have set up and registered the SLMs are Andhra Pradesh, Bihar, Himachal Pradesh, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Meghalaya, Rajasthan, Tamil Nadu and Uttar Pradesh.

(d) All the remaining States have been requested to set up the State Literacy Missions at the earliest.

#### Protection of Monuments in Delhi

2357. SHRI K.S. RAYADU : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether several monuments in Delhi are not

being protected by the Archaeological Survey of India because of paucity of funds as reported in newspapers; and

(b) the action taken to protect all monuments in Delhi neglected by Archaeological Survey of India?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHR S.R. BOMMAI) : (a) No, Sir.

(b) Under the Constitution of India, archaeology is a concurrent subject and responsibility to maintain and preserve monuments devolves on both the Centre and the States. The Archaeological Survey of India is responsible for the maintenance, conservation and preservation of 166 monuments in Delhi which have been notified as centrally protected monuments. The Department of Archaeology, Government of National Capital Territory of Delhi are maintaining and protecting 19 monuments in Delhi. They also propose to protect 100 monuments in addition. Besides several monuments and remains of archaeological interest are maintained by local bodies like DDA, MCD and NDMC.

[Translation]

#### Auranga Water Reservoir

2358. SHRI DHIRENDRA AGARWAL : Will the Minister of WATER RESOURCE be pleased to state :

(a) the latest position of the Auranga water reservoir project of Bihar;

(b) the total amount spent thereon so far;

(c) the time by which the said project is likely to be completed; and

(d) the reasons for the delay in this regard?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) Auranga Project was cleared by Planning Commission in September, 1983 for Rs. 125.40 crores. The revised estimate of the project for Rs. 297.81 crores at 1987-88 prices was accepted by the Technical Advisory Committee subject to certain conditions. In the latest review meeting held on 7.10.96 in Central Water Commission the project authorities have agreed to update the estimates at the latest price levels alongwith compliance to outstanding issues including hydrological aspects.

(b) The anticipated expenditure upto 3/96 is Rs. 20.10 crores.

(c) and (d). The completion of the project depends upon the priority given by the State Government. The main reasons for delay in completion is inadequate funding by the State Government.

[English]

#### Sales Tax by Hindustan Shipyard Limited

2359. SHRI G. VENKAT SWAMY :

SHRI UTTAMSINGH PAWAR :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the approximate amount of sales tax arrears as on March 31, 1996 in respect of Hindustan Shipyard Limited;

(b) whether the Andhra Pradesh Government was requested to write off the said arrears in view of financial position of the company; and

(c) if so, the reaction of the State Government in regard thereto?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) As on 31.3.96, the Sales Tax Department of Andhra Pradesh Government has raised a demand for Rs. 53 crores approximately. While Rs. 14 crores have been paid by the Hindustan Shipyard Limited under protest, a sum of Rs. 32 crores is covered under Stay Orders of the Andhra Pradesh High Court. For the balance amount of Rs. 7 crores, appeals are lying before the High Court/Tribunals/Appellate Authorities.

(b) Yes, Sir.

(c) The State Government has stated that in the light of current ways and means position of the State Govt., it is not in a position to forego the sales tax dues. However, it has directed the Commercial Taxes Department to resolve the outstanding issues with Hindustan Shipyard Ltd., through reconciliations.

[Translation]

#### Advance Courses by Universities at their own Expenses

2360. DR. RAM LAKHAN SINGH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Union Government have given approval to all the universities in Madhya Pradesh for conducting advance courses at their own expenses;

(b) if so, the details thereof;

(c) whether the fee, donations for those courses are similar to the private educational institutions, as a result of which the students have been facing great difficulties in undergoing those courses; and

(d) if so, the steps taken/proposed to be taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (d). The information is being collected and will be laid on the Table of the House.

[English]

### Vaidyanathan Committee

2361. SHRI SURESH PRABHU : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Union Government are going to implement the recommendations of Vaidyanathan Committee on water;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) to (c). The Committee on Pricing of Irrigation Water was set up by the Planning Commission in October, 1991 under the Chairmanship of Dr. A. Vaidyanathan, former Member, Planning Commission to go into the various aspects of water pricing. The Committee submitted its report in September, 1992. The recommendations of the Vaidyanathan Committee were studied by a Group of Officers (GOO) set up by the Planning Commission in December, 1992 under the Chairmanship of Member Secretary, Planning Commission. The GOO in its report of December 1994 which broadly covers the totality of recommendations of the Vaidyanathan Committee suggested, inter-alia, recovery of annual operation and maintenance cost as basis of fixing irrigation water rates in phases, recovery of full costs from non-agricultural uses, modernisation and renovation of old irrigation systems; periodic revision of irrigation water rates; encouraging irrigation water management transfer to user farmers etc. The Planning Commission have accepted the report of the GOO. Irrigation being a State Subject, recommendations of the GOO alongwith the report of Vaidyanathan Committee have been sent to all the States for consideration and further action as deemed necessary.

### National Sports Policy

2362. DR MAHADEEPAK SINGH SHAKYA :  
SHRI NAWAL KISHORE RAI :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government propose to formulate any new National Sports Policy to promote and encourage the sports in the country;

(b) if so, the details thereof;

(c) whether any concrete steps have been taken by the Government so far to invite suggestions from the people for the formulation of new sports policy;

(d) if so, the details thereof;

(e) whether the Government have also issued directions to the concerned authorities to identify the sports priorities to be given under the said new sports policy; and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI DHANUSHKODI ATHITHAN R.) : (a) and (b). Yes, Sir. There is a proposal to reformulate the existing National Sports Policy with a view to making it more need based.

(c) and (d). Yes, Sir. Suggestions have been invited from the various State/UT Governments, National Sports Federations and other concerned agencies.

(e) and (f). Yes, Sir. The roles of various concerned agencies, such as Central Government, State Governments, National Sports Bodies, etc. have been spelt out for focussing their attention on the prioritised sports disciplines.

[Translation]

### Science Centres

2363. SHRI BACHI SINGH RAWAT 'BACNDA' Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Union Government have established the Vigyan Mandirs (Science Centres) in the country;

(b) whether the Government propose to establish any Vigyan Mandirs in the Uttaranchal region of Uttar Pradesh; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI) : (a) Yes, Sir.

(b) and (c). In terms of the extant policy of the National Council of Science Museums, the Science Centre could be set up provided the concerned State Government provides a developed site and agrees to share the cost of construction.

No specific proposal for setting up of any Science Centre in Uttar Pradesh other than the existing Regional Science Centre at Lucknow has been received.

[English]

**Plan to Stop Soil Erosion in West Bengal**

2364. SHRI RUPCHAND PAL :  
 PROF. JITENDRA NATH DAS :  
 SHRI BALAI CHANDRA RAY :  
 SHRI CHITTA BASU :  
 SHRI MEHBOOB ZAHEDI :

Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government have undertaken any comprehensive plan to stop erosion of the banks of the Ganga in several parts of West Bengal;

(b) if so, the details thereof;

(c) the steps being taken to check soil erosion caused by Ganga and Bhagirathi in the State;

(d) the loss suffered as a result of soil erosion in West Bengal caused by these rivers;

(e) whether the Union Government have received any schemes from West Bengal Government in this regard; and

(f) if so, the details thereof and the action taken thereon?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) to (c). The Planning Commission has constituted an Expert's Committee for evolving sustainable strategy to tackle the bank erosion problem on river Ganga-Padma in the districts of Malda and Murshidabad in West Bengal. Government of West Bengal has also prepared 39 schemes costing Rs. 100.50 crore for prevention of bank and soil erosion along the Ganga-Padma-Bhagirathi river systems in the districts of Malda and Murshidabad.

(d) Estimate of losses due to soil erosion in West Bengal caused by the Ganga-Padma-Bhagirathi river system is not available with the Centre.

(e) and (f). The Union Government undertakes appraisal of schemes which cost more than Rupees One crore. During the year 1995-96, appraisal of eight such schemes in the districts of Malda and Murshidabad have been undertaken.

**Cost of Irrigation Capacity**

2365. SHRI HARIN PATHAK : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the cost of generating per hectare irrigation capacity on small irrigation projects is as low as compared with that of the large and medium irrigation projects; and

(b) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) Yes, Sir.

(b) Details of cost of creation of one hectare of irrigation potential by small irrigation projects as compared to large and medium irrigation projects are as under :

Plan Periods	Cost per hectare of creation of irrigation potential at current prices (Rs. in crores)	
	By small irrigation projects	By large/medium irrigation project
First Plan (1951-56)	566	1200
Second Plan (1956-61)	2342	1810
Third Plan (1961-66)	1969	2526
Annual Plans (1966-69)	2805	2893
Fourth Plan (1969-74)	2607	4758
Fifth Plan (1974-78)	3709	6075
Annual Plans (1978-80)	3637	10940
Sixth Plan (1980-85)	4544	21610
Seventh Plan (1985-90)	6798	50000
Annual Plans (1990-92)	8102	66570
First two years (1992-94) of VIII Plan	12730	78636

**Assistance to Voluntary Organisations by Rashtriya Sanskrit Sansthan**

2366. SHRI UTTAMSINGH PAWAR : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the names of voluntary organisations in Maharashtra recognised by the Rashtriya Sanskrit Sansthan, New Delhi for financial assistance for expanding their activities for propogation and development of Sanskrit during the last two years, organisation-wise and activity-wise;

(b) whether any machinery has been set up to ensure the proper utilisation of such assistance; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) :

(a) A Statement is enclosed.

(b) and (c). Rashtriya Sanskrit Sansthan takes all steps to ensure the receipt of Utilisation Certificate for previous year's grant before further grants are sanctioned to the organisations.

## STATEMENT

Following Voluntary Sanskrit Organisations in Maharashtra were Given Financial Assistance during 1994-95 and 1995-96

S.N.	Name of the Institution	1994-95		1995-96	
		Purpose	Amount in Rupees	Purpose	Amount In Rupees
1	2	3	4	5	6
1.	The Mukhyadhyapak, Jalna Skt. Pathshala, Sadar Bazar, Jalna, Distt. - Jalna.	Salary for one Skt. teacher	5400/-	Salary for one Skt. teacher	5400/-
2.	The Pradhanadhyapak, Samarth Ramchandra Sanskrit Pathshala, PO, Mukhed. Distt. - Nanded.	Salary for one Skt. teacher	5400/-	Salary for one Skt. teacher	5400/-
3.	The Pradhanacharya, Shri Chakardhar Gurukul Sanskrit M.V., Faizpur, Distt. - Jalgaon	Salary for two Skt. teachers	10800/-	Salary for two Skt. teachers	10800/-
4.	The Pradhancharya, G.T. Sanskriti M.V., August Kranti Maidan, Tejpur Road. Mumbai.	(a) Salary for 5 Skt. teachers	27000/-	Salary for 5 Skt. teachers	27000/-
		(b) Salary for one Principal	7200/-	Salary for one Principal	7200/-
		(c) Scholarships for 11 Skt. Students	<u>9900/-</u> 44100/-	Scholarships for 11 Skt. Students	<u>29700/-</u> 63900/-
5.	The Director, Ananthacharya Indo- logical Research Institute, G.D. Somani Memorial School Bldg. Kolaba, Mumbai.	(a) Salary for two Skt. teachers	10800/-	Salary for two Skt. teachers	10800/-
		(b) Salary for one Professor	<u>7200/-</u> 18000/-	Salary for one Professor	<u>7200/-</u> 18000/-
6.	The Pracharya, Jalna Skt. M.V., Jalna, Distt. - Jalna	Salary for one Skt. teacher	5400/-	Salary for one Skt. teacher	5400/-
7.	The Secretary, Shri Brahma K.V. Skt. Pathshala, Nagpur.	(a) Salary for two Skt. teachers	10800/-	Salary for two Skt. teachers	10800/-
		(b) Scholarships for 8 Skt. Students	<u>7200/-</u> 18000/-	Scholarships for 8 Skt. Students	<u>21600/-</u> 32400/-
8.	The Pradhanacharya, Rashtriya Skt. M.V., Matunga, Mumbai (Central Rly.)	Salary for 3 Skt. teachers	16200/-	Salary for 3 Skt. teachers	16200/-
9.	The Pradhanacharya, Sur Vani-Gyan-Mandir, Naupada, Thane.	Salary for two Skt. teachers	10800/-	Salary for two Skt. teachers	10800/-
10.	The Mantri, Shriram Skt. M.V., Jalna. Distt. - Jalna.	Salary for one Skt. teacher	5400/-	Salary of one Skt. teacher	5400/-

1	2	3	4	5	6
11.	The Mukhyadhyapak, Saraswati Sanskrit Vidyalaya, Ambad, Distt. - Jalna.	Salary for one Skt. teacher	5400/-	Salary for one Skt. teacher	5400/-
12.	The Mantri, Shalivahan Sanskrit Vidyapeetha, Jalna, Distt. - Jalna.	Salary for one Skt. teacher	5400/-	Salary for one Skt. teacher	5400/-
13.	The Mantri, Shri Ram Sanskrit Vidyalaya (Pathshala) Jalna.	Salary for one Skt. teacher	5400/-	Salary for one Skt. teacher	5400/-
14.	The Secretary, Shri Bhonsala Ved Shastra M.V., Ayochit Mandir Road, Nagpur.	Salary for one Skt. teacher	5400/-	Salary for one Skt. teacher	5400/-
15.	The Pracharya, Vivekanand Ashram Pathshala, Vivekanand Nagar, Distt. Buldana.	(a) Salary for one Skt. teacher	5400/-	Salary for one Skt. teacher	5400/-
		(b) S/Ships for 10 Skt. Students	9000/- 14400/-	Scholarships for 10 Skt. Students	27000/- 32400/-
16.	The Secretary, Sanskrit Bhasha Pracharini Sabha, (Sanskrit Bhavan), Nagpur.	Salary for two Part-time Skt. teachers	4500/-	Salary for two Part-time Skt. teachers	4500/-
17.	The Sanchalika, Shriwasta Bal Mandir (Sanskrit Medium) Gokhale Road (South) Dadar, Mumbai.	Salary for two Skt. teachers	10800/-	Salary for two Skt. teachers	10800/-
18.	Prajna Patshala Mandal Wai (Satara)	Salary for staff (Dharam Kosh Project)	3,00,000/-	Salary for staff (Dharam Kosh Project)	1,83,000/-

[Translation]

**Period of Amarnath Yatra**

2367. KUMARI UMABHARATI :  
SHRI PANKAJ CHOWDHARY :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether a proposal to extend the period of Amarnath Yatra upto four months is under consideration of the Union Government to make it more comfortable and safe;

(b) if so, the details thereof;

(c) whether a proposal to set up a board for the development of Amarnath shrine on the pattern of Vaishnodevi Board is under consideration of the Government; and

(d) if so, the time by which a final decision will be taken in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI) : (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

**Assistance for Repair of N.Hs in Maharashtra**

2368. SHRI KACHARU BHAU RAUT : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the Maharashtra Government has sought any assistance from the Union Government for the development and maintenance of National Highways;

- (b) if so, the details thereof; and  
(c) reaction of the Government thereto?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) to (c). A sum of Rs. 1920.00 lakhs for development and Rs. 2496.04 lakhs (upto 10/96) for maintenance and repairs of National Highways has been allocated during current financial year.

[English]

### Rubberisation of Roads

2369 SHRI RAMESH CHENNITHALA : Will the Minister of SURFACE TRANSPORT be pleased to state

(a) whether the Government have examined the technical feasibility as well as cost advantage and other factors in introducing rubberisation of roads;

(b) if so the details thereof.

(c) whether there is a proposal to rubberise the roads and

(d) if so, the details thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) to (d) In order to examine the technical feasibility as well as cost advantage and other factors in introducing rubberisation of roads, i.e. construction of pavement overlay using bitumen mixed with rubber as a modifier, a research scheme was sanctioned in March, 1993 for Rs. 7.46 lakhs for

construction of experimental sections on Kanpur - Varanasi section of NH-2 near Allahabad. The construction of experimental sections was completed by March, 1995. Finalisation of specifications based on performance study (in progress), is scheduled to be completed by March, 1999.

### Target of Family Welfare Schemes

2370. SHRI CHAMAN LAL GUPTA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the expenditure incurred and targets achieved on family welfare schemes during the past three years in each State/Union Territory;

(b) the details of district/districts where the achievement of the targets has been less than 20 per cent; and

(c) the expenditure incurred in each such district and the results thereof alongwith reasons of the failures?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) A statement showing State-wise Grants-in-aid released and targets achieved in respect of various Family Planning methods during 1993-94, 1994-95 and 1995-96 are given at statement-I and statement-II to V respectively.

(b) and (c). District-wise details are not maintained at Central level.

### STATEMENT-I

Statement Showing Grants in Aid (Cash and Kind) Released to the States/UTs for Family Welfare Programmes

(Rs. in lakhs)

		1993-94			1994-95			1995-96		
		In cash	In kind	Total	In cash	In kind	Total	In cash	In kind	Total
1	2	3	4	5	6	7	8	9	10	11
1	Andhra Pradesh	6601.17	1683.62	8284.79	7471.85	2301.35	9773.20	8752.96	2021.09	10774.05
2	Assam	2031.69	454.05	2485.74	2258.44	1229.94	3488.38	3075.38	896.14	3971.52
3	Bihar	5702.60	1405.70	7108.30	7683.75	2589.23	10272.98	10003.46	2977.17	12980.63
4	Gujarat	4772.31	1490.93	6263.24	4348.51	1562.28	5910.79	5536.01	1882.41	7418.42
5	Haryana	2995.18	656.50	3651.65	1609.62	931.49	2541.11	2313.55	776.55	2990.10
6	Himachal Pradesh	1810.02	204.28	2014.30	1048.39	316.31	1364.70	1195.66	280.50	1456.18
7	J & K	2085.36	188.74	2274.10	2789.13	238.06	3027.19	1299.42	306.82	1606.24
8	Karnataka	3590.02	1086.49	4676.51	5582.30	1392.31	6974.61	7557.81	1521.36	9079.17
9	Kerala	2573.72	544.10	3117.82	2358.92	824.69	3183.61	3335.75	870.21	4205.96
10	Madhya Pradesh	7360.31	2419.58	9779.89	6595.26	4206.37	10801.63	10126.12	4238.43	14364.55
11	Maharashtra	8633.09	1985.21	10618.30	355.90	2754.01	3109.91	11171.61	3036.70	14208.31
12	Manipur	382.18	59.59	441.77	166.60	70.06	236.66	385.66	88.83	474.49
13	Meghalaya	260.62	29.15	289.77	6178.79	57.49	6236.28	487.63	118.93	606.56

1	2	3	4	5	6	7	8	9	10	11
14	Nagaland	214 37	14 87	229 24	268 57	23 63	292 20	285 24	74 68	359 92
15	Orissa	3637 17	856 00	4493 17	4623 45	1688 95	6312 40	5365 77	1224 97	6590 74
16	Punjab	2826 97	781 50	3608 47	2287 20	1473 73	3760 93	2989 72	1127 15	4116 87
17	Rajasthan	5218 37	1331 57	6549 94	7074 14	2547 76	9621 90	9110 23	2213 36	11323 59
16	Sikkim	241 43	9 86	251 29	206 90	15 15	222 05	271 85	34 09	305 94
19	Tamil Nadu	6636 16	1254 91	7891 07	5754 50	1604 60	7359 10	7882 94	1977 06	9860 00
20	Tripura	315 12	55 32	370 44	411 34	78 59	489 93	444 01	98 32	542 33
21	Uttar Pradesh	15485 21	3808 84	19294 05	16562 29	7221 23	23783 52	19953 46	5945 75	25899 21
22	West Bengal	5549 50	1048 01	6597 51	4910 10	1537 41	6447 51	8189 78	1936 60	10126 38
23	Arunachal Pradesh	46 18	18 38	64 56	133 29	45 64	178 93	250 54	110 69	361 23
24	Goa	122 84	13 77	136 61	104 65	62 02	166 67	169 22	35 31	204 53
25	Mizoram	168 20	14 72	182 92	251 05	27 48	278 53	241 89	52 24	294 13
Total (States)		89259 79	21415 69	110675 48	91034 94	34799 78	125834 72	120295 69	33825 36	154121 05
1	Pondicherry	29 49	18 08	47 57	73 50	19 38	92 88	89 10	39 18	128 28
2	Delhi	773 50	388 57	1162 07	1053 00	539 11	1592 11	1600 50	410 55	2011 05
3	A & N Island	64 40	13 50	77 90	69 27	14 61	83 88	77 84	22 28	100 12
4	D & N Haveli	21 30	3 36	24 66	23 58	15 14	38 72	25 77	7 03	32 80
5	Chandigarh	123 40	18 02	141 42	141 49	21 37	162 86	117 35	33 21	150 56
6	Lakshadweep	9 65	2 35	12 00	10 56	3 72	14 28	11 50	6 18	17 68
7	Daman & Diu	20 30	17 63	37 93	21 61	3 62	25 23	28 66	5 70	34 36
Total (UTs)		1042 04	461 51	1503 55	1393 01	616 95	2009 96	1950 72	524 13	2474 85

**STATEMENT-II**

*State-wise Targets/ELAS@ Achievements and % Achvt of Target/ELA in Respect of Sterilisations during 1993-94, 1994-95 and 1995-96*

S.No.	State/U.T./Agency	1993-94			1994-95			1995-96		
		ELA@	Achievement	% Achvt.	ELA@	Achievement	% Achvt.	ELA@	Achievement@@	% Achvt.
1	2	3	4	5	6	7	8	9	10	11
<b>I. Major States (Population 1 crore or more)</b>										
1.	Andhra Pradesh	600000	603909	100.7	600000	575728	96.0	550000	518986	94.4
2.	Assam	130000	28106	21.6	130000	22450	17.3	130000	23866	18.4
3.	Bihar	500000	308266	61.7	600000	206188	34.4	679300	245483	36.1
4.	Gujarat	270000	287568	106.5	280000	301298	107.6	280000	280054	100.0
5.	Haryana	110000	102341	93.0	125000	103230	82.6	125000	98198	78.6
6.	Karnataka	380000	356344	93.8	418000	371535	88.9	473200	381634	80.6
7.	Kerala	115000	131173	114.1	115000	133054	115.7	Target Free	118881	
8.	Madhya Pradesh	400000	364323	91.1	400000	401855	100.5	415000	385295	92.8
9.	Maharashtra	525000	539802	102.8	560000	582454	104.0	580000	558291	96.3
10.	Orissa	144000	130038	90.3	200000	162085	81.0	200000	146587	73.3
11.	Punjab	85000	130230	153.2	120000	125992	105.0	100000	114075	114.1

1	2	3	4	5	6	7	8	9	10	11
12.	Rajasthan	275000	203017	73.8	250000	203118	81.2	250000	167091	66.8
13.	Tamil Nadu	350000	352078	10.06	325000	325880	100.3	Target Free	308666	
14.	Uttar Pradesh	700000	420076	60.0	600000	516866	86.1	600000	529255	88.2
15.	West Bengal	400000	354909	88.7	400000	361191	90.3	440000	328986	74.8
<b>II. Smaller States/U.T.s</b>										
1.	Himachal Pradesh	40000	38496	96.2	44000	40954	93.1	44000	35856	81.5
2.	Jammu & Kashmir	22000	18320	83.3	20000	15470	77.4	22600	15662	69.3
3.	Manipur	3500	2205	63.0	3500	2236	63.9	3500	2460	70.3
4.	Meghalaya	1000	908	90.8	1000	849	84.9	870 \$	1023 \$	117.6
5.	Nagaland	2500	636	25.4	2500	3003	120.1	3000	522	17.4
6.	Sikkim	1100	328	29.8	1100	1592	144.7	1200	1061	88.4
7.	Tripura	11000	13369	121.5	11200	13196	117.8	11200	10225	91.3
8.	A & N Islands	2000	1798	89.9	2000	1792	89.6	1600	1666	104.1
9.	Arunachal Pradesh	2700	1375	50.9	1500	1727	115.1	1700	1654	97.3
10.	Chandigarh	2700	3095	114.6	2700	3036	112.4	Target Free	3077	
11.	D & N Haveli	600	455	75.8	600	602	100.3	700	495	70.7
12.	Delhi	42000	38763	92.3	42840	39655	92.6	42850	37833	88.3
13.	Goa	4000	4344	108.6	4300	4316	100.4	4300	4145	96.4
14.	Daman & Diu	400	457	114.3	400	435	108.8	450	500	111.1
15.	Lakshadweep	100	24	24.0	40	27	67.5	50	24	48.0
16.	Mizoram	3000	3455	115.2	3500	3476	99.3	3500	2834	81.0
17.	Pondicherry	7000	8307	118.7	6000	8827	147.1	6800	9612	141.4
<b>III. Other Agencies</b>										
1.	M/O Defence	21400	22940	107.2	22500	22807	101.4	22500	21533	95.7
2.	M/O Railways	32100	25995	81.0	33700	22590	67.0	38200	22529	59.0
<b>All India</b>		<b>5183100</b>	<b>4497450</b>	<b>86.8</b>	<b>5326380</b>	<b>4579514</b>	<b>86.0</b>	<b>5031520</b>	<b>4378059</b>	<b>78.5#</b>

@@ Figures Provisional

@ ELA = Expected level of achvt.

# Calculated after excluding achievements for target free states

\$ ELA &amp; achievements upto February, 96.

**STATEMENT-III**

*State-wise Targets/ELAS@, Achievements and % Achvt. of Targets/ELA in Respect of IUD Insertions during 1993-94, 1994-95 and 1995-96*

S.No.	State/U.T./Agency	1993-94			1994-95			1995-96		
		ELA@	Achievement	% Achvt.	ELA@	Achievement	% Achvt.	ELA@	Achievement@@	% Achvt.
1	2	3	4	5	6	7	8	9	10	11
<b>I. Major States (Population 1 crore or more)</b>										
1.	Andhra Pradesh	500000	332185	66.4	500000	338289	67.7	350000	281831	80.5
2.	Assam	50000	25888	51.8	56000	34688	61.9	56000	34964	62.4

1	2	3	4	5	6	7	8	9	10	11
3.	Bihar	450000	199189	44.3	508000	206551	40.7	575200	250797	43.6
4.	Gujarat	450000	429759	95.5	460000	473651	103.0	460000	452077	98.3
5.	Haryana	183000	152578	83.4	207000	166407	80.4	207000	164016	79.2
6.	Karnataka	300000	274084	91.4	331000	299504	90.5	374800	347637	92.8
7.	Kerala	100000	84854	84.9	108000	88022	81.5	Target Free	78850	
8.	Madhya Pradesh	1000000	705574	70.6	1000000	857822	85.8	1000000	796528	79.7
9.	Maharashtra	525000	453035	86.3	566000	476283	84.1	515000	464724	90.2
10.	Orissa	187000	165076	88.3	207000	193582	93.5	207000	207391	100.2
11.	Punjab	450000	456670	101.5	496000	480101	96.8	561600	583402	103.9
12.	Rajasthan	250000	169577	67.8	282000	156060	55.3	282000	167596	59.4
13.	Tamil Nadu	350000	358456	102.4	350000	387989	110.9	Target Free	397999	
14.	Uttar Pradesh	1900000	1843384	97.0	2144000	2194522	102.4	2144000	2265210	105.7
15.	West Bengal	325000	164677	50.7	350000	140002	40.0	396300	129153	32.6
<b>II. Smaller States/U.T.s</b>										
1.	Himachal Pradesh	60000	46013	76.7	66000	49750	75.4	66000	47562	72.1
2.	Jammu & Kashmir	25000	8631	34.5	27000	8384	31.1	30600	9026	29.5
3.	Manipur	20000	8160	40.8	25000	9080	36.3	25000	9643	38.6
4.	Meghalaya	1500	1290	86.0	1700	1611	94.8	1479 \$	1803 \$	121.9
5.	Nagaland	3200	1321	41.3	3500	4004	114.4	4000	1665	41.6
6.	Sikkim	1400	1421	101.5	1500	840	56.0	1700	1317	77.5
7.	Tripura	2300	3123	135.8	2500	4243	169.7	2500	3423	136.9
8.	A & N Islands	1900	1632	85.9	2000	1603	80.2	1400	1473	105.2
9.	Arunachal Pradesh	3200	2500	78.1	2500	2516	100.6	2800	2513	89.8
10.	Chandigarh	10000	7738	77.4	10800	7790	72.1	Target Free	6519	
11.	D & N Haveli	200	212	106.0	200	217	108.5	200	193	96.5
12.	Delhi	130000	80985	62.3	105800	80028	75.6	100000	75480	75.5
13.	Goa	3500	3833	109.5	3200	3633	113.5	3500	3252	92.9
14.	Daman & Diu	500	517	103.4	500	403	80.6	250	268	107.2
15.	Lakshadweep	200	107	53.5	150	145	96.7	170	75	44.1
16.	Mizoram	2700	2508	92.9	3500	2727	77.9	3500	2438	69.7
17.	Pondicherry	4000	4050	101.3	4000	4346	108.7	4000	4503	112.6
<b>III. Other Agencies</b>										
1.	M/O Defence	20300	13058	64.3	22000	13510	61.4	22000	12750	58.0
2.	M/O Railways	20300	14629	72.1	22000	13692	62.2	24900	11602	46.6
<b>All India</b>		<b>7330200</b>	<b>6016714</b>	<b>82.1</b>	<b>7868850</b>	<b>6701995</b>	<b>85.2</b>	<b>7422899</b>	<b>6817680</b>	<b>85.3#</b>

@@ Figures provisional

@ ELA = Expected level of achvt.

\$ ELA &amp; achievement upto February, 96

# Calculated after excluding achievement target free states.

## STATEMENT-IV

State-wise Target/ELAs<sup>Ⓐ</sup>, Achievements and % Achvt. of Target/ELA in Respect of Condom users during 1993-94, 1994-95 and 1995-96<sup>ⒷⒷ</sup>

S.No.	State/U.T./Agency	1993-94			1994-95			1995-96 <sup>ⒷⒷ</sup>
		ELA <sup>Ⓐ</sup>	Achievement	% Achvt.	ELA <sup>Ⓐ</sup>	Achievement	% Achvt.	Achievement <sup>ⒷⒷ</sup>
1	2	3	4	5	6	7	8	9
<b>I. Major States (Population 1 crore or more)</b>								
1.	Andhra Pradesh	1382000	993741	71.9	1520000	1252752	82.4	823622
2.	Assam	76000	41669	54.8	90000	46677	51.9	49767
3.	Bihar	510000	158745	31.1	603000	194497	32.3	177732
4.	Gujarat	917000	1070892	116.8	925000	1292247	139.7	1129672
5.	Haryana	637000	542897	85.2	700000	574525	82.1	510855
6.	Karnataka	357000	318512	89.2	393000	395110	100.5	373962
7.	Kerala	382000	257169	67.3	421000	297969	70.8	253443
8.	Madhya Pradesh	1656000	1632343	98.6	1957000	1993993	101.9	1997079
9.	Maharashtra	1498000	1335353	89.1	1648000	1357480	82.4	1333715
10.	Orissa	446000	382868	85.8	513000	466237	90.9	436517
11.	Punjab	637000	708309	111.2	700000	670796	95.8	609035
12.	Rajasthan	573000	512237	89.4	677000	475272	70.2	491188
13.	Tamil Nadu	318000	320347	100.7	300000	322161	107.4	270024
14.	Uttar Pradesh	2248000	2426117	107.9	2656000	2778452	104.6	2520143
15.	West Bengal	573000	446098	77.9	659000	489140	74.2	444806
<b>II. Smaller States/U.T.s</b>								
1.	Himachal Pradesh	89000	83704	94.0	98000	89762	91.6	78198
2.	Jammu & Kashmir	22000	16788	76.3	26000	12756	49.1	11483
3.	Manipur	15000	3726	24.8	15000	4444	29.6	5040
4.	Meghalaya	4000	784	19.6	4700	1557	33.1	1342
5.	Nagaland	2000	7	0.4	2300	42	1.8	50 \$
6.	Sikkim	500	427	85.4	600	398	66.3	464
7.	Tripura	2800	3342	119.4	3000	15490	516.3	15113
8.	A & N Islands	2300	2587	112.5	2500	2629	105.2	2875
9.	Arunachal Pradesh	1200	1069	89.1	1000	1055	105.5	930
10.	Chandigarh	10200	25832	253.3	11700	8364	71.5	8543
11.	D & N Haveli	900	857	95.2	1000	599	59.9	24
12.	Delhi	439000	418777	95.4	504900	435943	86.3	330650
13.	Goa	13000	15626	120.2	10650	15143	142.2	13769
14.	Daman & Diu	1000	1509	150.9	1200	1569	130.8	1466
15.	Lakshadweep	2200	267	12.1	600	201	33.5	187
16.	Mizoram	3800	1849	48.7	3500	2866	82.5	2398
17.	Pondicherry	10100	11756	116.4	11100	12712	114.5	12164

1	2	3	4	5	6	7	8	9
<b>III. Other Agencies</b>								
1.	M/O Defence	69000	39072	58.6	75900	36633	48.3	43521
2.	M/O Railways	447000	315934	70.7	491700	276661	56.3	236859
	Commercial Dist.	6000000	5191667	86.5	6750000	4180833	61.9	5037222
	All India	19345000	17282877	89.3	21777350	17706985	81.3	17223858

@@ Figures provisional.

@ ELA = Expected level of achvt.

@@@ No targets fixed for Condom Users

\$ Figures upto February, 96

### STATEMENT-V

State-wise Targets/ELAs@, Achievements and % Achvt. of Target/ELA in Respect of Oral Pills Users during 1993-94, 1994-95 and 1995-96

S.No.	State/U.T./Agency	1993-94			1994-95			1995-96		
		ELA@	Achievement	% Achvt.	ELA@	Achievement	% Achvt.	ELA@	Achievement@@	% Achvt.
1	2	3	4	5	6	7	8	9	10	11
<b>I. Major States (Population 1 crore or more)</b>										
1.	Andhra Pradesh	300000	245643	81.9	325000	261864	80.6	372000	269537	72.5
2.	Assam	40000	7212	18.0	41000	21847	53.3	41000	24059	58.7
3.	Bihar	140000	47805	34.1	159000	65430	41.2	180000	63406	35.2
4.	Gujarat	160000	148302	92.7	165000	179060	108.5	165000	172985	104.8
5.	Haryana	50000	40652	81.3	57000	50516	88.6	57000	52869	92.8
6.	Karnataka	140000	108711	77.7	155000	137818	88.9	175500	150528	85.8
7.	Kerala	55000	32492	59.1	60000	39971	66.6	Target Free	37065	
8.	Madhya Pradesh	400000	351503	87.9	453000	476282	105.1	512800	505437	98.6
9.	Maharashtra	475000	366350	77.1	514000	418194	81.4	581900	431089	74.1
10.	Orissa	85000	69728	82.0	94000	93904	99.9	94000	99716	106.1
11.	Punjab	85000	91391	107.5	94000	106179	113.0	106400	111458	104.8
12.	Rajasthan	110000	90335	82.1	125000	92268	73.8	150000	163997	109.3
13.	Tamil Nadu	200000	148897	74.4	200000	216062	108.0	Target Free	208786	
14.	Uttar Pradesh	403000	425742	105.6	457000	487244	106.6	457000	578349	126.6
15.	West Bengal	275000	184716	67.2	298000	267418	89.7	337400	257696	76.4
<b>II. Smaller States/U.T.e</b>										
1.	Himachal Pradesh	31000	19969	64.4	35000	22006	62.9	35000	23308	66.6
2.	Jammu & Kashmir	10000	4160	41.6	10000	3609	36.1	11300	3024	26.8
3.	Manipur	6000	1223	20.4	6000	1636	27.3	6000	1955	32.6
4.	Meghalaya	1500	907	60.5	1700	1585	93.2	1690 \$	1302 \$	77.0
5.	Nagaland	2500	42	1.7	2700	369	13.7	2000	501	25.1

1	2	3	4	5	6	7	8	9	10	11
6.	Sikkim	1000	2067	206.7	1100	2434	221.3	1200	2448	204.0
7.	Tripura	3000	3359	112.0	3000	12518	417.3	3000	15480	516.0
8.	A & N Islands	1000	585	58.5	1100	921	83.7	700	971	138.7
9.	Arunachal Pradesh	2200	1174	53.4	1200	1587	132.3	1400	1865	133.2
10.	Chandigarh	500	466	93.2	500	370	74.0	Target Free	319	
11.	D & N Haveli	150	145	96.7	200	186	93.0	250	190	76.0
12.	Delhi	11000	9749	88.6	12000	10581	88.2	13000	10258	78.9
13.	Goa	3000	2996	99.9	2125	2955	139.1	2400	2579	107.5
14.	Daman & Diu	200	252	126.0	300	252	84.0	350	279	79.7
15.	Lakshadweep	500	96	19.2	200	107	53.5	200	150	75.0
16.	Mizoram	1000	698	69.8	1500	1630	108.7	1500	1816	121.1
17.	Pondicherry	1000	925	92.5	1080	1015	94.0	1100	1020	92.7
<b>III. Other Agencies</b>										
1.	M/O Defence	5200	2759	53.1	5600	2901	51.8	5600	5001	89.3
2.	M/O Railways	5250	5019	95.6	5600	5038	90.0	6300	4347	69.0
	Commercial Dist	2000000	1886107	94.3	2180000	1887554	86.6	2470000	1947677	78.9
	All India	5004000	4302177	86.0	5467905	4873311	89.1	5792990	5151467	84.7#

@ @ Figures provisional

@ ELA = Expected level of achvt

\$ ELA & achievement upto February, '96

# Calculated after excluding achievement of target free states

### Problem of Soil Erosion in West Bengal

2371. SHRI AMAR PAL SINGH : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government have set up of an expert committee to evolve a sustainable strategy to tackle the problem of soil erosion on the Ganga-Padma basin in West Bengal;

(b) if so, the composition of the Committee; and

(c) the time by which the Committee is likely to be submit its report?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) to (c). The Planning Commission has constituted an Expert Committee for evolving sustainable strategy to tackle the bank erosion problem of river Ganga-Padma in the districts of Malda and Murshidabad in West Bengal. The Expert Committee is headed by Member (RM), Central Water Commission with membership of former Engineer-in-Chief, Bihar, former Secretary (Irrigation & Waterways Department), Government of West Bengal, Chairman, Ganga Flood Control Commission, Engineer-in-Chief (Water Resources Department), Government of Orissa, Joint Advisor of Planning Commission and Secretary (Irrigation & Waterways Department), Government of West Bengal

as the Member Secretary, which is scheduled to submit its report soon.

### International Conference on Leprosy

2372. SHRI BANWARI LAL PUROHIT : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether an International Conference on elimination of leprosy have held in Delhi recently; and

(b) if so, the details of the discussions held in the conference and the names of the countries participated therein?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) Yes, Sir.

(b) Some of the important aspects of the deliberations included :

- Measures to intensify political commitment for eliminating leprosy as a public health problem.
- To encourage programme managers to develop special intensive operations to detect hidden cases and difficult-to-access patients.

- Integration of the leprosy controlled activities with the general health services to augment the norms.
- Supply of drugs in blister packs.
- Intensification of efforts at creating community awareness of the disease and its curability.
- Strategies to bring persons disable due to leprosy and their rehabilitation within the general ambit of all disabled in the community.
- Research activities in leprosy especially with reference to the operational aspects.

The countries which participated were India, Brazil, Bangladesh, Indonesia, Myanmar, Nigeria, Zaire, Sudan, Nepal, Philippines, Ethiopia, Mozambique, Vietnam, Mali, Madagaskar, Chad, Cambodia, Neger, Guinea, Egypt, Thailand, Mexico, Pakistan and China.

### Mehrotra Committee Report

2373 SHRI BIJOY HANDIQUE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether attention of the Government has been drawn to the report of the Mehrotra Committee constituted by the University Grants Commission; and

(b) if so reaction of the Government thereto with special reference to the issues of accountability, career/professional development, evaluation of teachers, conditions of service and the rationale of the proposed revision of pay scales?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) and (b). Based on the recommendations made by Mehrotra Committee, Central Government issued, in June, 1987, a scheme of revision of pay scales of university and college teachers under which financial assistance, to the extent of 80% of the additional expenditure, was provided to the State Governments, subject to certain conditions, for implementation of the scheme. Following the appointment of the Central Pay Commission, UGC constituted a Pay Review Committee in August, 1994 under the Chairmanship of Prof. R.P. Rastogi to examine the present structure of emoluments and conditions of service of university and college teachers, Librarians, Directors of Physical Education etc. This Committee would, inter-alia, review the implementation of the previous decisions of the Government/UGC under the Scheme of revision of pay scales approved for university and college teachers, Librarians, Directors of Physical Education and Registrars of Universities and, in the process, evaluate the extent to which the earlier recommendations in relation to qualifications, service conditions, pay scales etc. have been implemented.

### NHs in Punjab

2374. SHRI SUKHBIR SINGH BADAL : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the length of National Highways in Punjab damaged by floods, rains and other calamities during the last three years; and

(b) the action taken by the Government in this regard?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) and (b). On account of floods and rains, wherever the National Highways are damaged, the same are repaired and kept in traffic worthy cordition within the available resources.

For maintenance and repairs of National Highways in Punjab, the following allocations have been made :

Year	Funds allocated (Rs. in lakhs)
1993-94	661.30
1994-95	736.97
1995-96	770.72

### Central Institute of Buddhist Studies

2375. SHRI P. NAMGYAL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) since when the Central Institute of Buddhist Studies (CIBS) Choglamsar in Leh was established and the present status of the same;

(b) whether the Central Institute of Tibetan Studies was established much later than C.I.B.S. but attained the status of Deemed University; and

(c) if so, the reasons for the present dismal condition of the C.I.B.S. and the steps taken by the Government to put the Institute in order?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI) : (a) The Central Institute of Buddhist Studies, Leh was established in the year 1959. The Government of India (Department of Culture) took over the Institute in 1962. The institute is a Registered Society under the J & K Registration Act.

(b) The Central Institute of Higher Tibetan Studies, Sarnath (CIHTS) was established in the year 1967, registered as a Society under the administrative control of Government of India (Department of Culture) in 1977 and was accorded the status of a Deemed University in 1988.

(c) The Central Institute of Buddhist Studies, Leh has come a long way since its establishment as the School of Buddhist Philosophy in 1959. Today, it offers courses in Sanskrit, Hindi, English, Tibetan Literature and Buddhist Philosophy; optional subjects, like political Science, Economics, Mathematics, Pali, Comperative Philosophy, Tibetan Medicine and Painting are also taught. Its degrees of Shastri, Shiksha Shastri and Acharya have been equated with those of B.A., B.Ed & M.A. respectively of Jammu and Kashmir University.

Every Institute grows according to its own inner dynamics and the demands of the target groups it attempts to reach and serve. Due to its very location and environment, it was extremely important for CIBS to build an out-reach which it has done through its 24 Gonpa schools and the Duzin Pipiting School, Zanskar.

### Development of Sports

2376. SHRI ANNASAHIB M.K. PATIL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Union Government propose to create a separate sports fund to improve the level of sports in the country;

(b) whether the Government also propose to take the help of voluntary organisations, individuals and different Central/State departments for improving the sports level in the country; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI DHANUSHKODI ATHITHAN R.) : (a) Yes, Sir. There is a proposal to create a National Sports Development Fund.

(b) Yes, Sir.

(c) The Central Government proposes to involve all the concerned agencies in improving the level of sports in the country. The development of sports is essentially in the hands of various Sports Federations/Associations which are voluntary organizations. Sports as a subject also figures on the State list of the Constitution of India.

### Indian Ocean Rim States Organisation

2377. SHRIMATI SUMITRA MAHAJAN :  
SHRI PINAKI MISRA :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether India, Mauritius, South Africa and other Indian Ocean Rim States have been working towards evolution of an 'Indian Ocean Rim States Organisation' for mutual economic cooperation in the context of

formation of WTO and to meet the tough competition these developing countries are inevitably facing from the developed world;

(b) if so, the present status of the initiative

(c) the contemplated objectives of this new organisation and the status of India therein?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) to (c). Yes, Sir. India participated in the first Inter-Governmental Meeting of seven Indian Ocean Rim countries (viz., Australia, India, Kenya, Mauritius, Oman, Singapore and South Africa) convened by Mauritius in March 1995 to initiate contacts for exploring possibilities and scope of economic cooperation and establishment of Indian Ocean Rim Association for Regional Cooperation (IOR-ARC). The meeting agreed on the principles, objectives and direction of the future action programme for a regional economic grouping to promote cooperation in trade, investment, science & technology, tourism, and human resource development. Two working Group meetings have been held in Mauritius in August 1995 and May 1996 for preparing a Charter and a Work Programme of cooperation projects which have brought the process forward.

A second Inter-Government Meeting of fourteen IOR ARC countries (viz, Australia, India, Indonesia, Kenya, Madagascar, Malaysia, Mauritius, Mozambique, Oman, Singapore, Sri Lanka, South Africa, Tanzania and Yemen) was convened in Mauritius in September 1996, which finalised the IOR-ARC Charter and the Work Programme of cooperation.

The Indian Ocean Rim Association for Regional Cooperation (IOR-ARC) is to be formally launched at a Foreign Ministers Meeting being convened by Mauritius in March 1997.

The objectives of the new Association include -

To promote the sustained growth and balanced development of the region and of the Member States and to create common ground for regional economic cooperation;

To focus on those areas of economic cooperation which provide maximum opportunities to develop shared interests and reap mutual benefits. Towards this end, to formulate and implement projects for economic cooperation relating to trade facilitation, promotion and liberalisation; promotion of foreign investment; scientific and technological exchanges, and tourism, movement of natural persons and service providers; and development of infrastructure and human resources;

To encourage close interaction of trade and industry, academic institutions, scholars and the peoples of the Member States;

To strengthen cooperation and dialogue among Member States in international fora on global economic issues;

To promote cooperation in development of human resources, particularly through closer linkages among training institutions, universities and other specialised institutions of the Member States.

[Translation]

#### Use of Hindi in Water Commission

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2378. SHRI SUKH LAL KUSHWAHA : Will the Minister of WATER RESOURCES be pleased to state the arrangements made for the implementation of Official Language Hindi in the Ministry and the Water Commission alongwith the name of the Officer-in-Charge of it and his qualifications?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : There are separate Hindi sections and separate Official Language Implementation Committees in the Ministry of Water Resources as well as in the Central Water Commission for implementation of the Official Language Act and Rules made thereunder. There is a Committee called Hindi Salahkar Samiti also in the Ministry of Water Resources.

The Implementation of Official Language Policy is monitored and reviewed through meetings, reports and inspections.

The officers in charge of it and their qualifications are as under :

1. Shri L.K. Joshi, Joint Secretary (Admn.), in Ministry of Water Resources. His qualifications are M.Sc (Physics) and M.A. (Modern History).

He comes from Hindi speaking State and Hindi is his mother-tongue.

2. Shri Zaffarul Hasan Member in the Central Water Commission. His qualifications are B.Sc. (Engineering), (Civil) with Honours. He has studied Hindi upto twelfth standard.

[English]

#### Remove the Gender Bias

2379. SHRI MANIKRAO HODLYA GAVIT :  
SHRI PARASRAM BHARDWAJ :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether it is a fact that in a bid to remove the gender bias, Government has issued instructions to State Governments to include the mother's name in the application forms, examination form and the certificates; and

(b) if so, the procedure followed in case when mother is divorcee or the child has been adopted by other party?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI) : (a) Yes, Sir.

(b) The Government of India, Department of Education has issued instructions to the Central Board of Secondary Education to include the names of both the parents in forms and certificates, providing for exceptions in case of exigencies like parents living separately and a child living with one of the parents. The State Governments have also been requested to consider issuing similar instructions to the School Boards.

#### Pulse Polio Drops

2380. SHRI K.H. MUNIYAPPA :  
SHRI BHAKTA CHARAN DAS :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether some States have succeeded in administering pulse polio drops to children upto the age of five years;

(b) the names of the States where this programme has been completed;

(c) the number of children given oral polio vaccine during 1995-96;

(d) whether a massive health check up programme was taken up in all the Primary Schools during July, 1996; and

(e) if so, the details and outcome thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) to (c). All States and UT's participated in the Pulse Polio Immunization campaign conducted on 9th December, 1995 and 20th January, 1996. 8.7 crore children were given polio drops on 9.12.95 and 9.3 crore on 20.1.96.

(d) and (e). Yes Sir. A Special School Health Check up Scheme for the students of Primary Classes has been implemented in 27 States and Union Territories from July, 22 to 27, 1996. Remaining States were covered from July-Oct., 1996.

Reports have till now been received from 441 districts. 75.9% schools were covered and 84.91 of the enrolled primary school children were examined for common ailments which included anaemia, worm infestations, night blindness, iodine deficiency disease (goitre), ear discharge, scabies pyoderma, vision defects and dental problems. Statements given State-wise coverage and break-up of number of children examined and found to be suffering from different ailments are attached as *Statement-I* and *Statement-II*

## STATEMENT-I

## Statement Showing Coverage of Schools and Childrens Examined

S.No.	State (Urban + Rural)	Districts		No. of Schools			No. of Children		
		No.	Repo.	Total	Covered	%Age	Enrolled	Examine	%Age
1.	Andhra Pradesh	22	22	60761	NA	0.00	8046141	6907472	85.85
2.	Arunachal Pradesh	13	13	1478	1239	83.83	121693	106982	87.91
3.	Assam	23	23	34478	30475	88.39	2987848	2375439	79.50
4.	Bihar	50	23	34880	33714	96.66	4707358	3593339	76.33
5.	Delhi	1	1	2180	2141	98.21	855264	728677	85.20
6.	Goa	2	2	1280	1280	100.00	98818	91063	92.15
7.	Gujarat	19	19	33094	32316	97.65	7090141	6234344	87.93
8.	Haryana	17	17	16163	16129	99.79	2567401	2377417	92.60
9.	Himachal Pradesh	12	3	2473	2472	99.96	231895	225861	97.40
10.	Jammu & Kashmir	14	14	15136	14831	97.98	1025553	899814	87.74
11.	Karnataka	20	20	41393	41365	99.93	4747180	3985971	83.97
12.	Kerala	14	14	11050	11005	99.59	2315450	2145971	92.68
13.	Madhya Pradesh	45	45	85965	85060	98.95	10026944	6938147	69.20
14.	Maharashtra	31	2	3567	3567	100.00	372116	359319	96.56
15.	Manipur	8	8	3754	3592	95.68	315535	275920	87.45
16.	Meghalaya	7	7	5087	4878	95.89	370042	286227	77.35
17.	Mizoram	4	4	1156	1156	100.00	106383	98628	92.71
18.	Nagaland	7	7	1871	1814	96.95	170404	153704	90.20
19.	Orissa	30	27	39059	38855	99.48	3590312	2830395	78.83
20.	Punjab	17	17	19606	19562	99.78	2737182	2533318	92.55
21.	Rajasthan	31	26	40331	NA	0.00	4317965	4267043	98.82
22.	Sikkim	4	4	873	868	99.43	105203	72609	69.02
23.	Tamil Nadu	23	23	40201	NA	0.00	5836846	5425049	92.94
24.	Tripura	4	4	2843	2808	98.77	474041	403816	85.19
25.	Uttar Pradesh	66	66	104526	92951	88.93	12993025	11302966	86.99
26.	West Bengal	19	19	45792	45002	98.27	6928894	5957992	85.99
27.	A & N Islands	2	2	289	271	93.77	40573	37869	93.34
28.	Chandigarh	1	1	185	146	78.92	75000	63239	84.32
29.	D & N Haveli	1	1	191	187	97.91	26715	20603	77.12
30.	Daman & Diu	2	2	75	75	100.00	14492	13768	95.00
31.	Lakshadweep	2	1	28	28	100.00	8723	8679	99.50
32.	Pondicherry	4	4	582	580	99.66	98885	97148	98.24
<b>Total</b>		<b>515</b>	<b>441</b>	<b>650347</b>	<b>488367</b>	<b>75.09</b>	<b>83404022</b>	<b>70818789</b>	<b>84.91</b>

## STATEMENT-II A

Special School Health Check up For Primary Schools  
Statement Showing Coverage of Schools and Children Examined

S.No.	State	Children Examined	Anaemia		Worm Inf.		Night Bl.		IDD(Gottre)		Ear	
			Total	%AGE	Total	%AGE	Total	%AGE	Total	%AGE	Total	%AGE
1	2	3	4	5	6	7	8	9	10	11	12	13
NO. OF CHILDREN WITH HEALTH PROBLEMS												
1.	Andhra Pradesh	6907472	739907	10.71	207334	3.00	122826	1.78	NA	0.00	151723	2.20
2.	Arunachal Pradesh	106982	4868	4.55	11200	10.47	1438	1.34	71	0.07	4749	4.44
3.	Assam	2375439	144162	6.07	163850	6.90	53249	2.24	0	0.00	82317	3.47
4.	Bihar	3593339	354191	9.86	462715	12.88	74286	2.07	884	0.02	191775	5.34
5.	Delhi	728677	107220	14.71	84720	11.63	7251	1.00	86	0.01	29229	4.01
6.	Goa	91063	5902	6.48	8115	8.91	134	0.15	42	0.05	3297	3.62
7.	Gujarat	6234344	458779	7.36	303009	4.86	45937	0.74	11738	0.19	155627	2.50
8.	Haryana	2377417	142860	6.01	62724	2.64	5935	0.25	572	0.02	50466	2.12
9.	Himachal Pradesh	225861	33967	15.04	28088	12.44	564	0.25	257	0.11	6265	2.77
10.	Jammu & Kashmir	899814		0.00		0.00		0.00		0.00		0.00
11.	Karnataka	3985971	526058	13.20	356427	8.94	124280	3.12	4833	0.12	98120	2.46
12.	Kerala	2145971	260561	12.14	130073	6.06	21734	1.01	8791	0.41	72639	3.38
13.	Madhya Pradesh	6938147	764725	11.02	322678	4.65	246707	3.56	10082	0.15	161373	2.33
14.	Maharashtra	359319	18475	5.14	40477	11.26	687	0.19	0	0.00	7866	2.19
15.	Manipur	275920	22290	8.08	31181	11.30	5677	2.06	129	0.05	9093	3.30
16.	Meghalaya	286227	21979	7.68	24990	8.73	10078	3.52	144	0.05	9813	3.43
17.	Mizoram	98628	4622	4.69	6224	6.31	756	0.77	405	0.41	2792	2.83
18.	Nagaland	153704	5432	3.53	14000	9.11	731	0.48	49	0.03	5081	3.31
19.	Orissa	2830395	518811	18.33	506248	17.89	77232	2.73	4997	0.18	145356	5.14
20.	Punjab	2533318	357195	14.10	162203	6.40	4450	0.18	1306	0.05	60431	2.39
21.	Rajasthan	4267043	275530	6.46	125925	2.95	20058	0.47	3115	0.07	105475	2.47
22.	Sikkim	72609	11370	15.66	16023	22.07	739	1.02	510	0.70	3602	4.96
23.	Tamil Nadu	5425049	620869	11.44	769078	14.18	77098	1.42	3422	0.06	98327	1.81
24.	Tripura	403816	40539	10.04	44092	10.92	8343	2.07	395	0.10	15824	3.92
25.	Uttar Pradesh	11302966	100715	0.89	525426	4.65	109710	0.97		0.00	386977	3.42
26.	West Bengal	5957992	1241365	20.84	1526846	25.63	190420	3.20	14736	0.25	333667	5.60

	1	2	3	4	5	6	7	8	9	10	11	12	13
27. A & N Islands	37869	3341	37869	3341	8.82	5072	13.39	246	0.65	265	0.70	944	2.49
28. Chandigarh	63239	12015	63239	12015	19.00	10709	16.93	114	0.18	0	0.00	1387	2.19
29. D & N Haveli	20603	1865	20603	1865	9.05	2124	10.31	452	2.19	41	0.20	1012	4.91
30. Daman & Diu	13768	597	13768	597	4.34	467	3.39	29	0.21	5	0.04	290	2.11
31. Lakshadweep	8679	1036	8679	1036	11.94	1282	14.77	4	0.05	9	0.10	356	4.10
32. Pondicherry	97148	13106	97148	13106	13.49	18271	18.81	1312	1.35	7	0.01	1685	1.73
Total	70818789	6814352	70818789	6814352	9.62	5971571	8.43	1212477	1.71	66891	0.09	2197555	3.10

## STATEMENT-II B

## NO. OF CHILDREN WITH HEALTH PROBLEMS

S.No.	State	Scabies		Pyoderma		Eye		Dental		Other		Health Pr.	
		Total	%AGE	Total	%AGE	Total	%AGE	Total	%AGE	Total	%AGE	Total	%AGE
1	2	14	15	16	17	18	19	20	21	22	23	24	25
1.	Andhra Pradesh	187403	2.71	163346	2.36	79795	1.16	518657	7.51	NA	0.00	2170991	31.43
2.	Arunachal Pradesh	4116	3.85	1795	1.68	2550	2.38	13179	12.32	8318	7.78	52284	48.87
3.	Assam	52547	2.21	46603	1.96	41733	1.76	157675	6.64	98949	4.17	841085	35.41
4.	Bihar	94552	2.63	99072	2.76	72039	2.00	279152	7.77	122263	3.40	1750929	48.73
5.	Delhi	7846	1.08	30738	4.22	50969	6.99	111563	15.31	37479	5.14	467101	64.10
6.	Goa	2106	2.31	2329	2.56	2614	2.87	31923	35.06	4620	5.07	61082	67.08
7.	Gujarat	84737	1.36	176357	2.83	121899	1.96	663830	10.65	61813	0.99	2083723	33.42
8.	Haryana	10838	0.46	64276	2.70	32550	1.37	156431	6.58	34552	1.45	561204	23.61
9.	Himachal Pradesh	2897	1.28	4939	2.19	3751	1.66	27163	12.03	5764	2.55	113655	50.32
10.	Jammu & Kashmir		0.00		0.00		0.00		0.00		0.00	0	0.00
11.	Karnataka	69266	1.74	85747	2.15	48325	1.21	709786	17.81	119763	3.00	2142605	53.75
12.	Kerala	76558	3.57	44898	2.09	54399	2.53	493101	22.98	138775	6.47	1301529	60.65
13.	Madhya Pradesh	245742	3.54	218447	3.15	105663	1.52	366474	5.28	426412	6.15	2868303	41.34
14.	Maharashtra	3457	0.96	7888	2.20	6792	1.89	62969	17.52	29986	8.35	178597	49.70
15.	Manipur	11535	4.18	4803	1.74	9030	3.27	37120	13.45	13844	5.02	144702	52.44
16.	Meghalaya	10610	3.71	5327	1.86	10060	3.51	38479	13.44	20038	7.00	151518	52.94
17.	Mizoram	596	0.60	1180	1.21	4393	4.45	16045	16.27	4430	4.49	41452	42.03

1	2	14	15	16	17	18
18.	Nagaland	6183	4 02	2081	1 35	2377
19.	Orissa	252415	8 92	124055	4 38	80240
20.	Punjab	59589	2 35	138621	5 47	49166
21.	Rajasthan	43128	1 01	147236	3 45	62758
22.	Sikkim	3093	4 26	3359	4 63	3145
23.	Tamil Nadu	124649	2 30	138009	2 54	134094
24.	Tripura	15676	3 88	5460	1 35	1102
25.	Uttar Pradesh	238914	2 11	256869	2 27	175188
26.	West Bengal	547747	9 19	161848	2 72	215090
27.	A & N Islands	1398	3 69	589	1 56	863
28.	Chandigarh	778	1 23	1976	3 12	1984
29.	D & N Haveli	1110	5 39	913	4 43	531
30.	Daman & Diu	201	1 46	534	3 88	238
31.	Lakshadweep	384	4 42	197	2 27	180
32.	Pondicherry	3672	3 78	3172	3 27	2628
Total		2163743	3 06	1942673	2 74	1376146

19	20	21	22	23	24	25
1.55	14410	9.38	4222	2.75	54566	35.50
2.83	639779	22.60	190720	6.74	2539853	89.73
1.94	276531	10.92	68210	2.69	1177702	46.49
1.47	124288	2.91	88514	2.07	996027	23.34
4.33	19961	27.49	6815	9.39	68617	94.50
2.47	1040283	19.18	765545	14.11	3771374	69.52
0.27	58101	14.39	37141	9.20	226673	56.13
1.55	525322	4.65	194249	1.72	2513370	22.24
3.61	1445435	24.26	533113	8.95	6210267	104.23
2.28	9006	23.78	2101	5.55	23825	62.91
3.14	15907	25.15	2894	4.58	47764	75.53
2.58	4510	21.89	418	2.03	12976	62.98
1.73	1507	10.95	313	2.27	4181	30.37
2.07	1301	14.99		0.00	4749	54.72
2.71	21470	22.10	9883	10.17	75206	77.41
1.94	7881358	11.13	3031144	4.28	32657910	46.11

[Translation]

### Opening of College at Nugholi Kalan in Uttar Pradesh

2381. PROF. OMPAL SINGH NIDAR : Will the Minister of HUMAN RESOURCE DEVELOPMENT be please to state :

(a) whether the Government propose to open a college at Nugholi Kalan in Uttar Pradesh in view of the difficulties being faced by the students;

(b) if so, the details thereof; and

(c) the time by which it is likely to be opened?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA):

(a) to (c). Central Government or University Grants Commission (UGC) do not set up any colleges of their own. Colleges are generally set up by State Governments/Universities/ Private Managements keeping in view the demand for higher education and availability of resources. In view of this, the matter is required to be looked into by the Government of Uttar Pradesh.

[English]

### Cancer Eradication Programme

2382. SHRI N.S.V. CHITTHAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the total annual grants provided by the Union Government to State Governments and charitable hospitals for cancer eradication programme during 1995-96 and 1996-97;

(b) the criteria and guidelines adopted for such grants;

(c) the number of cases of such demands pending alongwith details thereof and reasons for delay; and

(d) the time by which these cases are likely to be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) During the year 1995-96, a sum of Rs. 15.98 crores has been released under the National Cancer Control Programme. A provision of Rs. 18.00 crores has been made during the year 1996-97 for the programme.

(b) to (d). The proposals for release of grants are approved by a Standing Committee on the National Cancer Control Programme for Cobalt Therapy Units and development of Oncology Wings.

Financial assistance is provided for :-

(i) Procurement of Cobalt Therapy Units and

other equipment to institutions/Regional Research Centres;

(ii) undertaking health education activities relating to early cancer detection & pain relief measures in selected districts and

(iii) development of Oncology Wings in Medical Colleges/hospitals.

There are about 20 cases which are for consideration during the current financial year. Assistance would be provided subject to fulfilment of the prescribed conditions and availability of funds

### Athletic Teams

2383. SHRI K.D. SULTANPURI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of International sports events in which our athletic teams participated during the last six months;

(b) the criteria followed in selecting sportsmen for these teams.

(c) the results achieved by our teams in those events and

(d) the steps being taken to raise the standard of performance of our sportsmen to enable them to perform better in international events in future?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI DHANUSHKODI ATHITHAN R.) (a) Four

(b) The criterion followed was performance in the 'Open Selection Trial' and National/International Meets

(c) The results achieved by the teams were below :

Event	Result
(i) Olymics Games Atlanta during July-Aug., 1996.	No medals were won by Indian Athletes.
(ii) World Junior Athletic Championship, Sydney during Aug., 1996.	2 Athletes represented India. Although neither won any medals, they created National record in their respective events.
(iii) International Marathon, Seoul during Oct., 1996; and	None of our Athletes won any medals
(iv) International Marathon, Singapore on 1st Dec., 1996.	

(d) Steps being taken to raise the standard of performance include emphasis on sports in educational institutions as well as in rural areas; prioritization of disciplines; stress on the development of Juniors/Sub-Juniors; preparation of Long Term Development Plans in consultation with National Federations; involvement of the Corporate sector; development of sports infrastructure; scientific back up to sportspersons etc.

#### **Grant to Indian Studies Centre (ISC)**

2384 SMT KRISHNA BOSE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state

(a) the reasons for discontinuing the grant which used to be given to the Indian Studies Centre at St Antony's College, Oxford, since 1983 even after an inspection in April, 1996 by the Director of University Section, Ministry of Human Resource Development who was highly impressed by the work that was going on;

(b) whether there is any proposal to taken immediate steps for continuation of the grant since the centre promote academic study of India abroad and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) :

(a) to (c) In 1982 with the approval of the Prime Minister financial support was provided for the setting up of a Centre for Indian Studies at St Antony's College, Oxford for a period of 3 years. Financial support @ £ 20,000 p a was given to the College. Subsequently the financial assistance was extended for another 4 years i.e. 1986-87, 1989-90 with the clear understanding that it would not be possible to provide further assistance. In November 1992 it was decided to provide financial assistance to the Centre for another 2-3 years by which time they would be in a position to raise their fund locally.

The support to the Institute has been extended on the clear understanding that they would have to raise further resources locally and it would not be possible to provide further financial assistance to this centre. The Government is not aware of the efforts made in this direction by St. Antony's College.

#### **Illegal Immigrants**

2385 SHRI G.M. BANATWALLA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government had taken up with the foreign Governments the question of illegal immigrants from their countries to India;

(b) if so, when and with which countries; and

(c) the details of response of each such country?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) to (c) The question of illegal immigration has been taken up by Ministry of Home Affairs with the Government of Bangladesh only. The matter was discussed at length during the visit of our Home Secretary to Dhaka in October, 1993. The Bangladesh side had agreed to study with us the causes of cross border movements, to recommend measures for its elimination and to revive push back arrangements between Bangladesh Rifles and Border Security Force. The matter was also discussed subsequently in the meetings of the Joint Working Group held in March 1994 and April 1995.

#### **National Policy for Women**

2386 SHRI ANANT KUMAR HEGDE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government propose to re-examine the National Policy for Women; and

(b) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMALI) : (a) and (b) The Government has not yet approved the National Policy for the Empowerment of Women.

#### **Health Schemes**

2387 SHRI RAMESHWAR PATIDAR : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the health schemes involving participation of charitable or voluntary organisations in operation at present in the country;

(b) the budgetary provisions and actual amount spent on these schemes during last three years, year-wise; and

(c) the method of monitoring and the implementation of these schemes?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) to (c) The information is being collected.

#### **Scheme to CWC for Supply of Potable Water**

2388. SHRIMATI JAYAWANTI NAVINCHANDRA MEHTA : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government of Maharashtra has sent any scheme to Central Water Commission for supply of potable water to Mumbai, for approval;

- (b) the reasons for delay in clearing the scheme;
- (c) if so, the time by which this scheme is likely to be approved;
- (d) whether the Government are trying to obtain financial assistance from World Bank for this scheme;
- (e) if so, the details thereof; and
- (f) if not, the source of funding the same?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) Yes, Sir.

(b) The scheme was examined in Central Water Commission (CWC) and Government of Maharashtra was asked to reformulate the scheme considering certain technical observations. Government of Maharashtra has not yet submitted the revised scheme to CWC.

(c) No definite time frame can be indicated at present in view of the revision of the project and the clearances required to be furnished by the State Government.

(d) to (f). Government of Maharashtra has submitted the scheme "Bombay IV Middle Vaitarne Water Supply Project" costing about Rs. 570 crores to the Ministry of Urban Affairs and Employment for posing the project to World Bank for assistance. The matter is under correspondence between Ministry of Urban Affairs and Employment and Government of Maharashtra regarding clearances from various agencies.

#### China's Sale of Nuclear Equipment to Pak

2389. SHRI K. PARASURAMAN :  
 PROF. P.J. KURIEN :  
 PROF. AJIT KUMAR MEHTA :  
 SHRI MADHAVRAO SCINDIA :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether attention of the Government has been drawn to the news item published in the Hindustan Times dated October 10, 1996 captioned as "China sells N-equipment to Pak" and also in The Hindu dated October 10, 1996, captioned as "China sold more N-arms tech. to Pak";

(b) if so, the details of China's sale of nuclear equipment to Pakistan and the reaction of the Government thereto; and

(c) the steps being taken to meet the threat?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) Yes, Sir. Government has seen news reports on the transfer of nuclear equipment by China to Pakistan.

(b) and (c). Government are fully aware of the clandestine nature of Pakistan's nuclear weapon

programme. The security situation of India is constantly under review particularly in the light of developments in the neighbourhood. Government continues to take all necessary measures designed to cope with any threat that may be posed to the security of the nation.

#### Repair of NHs in Delhi

2390. SHRI JAI PRAKASH AGARWAL : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the number of National Highways passing through Delhi State;

(b) whether these National Highways are in a dilapidated condition due to lack of repairs;

(c) if so, the details thereof; and

(d) the steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) Five National Highways are passing through National Capital Territory of Delhi.

(b) to (d). All these National Highways are being maintained in traffic-worthy condition within available resources.

#### Pilgrimage Abroad

2391. DR. VALLABH BHAI KATHIRIA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the number of pilgrims, who had visited various religious places abroad during each of the last three years, religious place-wise;

(b) the criteria being adopted for their selection, religious place-wise;

(c) the financial/logistical/organisational assistance being provided to the pilgrims, religious place-wise; and

(d) the number of pilgrims likely to visit these religious places during 1997?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) The number of pilgrims for various pilgrimages abroad during past three years is as under (These figures do not include pilgrims going through private tour operators) :

	1994	1995	1996
Haj pilgrimage to Saudi Arabia	25,685	30,503	50,346
Sikh and Sehejdhari Jathas to Pakistan	5,380	5,210	5,085
Kallash Mansarovar Yatra	370	350	435

(b) For Haj pilgrims, State-wise quota is fixed on the basis of the Muslim population in each State/Union Territory. Selection is made on the basis of applications received by the State Haj Committees through Qurrah (lottery). However, during Haj-95 and Haj-96, all pilgrims wishing to go for Haj have been accommodated.

2. For the Sikhs/Sehejdhari Hindu jathas visiting holy shrines in Pakistan, the lists are prepared by various Sikh/Shadani Darbar/Hindu organisations and are forwarded to this Ministry through respective State Governments for facilitation issue of visa by Pakistan High Commission in New Delhi.

3. For Kailash Mansarovar Yatra, advertisements in newspapers, TV and radio are released by this Ministry in February every year inviting applications which are compiled on first-come-first-served basis. Since this pilgrimage is tortuous, applicants are required to be physically and mentally fit and submit a set of medical reports in this regard. They are also required to undertake a medical check-up in New Delhi and in Gunji, Uttar Pradesh, before being permitted to undertake the Yatra, across border in Chinese territory.

(c) Government of India subsidised travel of pilgrims to Saudi Arabia for the Haj as under :

1994	Rs. 24.69 crores
1995	Rs. 17.95 crores
1996	Rs. 42.02 crores

In addition, Government sponsored administrative and medical (doctors and para-medics) contingents to Saudi Arabia and despatched from India medicines and attendant facilities such as ambulances, camp dispensaries etc. to attend to the needs of the Haj pilgrims.

2. In case of the Sikh/Sehejdhari and Hindu Jathas from India to Pakistan, no financial assistance is provided as the expenses involved are affordable. But the Government provides assistance in issuance of visa, issue of foreign exchange through RBI, special train services for the pilgrims, both for onward and return journeys, and attaches a Liaison Officer from the High Commission of India, Islamabad with the visiting Jathas who renders assistance to the pilgrims when the pilgrims contact for any kind of help.

3. In 1996, Government provided a subsidy of Rs. 3250/- per pilgrim to the Kumaon Mandal Vikas Nigam (KMVN) towards board, lodge and transport arrangements. Besides, Government has been providing air evacuation facility in cooperation with Air Force in case of life threatening situation for the pilgrims and pays an annual charge of US \$ 7000/- to the Chinese side for the maintenance of wireless communication link between India and Tibet for the duration of the Yatra. For every batch of 25 to 35 pilgrims, one Liaison Officer is attached at Government cost to look after the welfare of the pilgrims.

(d) It is estimated that the number of pilgrims in 1997 for various pilgrimages abroad would equal if not exceed, the 1996 figures.

#### Allocation of Funds to IIM, Bangalore

2392. SHRI K.C. KONDAIAH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the allocation made to Indian Institute of Management, Bangalore during 1995-96 and 1996-97;

(b) whether the Government are aware that the activities of the Indian Institute of Management have come to a stand-still due to financial constraints;

(c) if so, whether IIM, Bangalore has sought higher budgetary support;

(d) whether the IIM, Bangalore has sought permission to float educational bonds; and

(e) if so the action proposed to be taken in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA)

(a) An amount of Rs. 962.00 lakh has been released during 1995-96 and the budgetary allocation during 1996-97 is Rs. 693.00 lakh.

(b) No, Sir.

(c) Does not arise.

(d) and (e) There is no proposal of the IIM Bangalore seeking permission to float educational bonds.

#### Maulana Abul Kalam Azad Urdu University

2393. SHRI MUKHTAR ANIS : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the progress made towards the establishment of the proposed Maulana Abul Kalam Azad Urdu University;

(b) the allocation made and expenditure incurred on the University Project so far; and

(c) the date by which the University is likely to become functional?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA)

(a) to (c). The Bill to establish and incorporate the Maulana Azad National Urdu University at Hyderabad has since been passed by the Rajya Sabha and is now pending consideration by the Lok Sabha.

The non-recurring expenditure on the proposed University is estimated at Rs. 6.00 crores in the next three years. Once the University becomes functional the estimated requirement of recurring expenditure shall be Rs. 5.00 crores annually. No expenditure has been incurred so far.

[Translation]

### Standard of Kendriya Vidyalayas

2394. SHRI RADHA MOHAN SINGH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether attention of the Union Government has been drawn to the newsitem captioned "Kendriya Vidyalayon ke star main giravat ka mamla upar tak pahuncha" that appeared in Jansatta dated November 8, 1996.

(b) if so, the facts and details thereof; and

(c) the action taken by the Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA):

(a) Yes, Sir.

(b) and (c). The results of Kendriya Vidyalayas in Classes X and XII are better than the CBSE overall results. Kendriya Vidyalaya Sangathan has implemented 37 recommendations of the Selja Committee. Action has already been initiated to implement the remaining twelve recommendations.

[English]

### Ill-Treatment of Indian Workers Returned From UAE

2395. PROF. R.J. KURIEN : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether there are reports/complaints regarding ill treatment by Indian law enforcement agencies and customs authorities, of Indians expatriated from UAE, who were declared illegal by that country;

(b) whether such complaints have been looked into by the Government;

(c) if so, whether the guilty persons have been punished; and

(d) if not, the reasons therefor?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) No instance has come to Government's notice involving ill treatment by Government of India immigration or customs authorities, of Indians expatriated from UAE, who were declared illegal by that country.

(b) Does not arise.

(c) Does not arise.

(e) Does not arise.

[Translation]

### Study Centre of IGNOU

2396. SHRI DATTA MEGHE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government propose to set up a study centre of Indira Gandhi National Open University in Maharashtra; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) and (b). According to the information furnished by the Indira Gandhi National Open University, 15 Study Centres have already been established by the University in Maharashtra, the details of which are as under :

Mumbai	3
Pune	1
Satara	1
Kolhapur	1
Nagpur	1
Nasik	1
Amravati	1
Aurangabad	1
Jalgaon	1
Solapur	1
Nanded	1
Chandrapur	1
Tarapur	1

[English]

### Vocationalisation of Education

2397. SHRI B.L. SHANKAR :  
SHRI K.P. SINGH DEO :  
SHRI S.D.N.R. WADIYAR :  
SHRI SHANTILAL PARSOTAMDAS PATEL  
SHRI DINSHA PATEL :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government are laying stress on the vocationalisation of education;

(b) if so, the Central assistance extended and guidelines issued to the State Governments and the achievements made in that regard during the Eighth Plan. State-wise;

(c) whether the Government propose to take any step to popularise vocational education in Ninth Plan;

(d) if so, the details thereof;

(e) whether utilisation of funds earmarked for the scheme was dismal by most of the States during the last three years;

(f) if so, the details thereof, State-wise; and

(g) the steps proposed to be taken by the Union Government to revamp the scheme?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA):  
 (a) and (b) Yes Sir A Centrally Sponsored Scheme of Vocationalisation of Secondary Education, launched in

February 1988 is being implemented in schools at the +2 level, through State Government/Union Territory Administrations (UTs).

So far, upto the end of 1995-96, an amount of Rs. 554.31 crores has been sanctioned to the States/UTs under the scheme. 18709 vocational sections have been sanctioned in 6476 schools during this period. The State-wise position of funds released and vocational sections approved in schools is enclosed at statement-I and II respectively.

(c) to (g). To revamp and popularise the Vocational Education Programme, the focus is on consolidation and qualitative improvement of the programme.

The utilisation of funds has been slow in some States. However, under the Scheme funds are released to the States/UTs on the basis of proposals received from them, utilisation position and progress made in implementation of the programme. Unspent balances are adjusted while releasing the funds.

## STATEMENT-I

## Centrally Sponsored Scheme of Vocationalisation of Secondary Education

Amount of Grant (Rs. in lakhs)

S.No.	Name of State	1987-88	1988-89	1989-90	1990-91	1991-92	1992-93	1993-94	1994-95	1995-96	Total
1	2	3	4	5	6	7	8	9	10	11	12
1.	Andhra Pradesh	562.63	730.32	177.06	886.85	1010.23	1584.91	640.58	327.45	-	5920.03
2.	Arunachal Pradesh	-	-	-	-	6.35	-	-	-	-	6.35
3.	Assam	30.10	82.61	-	42.62	140.28	100.25	291.54	164.42	108.52	960.34
4.	Bihar	136.09	-	7.41	558.61	0.75	-	408.51	157.87	415.39	1684.63
5.	Goa	68.53	28.47	64.59	80.63	49.65	92.56	56.93	100.42	115.04	656.82
6.	Gujarat	-	236.64	1173.31	778.03	879.37	1070.74	781.73	-	-	4919.62
7.	Haryana	276.12	353.04	129.87	184.83	155.00	131.44	228.18	379.14	621.85	2459.47
8.	Himachal Pradesh	30.90	1.86	98.06	177.47	56.86	59.42	-	-	1.33	425.90
9.	Jammu & Kashmir	-	-	-	16.50	15.80	-	22.55	-	-	54.85
10.	Karnataka	93.00	244.70	49.21	156.80	325.00	727.47	1012.69	729.55	328.32	3666.74
11.	Kerala	-	226.42	223.44	353.23	346.90	410.78	352.40	885.23	929.35	3727.75
12.	Madhya Pradesh	57.16	745.00	1121.48	1221.42	3.00	-	-	20.80	-	3168.86
13.	Maharashtra	495.90	469.66	509.38	267.20	1230.25	2195.33	2035.74	2449.69	3134.44	12787.59
14.	Manipur	-	11.68	-	-	44.00	7.18	7.40	40.24	35.24	145.74
15.	Meghalaya	-	-	-	20.75	-	-	-	-	13.67	34.42
16.	Mizoram	21.42	7.12	-	16.68	-	24.88	21.82	-	8.80	100.82
17.	Nagaland	8.00	-	-	14.84	-	-	1.40	-	-	24.24
18.	Orissa	156.49	600.00	83.72	510.40	-	1.22	650.00	102.20	-	2104.03
19.	Punjab	211.59	-	50.25	371.71	222.25	320.62	253.74	265.02	434.53	2129.71
20.	Rajasthan	58.34	159.22	72.35	561.54	323.56	340.39	385.19	556.54	-	2457.13
21.	Sikkim	-	-	-	5.32	0.04	5.32	7.15	-	-	17.83
22.	Tamil Nadu	112.56	225.00	358.11	279.56	727.90	-	700.16	706.55	-	3109.84
23.	Tripura	-	-	-	-	-	-	4.12	-	-	4.12
24.	Uttar Pradesh	829.88	800.00	203.69	707.25	99.15	581.39	258.42	265.39	502.40	4248.07
25.	West Bengal	40.69	-	-	-	-	-	-	-	-	40.69
UNION TERRITORIES											
1.	A & N Islands	-	-	*3.24	3.24	-	-	-	-	-	6.48
2.	Chandigarh	-	*42.70	*42.70	12.34	20.77	8.65	22.77	23.99	26.86	200.78

1	2	3	4	5	6	7	8	9	10	11	12
3. D & N Haveli	-	-	-	-	-	-	5.25	279	-	-	8.04
4. Daman & Diu	-	-	-	-	-	-	-	309	2.66	5.06	10.81
5. Delhi	*36.52	-	4.18	*42.86	0.30	*46.38	-	-	105.00	50.23	285.47
6. Lakshadweep	-	-	-	-	-	-	-	-	-	-	-
7. Pondicherry	-	-	-	-	16.63	-	-	17.44	16.26	14.06	64.39
Total (UTs)	36.52	42.70	50.12	75.07	21.07	60.28	46.09	147.91	96.21	575.97	
Total (States)	3189.40	4921.74	4321.93	7212.24	5636.34	7653.90	8120.35	7151.01	6648.88	54855.79	
Grand Total	3225.92	4964.44	4372.05	7207.31	5657.41	7714.18	8166.44	7298.92	6745.09	55431.76	

\*Not Claimed

## STATEMENT-II A

## Vocational Education

## No. of Vocational Sections Approved and Schools Involved

S.No.	Name of the States/UTs	1987-88		1988-89		1989-90		1990-91		1991-92	
		No. Voc. of Section	Schools								
1	2	3	4	5	6	7	8	9	10	11	12
1.	Andhra Pradesh	325	182	314	171	11	-	329	184	501	46
2.	Arunachal Pradesh	-	-	-	-	-	-	-	-	4	4
3.	Assam	30	10	80	40	-	-	-	-	100	50
4.	Bihar	129	43	-	-	-	-	324	108	-	-
5.	Goa	65	20	-	-	-	-	13	6	-	-
6.	Gujarat	-	-	477	159	-	-	141	47	207	85
7.	Haryana	284	41	116	24	-	-	86	-	-	-
8.	Himachal Pradesh	30	15	-	-	20	10	27	15	5	-
9.	Jammu & Kashmir	-	-	-	-	-	-	11	11	5	5
10.	Karnataka	100	69	140	80	-	-	50	50	300	100
11.	Kerala	-	-	200	100	150	50	50	25	100	35
12.	Madhya Pradesh	44	13	1025	356	-	-	43	21	-	-
13.	Maharashtra	507	169	450	150	-	-	-	-	450	150
14.	Manipur	-	-	9	2	-	-	-	-	48	16

1	2	3	4	5	6	7	8	9	10	11	12
15.	Meghalaya	-	-	-	-	-	-	20	10	-	-
16.	Mizoram	17	4	-	-	-	-	13	13	-	-
17.	Nagaland	8	4	-	-	-	-	8	4	-	-
18.	Orissa	124	31	600	150	-	-	-	-	-	-
19.	Punjab	201	67	-	-	-	-	285	95	90	30
20.	Rajasthan	84	51	55	24	-	-	182	50	114	20
21.	Sikkim	-	-	-	-	-	-	-	7	5	-
22.	Tamil Nadu	340	100	300	100	300	100	300	100	300	100
23.	Tripura	-	-	-	-	-	-	-	-	-	-
24.	Uttar Pradesh	800	200	450	150	-	-	500	260	-	-
25.	West Bengal	39	39	-	-	-	-	-	-	-	-
<b>(B) UNION TERRITORIES</b>											
1.	A & N Islands	-	-	-	-	3	3	3	3	-	-
2.	Chandigarh	-	-	18	3	-	-	6	2	9	3
3.	D & N Haveli	-	-	-	-	-	-	-	-	-	-
4.	Daman & Diu	-	-	-	-	-	-	-	-	-	-
5.	Delhi	40	10	-	-	-	-	3	3	-	-
6.	Lakshadweep	-	-	-	-	-	-	-	-	-	-
7.	Pondicherry	-	-	-	-	-	-	16	12	-	-
<b>Total</b>		3167	1068	4237	1511	484	163	2428	1024	2233	644

**STATEMENT-II B**

S.No.	Name of the States/UTs	1992-93		1993-94		1994-95		1995-96		Total	
		No. Voc. of Section	Schools								
1	2	13	14	15	16	17	18	19	20	21	22
1.	Andhra Pradesh	200	66	-	-	200	19	-	-	1880	668
2.	Arunachal Pradesh	-	-	-	-	-	-	-	-	4	4
3.	Assam	100	50	50	-	100	50	-	-	460	200
4.	Bihar	-	-	300	100	-	-	-	-	753	251

1	2	13	14	15	16
5.	Goa	4	2	14	5
6.	Gujarat	186	62	21	11
7.	Haryana	50	10	-	-
8.	Himachal Pradesh	-	-	-	-
9.	Jammu & Kashmir	-	-	22	22
10.	Karnataka	237	65	400	100
11.	Kerala	30	15	42	10
12.	Madhya Pradesh	-	-	-	-
13.	Maharashtra	589	198	592	187
14.	Manipur	-	-	-	-
15.	Meghalaya	-	-	-	-
16.	Mizoram	-	-	-	-
17.	Nagaland	-	-	-	-
18.	Orissa	-	-	200	50
19.	Punjab	120	40	150	50
20.	Rajasthan	-	-	30	10
21.	Sikkim	-	-	2	2
22.	Tamil Nadu	-	-	300	100
23.	Tripura	-	-	2	2
24.	Uttar Pradesh	200	100	-	-
25.	West Bengal	-	-	-	-
<b>(B) UNION TERRITORIES</b>					
1.	A & N Islands	-	-	-	-
2.	Chandigarh	3	3	-	-
3.	D & N Haveli	2	2	-	-
4.	Daman & Diu	-	-	3	2
5.	Delhi	-	-	50	25
6.	Lakshadweep	-	-	-	-
7.	Pondicherry	-	-	-	-
<b>Total</b>		<b>1723</b>	<b>615</b>	<b>2178</b>	<b>676</b>

17	18	19	20	21	22
3	3	2	2	101	38
-	-	-	-	1032	364
-	-	115	20	651	95
-	-	-	-	82	40
-	-	-	-	38	38
200	100	-	-	1427	564
200	50	50	25	822	310
-	-	-	-	1112	390
450	165	442	137	3480	1156
-	-	-	-	57	19
-	-	-	-	20	10
-	-	-	-	30	17
-	-	-	-	16	8
-	-	-	-	924	231
-	-	-	-	846	282
-	-	-	-	465	155
-	-	-	-	9	7
300	100	-	-	2140	700
-	-	-	-	2	2
200	100	-	-	2150	810
-	-	-	-	39	39
-	-	-	-	6	6
-	-	11	5	47	16
2	2	-	-	4	4
-	-	-	-	3	2
-	-	-	-	93	38
-	-	-	-	-	-
-	-	-	-	16	12
1655	589	620	189	18709	6476

[Translation]

### Shortage of Weapons with Forces

2398. SHRI NARAYAN ATHAWALAY : Will the Minister of DEFENCE be pleased to state :

(a) whether Indian Military and Security Forces in Jammu and Kashmir have to face difficulties in fighting against terrorists due to shortage of sophisticated weapons; and

(b) if so, the corrective steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) and (b). The Indian Army is equipped with weapons to carry out its conventional role. During the initial phase of militancy in J & K, the Army carried out its operations against militants with conventional weapons. However, some of these weapons were not ideally suited for anti-militant operations, since the militant groups operating in the Valley had started acquiring a wide spectrum of sophisticated weapons, like the AK series of rifles, and sniper rifles, which enabled them to generate high volume of rapid fire at close quarters. These weapons are reportedly being supplied by the ISI of Pakistan, with the objective of aiding and abetting terrorism in the State. With a view to effectively deal with the militants, steps have been taken to equip Army units operating in J & K with appropriate weapons. It has been decided to induct 5.56 mm series of weapons as a part of the modernisation plan of Indian Army. In addition, AK series of rifles and ammunitions, which are well suited to fight the militants have also been selectively inducted.

[English]

### Irrigation Projects in M.P. and Bihar

2399. SHRIMATI CHHABILA ARVIND NETAM :  
SHRI TARIQ ANWAR :

Will the Minister of WATER RESOURCES be pleased to state :

(a) the number of proposals of irrigation projects received from the Governments of Madhya Pradesh and Bihar for approval during the last three years;

(b) the number of irrigation projects out of them approved; and

(c) the names of irrigation projects pending as on date and the time by which approval will be accorded to them?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) One new major irrigation project i.e. Upper Narmada Project has been received from Government of Madhya Pradesh during last 3 years. No new irrigation project has been received from the Government of Bihar during last three years.

(b) No irrigation project has been approved out of them.

(c) The names of irrigation projects pending as on date are as under :

#### Bihar

##### Major

1. Sone Canal Modernisation Phase-I
2. Punasi Reservoir
3. Subernarekha Multipurpose
4. Punpun Morhar Dardha irrigation

##### Medium

5. Kunduhat Reservoir

#### Madhya Pradesh

##### Major

1. Bansagar Unit-II (Canals)
2. Mahanadi Reservoir
3. Sind Phase-II
4. Bargi Multipurpose
5. Kolar Project
6. Thanwar Tank
7. PENCH Diversion
8. Mahan
9. Omkareshwar Multipurpose
10. Rajghat Canal
11. Upper Narmada

##### Medium

12. Sutiapat Tank
13. Upper Beda
14. Uribagh

Though there is prescribed limit for appraisal of the project, the clearance is delayed due to the delay in complying with the observations of various Central Appraising Agencies and obtaining environment/forest rehabilitation and resettlement clearances by the State Government.

### No Arms Deal

2400. SHRI RAMCHANDRA VEERAPPA : Will the Minister of DEFENCE be pleased to state :

(a) whether attention of the Government has been drawn to the news item captioned "No arms deals with any country inimical to India", as appeared in Times of India, dated October 31, 1996; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) Yes, Sir.

(b) The Government welcome the statement of the visiting Russian Deputy Prime Minister and Minister of Foreign Economic Relations, Mr. Oleg Davidov that the Russian Government had always nurtured the warmest relations with India and for this reason had declined to sell weapons to countries whose actions are inimical to Indian interests.

#### Vivekananda Rock Memorial

2401. SHRI SRIBALLAV PANIGRAHI :  
SHRI T. GOPAL KRISHNA :  
KUMARI SUSHILA TIRIYA :  
SHRI SANAT KUMAR MANDAL :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether attention of the Government have been invited to the news-item captioned "Vivekananda rock memorial may be lost for ever" appearing in the 'Times of India', New Delhi dated 16th September, 1996.

(b) if so, the facts of the matter reported therein;

(c) the reaction of the Government thereto; and

(d) the steps being taken to protect the Vivekananda memorial from sea erosion and its preservation for all times to come?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S R BOMMAI) : (a) Yes, Sir.

(b) to (d) Vivekananda Rock Memorial at Kanyakumari is maintained by the Vivekananda Memorial Trust. The deterioration reported in the news item is due to salt action. The Vivekananda Memorial Trust has taken action for protection of the Memorial with repellent silicon paint. As the Memorial is located in the sea, the problem of decay is to be attended to regularly.

#### Defence Budget Allocation

2402. SHRI T. GOPAL KRISHNA : Will the Minister of DEFENCE be pleased to state :

(a) whether the Army Chief has called for making the Defence budget "responsive" to defence requirements and streamlining the process of allocation for the sector;

(b) if so, the details thereof;

(c) the steps proposed to establish a link between the national security strategy to be pursued and the weapons to be purchased before taking a decision to purchase a weapon system?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) and (b). No, Sir. The Chief of the Army Staff, while speaking, extempore, on the occasion of release of a book written by ex-Financial Adviser (Defence Services), mentioned words to the effect that 'the defence budget should be managed in a manner responsive to defence requirement'. There is a well defined system of estimating the defence requirements on the basis of the threat perceptions and contractual, obligatory, regular and recurrent commitments, in consultation with the Services Headquarters and Integrated Finance Division. Ministry of Finance, keeping in view the estimates of requirement and the security concerns projected by the Ministry of Defence, available resources and demands from other sectors, decide on the defence allocation.

(c) As a matter of policy, the requirements of defence are worked out in consonance with national strategic and security policy. While finalising the Acquisition Plan, interalia, the global and regional security environment as well as the technological environment assessment are also kept in view. The prioritised programmes of modernisation - purchase of weapon systems, for all the three Services, are carried out in a manner which is in line with our national policy and is designed to optimise the exploitation of the available resources.

[Translation]

#### Maudah Dam Project

2403. SHRI GANGA CHARAN RAJPUT : Will the Minister of WATER RESOURCES be pleased to state :

(a) the reasons for non completion of 'Maudah Dam Project' in Uttar Pradesh, which has been under construction for the last 21 years and which was expected to be completed within 10 years;

(b) the estimated cost, cost incurred till date and the amount paid as damages by the Government;

(c) the technical reasons for the cracks in the dam even before its completion and whether the Government have ordered any inquiry into it;

(d) if so, whether the report is expected to be laid on the Table of the House soon;

(e) whether the cracks in the dam are due to the negligence of the officials;

(f) if so, the action taken against the guilty officials; and

(g) the time by which the project is expected to be completed?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) The Maudha Dam Project of Uttar Pradesh could not be completed so far mainly due to paucity of funds and land acquisition problems

(b) The latest estimated cost of the project as per 1.4.95 rates is Rs. 80.3 crores out of which an expenditure of Rs. 75.8 crores has been incurred upto 8/96.

(c) to (f). The dam breached once on 13.9.92 on its right flank during construction. The U.P. Government vide O.M. dated 17.9.92 constituted a Committee to investigate the reasons for breach of the dam. On recommendations of the Committee action has been initiated by the State Government against 5 officers and 6 officials by giving them charge sheets.

(g) The project is expected to be completed by March, 1997 excluding the Charkhari Pump Canal which is expected to be completed by March, 1988.

[English]

#### Population Affected by Diseases

2404. KUMARI SUSHILA TIRIYA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether higher percentage of population of several States is in the grip of serious diseases and malnutrition; and

(b) if so, the steps taken by the Government to check such serious diseases and malnutrition?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) The problem of infectious diseases and other serious diseases continue to be a matter of serious concern. The spectrum of these diseases is expanding with the occurrence of new diseases and re-emergence of those which were once thought to have been eliminated. According to National Family Health Survey, 1992-93 about 53.4% of the population were mal-nourished. National Instt. of Nutrition have also reported that about 50% of the rural population were affected by chronic energy deficiency in 1993.

(b) National disease control programmes on Malaria, Kala-azar, T.B., Leprosy, Cancer etc., are in operation for the control of serious diseases. In addition, a National Apical Advisory Committee has been constituted under the Chairmanship of Union Health Secretary to formulate a nation wide disease surveillance network. The action points envisaged under the disease surveillance scheme are collection and flow of information, strengthening of laboratory diagnostic services, networking of centres and continuous monitoring of disease prevalence.

The Govt. of India has been implementing various Nutritional Programmes to improve the nutritional status of population. The Programmes are :

#### I. Supplementary Feeding Programmes :

- (i) Integrated Child Development Services (ICDS)

- (ii) Mid-day Meal Programme
- (iii) Supplementary Nutrition Programme.
- (iv) Balwadi Nutrition Programme.
- (v) Wheat Based Nutrition Programme.

#### II. Programmes for combating specific micro-nutrient deficiency diseases :

- (i) National Iodine Deficiency Disorders Control Programme.
- (ii) Programme to prevent Vitamin 'A' deficiency.
- (iii) Programme to prevent Nutritional Anaemia due to Iron Deficiency.
- (iv) Pilot Programme Against Micro-nutrient Malnutrition.

Nutrition Education Programmes are also carried out to bring nutritional awareness among the population. Other measures include (a) provision of essential food-grains at subsidised cost through Public Distribution System and (b) improving the purchasing power of the people through income generation schemes

[Translation]

#### Election to Non-Permanent Seat in UN Security Council

2405. SHRI BHAGWAN SHANKAR RAWAT  
SHRI RAJENDRA AGNIHOTRI  
SHRI KRISHAN LAL SHARMA  
SHRI JASWANT SINGH  
SHRIMATI KRISHNA BOSE

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether any exercise was undertaken by the Government to assess the voting pattern before the election to the non-permanent seat in the UN Security Council held recently;

(b) if so, the details thereof and the steps that had been taken as a result of the assessment; and

(c) if not, the reasons therefor?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I. K. GUJRAL) : (a) to (c). Government took all measures to project India's case and to ascertain the responses of other countries. While a number of indications of support were received, the election was conducted through secret ballot and voting intentions in many cases were not fully disclosed. It was decided to continue with the contest as that demonstrated belief in our credentials and the will to pursue them.

[English]

### Dredging on Rivers at Daman and Diu

2406. SHRI GOPAL TANDEL : Will the Minister of SURFACE TRANSPORT be pleased to state :

- (a) whether the dredging work on rivers at Daman & Diu has started;
- (b) if so, the details thereof;
- (c) if not, the reasons for delay; and
- (d) the time by which the work is expected to be started and completed?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) to (d). The dredging on rivers at Daman & Diu is the concern of Union Territory of Daman and Diu. As such the Ministry of Home Affairs deals with this issue.

### CGHS Dispensary Cards

2407 DR. C SILVERA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state

- (a) whether CGHS Dispensary cards are issued to Central Government employees on their retirement;
- (b) if so, the details of formalities with charges prescribed for such cards
- (c) whether such cards are issued for any CGHS dispensary of the country irrespective of residence.
- (d) if so, the details thereof and if not, the reasons therefor.
- (e) whether CGHS dispensary cards are issued to retired Central Government employees within 48 hours from the submission of requests from them, and
- (f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) and (b). Yes, Sir. For issues of CGHS Cards the Central Government retired employees have to fill up prescribed forms and submit them along with requisite papers/documents such as pension pay order, last pay certificate, photographs of all those to be covered under the card, CGHS subscription etc.

CGHS subscription is based on their last basic pay drawn/basic pension, with per annum rates of subscription varying from Rs. 5 (for those drawing basic pay/pension upto Rs. 1200/- p.m.) to Rs. 50 (payable by those drawing basic pay/pension of Rs. 5000/- and above).

- (c) and (d) CGHS token cards are normally issued for the city of residence, the beneficiaries being linked with the CGHS dispensaries situated in their respective localities. If the pensioner resides in a locality where a

CGHS dispensary is not functioning, he can be issued a card of any CGHS dispensary of his choice in that city subject to administrative exigencies. In such a case he could be eligible for all the medical facilities available under the scheme, except domiciliary visit. If the pensioner resides in a city not covered by CGHS, he has the option to get his CGHS card issued for any dispensary of choice at the nearest city where CGHS is in operation.

(e) and (f). CGHS cards are generally issued to the retired beneficiaries within 48 hours from the submission of request by them.

### Indian Council of World Affairs

2408. SHRI GEORGE FERNANDES : Will the Minister of EXTERNAL AFFAIRS be pleased to state

(a) the action taken by the Government on the recommendations made by the Standing Committee on External Affairs in its report presented to Parliament on April 27, 1993 in which it was recommended that the Indian Council of World Affairs be salvaged and resurrected as an autonomous institution of national importance; and

(b) the progress made, so far, in the matter?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) and (b). After the laying of the report of the Standing Committee on External Affairs in Parliament on April 27, 1993 the then Minister of State for External Affairs, Shri Salman Khurshid met the President of the Indian Council of World Affairs (ICWA) in June, 1993 and suggested inter alia formation of an Advisory Committee of 3 or 4 eminent persons with a functioning office at ICWA premises to (i) advise on programmes and calendar of the ICWA (ii) assist ICWA in procuring commitments from outstanding experts and speakers from India and abroad, (iii) approve scientific research projects and other policy oriented events for which funding is to be provided at the discretion of the Advisory Committee (iv) consider developmental proposals to enhance the availability of space and upgrading facilities of the library, auditorium and the dining hall, (v) look at the outstanding personnel disputes and suggest appropriate remedies and any other specific matters that might be considered expedient and necessary for fulfilling the objectives of ICWA. With a view to implement the above proposal on the constitution of the Advisory Committee, the Department of Legal Affairs, which was consulted on 24 June, 1993, opined that as the Committee was being constituted in pursuance of the resolution of the Governing Body of the ICWA which is an autonomous body having its own Memorandum of Association, the Ministry should wait for the Governing Body to pass the resolution and then depending upon the wording of the resolution, the Advisory Committee could be constituted.

2. On June 21, 1995, Foreign Secretary wrote to the President of the Council requesting him to inform the Ministry about the progress on the passing of the proposed resolution by the Governing Body of the ICWA for the constitution of the High Powered Supervisory/Advisory Committee. The President of the Council has not responded to the Foreign Secretary's letter.

3. It may be appreciated that the Indian Council of World Affairs is an autonomous institution under Societies Registration Act, 1880 on which Ministry of External Affairs, neither have direct control, nor have it provided any financial support since 1985.

### Indian Missions Abroad

2409. SHRI ANANTH KUMAR :  
SHRI R.L.P. VERMA :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the number of Indian Missions abroad and the budgetary provision made for them during the last three years;

(b) the countries, where Indian Embassy/High Commission/Consulate has been opened during 1994-95, 1995-96 and as on September 30, 1996;

(c) the number of Indian Ambassadors/High Commissioners/Consulate Generals abroad belonging to SC, ST and OBC communities;

(d) whether any quota has been fixed for the persons of these communities for appointment as Ambassadors/High Commissioners/Heads of Missions/CGs; and

(e) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) The Indian Missions/Post and other offices abroad under the Ministry of External Affairs as of and November, 1996 were 158. The expenditure on all these offices under the budget of the Ministry of External Affairs for the last three financial years was Rs. 330.73 crores for 1993-94; Rs. 409.84 crores for 1994-95; and Rs. 486.87 crores for 1995-96.

(b) The Embassies/High Commissions/Consulates opened by India since 1994-95 are detailed below :

During 1994-95 1. Consulate General, Istanbul (Turkey) 2. High Commission, Pretoria (South Africa) 3. Consulate General, Durban (South Africa) 4. Embassy, Dushanbe (Tajikistan) 5. Embassy, Bishkek (Kyrgyzstan) and 6. Embassy in Bogota (Colombia) was reopened.

During 1995-96 1. Consulate General, Houston (USA) 2. Embassy, Bratislava (Slovak republic) 3. Consulate General, Glasgow (UK) 4. Embassy, Ouagadougou (Burkina Faso).

During April to September 1996 1. Consulate General, Sao Paulo (Brazil) 2. High Commission, Port

Moresby (Papua New Guinea) 3. Embassy, Zagreb (Croatia).

(c) to (e). Ambassadors/High Commissioners and Consul Generals are appointed on the basis of their suitability, experience and eminence and not on the basis of caste or community, and there is no quota. Among career Ambassadors/High Commissioners/Consul Generals, sixteen belong to Scheduled Castes and nine to Scheduled Tribes. As regards the number of these officers belonging to other Backward Classes, the data is being collected and will be laid on the Table of the House.

### Kendriya Vidyalaya at Wadakkanchery in Kerala

2410. SHRI S. AJAY KUMAR : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Union Government have received any proposal from the Government of Kerala for setting up of a Kendriya Vidyalaya in "Wadakkanchery" in Thrissoor District of Kerala; and

(b) if so, the details thereof and the reaction of the Government thereto?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) and (b). Yes, Sir. Since the proposal received was incomplete the District Authorities have been requested to send the complete proposal.

[Translation]

### N.H. 28 into Double Lane

2411. SHRI MOHAMMAD ALI ASHRAF FATMI : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Government are launching a scheme to widen and to convert into double lane, the National Highway No. 28 from Samastipur to Jainagar with the assistance of the World Bank;

(b) if so, the details thereof; and

(c) the progress made so far and the time by which the remaining work is likely to be completed?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) to (c). Samastipur to Jainagar is a state road which is included in the proposal containing list of state roads totalling 3100 kms for being upgraded, which has been furnished by the State Govt. of Bihar, for World Bank loan assistance. Necessary pre-feasibility studies for these roads are being undertaken by the State Govt., for being appraised by the World Bank. It is too early to indicate its inclusion of the World Bank loan assistance.

[English]

### Assistance to Malabar University

2412. SHRI KODIKKUNNIL SURESH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Union Government have received any request from Government of Kerala for financial assistance to new University in Malabar located at Kannur Distt. of Kerala;

(b) if so, the details thereof; and

(c) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) to (c). University Grants Commission (UGC) provides development grants only to those State Universities which have been recognised by the Commission as per the Regulations framed under Section 26 (1) (d) of the UGC Act and declared fit to receive such grants as per the Rules notified under Section 12-B of the UGC Act. According to the information furnished by UGC, Kannur University has not yet been declared eligible by UGC to receive development grants from the Commission.

### Water Table in Punjab

2413. SHRIMATI SHEELA GAUTAM : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether a study by the Delhi University and the World Resources Institute of Washington showed that the Water Table in Punjab is dropping by one metre per year due to the excessive extraction of ground water; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) The Government is not aware of any study conducted by the Delhi University and the World Resources Institute, Washington regarding water table in Punjab. However, a paper prepared by Dr. R.P.S. Malik and Paul Faeth for World Resources Institute has come to the notice of the Government. The authors of this paper have estimated declining changes ranging from 0.83 metres to 1.22 metres in the water table in the Ludhiana District of Punjab.

(b) The study conducted by the Central Ground Water Board has also revealed a decline of 4 to 5 metres in the level of ground water in some districts of Punjab. The Central Ground Water Board has prepared a Manual on Artificial Recharge of ground water which has been circulated to all the State Governments. The Government has also circulated a Model Bill to the States/Union Territories to enable them to bring out

suitable legislation for control and regulation of ground water development.

[Translation]

### National Health Policy to Check Epidemic

2414. SHRI ASHOK PRADHAN :  
SHRI JAI PRAKASH (HARDOI) :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Central Government propose to formulate an effective integrated National Health Policy in order to properly check the spread of epidemics one after the other in different parts of the country;

(b) if so, the details thereof;

(c) whether the Central Government have also received suggestions or requests from some social organisations in this regard;

(d) if so, the details thereof;

(e) the action taken by the Government thereon so far; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) and (b). The National Health Policy 1983 enunciates the priorities of the Government in the health sector and the measures to be taken to implement the Policy. The containment of communicable diseases through effective surveillance preventive action and the formulation of contingency plans to be able to tackle outbreaks and epidemics are already available in the Disaster management programme, as well as, individual guidelines circulated to all States/ Union Territories for specific diseases. In the Ninth Five Year Plan emphasis has been placed on improved surveillance and public health aspects of health management.

(c) No specific suggestion or requests from social organisations have been received in this Ministry.

(d) to (f). Does not arise.

[English]

### Nurul Hasan Institute of Medical Science

2415. DR. ASIM BALA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the progress made so far for the construction of the Nurul Hasan Institute of Medical Science at Kalyani, West Bengal;

(b) the amount sanctioned during the current financial year for construction and other purposes;

(c) whether any time limit has been fixed to complete the construction;

(d) if so, the details thereof; and

(e) the time by which the institute is likely to be opened?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) to (e). The information is being collected and will be laid on the Table of the House.

### Passports for CIS Countries

2416. SHRI A. SAMPATH : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it has come to the notice of the Government that the students, who intend to go to the countries of the C.I.S. (Former U.S.S.R.), experience difficulties in obtaining passport which is not experienced by the students who go to other countries for higher studies; and

(b) if so, the measures that have been taken to minimise their difficulties?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) and (b). Applications of students who are going abroad for higher studies are considered sympathetically for expeditious issue of passports to them. However, in cases of students intending to study in the countries of C.I.S., the admission letters issued by their colleges/universities are required to be attested by the concerned Indian mission confirming their authenticity on the basis of which passports are then issued to such students on urgent basis. This procedure has been adopted as admission letters are often in Russian, from institutions not well known in India, making their misuse possible by persons who are not bona fide students. It, therefore, ensures that letters of admission are genuine and from viable institutions.

### Ground Water

2417. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Central Ground Water Board had set-up S.U.O. in Bareilly, Uttar Pradesh in 1995 on the recommendations of a high Level Committee for growth and development of the ground water resources in the 27 districts of Western Uttar Pradesh;

(b) if so, the details thereof and the works undertaken by this unit so far; and

(c) whether this unit is likely to be shifted somewhere else and if so the reasons therefor?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) Consequent on opening of Regional Office at Patna on the basis of High Level

Multi-disciplinary Committee's recommendations the State Unit Office of Patna was shifted to Bareilly.

(b) The State Unit Office of Bareilly has so far undertaken reappraisal hydrogeological survey, ground water level monitoring and ground water exploration in some parts of western Uttar Pradesh.

(c) It was decided to shift the State Unit Office Bareilly to Allahabad. However, keeping in view the size of the State, number of districts and the population, the decision has been reviewed. It has now been decided to retain the State Unit Office at Bareilly and in addition open another State Unit Office at Allahabad to look after the work of eastern Uttar Pradesh.

### Social Conditions of Women

2418. DR. T. SUBBARAMI REDDY : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Andhra Pradesh had sent a proposal to improve the economic and social conditions of women in 10 districts of the State with the help of external funding from European Community;

(b) if so, the details thereof;

(c) whether the proposal is still pending with the Union Government;

(d) if so, the time by which it is likely to be cleared

(e) whether the duration of the project was 7 years from 1995 onwards; and

(f) if so, the time by which it is likely to start?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMALI) : (a) Yes, Sir

(b) and (e). Income-generating activities are proposed in the areas of Khadi and Village Industries, Horticulture, Sericulture, Animal Husbandry, Agricultural Engineering. Total estimated cost of the project is Rs. 153.29 crores. The project was proposed to be implemented from 1995 for a period of 7 years.

(c) to (f). The Government of India can only pose a proposal for external funding. Its clearance depends on the priorities of the external funding agency.

[Translation]

### Water for Irrigation

2419. SHRI N.J. RATHWA : Will the Minister of WATER RESOURCES be pleased to state :

(a) the utilisation and availability of water for irrigation as on date in the country, particularly in Adivasi and Tribal areas of Gujarat; and

(b) the details of the irrigation capacity enhanced during the last five years and the amount spent in Gujarat thereon?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) Out of a total available utilisable water of 1142 billion cubic metres in the country, the utilisation of water (surface and ground) for irrigation purposes (1994-95) is 501 billion cubic metres. Utilisable water has been assessed basin-wise and not State-wise.

(b) Irrigation Potential (capacity) created in Gujarat during the last five years and the amount spent thereon are as under :

Year	Irrigation Potential (Capacity) Created (In Thousand hectares)	Expenditure (Rupees in Crores)
1991-92	44.00	690.8
1992-93	50.15	454.1
1993-94	36.40	483.8
1994-95	49.93 (anticipated)	586.0 (anticipated)
1995-96	54.80 (anticipated)	585.9 (anticipated)

[English]

### Border Trafficking in Children

2420. SHRI MOHAN RAWALE : Will the Minister of EXTERNAL AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 1427 dated July 22, 1996 regarding border trafficking in children and state :

(a) whether there is any proposal under consideration of the Government to have some bilateral arrangements with Nepal and Bangladesh to curb across the border trafficking in children;

(b) if so, the details thereof, and

(c) if not, the reasons therefor?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) No, Sir.

(b) Does not arise.

(c) Nepal and India have an open border and the movement of people from one country to the other is not regulated by official agencies. In the case of Bangladesh, existing immigration laws regulate the movement of all persons, including children.

Though there are no bilateral agreements on the issue, Government are taking steps to curb the social evil of trafficking in children. Law enforcement agencies in the countries concerned are coordinating their efforts to handle the problem.

### Obsolete Machine/Under Staff in Blood Bank

2421. SHRI I.D. SWAMI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether attention of the Government has been

drawn to the news-item captioned "Obsolete machines and under staff plague blood bank" appearing in the Statesman dated September 6, 1996;

(b) if so, the facts of the matter reported therein, and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) Yes, Sir.

(b) During the inspection by the Drug Control Officials of Delhi Government on 9th September, 1996 the following deficiencies were noticed :

(i) There was shortage of technical staff in the Blood Bank.

(ii) The refrigerators were not functioning.

(iii) Out of three, two centrifuge machines were out of order.

(iv) Blood tests were not being done at the laboratory of the Blood Bank.

(c) The Blood Bank has been strengthened by posting more technical staff, nurses and attendants. There are two walk-in-coolers for blood storage and issue. Steps are being taken to repair the Blood Bank refrigerator. Other machines like water bath and centrifuge machine are available in the Department of Blood Bank adjoining Testing Laboratory. No blood is issued without performing mandatory laboratory tests.

### Expansion of Viswa Bharati

2422. SHRI P.R. DASMUNSI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government are aware of the financial problem related to expansion plan of the activities of the facilities of 'Viswa Bharati', Shantiniketan;

(b) if so, the steps, the Government propose to take to support the cause of Viswa Bharati;

(c) whether any modern method has been found to preserve and protect the original Scripts, Songs, Instruments, Paintings of Tagore in Viswa Bharati; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) and (b). Viswa-Bharati, Santiniketan, has sent a proposal for establishment of 'VISVASIA', a Centre for the study of Asian Civilisations. As, however, the proposal is silent about specific terms of reference and the requirement of funds for the project, the University has been advised to have a detailed project report prepared to enable the Government to proceed further into the matter.

(c) and (d). The Vice-Chancellor, Visva-Bharati, has constituted a Committee to suggest, inter-alia, ways and means to preserve and protect Tagore's works.

### West Flowing Rivers of Kerala

2423. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government have any programme to harness water of West flowing rivers of Kerala; and

(b) if so, the details thereof and the facilities being provided for storage of the water of those rivers?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) Yes Sir.

(b) The two projects proposed by Kerala State are Idamalayar Irrigation Project on river Periyar and Karapara-Kuriarkutty Multipurpose Project on river Chalakudy. The Idamalayar-Irrigation Project is a diversion scheme whereas Karapar Kuriarkutty Multipurpose project envisages storage of 108.3 Mcum at Karapara dam and 2.0 Mcum for Kuriarkutty dam.

The National Water Development Agency, (NWDA) under the Government of India has prepared a feasibility report of Pamba-Achankovil-Vaipper link which envisages dams on Pamba Karar, Achankovil Kal Ar and Achankovil for diversion of water to irrigate land in drought prone districts of Tirunelveli, Kattabomman, Chidambaranar and Kamaraj districts of Tamil Nadu and generation of peaking power of 500 MW and regulated releases during lean period in Vembanand lake.

The proposal consists of Punnamedu dam (live storage 118.5 Mcum) on Pamba Kal Ar, Achankovil Kal Ar dam (live storage 184.9 Mcum) on Achankovil Kal Ar and Achankovil pumped storage (live storage 27.8 Mcum) on Achankovil river.

### Illegal Construction in Cantonment Areas

2424. SHRI PRADIP BHATTACHARYA : Will the Minister of DEFENCE be pleased to state :

(a) whether a large number of illegal constructions are being continued within the Cantonment area of Central Command;

(b) whether recent pronouncement of orders by the Supreme Court against land grabbing and demolition of illegal constructions, no action has been initiated by the Directorate of Defence Estate, Central Command so far;

(c) whether Government would take serious view in the matter; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) to (d). Though unauthorised constructions exist in Cantonment areas

of Central Command, many of them particularly inside the civil area are in the form of platforms, steps, projections etc., which can be regularised under the existing policies. Action is taken against illegal/unauthorised constructions under the provisions of the Cantonments Act & Public Premises Eviction of Unauthorised Occupants Act, 1971.

Instructions have been issued by the Directorate Defence Estates, Central Command in July, 1996 to all the Cantonment Executive Officers to enforce stern measures to curb unauthorised constructions and for demolition action. Government is not aware of any Supreme Court Order specifically referring to demolition of unauthorised constructions and land grabbing in Central command.

### Promotion of Yoga

2425. SHRI SANDIPAN THORAT : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have formulated special schemes for promotion/development of Yoga/physical education infrastructural facilities;

(b) if so, the details thereof and financial assistance provided to various organisations (private) in Maharashtra-institution-wise during the last five years and the provision available under these schemes during the current year;

(c) whether Government have set up a monitoring cell to ensure that funds released to private educational institutes are properly utilised, if so, the details thereof;

(d) action taken on inspection report on complaints of misutilisation of funds released/malpractices in Yoga Research/Educational Institutes; and

(e) action taken on reported irregularities in Yoga Research Institute at Pune?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) :

(a) and (b). Yes Sir. A Centrally Sponsored Scheme for Promotion of Yoga in Schools was started in 1989-90. Under this Scheme, financial assistance is provided to the States/UTs as well as Yoga Institutes of repute for training of teachers in Yoga and for building infrastructure for the purpose. This includes TA/DA to teacher trainees, upgradation of library facilities and construction/expansion of hostels for teacher trainees. Details regarding financial assistance provided under this Scheme to various Non Governmental Organisations (NGOs) in Maharashtra during the last five years, Institution-wise, is given in the Statement enclosed. Budgetary allocation for the Scheme for 1996-97 is

Rs. 60.00 lakhs under Plan and Rs. 30.00 lakhs under Non-Plan.

(c) The proposals of NGO's are considered by a Grants-in-aid Committee on recommendations of the State Government/UT Administration concerned. The grant is released in instalments based on the progress report and utilisation position furnished by the Organisation.

(d) and (e). Certain complaints were received with regard to the Keivalyadhama SMyM Samiti, Lonavla (Pune). To look into the functioning of the Institute, a joint assessment team of the Central and the State Government of Maharashtra, visited the Institute on 26-27 April, 1996. The administrative/procedural deficiencies noticed have been brought to the notice of the Institute for rectification in a time-bound manner.

#### STATEMENT

(Rs. in Lakhs)  
Plan

S.No.	Name of the Institution	1991-92	1992-93	1993-94	1994-95	1995-96
1.	The Yoga Institute, Santa Cruz, Mumbai.	-	-	7.66	-	-
2.	Shree Hanuman Vyayam Prasarak Mandal, Amravati.	-	-	-	3.70	-
3.	Arogaya Seva Mandal, Mukhed, Nanded.	-	-	-	0.98	-
4.	Yoga Vidyadham, Dhule.	-	-	-	3.70	2.50
5.	Kaivalyadhama SmyM Samiti, Lonavla (Pune).	35.30 30.00 (NP)	12.37 30.00 (NP)	5.00 29.08 (NP)	5.00 32.67 (NP)	- 20.00 (NP)

(NP) - Non-Plan

#### Shortage of Teachers in Navyug Schools

2426. SHRI BHAKTA CHARAN DAS : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government are aware of the fact that there is acute shortage of teachers of various subjects in Navyug Schools run by NDMC, particularly in Navyug School, Peshwa Road, New Delhi.

(b) whether any representations have also been received in this regard;

(c) if so, the details thereof; and

(d) the steps taken/proposed by the Government to provide sufficient number of teachers in Navyug Schools, particularly in Navyug School at Peshwa Road, New Delhi?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA):

(a) to (c). According to the information furnished by the New Delhi Municipal Council (NDMC) there is some shortage of teachers in Navyug Schools. One representation has been received from parents of wards studying in Navyug School, Peshwa Road drawing the

attention of Chairman, NDMC towards shortage of teachers.

(d) NDMC have intimated that some vacant posts have been already filled up by direct recruitment/contract basis. Selection of 7 Post-Graduate Teachers and 5 Trained Graduate Teachers has been completed. Interview for the remaining posts is going to be held very shortly. With regard to Navyug School, Peshwa Road, they have informed that all subjects are being taught smoothly One Work Experience Teacher is on deputation to SCERT and his work has been entrusted to the existing teachers.

#### GPF Accounts of Retiring Employees

2427. SHRI JAI PRAKASH (HARDOI) : Will the Minister of DEFENCE be pleased to state :

(a) the details of cases in which the C.D.A. Headquarters, New Delhi failed to settle the G.P.F. accounts of retiring employees working in the Armed Forces Headquarters in the last three years and the reasons therefor;

(b) the details of G.P.F. account of civilian employees that are still not complete and up-to-date; and

(c) the time by which those G.P.F. accounts would be updated?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) No case of final settlement of GPF Accounts of employees of Armed Forces Headquarters retired in last three years is pending in CDA (Hqrs), except two current cases of employees retired on 30.11.1996.

(b) and (c). Out of approximately 13,000 GPF accounts of Civilian employees, 266 accounts are not yet complete and up-to-date. In these accounts discrepancies relate to the missing credits and transfer of balances from other accounts offices. These discrepancies are likely to be rectified by the end of current financial year.

#### Total Literacy Mission Projects for NGOs in Assam

2428. DR ARUN KUMAR SARMA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state

(a) the number of Total Literacy Mission Projects sanctioned by the National Literacy Mission for NGOs in Assam, District-wise

(b) whether the performance of NGOs has been reviewed.

(c) if so, the details thereof;

(d) whether any action has been initiated against NGOs having poor performance.

(e) the details thereof, and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) Under the Scheme of Assistance to Voluntary Agencies in Adult Education, 6 Voluntary Agencies have been sanctioned Total Literacy Campaign Projects in 5 districts of Assam. A statement showing the number of Agencies sanctioned projects in each district is enclosed.

(b) No, Sir.

(c) Does not arise.

(d) and (e). Performance of none of these agencies has been commented upon.

(f) Does not arise.

#### STATEMENT

List showing Districtwise No. of NGOs Sanctioned TLC Projects in Assam

S.No.	District	No. of VAs
1	2	3
1.	Nalbari	1
2.	Kamrup	1

1	2	3
3.	Morigaon	1
4.	Guwahati	2
5.	Naogaon	1
Total		6

#### IIT Delhi

2429. SHRI SHANTILAL PARSOTAMDAS PATEL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government are aware that a large number of Civil Engineers, Structural Engineers and Architects are unemployed as Building Science has reached a saturation point;

(b) whether the Government propose to direct the Indian Institutes of Technology (IIT) to shift the thrust on other important areas of Civil Engineering like Environmental Engineering, Geology, Remote Sensing, Surveying etc. in view of their growing global importance.

(c) the IITs which have offered Post Graduation courses in these important areas of Civil Engineering and

(d) whether the Government also propose to direct IIT, Delhi to introduce Post Graduation courses in these areas?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) to (d). As per the information made available by the Indian Institutes of Technology (IITs), Civil Engineering graduates from the IITs do not find any difficulties in getting suitable jobs. IITs, which are autonomous institutions, are governed by their respective Boards and introduce courses at various levels in different disciplines with the approval of the Board keeping in view the relevance and manpower demand. The IITs are already running post-graduate courses in the important areas of civil engineering which include environmental engineering, remote sensing, transportation engineering, Geotechnical Engineering etc.

#### Re-Evaluation of Scripts in DU

2430. SHRI JANG BAHADUR SINGH PATEL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether attention of the Government has been drawn to the newsitem captioned "DU examiner gets same scripts for re-evaluation" appearing in the Times of India, dated November 23, 1996;

(b) if so, the facts thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA):

(a) Yes, Sir.

(b) and (c). A factual report on the allegations made in the newsitem has been called for from the University and any further action in the matter would be possible after the same is received.

#### Kashmir Issue

2431. SHRI CHITTA BASU : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether former Pakistan Prime Minister Ms. Benazir Bhutto described the recent elections in Jammu & Kashmir as a 'sham' during her visit to London in September, 1996;

(b) if so, the reaction of the Government thereto;

(c) whether she also urged upon the UK Government to intervene as a third party in the resolution of the dispute between India and Pakistan on Kashmir; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) to (d). Government have seen reports that the former Pakistan Prime Minister during her visit to London in September, 1996, while delivering an address at the International Institute of Strategic Studies, expressed her views. In doing this, she was seeking to internationalise the Kashmir issue.

These remarks are part of Pakistan's standard and continuing propaganda and its unsuccessful efforts to question the credibility of the electoral process in J & K, which has been widely welcomed by the international community. Government stand committed to the resolution of all India-Pakistan issues through bilateral discussions as envisaged in the Simla Agreement, and there can be no role of any sort for any third party.

[Translation]

#### Pak's Intrusion into Indian Waters

2432. SHRI VIRENDRA KUMAR SINGH : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Pakistan is intruding into Indian waters in Arabian Sea; and

(b) if so, the details thereof and the steps being taken in this regard?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) and (b). Government have seen reports regarding Pakistan's notification specifying 'baselines' to measure Pakistan's territorial waters, the contiguous zone, the EEZ and continental shelf in the Arabian Sea.

Government have conveyed to Pakistan that while they reserve the right to seek suitable revision of the 'baselines' as notified by Pakistan insofar as they impinge upon India's sovereign jurisdiction, Government unequivocally rejects as unacceptable the coordinate point (K) 23 33.90N... 68 07.80E referred to in the notification as it encroaches upon the territorial waters of India which are within its sovereign jurisdiction.

[English]

#### Tea Warehouse, Calcutta

2433. SHRI KRISHAN LAL SHARMA : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether all exports from the eastern region of the country, particularly that of tea growing area, are being handled by the Kandla Port;

(b) whether the tea warehouse at the Calcutta port is being underutilized;

(c) if so, the reasons therefor; and

(d) the steps being taken by the Government in this regard?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) No, Sir.

(b) to (d). Yes, Sir. Previously the Tea received from the Hinterland was auctioned in their godowns. The auctioning has since stopped in Calcutta and the auction centre has been shifted to Guwahati. Now, the Tea is exported in containers which are stuffed in the Container Freight Stations/Inland Container Depots. The existing Tea godowns are being utilised by the Port Trust for other Port related activities.

#### Terminal at Cochin

2434. SHRI P.C. THOMAS : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether Sri Frederic Hennis who was appointed as consultant to study the possibility of setting up a container terminal has favoured, Kochin than Tuticorin on the basis of merits, if so, the details thereof;

(b) whether the Cochin Port has 140 hectares of land at Vallarpadam for this purpose;

(c) whether the cost of establishing such terminal at Cochin will be lesser than that at Tuticorin, if so, the details thereof and the estimated cost of each (Cochin and Tuticorin);

(d) whether the Government of Kerala has requested for release of more funds for this project; and

(a) if so, the stage of the sanctioned project and the funds released so far?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) M/s. Frederic R. Harris was appointed by Netherlands Government as a consultant to make a locational advantage study for a container transshipment terminal, Cochin versus Tuticorin. In their draft report submitted to the Netherlands Embassy, the consultants have favoured Cochin as compared to Tuticorin primarily on the basis of lower development and maintenance costs and the potential for superior overland connections to the market.

(b) Yes, Sir.

(c) Yes, Sir. The costs estimated by consultants are :

#### Cochin

Willingdon Island	: Rs. 1706 crores
Vallarpadam Island	: Rs. 2271 crores

#### Tuticorin

Inner Harbour	: Rs. 2491 crores
Outer Harbour	: Rs. 3814 crores

(d) No, Sir.

(e) Does not arise.

[Translation]

#### Rashtriya Uchchpath ke Nirman Mein Ghapla

2435. SHRI LALIT ORAON : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the attention of the Government has been drawn to the news-item captioned "Rashtriya uchchpath ke nirman mein bhi das crore ka ghapla" appearing in Hindi daily 'Aaj' (Varanasi), dated October 27, 1996;

(b) if so, the details thereof and reaction of the Government thereto;

(c) whether the Bihar Government has also admitted the scam of nine crore; and

(d) if so, the action taken by the Government to check such recurrence in future?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) to (d). The requisite information is being collected from the State Government of Bihar.

#### Promotion of Ayurvedic Doctors

2436. SHRI RAM TAHAL CHOUDHARY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether Doctors working in Ayurvedic Hospitals have generally less chances of promotions;

(b) if so, the details thereof; and

(c) the rules of promotions in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) Yes, Sir.

(b) and (c). Sir. Recruitment in Ayurvedic System in CGHS/CGHS Hospital at the level of Medical Officer (Ay.) in the pay scale of Rs. 2200-4000 is 100% by direct recruitment through UPSC. Medical Officer (Ay.) with 4 years regular service in the grade are eligible for promotion to the post of Senior Medical Officer (Ay.) in the pay scale of Rs. 3000-4500 on seniority cum-fitness basis. The promotion is vacancy based.

The eligibility for promotion to the post of Chief Medical Officer (Ay.) in the pay scale of Rs. 3700-5000 is, SMO (Ay.) with 5 years regular service in the grade failing which 9 years combined regular service in the grade of S.M.O. (Ay.) and M.O. (Ay.) out of which 2 years regular service in the grade of S.M.O. (Ay.) on seniority cum-fitness basis. The promotion is vacancy based.

As per Recruitment Rules the posts of Adviser (Ay./ Medical Superintendent Ayurvedic Hospital are required to be filled by promotion failing which by transfer on deputation. For promotion, CMO (Ay.) with 8 years regular service in the grade failing which Chief Medical Officer (Ay.) with 13 years combined regular service in the grade of C.M.O. (Ay.)/S.M.O. (Ay.) out of which 4 years regular service should be in the grade of Chief Medical Officer (Ay.) are eligible to be considered. Provided that the existing Deputy Adviser directly recruited under earlier recruitment rules shall also be considered for promotion on seniority-cum-merit basis. However in comparison, doctors of allopathic system get time bound promotion from the level Medical Officer to Senior Medical Officer after putting in 4 years regular service in the grade of Medical Officer and from Senior Medical Officer to Chief Medical Officer after 6 years regular service in the grade of Senior Medical Officer. These promotions are time bound and without linkage to the availability of vacancies. Promotion beyond the grade of CMO are vacancy based and are filled up by selection method.

[English]

#### Twenty Years Passport

2437. SHRI RAM NAIK : Will the Minister of EXTERNAL AFFAIRS be pleased to state

(a) whether the Government have announced a new policy to issue passport for twenty years at a time, recently;

(b) if so, the salient features thereof and the response received from the public thereto;

(c) the names of countries which issue passport for twenty years at a time;

(d) whether he has expressed his views against the formalities of the police verification report to be obtained before the issue of passport, recently;

(e) whether character verification is to be done after twenty years at the time of renewal of the passport instead of after every ten years as per the previous policy; and

(f) if so, the details thereof and the steps proposed to be taken to ensure that the passport is issued after due character verification?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) and (b). Yes, Sir. On 9th September, 1996, the Government announced a new policy to issue passports for 20 years at a time which has received a favourable response from the public. However in view also of the continued interest and demand for obtaining 10 year validity passports, this policy was modified and an option was given to applicants to apply for either a 10 year validity passport on payment of the existing fee of Rs. 300 or a 20 year validity passport on payment of fee of Rs. 600. The salient features of the new policy after the modification are as follows :-

- (i) For fresh applicants not holding passports, the normal procedure would continue to be followed and a passport valid for 10 years or 20 years, as applied for, will be issued to them subject to clear police verification report or if no report is received for four weeks, on a presumption of clearance on a post-verification basis, without waiting for the report.
- (ii) For applicants already holding valid passports or whose passports are expiring within one year and who are seeking their re-issue, new passports valid for 10 years or 20 years, as the case may be, will be issued to them without prior police verification, but on post verification basis;
- (iii) At the expiry of the said period of 10 years or 20 years in (i) & (ii) above, the passport holder will be re-issued a passport for 10 years or 20 years also on post verification basis.
- (iv) In cases where passports have been submitted after one or more years of its expiry, a new passport valid for 10 or 20 years can be issued on post verification basis, condoning the gap.

(c) India is the only country now issuing passports valid for 20 years at a time.

(d) Yes, Sir. I have stated that prior police verification will no longer be a precondition for the issue/re-issue of a passport as outlined in para (i) and (ii) of parts (a&b) above.

(e) and (f). Necessary Verification is carried out at each point when a passport is issued/re-issued and

this provides ample safeguard. Under the new policy, while the verification in respect of all those who are already holding a valid passport is done after a passport is re-issued to them, in the case of those applying for the first time, a passport is issued only after their personal particulars have been sent to the concerned police authorities for necessary verification. Moreover, as an additional safeguard where passports are issued on post verification basis, care has been taken to ensure that in all those cases where adverse/negative reports are received from police authorities after issue/re-issue of passports, necessary action to impound/ revoke the passports could be taken under the Provisions of the Indian Passports Act, 1967.

### Pak's Missile Plant

2438. SHRI PRAMOD MAHAJAN : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to a report published in the Indian Express, New Delhi, dated August 26, 1996 under the caption "Pakistan secretly building missile plant";

(b) if so, the facts in this regard;

(c) the number of M-11 missiles and the details of the other war material received from China and other countries by Pakistan during each of the last three years; and

(d) the steps taken, so far, by the Government to safeguard India's security and interests?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) to (c). Yes, Sir. Government have seen the press report in this regard Government have been aware of Pakistan's attempts to build a missile plant with Chinese assistance and consider it a matter of great concern. Our concern regarding Pakistan's acquisition of M-11 Missiles and other armaments have also been conveyed to the concerned countries. There have been media reports that the number of M-11 missiles acquired by Pakistan range Between 75 to 100. The statement regarding certain categories of conventional weapons acquired by Pakistan during 1992-95, as indicated in the UN Arms Register is enclosed.

(d) The acquisition of weapons by Pakistan and its impact on the security environment is kept under constant review. The Government remain committed to taking all necessary steps to safeguard its security.

### STATEMENT

*Arms Imported by Pakistan and Declared in the UN Register of Conventional Arms*

#### 1. Calendar Year 1992

- (a) 97 Battle Tanks from China.

**2. Calendar Year 1993**

- (a) 35 Battle Tanks from China.
- (b) 40 Combat Aircraft from China.
- (c) 2 Warships from United Kingdom.

**3. Calendar Year 1994**

- (a) 82 Battle Tanks from China.
- (b) 2 Attack Helicopters from United Kingdom.
- (c) 4 Warships from United Kingdom.
- (d) 1 Warship from Netherlands.

**4. Calendar Year 1995**

- (a) 51 Battle Tanks from China.
- (b) 20 Armoured Combat Vehicles from China.
- (c) 1 Attack Helicopter from United Kingdom.

**Threat to India's Security due to  
Afghan Situation**

**2439. SHRI MADHAVRAO SCINDIA :**  
**SHRI T. GOPAL KRISHNA :**

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether attention of the Government has been drawn to the news item captioned "Taliban on rampage holds many terrrors for India" which appeared in Indian Express dated October 5, 1996;

(b) whether there is any adverse impact on India's security due to change of Government in Afghanistan; and

(c) if so, the details thereof and the steps taken/proposed to be taken by the Government to meet the increased threat to country's security?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) Yes, Sir.

(b) and (c). Government continues to follow developments in Afghanistan very closely and evaluate their implications for us. There have been recent credible reports in the international media on the Taliban handing over terrorist training facilities to the Harkat-ul-Ansar. It is reported that at their training camps, Pakistani and other youth are being trained for terrorist activities in Kashmir.

Government continues to maintain its vigil and is taking all necessary steps to safeguard the country's security.

**Credibility of Indian Air Force**

**2440. SHRI TARIQ ANWAR :** Will the Minister of DEFENCE be pleased to state :

(a) whether it is fact that Indian Air Force is gradually

(b) if so, the reasons therefor; and

(c) the corrective steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) to (c). The concept of a 'lean and mean' force is the ultimate objective of the IAF, since it enables economy in scale of deployment of available forces to get still better results. This has been translated into practice, in terms of planning for modernisation of the IAF, by undertaking mid-life upgradation of existing weapon systems with sophisticated systems, acquisition of modern and Electronic warfare armour and provision of Precision Guided Munitions.

**Selection of Candidates for the Post of  
Principal in KVE**

**2441. SHRIMATI GEETA MUKHERJEE :** Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether departmental candidates applying for the post of Principal in Kendriya Vidyalayas must have 15 years teaching experience as PGT or they should clear departmental test;

(b) if so, whether OBC candidates have been exempted from clearing the said departmental test;

(c) if not, whether some OBC candidates have been selected for the post of Principal last year though they neither had 15 years experience nor had cleared the test;

(d) if so, the facts and reasons therefor; and

(e) the corrective measures being taken in the matter?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) In accordance with the recruitment rules of Kendriya Vidyalaya Sangathan, Vice-Principal and/or Post Graduate Teachers of Kendriya Vidyalayas with 15 years service as such and Vice-Principal and/or Post Graduate Teachers with 10 years service and have passed the Departmental examination are eligible for the post of Principal in Kendriya Vidyalayas.

(b) No, Sir.

(c) to (a). A complaint has been received which is under investigation.

[Translation]

**Irrigation Problems in Southern-Bihar**

**2442. SHRI R.L.P. VERMA :** Will the Minister of WATER RESOURCES be pleased to state :

(a) whether Government are aware of the Irrigation

(b) whether the Union Government are planning to implement the cheap and useful lift irrigation scheme there;

(c) If so, the time by which it is likely to be implemented; and

(d) the amount earmarked for this project?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) Yes, Sir.

(b) Irrigation and flood control being a state subject, the responsibility of investigation, planning, formulation, execution, funding and implementation etc. of irrigation projects/schemes of all types rests primarily with the State Government. Major and medium schemes need clearance while Minor irrigation schemes do not require even clearance by the Union Government.

(c) and (d). Does not arise.

#### Constitution of 'Gramin Shikshak Samittees'

2443. SHRI RAJENDRA AGNIHOTRI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the main objectives of constitution of 'Gramin Shikshak Samittees' (Committees of rural teachers) in the States; and

(b) The other new measures proposed to be taken for the spread of education in rural areas during the year 1996-97?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) and (b). Central Government is not aware of constitution of Committees of rural teachers in States. However, under the 73rd Constitution Amendment primary education is one of the subjects which can devolve on Panchayat Raj bodies. The Village Education Committee is envisaged as the main instrument for facilitating decentralised planning and management of education at the village level.

[English]

#### Security Council Seat

2444. SHRI HANNAN MOLLAH : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the number of senior officers in his Ministry, who had undertaken foreign tours in recent months to canvass for non-permanent seat of the UN Security Council;

(b) the details of the countries visited by them and the dignitaries they have met; and

(c) the salient features of the reports submitted by these officers?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) to (c). Visits to 137 countries (statement enclosed) were undertaken by Envoys of EAM from January 1996 to October 1996 to canvass support for India's candidature to the non-permanent seat on the UN Security Council. Important Summit level meetings were particularly targeted in Africa, Americas and the Caribbean and our case was projected among participating Member States at high levels.

Twenty one distinguished retired Foreign Service officers and Secretary level officers and Divisional Heads within the Ministry were deputed for these visits. A ministerial level representative was sent to the OAU Summit. As EAM's Special Envoys the delegates usually called on Foreign Ministers of those countries, apart from senior officials. The reports of the envoys were found useful in making an assessment of the position.

#### STATEMENT

##### *List of Countries Visited by EAM's Special Envoys*

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Afghanistan  
 Algeria  
 Andorra  
 Angola  
 Antigua & Barbuda  
 Argentinian  
 Armenia  
 Austria  
 Azerbaijan  
 Bahrain  
 Barbados  
 Belarus  
 Belgium  
 Belize  
 Benin  
 Bolivia  
 Botswana  
 Brunei  
 Bulgaria  
 Burkina Faso  
 Burundi  
 Cambodia  
 Cameroon  
 Cape Verde  
 Central African Republic  
 Chile  
 Colombia

Comoros  
 Congo  
 Costa Rica  
 Cote d'Ivoire  
 Croatia  
 Cyprus  
 Czech Republic  
 Denmark  
 Djibouti  
 Dominica  
 Dominican Republic  
 Ecuador  
 Egypt  
 El Salvador  
 Eritrea  
 Estonia  
 Ethiopia  
 France  
 Finland  
 Gambia  
 Georgia  
 Germany  
 Ghana  
 Greece  
 Grenada  
 Guatemala  
 Guinea  
 Guinea Bissau  
 Guyana  
 Honduras  
 Indonesia  
 Iran  
 Ireland  
 Italy  
 Jamaica  
 Jordan  
 Kazakhstan  
 Kenya  
 Kuwait  
 Kyrgyzstan  
 Laos  
 Latvia  
 Lebanon  
 Lesotho  
 Liechtenstein  
 Lithuania  
 Luxembourg

Madagascar  
 Malawi  
 Malaysia  
 Maldives  
 Mali  
 Malta  
 Marshall Islands  
 Mauritania  
 Mauritius  
 Mexico  
 Micronesia  
 Moldova  
 Monaco  
 Morocco  
 Mozambique  
 Myanmar  
 Namibia  
 Nicaragua  
 Nigeria  
 Norway  
 Oman  
 Panama  
 Peru  
 Palau  
 Papua New Guinea  
 Poland  
 Portugal  
 Qatar  
 Romania  
 Rwanda  
 Samoa  
 San Marino  
 Saudi Arabia  
 Senegal  
 Seychelles  
 Sierra Leone  
 Slovak Republic  
 Slovenia  
 Solomon Islands  
 South Africa  
 St. Kitts & Nevis  
 St. Lucia  
 St. Vincent and  
 Grenadines  
 Swaziland  
 Syria  
 Tajikistan  
 Tanzania

Thailand  
 Trinidad & Tobago  
 Tunisia  
 Turkey  
 Turkmenistan  
 Uganda  
 Ukraine  
 UK  
 Uzbekistan  
 Vanuatu  
 Venezuela  
 Vietnam  
 Yemen  
 Zaire  
 Zambia  
 Zimbabwe

[Translation]

#### Repair of N.H. 31

2445. SHRI SATRUGHAN PRASAD SINGH : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether a part of the road of the National Highway No. 31 between Lakhminia railway station and Sahebpur Kamal railway station had sunk, due to which frequent accidents are taking place and the Director General of the Ministry had himself visited the site; and

(b) if so, the time by which the said part of the National Highway is proposed to be repaired and constructed?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) and (b). An estimate amounting to Rs. 19.66 lakhs, for special repairs for damages caused to the pavement in Km. 250 to Km. 253, on NH-31 between lakhminia and Sahebpur Kamal railway stations, has since been approved. The approved work has been planned on priority for completion during the current year. In the meantime, the road is being maintained in traffic worthy condition within available resources.

#### National Highways in Gujarat

2446. SHRIMATI BHAVNA BEN DEVRAJ BHAI CHIKHALIA :  
 SHRI SHIVRAJ SINGH :  
 SHRI N.J. RATHWA :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether any projects have been submitted by the Gujarat Government for the development and

maintenance of National Highways in the State during the last three years and till November, 1996.

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken in this regard and the funds allotted for the same, if any?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) to (c). Out of 186 proposals received from the State Government of Gujarat during the last three years, 90 road/bridge projects costing about Rs. 9962.08 lakhs have been sanctioned. The remaining works could not be sanctioned mainly due to financial stringency under the Central Sector Roads programme. The funds allocated for the development and maintenance/repairs of National Highways is as under :

Year	Development of N.Hs	Maintenance/ Repairs
		Rs. in lakhs
1994-95	7098.00	1316.64
1995-96	5458.00	1745.20
1996-97 (upto November, 1996)	3605.51	1611.50

[English]

#### Treatment of Cancer Patients

2447. DR. KRUPA SINDHU BHOI :  
 SHRI N. DENNIS :  
 SHRI K.P. SINGH DEO :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have a proposal to expand treatment facilities for the cancer patients;

(b) if so, the number of hospitals proposed to be established specifically for the treatment of cancer patients during the remaining period of Eighth Plan and during Ninth Five Year Plan;

(c) whether such hospitals are proposed to be opened in the different regions of the country where such hospitals have not been set up so far;

(d) if so, the details of the proposals mooted by the Government in this regard;

(e) the encouragement extended to the private institutions for the treatment of cancer; and

(f) the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) to (d). Under the National Cancer Control Programme, various schemes already exist for health education, early detection, pain relief and augmentation of treatment facilities for cancer patients

The facilities of surgical intervention and chemotherapy are available in almost all major hospitals in the country. The Government have no plans to establish hospitals exclusively for treatment of cancer patients, during the 8th/9th Five Year Plan. But funds are provided to various institutions for expanding the existing facilities.

(e) and (f). Financial assistance is provided to private institutions for cabalt therapy units as well promotion of health education and detection of cancer.

#### **Increase in Teenage Pregnancies and Motherhood**

2148. SHRI PINAKI MISRA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether percentage of teenage pregnancies and teenage motherhood has been on the increase;

(b) if so, the State-wise teenage pregnancies and motherhood during each of the years 1991-92 to 1995-96 in absolute terms and as percentage of the whole;

(c) whether raising the marriageable age of girls is considered as one of the most effective measures for containing population growth; and

(d) if so, the steps taken and being taken in that direction?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) No, Sir.

(b) Does not arise

(c) Yes, Sir.

(d) The Child Marriage Restraint Act of 1978 raises the legal age at marriage from 15 to 18 years for girls, and from 18 to 21 years for boys. The census data reveals that the mean age at marriage for girls has already moved beyond 18 to 18.33 (Census 81). To further create consensus to delay "gouna" and age at marriage, awareness programmes are being implemented through electronic media, street plays, song and drama and opinion creating camps at village level.

[Translation]

#### **Snow and Avalanche Study Office in H.P.**

2449. SHRI SAT MAHAJAN : Will the Minister of DEFENCE be pleased to state :

(a) whether Snow and Avalanche Study establishment office is functioning efficiently in Manali, District Kullu, Himachal Pradesh for the last several years;

(b) if so, whether the Government propose to transfer its sub-offices from Manali to Chandigarh in a phased manner;

(c) if so, whether the snow required for research by this office is available in Manali in adequate quantity in natural form and the climate of Himachal Pradesh is also best suited for the purpose; and

(d) if so, the reasons for shifting of the sub-offices of this establishment from Manali to Chandigarh?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) Snow & Avalanche Study Establishment office (SASE) at Manali location was functioning efficiently till 4 Sep 95 when the heavy floods caused severe damage to its building and infrastructure.

(b) and (c). The 'Observatories' of SASE which are used for data collection relating to snow & avalanche and the cold laboratory have not been shifted and will continue to function from their existing locations. The Manali office which provided administrative and technical support for analysis of the observatory data and prediction of avalanche has been temporarily shifted to Ramgarh, Panchkula in the campus of sister laboratory of Defence Research & Development Organisation, till safe and viable alternative site is finalised.

(d) In the interest of continuity of activities of SASE, its Manali office had to be shifted temporarily to the campus of a sister laboratory at Ramgarh, Panchkula because it was not possible to function from Manali due to extensive damage to buildings and other infrastructure of SASE caused by heavy floods. Manali location of SASE had become flood prone due to change of course of river Beas. Alternative site is sought from the Government of Himachal Pradesh.

[English]

#### **Ezhimala Naval Academy**

2450. SHRI T. GOVINDAN : Will the Minister of DEFENCE be pleased to state :

(a) whether the Government propose to take immediate steps to speed up the work of Ezhimala Naval Academy in Kerala and to complete its work during the year 1997-98 in the interest of the country and security point; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) and (b). As per Government approval accorded in March, 1995, the Naval Academy Project is planned to be executed over a period of 8 years (1995-2002). The Academy is scheduled to be commissioned in 2001 with the induction of the first batch of cadets.

#### **Hindustan Shipyard Limited**

2451. SHRI AJMEERA CHANDULAL :  
SHRI SYDAIAH KOTA :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether any request has been received from Andhra Pradesh for capital restructuring and revival of Hindustan Shipyard Limited, Visakhapatnam;

(b) if so, the details thereof and the assistance sought for the purpose and proposed to be released; and

(c) the policy of direct support for survival of Indian ship building yards?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) Yes, Sir.

(b) and (c). Action has already been initiated by the Government to process the proposals relating to capital restructuring of Hindustan Shipyard Limited and re-introduction of subsidy scheme.

#### Membership of APEC

2452. SHRI SARAT PATTANAYAK :  
SHRI TARIQ ANWAR :  
SHRI UTTAMSINGH PAWAR :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the steps taken so far, to gain the Membership of APEC.

(b) whether India had sought admission in APEC as a Member;

(c) if so, the details thereof.

(d) whether India's request had been opposed by some powerful countries.

(e) if so, the reasons therefor and the names of such countries; and

(f) the steps proposed to be taken by the Government to meet the APEC's standard of economic liberalisation?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) to (c) Yes, Sir. India had formally conveyed to members of APEC its interest in associating with APEC and participating in its activities. This has been taken up on a sustained basis with APEC member economies both directly as well as through our diplomatic Missions in these countries. The subject of India's membership has also been raised with individual APEC member economies during high level bilateral interactions, for example, the subject was taken up at the Foreign Ministers level during the ASEAN-Post Ministerial Conference in Jakarta in July 1996. It has also been discussed bilaterally during other ministerial meetings.

(d) and (e). We are not aware of any such opposition. In fact, APEC had decided in November 1993 to impose a moratorium for three years on admission of new members into APEC. The recent APEC Summit Meeting in Philippines during November 1996 did not admit any new member, but decided to evolve a criteria for admission of new members to be finalised at the next APEC Summit scheduled at Vancouver in 1997.

(f) India will continue to reiterate its interest in membership of APEC on the basis of its geographical

location, degree of trade and investment interaction and potential, size of India's economy, and ability to contribute to larger Asia-Pacific economic cooperation and liberalisation.

[Translation]

#### Scheme to Revive Dead Rivers

2453. PROF. PREM SINGH CHANDUMAJRA :  
SHRI NAWAL KISHORE RAI :

Will the Minister of WATER RESOURCES be pleased to state :

(a) whether attention of the Government has been drawn towards the news-item which appeared in the 'Financial Express' dated September 10, 1996 under the heading "Japan offers tech. to revive dead rivers";

(b) if so, whether the Government have identified such rivers in the the country which have become unuseful because of pollution;

(c) if so, the details of such rivers;

(d) whether the Government propose to formulate a scheme to increase the quantum of waters in these rivers, accelerate their pace of flow and dig up the deposited soil/silt from them;

(e) if not, the reasons therefor and whether the effect of pollution will be lessened by digging the silt from them; and

(f) if so, the action proposed to be taken in this regard?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) Yes, Sir. However, the Government have not received any offer from the Government of Japan in this regard.

(b) to (f). Do not arise.

[English]

#### Mangalore Port

2454. SHRI S.D.N.R. WADIYAR : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Government have a proposal for the development of the hinterland of the new Mangalore Port.

(b) if so, the steps taken by the Government in that regard.

(c) the fund earmarked therefor; and

(d) the details thereof?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) to (d). The development of hinterland does not vest with New Mangalore Port Trust.

### Replacement of Obsolete Aircraft by IAF

2455. SHRI D.P. YADAV : Will the Minister of DEFENCE be pleased to state :

(a) whether IAF has been clamouring for advanced jet trainers to replace the obsolete Hunter T66 and MIG-21 trainers;

(b) whether Government have abandoned all plans to buy either Hawk or Alpha and are considering a Russian offer for a new trainer; and

(c) if so, the reasons therefor and by when the new deal is to be contracted?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) to (c). Government is aware of the requirement of an Advanced Jet Trainer (AJT) for stage III training of combat pilots. Acquisition of Advanced Jet Trainer, accordingly, has already been approved by the Government. Commercial negotiations have commenced with the shortlisted vendors i.e. manufacturers of Hawk and Alpha Jet. The Government is also monitoring the development of Russian AJTs.

[Translation]

### Engineering Colleges

2456. SHRI NAMDEO DIWATHE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether a number of new engineering diploma/degree colleges were recognized by the All India Technical Education Council, Maharashtra during the year 1996-97;

(b) if so, the details thereof;

(c) whether applications of some of the new engineering colleges have been rejected; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) 9 engineering colleges and 4 polytechnics have been approved by the All India Council for Technical Education (AICTE) during the year 1996-97 in the State of Maharashtra.

(b) Details are given enclosed statement.

(c) and (d). Because of excess capacity already existing, the State Government have advised the AICTE not to accord approval for new engineering colleges except for the districts where no colleges exist at present. Proposals also have been rejected due to deficiencies in respect of the required Standard & Norms of the Council.

### STATEMENT

List of Engineering Colleges approved by All India Council for Technical Education during 1996-97 in the State of Maharashtra

S. No.	Name of Institution/ Affiliating Agency	Course(s)
1	2	3
1.	Department of Chemical Technology, Amravati, University, Amravati, Maharashtra-444602 Amravati University	Food Technology Oils & Paints Technology Petro Chemical Technology Pulp & Paper Technology
2.	Department of Chemical Technology, North Maharashtra University, Jalgaon, Maharashtra-425001 North Maharashtra University	Food Technology, Oils, Fats & Waxes Technology Paints Technology Plastic Technology
3.	Department of Instrumentation Engineering, Amravati University, Amravati Maharashtra-442602 Amravati University	Instrumentation Engineering
4.	Govt. College of Engineering, Jalgaon K.H. 6 Zilha Peth Jalgaon-425002 North Maharashtra University	Electronics & Comm. Engineering Instrumentation Engineering Mechanical Engineering
5.	Govt. College of Engineering Chandrapur (Maharashtra) Nagpur University	Electrical Engineering Instrumentation Engineering Mechanical Engineering
6.	Institute of Technology S.N.D.T., Women's University, Juhu Mumbai-400049 (Maharashtra) S.N.D.T. Women's University	Computer Sc. & Technology Electronics & Comm. Engineering Instrumentation Technology
7.	Manitoba Finolex Academy of Management & Tech., Ratnagiri (Maharashtra)	Electrical Engineering Electronics Engineering Mechanical Engineering
8.	Sinhgao Technical Education Society's College of Engg., Pune University of Pune.	Chemical Engineering Computer Engineering Electronics & Telecomm Engg. Mechanical Engineering

1	2	3
9	Visveswaraya Engineering College, Dist. Nashik (Maharashtra)	Chemical Engineering Electrical Engineering Mechanical Engineering
<i>list of Polytechnics approved by AICTE during 1996-97 in the State of Maharashtra</i>		
1	K.K. Wagh Women's Polytechnic, Hirabai Wadgaonkar Vidyanagari, Amrut Dham, Panchavati, Nashik-422003	Dress Designing & Mntg. Interior Design & Decoration
2	Shree Hanuman Vyavam Prasarak Mandal's Polytechnic, Amravati Nashik-422003	Computer Maintenance Engg. (PG) Computer Software Tech. (PD.)
3	Naval Institute of Technology, 4, Pasta Lane, Colaba Mumbai-400005.	Computer Engineering Travel & Tourism Electronics & Telecomm. Engg.
4	Centre for Electronics Design & Technology, Dr. B.A.M. University, Aurangabad-431004	Electronics Production & Maintenance.

#### Saikia Committee

2457. SHRIMATI SUSHMA SWARAJ :

SHRI NITISH KUMAR :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have constituted a Committee recently under the Chairmanship of Shri R.N. Saikia to make improvements in the existing education policy;

(b) if so, the names of other member of the Committee and details of their speciality in the field of education.

(c) whether the Government have fixed any time-limit for submitting the report by the Committee;

(d) if so the details thereof.

(e) the facilities provided by the Government to the Committee for completing their task; and

(f) the facilities demanded by the Committee but have not been provided by the Government so far?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) Government have appointed a Committee chaired by Shri Muhi Ram Saikia, Union Minister for Human Resource Development (Education) to consider

the financial, administrative, legal and academic implications of the proposal to make the right to free and compulsory elementary education a Fundamental Right.

(b) to (d). The names and designations of members of the Committee are shown in copy of this Department's Order dated 29 August, 1996, constituting the Committee enclosed as statement. The tenure of the Committee is upto 15-01-1997.

(e) The members of the Committee are entitled to TA and DA as per Government of India Rules.

(f) Does not arise.

#### STATEMENT

No. F.1-53/92-EE

Government of India

Ministry of Human Resource Development

(Deptt. of Education)

New Delhi, 29th August, 1996

#### ORDER

The Common Minimum Programme of the United Front proposes to make free and compulsory education for children upto 14 years a Fundamental Right for achieving universalisation of elementary education by the turn of the century. This proposal would give the entire nation the necessary resolve to achieve this goal and help in harnessing the resources required for this purpose. The pros and cons of the proposal were deliberated upon in the Conference of State Education Ministers on 10th August, 1996. While recognising the significance of the proposed Constitutional Amendment, the Conference felt that widespread consultations at the political level were necessary to carefully consider the legal, financial, administrative and academic implications of the matter. Accordingly, it has been decided to set up a Committee of Ministers to examine the various (legal, financial, administrative and academic) implications of this proposal. The composition of the Committee would be as follows :-

1. Shri Muhi Ram Saikia, Minister of State for Human Resource Development, Government of India - Chairman.
2. Shri Jayaprakas Narayan Yadav, Education Minister, Bihar
3. Shri Kanti Biswas, Minister-in-charge, School Education West Bengal.
4. Hon'ble Prof. K. Anbazbagan, Education Minister, Tamil Nadu.
5. Shri P.J. Joseph, Education Minister, Kerala.
6. Shri H.G. Govinda Gowda, Minister for Primary and Secondary Education, Karnataka.

7. Shri Sudhir Joshi, Minister for School Education Maharashtra.
8. Shri Mukesh Naik, Minister of School Education, Madhya Pradesh.
9. Shri Ram Bilas Sharma, Education Minister, Haryana.
10. Shri Gulab Chand Kataria, Education Minister, Rajasthan.
11. Shri Jai-Dev Jena, Minister for School & Mass Education, Orissa.
12. Ksh. Irabot Singh, Education Minister, Manipur.
13. Shri B. Durga Prasada Rao, Minister for Primary & Secondary Education, Andhra Pradesh.
14. Smt. Chitra Naik, Member, Planning Commission.
15. Shri A. Mohandas Moses, Advisor, Jammu & Kashmir.
16. Shri Abhimanyu Singh, Joint Secretary (EE) Department of Education (Ministry of Human Resource Development) Member - Secretary.

#### Special Invitees

17. Law Secretary or his nominee not below the rank of Joint Secretary.
18. Dr. R.V. Vaidhyanatha Ayyar, Additional Secretary.
19. Shri R.S. Pandey, Joint Secretary (DPEP).
20. Shri S. Satyamoorthy, Financial Adviser, MHRD.

2. The terms of reference of the Committee are as follows :-

- (i) to examine and consider the legal, academic, administrative and financial implications of the proposal to amend the Constitution to make the right to free and compulsory education a fundamental right;
- (ii) to suggest suitable statutory measures to enforce this fundamental right;
- (iii) to suggest guidelines indicating facilities, which if not provided, would be justiciable.

3. The Chairman of the Committee will have powers to coopt members and to set up sub-committees to assist it in its task;

4. The Committee is expected to submit its report within a period of two months from the date of its first meeting;

5. E.E. Bureau would provide necessary secretariat assistance for the Committee's work.

6. The non-official members coopted members or members of sub-committees will be entitled to travel and daily allowance as per Government of India rules.

Sd/-

(Atul Bagai)

Deputy Secretary (EE)

Te. 3387781

Copy for information & action to :

1. Members of the Committee.
2. Education Secretaries of All States & Union Territories.
3. Directors of Education of all States & Union Territories.
4. I.F.D./E-I/PPS to ES.
5. Education Secretary, Government of India.

[English]

#### Pak's Stealing of Technology from U.K.

2458. SHRI SONTOSH MOHAN DEV : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Pakistan is plotting to steal technology from U.K. for its nuclear programme;

(b) whether this matter has been reported in the press;

(c) if so, whether this report has been confirmed by U.K.;

(d) whether this has posed a great threat to India; and

(e) if so, the measures taken by Indian Government to meet the threat?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) to (e). Government are aware that a Pakistani official was deported from UK in early 1996 for attempting to procure sensitive equipment intended for Pakistan's clandestine nuclear weapon programme. The implications of Pakistan's programme are periodically assessed and evaluated. Government of India is committed to taking all necessary steps to safeguard its security and national interest in accordance with its own threat perception.

[Translation]

#### Post Lying Vacant in Homoeopathic College in U.P.

2459. SHRI JAGAT VIR SINGH DRONA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government are aware of the fact that, all the State Homoeopathic Medical Colleges in

Uttar Pradesh are manned by the part-time teachers, that their condition has become pathetic after the Government took over the control of their administration and the part-time teachers are not being regularised whereas there are large number of vacancies of full time teachers; and

(b) the steps being taken by the Government to improve the condition?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) and (b). The Homoeopathic education in the country is regulated through the Central Council for Homoeopathy, a statutory body under the Ministry of Health & Family Welfare. This Council makes regular inspections of Homoeopathy medical institutions in the country so as to see whether the various regulations/facilities as provided under the CCH Act are being provided by the Homoeopathic Medical Colleges. As per the report of the Council various Homoeopathic colleges in Uttar Pradesh are not functioning properly as per the standard laid down by the Council due to various reasons such as lack of - qualified teaching faculty/para medical staff; separate teaching departments; insufficient space for laboratories; clinical equipments; non-availability of attached hospitals etc. The Council from time to time has sent the deficiencies noticed by them in various colleges in Uttar Pradesh to the concerned authorities for taking remedial measures.

[English]

#### Use of Pesticides

2460. SHRI PRABHU DAYAL KATHERIA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have conducted any study regarding the adverse effects of the use of pesticides in the production of foodgrains, vegetables, fruits and other food stuffs on the genetic structure of the people;

(b) if so, the findings thereof; and

(c) if not, whether the Government propose to undertake such a study so as to safeguard the people against genetic disorders in future?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) to (c). Several studies conducted by the Indian Council of Medical Research (ICMR) suggest that exposure to high dose of certain pesticides in the form of residues in food, air and water or chronic exposure as in the case of pesticide factory workers and pest control workers may have adverse effects on health including genotoxic effects. The import, manufacture, distribution and use of pesticides is regulated under the Insecticides Act 1968 for preventing risks to human beings, animals and the environment.

#### Investment by Private Sector

2461. SHRI SANAT MEHTA : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the total investment made by Private Sector in the projects offered by Surface Transport Ministry after liberalised policy;

(b) the projects relating to roads, bridges and ports offered to Private Sector; and

(c) the details of projects for which the work has already started?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) and (b). The projects approved in the Road and Port Sector are expected to bring an investment of Rs. 51 crores and Rs. 2,500 crores respectively from the Private Sector. The projects of the roads relate to By-passes and Rail-Over Bridge and in the Port Sector construction/creation of additional assets like container terminals, berths, warehousing facilities, storage facilities, tank farms, cranes/handling equipment, dry docking and shiprepair facilities and setting up of captive power plants besides leasing of existing assets provided it results in augmentation of existing capacity or substantial investment.

(c) Projects approved in Road and Port Sector are at various stages of implementation.

#### Development of Water Resources

2462. SHRI VIJAY PATEL : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government have constituted a commission to prepare an integrated plan for development of water resources;

(b) if so, the composition and the terms of reference thereof; and

(c) the time by which the commission is likely to submit its report?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) Yes, Sir.

(b) A statement is enclosed.

(c) The Commission is likely to submit its report in 2 years time.

#### STATEMENT

1. This Ministry has set up a National Commission for Integrated Water Resources Development Plan with the following composition :

1. Shri C.H. Hanumantha Rao      Chairman  
Ex-Member,  
Planning Commission

2. Dr. S.R. Hashim  
Member,  
Planning Commission
3. Shri V. Ramachandran  
Ex-Chief Secretary  
Govt. of Kerala  
Trivandrum.
4. Dr. V.S. Vyas (Economist)  
Director,  
Institute of Development  
Studies, 8-B. Jhalana  
Institutional Area.  
Jaipur - 302 004
5. Dr. D.N. Tewari.  
Ex-Chancellor,  
F.R.I. (Deemed University)  
Dehradun (U.P.)
6. Shri S. Prakash,  
Ex-Engineer-in-Chief,  
Delhi Water Supply &  
Sewage Disposal Undertaking
7. Shri C.C. Patel  
Ex-Secretary (WR)  
Govt. of India
8. Dr. Bharat Singh  
Vice-Chancellor (Retd.)  
University of Roorkee
9. Shri S.P. Caprihan  
Engineer-in-Chief (Retd.)  
Government of M.P.
10. Director General,  
National Water Development  
Agency (NWD),  
New Delhi.

Vice-Chairman

Member

Member

Member

Member

Member

Member

Member

Member-Secretary

(v) To suggest physical and financial resource generation strategies for the water sector;

(vi) Any other related issue.

#### Tuition Fee in IIT

2463. SHRI V.M. SUDHEERAN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Council of Indian Institute of Technology has decided recently to hike the tuition fee from the next academic session onwards;

(b) if so, whether the Government have formulated any scheme to make available bank loan and such other financial help to the poor students; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA):

(a) Yes, Sir.

(b) and (c). The Council has recommended that arrangements shall be made for bank loans for the students who have difficulty in paying the enhanced fees and also for scholarships.

#### Germany's Appeal on C.T.B.T.

2464. SHRI G. VENKAT SWAMY : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the German Defence Minister during his recent visit to India has strongly appealed to India to sign the comprehensive Test Ban Treaty and further open its markets for trade and investment; and

(b) if so, the details thereof and the reaction of the Government of India in regard thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) At a Seminar on October 22, 1996, in New Delhi the Defence Minister of Germany stated, "We strongly appeal to all the states that have not yet signed the CTBT to do so."

(b) Government has consistently conveyed their principled and consistent stand to Germany that India shall not sign the Comprehensive Nuclear Test Ban Treaty because it is not a genuine step towards nuclear disarmament and, consequently, not in India's national security interest.

#### Expenditure on NHs in Orissa

2465. SHRI SOUMYA RANJAN : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the details of the National Highways affected by natural calamities in Orissa during the last three years; and

There is also a provision to co-opt other experts for assisting the Commission.

2. The terms of reference of the Commission are as under :

- (i) To prepare an Integrated Water Plan for development of water resources for Drinking, Irrigation, Industrial, Flood Control and Other uses;
- (ii) To suggest modalities for transfer of surplus water to water-deficit basin by inter-linking of rivers for achieving the above objectives;
- (iii) To identify important On-going Projects as well as New Projects which should be completed on priority basis together with phasing;
- (iv) Identify a technological and interdisciplinary research plan for the water sector with a view to maximise the benefits;

(b) the expenditure incurred on their repair and maintenance during the period till date?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) National Highway Nos. 5, 5A, 6, 23, 42 and 43, passing through Orissa were damaged during the last three years and have since been repaired.

(b) Year-wise allocation of funds for repair and maintenance of all National Highways in the State is as under :

	(Rs. in lac)
1993-94	1016.11
1994-95	1186.50
1995-96	1447.83
<b>Total</b>	<b>3650.44</b>

#### National Perspective Plan for Youth

2466. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether a national perspective plan for the youth will be formulated after consultation at national level;

(b) if so, whether all the State Governments have been consulted for formation of a national plan for youth; and

(c) if so, their views and the time by which concrete national plan for youth is likely to be formulated?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI DHANUSHKODI ATHITHAN R.) (a) Yes, Sir

(b) and (c). All the State Governments/Union Territories have been approached for their suggestions and views for the preparation of the National Perspective Plan. The draft report is expected to be ready by the end of March 1997.

#### Arbitrary in Personnel Policy

2467. SHRI JAI PRAKASH (Hardoi) : Will the Minister of DEFENCE be pleased to state :

(a) whether the Delhi High Court has rapped the Army authorities for being arbitrary in personnel policy;

(b) if so, the details thereof;

(c) the action taken by the Government to check arbitrariness in personnel policy in the Services and Civilian establishments;

(d) the number of cases filed against the personnel policy by the men in uniform and civilians in the courts in the last three years and the outcome thereof; and

(e) the measures taken to check the misuse of official position to give others of their rightful dues?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) to (e). Personnel Policies relating to Service and Civilian employees of the Central Government are governed by Acts, Rules and Regulations. These Acts, Rules and Regulations are framed in consultation with various agencies concerned in the lower formations and the Secretariat and thereafter are approved at the Minister's level, before they are placed on the Tables of the Houses of Parliament for approval/enactment wherever necessary. They are either main legislation or subordinate legislation or administrative decisions. Therefore, personnel policies governed by such Acts, Rules and Regulations cannot be termed as arbitrary.

2. There are three Court cases in which the High Court of Delhi expressed unhappiness over the personnel policies relating to premature retirement/resignation/release on marriage ground. One case involved a Writ Petition filed by Major Rahul Shukla about his premature retirement/resignation from service. The other two cases were about release from service on marriage ground and had been filed by Lt (Mrs) A Kamala and Lt (Mrs) Balwinder Kaur. The policy relating to review of retention/further retention of married Military Nursing Service officers has been revised with effect from 1.1.1996 and now married MNS officers can continue in service even after marriage like other Service officers.

3. The number of Court cases filed by men in uniform and civilian employees against personnel policy for the last three years is not readily available and will be furnished to the Hon'ble Member of Parliament.

4. Review of terms and conditions of service of Central Government employees is an on-going process and such changes as are considered desirable and feasible are made from time to time. There are enough provisions in the Act applicable to Service and Civilian employees for redress of their grievances in service matters. Service personnel can approach the higher authorities and the Central Government through petitions, complaints etc. for justice and Civilian employees can appeal to the Central Administrative Tribunal against any arbitrariness.

[Translation]

#### Tutorial Classes in DU

2468. SHRI VIJAY GOEL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether tutorial classes are not held in most of the colleges in University of Delhi; and

(b) if so, the steps taken by the Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b). The information is being collected and will be laid on the Table of the House.

#### Shortage of Teachers in Schools/Colleges

2469. SHRI BACHI SINGH RAWAT 'BACHDA': Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether attention of the Union Government has been drawn towards the shortage of teachers/teaching staff in the Government schools/colleges in the hilly districts of Uttar Pradesh;

(b) if so, the details thereof; category-wise;

(c) whether the Government have taken any action in this regard;

(d) if so, the details thereof; and

(e) the time by which the sufficient number of teachers/teaching staff is likely to be made available in these schools/colleges?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (e). The information is being collected and will be laid on the Table of the House.

#### Pending Irrigation Projects of Maharashtra

2470. SHRI KACHARU BHAI RAUT : Will the Minister of WATER RESOURCES be pleased to state :

(a) the number of irrigation projects of Maharashtra pending with the Union Government for clearance;

(b) the details of the projects cleared so far;

(c) the names of the projects pending for clearance; and

(d) the reasons for the delay in this regard?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) 14 major and 20 medium irrigation projects of Maharashtra are pending clearance.

(b) Details of major and medium irrigation projects of Maharashtra cleared since April 1992 are as under :

S. No.	Name of the Project	Estimated Cost (Rs. crores)	Benefits (Th. ha.)
1	2	3	4
1.	Deogad	24.64	8.347
2.	Goshikhurd	461.19	250.00
3.	Karwa	27.00	10.32

1	2	3	4
4.	Shivnatakli	34.76	6.60
5.	Tembhapuri	18.10	4.78
6.	Bordhahe-gaon	16.27	2.22

(c) and (d). The names of the major and medium irrigation projects of Maharashtra pending clearance and their status of appraisal are given in the enclosed statement.

Though there is a prescribed time limit for clearance of projects, the delay in clearance is due to the time taken by the States in compliance of the observations of the Central Appraising Agencies, delay in getting environmental/forests clearances from the Ministry of Environment & Forests and Rehabilitation & Resettlement clearance from the Ministry of Welfare.

#### STATEMENT

Names of the new Major & Medium Irrigation Projects of Maharashtra Pending Clearance at the Centre :

S.No.	Name of the Project	Estimated Cost (Rs. in Crores)	Status of Appraisal
1	2	3	4
<b>Major</b>			
1.	Dudhganga Irrigation	528.00	C
2.	Warna Irrigation	699.00	B
3.	Koyana Krishna Lift	709.00	B
4.	Wan Irrigation	135.00	B
5.	Arunavati River Project	70.00	B
6.	Sangola Branch Canal	44.00	B
7.	Tillari Irrigation	323.04	B
8.	Bawanthadi Irrigation	261.00	B
9.	Punad Irrigation	62.00	B
10.	Lower Wunna Project	187.00	B
11.	Human River Project	162.15	D
12.	Tulfuli Irrigation	82.94	D
13.	Talamba	176.00	D
14.	Pothra River Project	41.00	D

#### Medium

1.	Sakol	12.00	C
2.	Raighayan	6.72	D
3.	Jangamhatti Lift	18.00	B
4.	Jam	42.00	B
5.	Morna Gureghar	25.00	B

1	2	3	4
6.	Masalga	11.70	B
7.	Kar	37.00	B
8.	Hetwane	105.00	B
9.	Upper Manar	86.00	A
10.	Benetura	17.00	A
11.	Tajnapur Lift Irrigation	15.00	D
12.	Kordinala	11.00	D
13.	Dara	15.20	D
14.	Lower Panzara	53.00	D
15.	Nagan	21.20	D
16.	Brahanangaon Lift	8.77	D
17.	Chandrabhaga	64.00	B
18.	Pentakli Tank	42.00	B
19.	Purna	20.76	D
20.	Utawali	15.63	D

**Note :**

- A - Projects with the Planning Commission for investment clearance
- B - Projects found acceptable by the Advisory Committee subject to compliance of certain observations such as obtaining environmental and forest clearance etc
- C - Projects techno-economically examined by CWC and consideration deferred by Advisory Committee due to non-resolution of inter-state issues or non-clearance from environmental/forest angles etc
- D - Projects on which State Governments are required to sort out various techno-economic issues

[English]

**Polio Immunisation in Orissa**

2471. SHRI MURALIDHAR JENA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the polio immunisation is halved in Orissa due to Union Government's assistance.

(b) if so, the details of the assistance provided by the Union Government to Orissa during 1995-96;

(c) whether the Government proposed to increase the assistance to the State of Orissa during 1996-97, if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) and (b). No, Sir. Full requirement of

State of Orissa for vaccines, cold chain, IEC etc. for Polio Immunization have been provided by Central Government in cash and kind. The Polio immunization coverage of infants in the State of Orissa during last three years has stayed over 90% of the targeted infants. Special coverage under National Pulse Polio Immunization for 0-3 years age-group on 9th December, 1995 was 28.68 lakhs children and on 20th January was 30.91 lakhs children.

(c) and (d). Under the Child Survival and Safe Motherhood Programme including polio immunisation assistance to the State is being provided keeping in view the programme requirement. Thus, the need for increase in the assistance to the State of Orissa does not arise.

**Admission in Engineering Colleges**

2472. PROF. JITENDRA NATH DAS : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether lakhs of school leavers at 10+2 level seek admission to various engineering colleges every year;

(b) if so, whether only 2% are getting admission

(c) if so, whether there is any proposal to meet the demand; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) :

(a) Yes, Sir.

(b) The intake capacity of engineering colleges approved by the All India Council for Technical Education at the Degree level is 1.15 lakh (approx.) and at the Diploma level 1.79 lakh (approx.)

(c) and (d) Setting up of an Engineering Institute depends upon various factors, including the manpower demand and the changing requirements. These things are kept in mind while considering the proposals for establishment of new institutions.

**Hydrogeological Survey by CGWB**

2473. SHRIMATI VASUNDHARA RAJE : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Central Ground Water Board had undertaken the Hydrogeological survey in some selected States;

(b) if so, the details thereof;

(c) whether any such survey was undertaken in Rajasthan also; and

(d) if so, the findings thereof and the action to be taken thereon?

THE MINISTER OF WATRE RESOURCES (SHRI JANESHWAR MISHRA) : (a) to (d). Systematic hydrogeological survey of the entire country including the State of Rajasthan, has been completed by

the Central Ground Water Board in 1991. The details of the findings are given in the *Statement*. Follow up action on the findings is taken by the State Governments.

### STATEMENT

#### Ground Water Resources of India

S.No.	States/UTs	Total replenishable Ground Water resources Mham/yr.	Provision for Domestic industrial & other uses mham/yr.	Available Ground Water resources for Irrigation in net terms. mham/yr.	Net Draft mham/yr.	Balance Ground Water resources for future use mham/yr.	Level of Ground Water development (%)
1	2	3	4	5	6	7	8
<b>States</b>							
1.	Andhra Pradesh	3.52916	0.52937	2.99979	0.70923	2.29056	23.64
2.	Arunachal Pradesh	0.14385	0.2158	0.12227	-	0.12227	-
3.	Assam	2.47192	0.37079	2.10114	0.09420	2.00693	4.48
4.	Bihar	3.35217	0.50282	2.84934	0.54674	2.30260	19.19
	Goa	0.02182	0.00327	0.01855	0.00154	0.01701	8.30
6.	Gujarat	2.03765	0.30565	1.73200	0.71701	1.01499	41.40
7.	Haryana	0.85275	0.12791	0.72484	0.60797	0.11687	83.88
8.	Himachal Pradesh	0.03858	0.00732	0.02927	0.00528	0.02399	18.04
9.	Jammu & Kashmir	0.44258	0.06639	0.37620	0.00500	0.37119	1.33
10.	Karnataka	1.61859	0.24279	1.37580	0.43010	0.94570	31.26
11.	Kerala	0.79003	0.13135	0.65868	0.10062	0.55806	15.28
12.	Madhya Pradesh	5.08893	0.76334	4.32559	0.71308	3.61251	16.49
13.	Maharashtra	3.78673	1.23970	2.54703	0.77401	1.77302	30.39
14.	Manipur	0.31540	0.04730	0.26810	-	0.26810	-
15.	Meghalaya	0.05397	0.00809	0.04587	0.00182	0.04405	-
16.	Mizoram			Not Assessed			
17.	Nagaland	0.07240	0.01090	0.06150	-	0.06150	-
18.	Orissa	2.00013	0.30002	1.70011	0.14311	1.55700	8.42
19.	Punjab	1.86549	0.18655	1.67895	1.57577	0.10318	93.85
20.	Rajasthan	1.27076	0.19945	1.07131	0.54237	0.52894	50.63
21.	Sikkim			Not Assessed			
22.	Tamil Nadu	2.63912	0.39587	2.24326	1.35577	0.88748	60.44
23.	Tripura	0.06634	0.00995	0.05639	0.01885	0.03754	33.43
24.	Uttar Pradesh	8.38208	1.25731	7.12477	2.68353	4.44124	37.66
25.	West Bengal	2.30923	0.34638	1.96285	0.47454	1.48831	24.18
<b>Total States</b>		<b>43.14769</b>	<b>7.07411</b>	<b>36.07359</b>	<b>11.50054</b>	<b>24.57305</b>	<b>31.88</b>

1	2	3	4	5	6	7	8
UNION TERRITORIES							
1. Andaman & Nicobar				Not Assessed			
2. Chandigarh	0.002966	-	-	-	0.002454	0.000512	-
3. Dadra & Nagar Haveli	0.004220	0.000633	0.003587	0.000457	0.003130	12.74	
4. Daman & Diu	0.001300	0.00020	0.001100	0.000900	0.000200	-	
5. Delhi	0.029164	0.17842	-	0.011800	-	-	
6. Lakshadweep	0.000243	-	-	0.000155	0.000088	63.79	
7. Pondicherry	0.002877	0.000432	0.002445	0.000595	0.001850	24.34	
Total UTs	0.040770	0.819127	8.007132	0.016361	0.005780	-	
Grand Total	43.18846	7.09322	30.08073	11.51690	24.57883	31.92	

[Translation]

**Bungling in Rani Durgawati University, Jabalpur**

2474. SHRI DADA BABURAO PARANJPE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government are aware that bungling worth lakhs of rupees has been taking place in the Rani Durgawati University, Jabalpur in Madhya Pradesh;

(b) if so, whether the Government have conducted any inquiry in this regard; and

(c) if so, the outcome thereof and the action taken against the persons found guilty?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) (a) to (c). The information is being collected and will be laid on the Table of the House

[English]

**Female Literacy**

2475. SHRI N. DENNIS : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the literacy percentage of females, State-wise, and

(b) the steps taken to improve their position in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) (a) A statement is enclosed.

(b) The Scheme of Universalisation of Elementary Education, Non-Formal Education for School Drop-outs,

Total Literacy Campaigns of the National Literacy Mission form the three pronged strategy for increasing female literacy in the country. In addition, several State Governemnts are providing special incentives like free uniform, free text books etc.

**STATEMENT**

	India/State or Union Territory	Female Literacy Rate
	1	2
<b>States</b>		
1. Andhra Pradesh		32.72
2. Arunachal Pradesh		29.69
3. Assam		43.03
4. Bihar		22.89
5. Goa		67.09
6. Gujarat		48.64
7. Haryana		40.47
8. Himachal Pradesh		52.13
9. Jammu & Kashmir		.
10. Karnataka		44.34
11. Kerala		86.17
12. Madhya Pradesh		28.85
13. Maharashtra		52.32
14. Manipur		46.60
15. Meghalaya		44.85
16. Mizoram		78.60
17. Nagaland		54.75
18. Orissa		34.68

	1	2
19.	Punjab	50.41
20.	Rajasthan	20.44
21.	Sikkim	46.69
22.	Tamil Nadu	51.33
23.	Tripura	49.65
24.	Uttar Pradesh	25.31
25.	West Bengal	45.56
26.	A & N Islands	65.46
27.	Chandigarh	72.34
28.	Dadar & Nagar Haveli	26.98
29.	Daman & Diu	59.40
30.	NCT of Delhi	66.99
31.	Lakshadweep	72.89
32.	Pondicherry	65.63

\* Excludes Jammu & Kashmir where 1991 census was not held.

[Translation]

#### Re-Evaluation of Answer Books of C.B.S.E.

2476. SHRIMATI SUMITRA MAHAJAN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of students who had applied for the reevaluation of their papers after the class twelfth examination held in 1996 by the C.B.S.E.;

(b) the number of such students among them, who have applied for re-evaluation even after passing in first division;

(c) the number of students out of above in the cases of whom the marks have been changed after the re-evaluation;

(d) whether existing system of re-evaluation is being changed by not only totaling the marks, but actually re-evaluating them; and

(e) if so, the changes proposed to be made to bring the transparency and independent control in the system of re-evaluation?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) to (c). As per information received from the Central Board of Secondary Education (CBSE), 25465 students had submitted requests for re-checking/verification of marks after the declaration of results of class XII Examination held in 1996. The Board does not award any division to a candidate appearing in the Examination conducted by it. As a result of rechecking/verification, marks were revised in 1239 cases after detection of mistakes.

(d) No, Sir.

(e) Does not arise.

#### Water for Irrigation

2477. PROF. OM PAL SINGH NIDAR : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Government are aware of the non-availability of water for irrigation in Agra, Firozabad, Mathura and Etah districts as a result of which the farmers are facing lot of difficulties and their crops are also being adversely affected;

(b) if so, whether the Government have formulated any scheme for providing water for irrigation in the said districts; and

(c) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) to (c). Yes, Sir. Details of completed and on-going irrigation projects benefiting the districts of Agra, Firozabad, Mathura and Etah are given in the enclosed statement.

#### STATEMENT

(Rupees in crores/000 ha.)

S.No.	Name of Projects	Latest estimated cost	Expenditure as on 3/96	Ultimate Irrigation Potential	Potential created as on 6/96
1	2	3	4	5	6

#### A. Completed Projects

1.	Upper Ganga Canal Modernisation Project	-	-	699.09	699.09
	P 1/C Upper Ganga Canal	-	-	36.02	36.02
2.	Lower Ganga Canal	-	-	527.74	527.74

1	2	3	4	5	6
3.	Parallel Lower Ganga Canal	-	-	90.00	90.00
4.	Agra Canal	-	-	138.30	138.30
5.	Remodelling Agra Canal	-	-	8.25	8.25

### B. Ongoing Projects

1.	Upper Ganga Irrigation Modernisation Project	725.40	611.41	9.00	
2.	Madhya Ganga Canal Project	543.96	406.03	178.00	165.82
3.	Chambal Lift Irrigation Scheme	60.63	37.93	55.20	-
4.	Bewar Feeder	50.50	42.71	9.80	Nil
5.	Modernisation of Agra Canal	51.53	14.14	64.00	5.00

### Master Plan on Ganga River

2478. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether Government propose to prepare a master plan on Ganga river so that destruction of crops can be stopped from flood and the water could be used for irrigation and drinking purposes;

(b) the loss suffered every year due to flood and soil erosion in Ganga, the details of the proper estimates made in this regard;

(c) whether any effective scheme to check soil erosion by Ganga water has been considered or is likely to be considered;

(d) whether Government would ensure safety of farmers' land and increase the production by planting "Kas-Jhoga" plants on both sides of Ganga; and

(e) if not, the reasons therefor?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) Ganga Flood Control Commission has prepared comprehensive plans for flood management for all 23 sub-basins of the Ganga. These plans have been sent to the State Governments of the basin States for preparing detailed schemes and implementation. These plans envisage construction of storage reservoirs wherever feasible for flood control which would also provide benefits of irrigation and drinking water.

(b) Details of flood damages in the Ganga basin states are given in the *enclosed statement*

(c) to (e) The State Government over the years have been undertaking various measures of flood management including anti-erosion works such as embankments, river protection works etc., to mitigate the damages caused by erosion and floods. The State Government prepares schemes for anti-erosion works and implement them as per priorities and availability of funds. The schemes costing more than Rs 1 crore only are submitted to the Centre for advice and clearance

### STATEMENT

*Statement Showing Annual Average Flood Damages in Ganga Basin States*

S.No	State	Damage to crops Area	Damage to crops Value	Damage to Houses Nos.	Damage to Houses Value	Cattle Lost Nos.	Human Lives Lost Nos.	Damage Public utilities	Total
1	2	3**	4*	5	6*	7*	8	9*	10*
1	West Bengal	.255	37.307	194759	10.857	9999	159	16 888	65.05
2.	Bihar	.657	55.958	149790	10.989	901	84	30 491	97.44
3.	U.P.	1.335	149.39	316340	36.779	1746	275	69.636	255.80
4.	M.P.	0.016	3.023	10774	0.694	2824	22	1.198	4.81
5.	Delhi	0.004	0.502	1796	0.260	17	1	0.142	0.90

1	2	3**	4*	5	6*	7*	8	9*	10*
6.	Haryana	0.124	16.064	24110	3.352	196	12	3.080	22.5
7.	Rajasthan	0.198	8.436	24254	3.173	9523	42	14.496	26.10
8.	Himachal Pradesh	0.022	8.562	2354	2.355	222	24	8.026	18.94

\*\* In Hectares

\* In Crores

[English]

### West Asia Peace Process

2479. SHRI G.M. BANATWALLA :

SHRIMATI MEIRA KUMAR :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government had responded to the unfortunate set back to the peace process in West Asia consequent to the opening by the Israeli Government of the tunnel under the Masjid-e-Aqsa in Jerusalem;

(b) if so, when was the response made;

(c) the details of the response;

(d) to whom the response was communicated; and

(e) the other efforts made recently, by the Government towards the resolution of disputes between Israel and Palestine?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) to (c). The Government issued an official statement on 27 September 1996, a copy of which is enclosed in statement.

(d) Besides the above, India's Acting Representative to the Palestinian authority, in Gaza, called on President Yassar Arafat and conveyed to him India's response reiterating India's support for the Palestinian cause, and for the Middle East Peace Process. The Indian delegation also participated in the Security Council debate on the issue and made a statement.

(e) The Government have extended unqualified support to the Middle East Peace Process, aimed, amongst other, at the resolution of the issues between Israel and the Palestinian; and have recently urged again all parties concerned, in order to make further expeditious progress in the process, to intensify their efforts in this regard.

### STATEMENT

#### Official Statement

#### Violent Clashes in the West Bank and Gaza

Government of India is deeply concerned at the recent serious incidents of violence in the West Bank

and Gaza caused by the action of the Israeli authorities of opening a tunnel beneath Al Haram Al Sharif (the Temple Mount) in East Jerusalem. We are horrified at the tragic loss of several innocent lives and the large scale injuries following violent clashes. The current situation underlines the need for immediate and effective measures to end the violence and create a climate which would enable purposeful negotiations, based on a recognition of the underlying causes of the conflict.

These developments also serve to emphasise the moral, legal and humanitarian imperatives of the Middle East peace process, and the necessity of building further on the agreements and understandings already reached, in order to move rapidly towards a just, comprehensive and lasting settlement in the Middle East, on the basis of the principles and time schedules already agreed on. India urges all parties concerned to intensify their efforts towards realising these objectives, keeping in view that durable peace and stability in Middle East requires addressing the Palestinian issue.

Government of India's concern and views have been conveyed to the Israeli and Palestinian authorities.

27th September, 1996

### Rengali Project

2480. SHRI K.P. SINGH DEO : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the work on Rengali multi purpose major irrigation project in Orissa has since commenced;

(b) if so, the progress made so far including the cost of the project;

(c) whether Government are aware that it has not become possible to utilise the water of Rengali in the drought areas for which it was originally scheduled;

(d) if so, the reasons therefor; and

(e) the steps taken to make proper utilisation of Rengali water specially in the drought affected areas?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) Rengali Multipurpose project envisages construction of a Dam and the Power

House with an installed capacity of 5 x 50 MW. The Dam was completed in 1985 and the last 50 MW Unit was commissioned in 1992. The work on Rengali Irrigation Project Phase-I commenced in 1978.

(b) The latest estimated cost of Rengali Irrigation Project Phase-I is Rs. 1892.50 crores. Anticipated expenditure upto March, 1996 is Rs. 216.73 crores. The barrage and appurtenant works have been completed except some minor items. Works on left main canal, right main canal and Parajang distributary are in progress.

(c) Yes, Sir. Though the dam was completed in 1985, irrigation has not yet commenced.

(d) The main reason for delay in completion of the canals is inadequate provision of funds.

(e) Part of the left main canal (0-30 km.) is included in the Water Resources Consolidation Project which is receiving financial assistance from the World Bank. Central Loan Assistance of Rs. 15.00 crores has been approved for the project by the Ministry of Water Resources during 1996-97 for expediting implementation of the Project.

[Translation]

### Firing in Border Areas

2481. SHRI JAI PRAKASH AGARWAL : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the Government have conveyed their reaction to the neighbouring countries regarding stray incidents of firing in the border areas, particularly in the Siachen glacier area on Indo-Pak border during the last three years;

(b) if so, the details thereof, country-wise;

(c) whether the Government have utilised or propose to utilise the international fora to express their reaction regarding occurrence of such incidents in the Siachen glacier area;

(d, if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUPTA) : (a) to (e). Government invariably take note of incidents of firing on the border and take them up as appropriate. There have been several unprovoked firings by Pakistani troops along the Indo-Pak border in Jammu & Kashmir, including in the Siachen area. Depending upon the gravity of such incidents, the matter, as considered necessary, is taken up with the concerned Pakistani authorities at appropriate levels.

The Government constantly monitor the situation along India's national borders and take appropriate action to safeguard national security. There is no occasion to utilise international fora for this purpose.

[English]

### Artificial Sweeteners

2482. SHRI SANAT KUMAR MANDAL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "Artificial Sweeteners may have side effects" appearing in the 'Business Standard' dated November 13, 1996;

(b) if so, the facts of the matter reported therein, as per his Ministry's information and research conducted by it or its agencies;

(c) the reaction of the Government thereto; and

(d) the steps taken or proposed to be taken to prohibit or control the sale of 'Aspartame', the chemical compound sold under various brand names in India and abroad as a low-calorie alternative to sugar?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) Yes, Sir.

(b) According to the Newspaper report there is a divergence of opinion regarding the consumption of Aspartame, artificial sweetener. While the Journal of Diabetic Association of India prescribes consumption upto 50mg. per kg of Body weight on a daily basis as "safe", many nutritionists are of the view that sustained consumption of Aspartame, a sweetening agent used as a low-calories alternative to sugar, over a period of time, can produce side effects which could show up after six months to a year of regular use.

However, according to the report published by Joint Expert Committee of FAO/WHO on Food Additives, Aspartame has been classified as a sweetening agent/flavour enhancer having Acceptable Daily Intake, (ADI) of 40mg per kg body weight.

(c) and (d). The Prevention of Food Adulteration Rules, 1955 permit use of Aspartame as a table top sweetner for diabetic use only on medical advice under proper packaging and labelling.

### International Conference on Indian Ocean Community

2483. SHRI MUKHTAR ANIS : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether India was represented at the International Conference on Indian Ocean Community held in Tehran in early November, 1996;

(b) if so, the names and designations of Indian representatives; and

(c) the brief particulars of major decisions taken by the Conference?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) and (b). Yes Sir. Shri Rakesh Kumar, Joint Secretary (Policy Planning), Ministry of External Affairs represented India at the International Conference on the Indian Ocean Community held in Tehran from November 10-12, 1996.

(c) The Conference called for promoting cooperation including through existing organisations in the Indian Ocean region. The Conference recommended convening of workshops on topics like export-import banks, refinery companies, transport companies, insurance companies, commercial banks, stock exchanges and commodity boards, national electricity and pipeline grids, steel and non-ferrous companies, trading companies, etc. It also recommended the convening of an annual conference to coincide with the workshops. The Conference urged governments to focus on problems of illicit drug trafficking, money laundering and illegal proliferation of arms with a view to resolving them, as well as investigation of possible dumping of radioactive waste in the Indian Ocean.

#### Representations from JAC of KVS

2484 SHRI RADHA MOHAN SINGH :  
SHRI SANTOSH KUMAR GANGWAR :  
SHRI SHANTILAL PARSOTAMDAS PATEL :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have received some representations from Joint Action Committee of Associations of Employees of KVS detailing their grievances and pressing for their redressal in September 1996;

(b) if so, the details thereof;

(c) whether any bilateral negotiations have since been held with the JAC;

(d) if so, the outcome thereof, and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA):

(a) and (b). Yes, Sir. A representation has been received from Joint Action Committee, an unrecognised body, in September, 1996. The main demands are representation of employees' association on Kendriya Vidyalaya Sangathan and its Board; revival of the Transfer Committee; extension of special benefits and allowances to Kendriya Vidyalaya Sangathan employees posted in North-East Region; increase in internal promotion quota; change in Recruitment Rules for the post of Principal; rationalisation of transfer policy; introduction of more elective subjects at +2 stage in Kendriya Vidyalayas; career advancement to Group 'C' & 'D' employees; regularisation of adhoc services;

recognition of Kendriya Vidyalaya Sangathan Group 'D' Employees Association; reduction in duty hours of Chowkidars etc.

(c) to (e). No negotiations have been held with the Joint Action Committee. However, similar demands raised by the recognised associations have been/are discussed in the meetings with them from time to time.

#### Sati Cases

2485. PROF. P.J. KURIEN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of Sati cases in the country since Independence;

(b) whether those responsible for the crime have been prosecuted;

(c) if so, the verdict in each case; and

(d) the Government's reaction thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI) : (a) to (c). The National Crime Records Bureau has information only as to the number of cases reported under the Commission of Sati (Prevention) Act during 1989 to 1995, which is as under :

S.No	Year	Cases reported
1	1989	36
2	1990	52
3	1991	17
4	1992	1
5	1993	5
6	1994	2
7	1995*	2

\* Figures from Bihar, Rajasthan and Daman & Diu are upto May, October and November, 1995 respectively

(d) There has been a significant decline in the number of such cases in recent years.

#### Strike at AIIMS

2486. SHRIMATI MEIRA KUMAR : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether some patients died in AIIMS due to inadequate treatment arising out of lack of medicines and equipments and consequently doctors of the Institute went on one day strike recently.

(b) if so, whether any enquiry into the incident has been made and remedial action taken; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) No, Sir, consequent on the death of a female patient who was wife of a Resident Doctor, due to cardiac arrest, Resident Doctors went on one day token strike during September, 1996 demanding improved patient care facilities and life saving equipments in all wards, including emergency.

(b) and (c). An enquiry was conducted to find out the cause of death of the patient and assess the adequacy of equipments and life saving medicines. Requisite measures to augment the facilities in the casualty were initiated immediately.

#### **Construction of Roads by Border Roads Organisation**

2487. SHRI CHAMAN LAL GUPTA : Will the Minister of DEFENCE be pleased to state :

(a) the name of the various road projects which are

being executed by the Border Roads Organisation (Project Sampark) in Jammu and Kashmir;

(b) since when each of these roads have been taken up for construction, the length of each road, the amount spent by the end of 1995-96 and estimates for the current year;

(c) the targetted date of completion of the each project;

(d) the length of Dayale Chak-Chhailan road, when it was taken up for execution, the amount spent and the reasons for inordinate delay; and

(e) when the execution of Basohli-Bhaderwah road was taken up and how much amount spent as also the cost of the machinery damaged by the militants and why no security measures were taken keeping in view the threat of militancy before hand?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) to (c). Detail of various road projects being executed by the Border Roads Organisation under Project Sampark in Jammu & Kashmir is given in the statement enclosed.

## STATEMENT

## Roads under Construction (P) Sampark, BRO

S.No.	Name of roads	date of comncmt.	length (kms)	expdr upto 3/96	Estimated expdr. for 1996-97 (Incl. Maint) (Rs. in lakhs)	PDC*	Remarks
1	2	3	4	5	6	7	8
1.	Tain Br-Rajouri-Poonch	4/96	133.65	115.25	231.88	3/2000	Due to Non-finalisation of L/A.
2.	Sunderbani-Beripettem Nausere	9/84	37.00	170.27	44.19	3/97	
3.	BG-Hamirpur-FDL 481	9/88	35.00	755.65	42.17	3/97	Due to Non-finalisation of L/A.
4.	Kalal-jhanger	11/89	35.38	916.23	6.82	3/97	Due to Non-finalisation of L/A.
5.	Naushera-Jhanger	12/93	27.00	98.05	29.636	3/97	
6.	Rajouri-Thanamandi-SKT	6/90	57.00	68.39	80.569	3/98	
7.	Bharak-Mundi-Dhar	2/93	22.24	206.39	43.05	3/98	
8.	Katra-Reasi-Siar-Rajouri	1/95	125.00	346.94	82.66	3/99	
9.	Domei-Katra-Reasi	2/95	41.50	23.92	26.573	3/2000	
10.	Dasal-Gujran-Asconsite	2/93	5.70	100.00	2.07	3/98	
11.	Hamirpur-FDL495	4/92	10.50	158.63	7.332	3/97	
12.	Bharak-Ransu-Asconsite	12/95	28.35	172.62	10.64	3/99	
13.	Pouni-Bhagot-Sunderbani-Naushere	11/71	61.00	124.76	22.22	3/99	Due to Non-finalisation of L/A.
14.	Seri-Kalal-Rumildhara	9/87	23.00	363.31	34.857	3/97	Due to Non-finalisation of L/A.
15.	Poumi-Siar-Rajouri	4/95	99.00	8.92	39.749	3/2000	
16.	Gulpur-Sarla	2/94	8.78	242.84	29.81	3/2000	
17.	FDL471-FDL477-FDL481	2/95	30.50	247.69	157.96	3/2000	
18.	FDL556-FDL 561	10/95	7.92	69.78	35.607	3/2000	
19.	T Jn-FDL570	1/96	12.30	37.66	118.88	3/2000	
20.	Tarkundi-FDL 501	12/95	10.30	293.23	75.110	3/99	
21.	KG top-FDL 433	NYC	1.40	-	6.40	3/98	
22.	Kulpur-Chichi	NYC	4.50	-	8.06	3/2000	
23.	Y Jn-FDL 573	NYC	3.00	-	6.85	3/98	
24.	HQ 80 Int Bde-Tac HQ	9/96	32.28	-	6.40	3/98	

1	2	3	4	5
25.	Budh Mohar-Gul	6/96	120.00	154.48
26.	Balavene-Dharal-Lam	11/71	19.00	130.58
27.	Garh-Dharal	11/71	12.00	105.20
28.	Reasi-Poundi	3/89	26.00	120.50
29.	Rajori-Kandi-Budhil	5/67	55.00	20.09
30.	Siar-Solki-Siat	Not taken over	21.00	-
31.	Safra-Pindigali	NYC	12.00	-
32.	Bareri-Kalsian	11/74	15.00	115.20
33.	Poonch-Kulpur	NYC	1.46	-
34.	Kalai-Jhalas	4/86	17.00	8.58
35.	KG Top-Jhalas T Jn	5/95	23.00	0.92
36.	Banwat-Mendri	1/95	17.00	2.90
37.	Banwat-Garhi	5/95	6.00	1.07
38.	BG Mender-Balnoi	4/86	37.00	3.71
39.	Nagroti-Bye-Pass	Jul 91	16.25	385.31
40.	Mansar-Siddra	NYC	37.93	-
41.	Basoli-Bani-Bhaderwah	Aug 87	175.80	2324.00
42.	Bettel-Mala	May 82	26.04	397.17
43.	Approach road to Chinab br	May 78	7.51	100.24
44.	Keri-Lelerhi	Feb 90	9.15	83.23
45.	Dayal-Chak-ASOn Site	Feb 94	2.83	10.32
46.	Bettal - ASOn	Jul 93	1.85	40.72
47.	Samba-Mawa Sortikalan	Feb 92	16.50	70.81
48.	Jammu-Akhnoor	Jan 90	27.20	42.08
49.	Kalith-Kachenial	Feb 94	11.34	159.92
50.	Kalith-Gulaba-Chapper	Feb 94	15.01	179.16
51.	Chinouta-Mana-Nallah	Mar 94	9.55	115.75
52.	Akhnoor-Banlah	Mar 70	41.37	306.90
53.	Akhnoor-Sobal-Kalith	Nov 83	18.49	194.34
54.	Satwari-RS Pura	Feb 80	15.54	7.20
55.	Chakki-Dhar	Jul 93	17.97	3.24

6	7	8
407 02	3/99	.
44 28	3/97	Due to Non-finalisation of L/A.
5 45	3/97	Due to Non-finalisation of L/A.
11 28	3/97	Due to Non-finalisation of L/A.
45 274	3/97	Due to Non-finalisation of L/A.
6 40	3/98	
53.95	3/97	
3 37	3/2000	Due to Non-finalisation of L/A.
-	3/2000	
47 53	3/98	Due to Non-finalisation of L/A.
5 09	3/97	
16 15	3/97	
2 17	3/97	
8 45	3/97	Due to Non-finalisation of L/A.
236 49	March 98	
58 84	March 99	
219.24	Mar 2000	Due to Militancy problem. Jt. svy. under finalisation
15.29	Mar 98	L/A not finalised.
9.56	Mar 98	L/A not finalised.
8 40	Mar 97	
3 00	Mar 97	
0 87	Mar 97	
6.40	Mar 97	
240 26	Mar 98	
10 29	Mar 98	
33 98	Mar 98	
288 83	Mar 98	
110.18	Mar 97	L/A not finalised
10 57	Mar 97	L/A not finalised.
39 19	Mar 97	L/A not finalised.
46 52	Mar 97	

1	2	3	4	5	6	7	8
56.	Akhnoor-Manidwala	Feb 92	37.38	22.35	10.38	Mar 97	L/A not finalised.
57.	Bari-Barhman Aniya-Ramgarh	Jul 78	29.28	88.32	2.00	Mar 97	L/A not finalised.
58.	Samba-Battal	Mar 94	27.00	296.79	20.15	Mar 97	
59.	Dhar-Udhampur	Jul 91	129.72	601.82	16.07	Mar 97	
60.	Dayal-Chak-Ramkot	May 94	24.92	38.90	13.00	Mar 99	
61.	Moti-Tubba-Lakharmandi-Dankhud	May 90	14.12	106.76		Mar 97	
62.	GPO Chowk to Bus Stand	May 90	1.49	38.53	35.580	Mar 97	

Note :

\*PDC : Probable date of completion  
 date of commnt : date of commencement  
 Incl. Maint. : Including Maintenance  
 NYC : Not Yet Commenced  
 L/A : Land Acquisition  
 H/T : Handling/Taking

The targetted date of completion is subject to availability of funds, legal complications and other local factors.

[Translation]

### Use of Light House for Advertisements

2488. SHRI DATTA MEGHE : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether certain leading industrial houses of the country are using light houses as a means for the advertisements of their products;

(b) if so, the details thereof; and

(c) the Government's policy in this respect?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) No, Sir.

(b) In view of the above, does not arise.

(c) A view in the matter will be taken (after the Department of Lighthouses & Lightships is approached by the industrial houses for advertisement of their products) based on the merits of the proposals.

[English]

### Expansion of Southern Air Command

2489. SHRI KODIKUNNIL SURESH : Will the Minister of DEFENCE be pleased to state :

(a) whether the Government have any proposal for expansion of Southern Air Command in Trivandrum, Kerala;

(b) if so, whether that Air Command is functioning satisfactorily;

(c) if so, the achievement made by that Air Command;

(d) whether the Government of Kerala has provided maximum land for use by the Southern Air Command, Trivandrum; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) to (c) No, Sir. The existing Southern Air Command in Trivandrum is functioning satisfactorily. They have been conducting a number of inter-Service exercises in the region besides managing the administration of the A & N Islands.

(d) and (e). The Government of Kerala had agreed to allot 53 acres of land. However, a part of land earmarked could not be acquired. The Kerala Government is yet to locate an alternate site.

[Translation]

### Family Planning Programmes by NGOs

2490. VAIDYA DAU DAYAL JOSHI. Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state

(a) the details of funds allocated to various non-government organisations during the last three years for family planning programme alongwith the results thereof organisation-wise;

(b) whether the allocated funds were properly utilised; and

(c) if so, the details of organ isations the working of which were physically verified?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) Financial assistance is given by the Central Government to Voluntary Organisations for implementing approved schemes for promotion of Family Welfare Programme. The details of the funds allocated and assistance released to the Non-Govt. Organisations under different schemes during the last three years are given below :

#### Funds Allocated/Released

(Rupees in Crores)

Scheme	1993-94		1994-95		1995-96	
	Alloc.	Rel.	Alloc.	Rel.	Alloc.	Rel.
Involvement of Vol. Orgns.	5.00	4.62	7.50	7.60	9.49	9.49
USAID assisted PVOH-II	2.70	2.70	2.50	3.60	8.55	8.43
UNFPA assisted	1.18	1.08	1.18	1.28	1.18	1.17

The names of the organisations which received grant more than Rs. one lakh is published in the Annual Report of the Ministry of Health & Family Welfare.

(b) and (c). There is an inbuilt mechanism for concurrent monitoring of the progress before releasing

second instalment and for accepting utilisation certificate by the District/State authorities. In addition, evaluation of NGO projects is also got done through independent agencies/institutions. Physical verification through Regional Director or Central Team is undertaken in case of complaint against a particular NGO.

[English]

### UGC Office at Bangalore

2491. SHRI K.C. KONDAIAH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of Universities in Southern States of Karnataka, Tamil Nadu, Kerala, Andhra Pradesh and Pondicherry;

(b) whether the Government are aware that the Southern Universities have to go all the way to Delhi to get various clearances and other matters;

(c) if so, whether the Government propose to open the Regional Office of University Grants Commission at Bangalore; and

(d) if so, the time by which the Regional Office of UGC is likely to be opened?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA):

(a) The number of Universities in Southern States which are eligible to receive grants from UGC is as under :

Andhra Pradesh	8
Karnataka	7
Kerala	4
Pondicherry	1
Tamil Nadu	10

(b) Yes, Sir.

(c) No, Sir.

(d) Does not arise.

### Deemed Universities

2492. SHRI B.L. SHANKAR : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of the deemed Universities in the country;

(b) the criteria adopted in giving recognition to the deemed Universities; and

(c) the details of the controlling authority with regard to the deemed Universities?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA):

(a) There are 38 deemed to be universities in the country.

(b) The Central Government on the advice of the University Grants Commission (UGC) under Section 3

of the UGC Act, 1956, confers 'deemed to be university' status to any institution of higher education by issuing Notification in the official Gazette.

The UGC has prescribed a set of guidelines for considering such proposals from the institutions. The main points which are kept in view by the UGC while processing such proposals, are as follows :

(i) The applicant Institute must be an independent Registered Society or Trust to have an independent entity of its own.

(ii) The Institute must have minimum 5 years of functioning at the time of making the proposal.

(iii) The Institute must be engaged in teaching and research in chosen field of specialization and should have innovative programmes which should be of very high academic standards.

(iv) The management should be prepared to provide a minimum of Rs. 40.00 lakhs per annum recurring grant.

(v) The management should create a corpus funds of Rs. 50.00 lakhs in respect of Scientific Institution and Rs. 25.00 lakhs in case it is imparting education in Social Sciences.

(vi) The concurrence of the State Government as well as that of the affiliating university must be obtained for consideration of the proposal by the UGC.

In so far as institutions imparting education in the fields of Engineering, Technology, Management, Pharmacy etc. are concerned, the proposal is required to be submitted to the All India Council for Technical Education for examination in the first instance, as provided for in the AICTE Act. AICTE have also prescribed a separate set of guidelines for considering such proposals.

(c) Deemed Universities are governed as per provisions in their Memorandum of Association and Rules which are approved by the UGC.

[Translation]

### Sickel Cell Disease

2493. SHRI NARAYAN ATHAWALE :  
SHRI RAMESHWAR PATIDAR :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "AIDS Say Bhi Ghatak 'Sickel Cell' Ka Taji Sey Vistaar" appearing in 'Rashtriya Sahara' dated October 31, 1996;

(b) if so, the reaction of the Government thereto.

(c) whether more than thirty lakhs children every day have become the victims of sickle cell disease in Madhya Pradesh and this disease is spreading in more and more areas day by day;

(d) if so, whether the Union Government propose to launch a campaign to check the rapid spread of this disease;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) Yes, Sir.

(b) to (f). Sickle Cell disease is a genetic or hereditary disorder of blood caused by the presence of an abnormal haemoglobin (Hb.S) in the red cells of blood, leading to severe anaemia. The disease is found predominantly in certain tribal populations in India and to some extent, in some scheduled castes. Studies conducted by the Indian Council of Medical Research (ICMR) indicate that incidence of sickle cell disease is high in certain tribes in Madhya Pradesh, Orissa, Maharashtra, Gujarat and some other States.

There is no cure for the disease; however, the quality of life of the patients could be improved and severity of the complications avoided to a large extent through early preventive measures such as pre-marital genetic counselling and pre-natal diagnosis, facilities for which already exist. A number of NGOs have initiated programmes for tribals and different caste groups on health education and awareness of the disease in order to reduce its incidence and morbidity.

[English]

#### Delegations sent Abroad

2494. SHRI K.D. SULTANPURI : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the number of delegations sent by his Ministry to foreign countries during the last six months and the total expenditure incurred thereon; and

(b) the details of the benefit accrued to the country therefrom?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) and (b). The information is being collected and will be laid on the Table of the House.

#### Kendriya Sanskrit Vidyapeeth in Kangra

2495. SHRI HARIN PATHAK : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Rashtriya Sanskrit Sansthan, New Delhi has accorded the approval for setting up of a Kendriya Vidyapeeth in Kangra District in Himachal Pradesh;

(b) if so, since when the Governing body of the Sansthan accorded the approval;

(c) whether this Vidyapeeth has since started functioning; and

(d) if not, the reasons for delay?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) and (b). The Governing Body of Rashtriya Sanskrit Sansthan has approved the proposal for setting up of a Kendriya Sanskrit Vidyapeeth in Kangra District in Himachal Pradesh in its meeting held on 24.5.1995.

(c) and (d). The Vidyapeeth has not been established so far due to financial constraints.

[Translation]

#### Reservation Benefits in Universities

2496. SHRI GANGA CHARAN RAJPUT : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether reservation benefits, as per the Mandal Commission recommendations, are being provided in respect of the posts of lecturers, readers, professors etc. in colleges and universities.

(b) if so, the details thereof;

(c) if not, the reasons therefor and

(d) the number of principals appointed in the schools, from backward classes by the Higher Education Service Commission and the number of Vice-chancellors appointed from backward classes by the State Government, State-wise?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) to (c) The matter is under consideration of the University Grants Commission.

(d) The information is being collected and will be laid on the Table of the House.

#### Subarnarekha Irrigation Projects

2497. SHRI BIR SINGH MAHATO : Will the Minister of WATER RESOURCES be pleased to state :

(a) the reasons for stoppage of works of Subarnarekha Irrigation Project in Chandil in Singbhum district of Bihar; and

(b) the time by which the work is likely to be resumed and completed?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) The main reason for stoppage of works in Chandil dam of Subarnarekha Project (Bihar) is paucity of funds.

(b) Irrigation is a State subject. Projects are planned, funded and implemented by the State Government from their own resources. The completion of the project depends upon the priority attached to it by the State Government.

### Medical Herbs

2498. SHRI RAMESH CHENNITHALA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether any efforts have been made to locate and identify the rare and precious medical herbs mentioned in the various Ayurvedic texts;

(b) if so, the details thereof;

(c) if not the reasons therefor; and

(d) the details of research done in hebal medicines and the outcome thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) and (b). Yes, Sir. The Central Council for Research in Ayurveda and Siddha, an autonomous organisation of Ministry of Health & Family Welfare has established 18 Survey of Medicinal Plants units in Seventeen States of the country to survey and locate the availability of such plants. Monographs/reports have been published in this regard on the basis of survey.

The Deptt of Dravya Guna Vigyan in National Institute of Ayurveda, Jaipur has also done work on rare herbs "pashanabheda" and "Prasarini"

(c) Does not arise.

(d) Research Councils, Institutions under the Ministry of Health and Family Welfare and various other organisations specifically CSIR, are engaged in research on herbal medicines. Papers/bulletine have already been published in this regard.

National Institute of Ayurveda, Jaipur has also undertaken Research on Herbal Medicines like Prasarini, Shefalika, Mustak etc

[Translation]

### Amount for Repair of N.H. in M.P.

2499. SHRIMATI CHHABILA ARVIND NETAM : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the number of National Highways in Madhya Pradesh;

(b) the amount sanctioned for their repair during the last three years;

(c) whether the sanctioned amount has been fully utilised, and

(d) if not the reasons therefor?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) Nine.

(b) Rs. 4983.81 lacs were allocated, as Maintenance and Repair grants, during the years 1993-97 to 1995-96.

(c) Yes, Sir.

(d) Does not arise.

[English]

### Pay of Anganwadi Teachers

2500. SHRI S. AJAY KUMAR : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether there is any proposal to increase the pay and other allowances of Anganwadi Teachers or Helpers; and

(b) if so, the details thereof and the action being taken in this regard with time frame of implementation of the same?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI) : (a) No, Sir. The Anganwadi Workers and Helpers are honorary workers and are paid a fixed amount of honorarium per month. The Government had raised the honorarium of anganwadi workers and helpers w.e.f. October 2, 1992

(b) Does not arise.

### Ahmedabad-Vadodapa Express Way

2501. SHRI MAHESH KUMAR M KANODIA :  
SHRI VIJAY PATEL :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether it is a fact that the World Bank aided Ahmedabad-Vadodara Express way NE-I was taken up in the year 1987;

(b) if so, the progress made so far;

(c) the annual allocation made during the current financial year and the amount spent during each of last three years; and

(d) the time schedule for its completion?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) and (b). Yes, Sir. The physical progress of Road and Bridge works is about 59.18% till November '96.

(c) A sum of Rs. 10.00 crores has been allocated for the project during the current (1996-97) financial year. The expenditure figures for the last 3 years are as under :

1993-94	Rs. 31.63 Crores
1994-95	Rs. 19.12 "
1995-96	Rs. 14.00 "
	(upto November '96)

(d) After expulsion of the contractor for the road portion, taking up of the balance work on Build-Operate & Transfer basis is being explored. It is too early to indicate a definite time schedule for its completion.

#### Appeal by NCW

2502. SHRI UDAYSINGRAO GAIKWAD : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether some agencies like National Commission for Women and others have appealed to the people to donate for weaver families of Andhra Pradesh whose homes and looms have been destroyed in recent cyclone;

(b) if so, the details thereof with amount collected by each so far;

(c) whether the Government propose to rehabilitate such affected families with such donation; and

(d) if so, details thereof with steps proposed to be taken to rehabilitate other families?

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI) : (a) to (d). Information is being collected and will be laid on the Table of the House.

[Translation]

#### Arsenic Pollution in Gujarat

2503. SHRI N.J. RATHWA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Union Government are aware that diseases due to arsenic pollution in Gujarat, particularly in tribal and backward regions, are increasing rapidly;

(b) if so, whether the Union Government with the help of foreign health authorities, propose to take any concrete steps to eradicate the diseases, which are increasing due to arsenic pollution;

(c) the assistance Union Government have rendered to the State Government for the same during the last three years, year-wise;

(d) whether the Union Government have been urged by the State Government to allocate more funds for the same; and

(e) if so, the reaction of the Union Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) As per information received from Health, Medical Services and Medical Education (HS) Department of Government of Gujarat, there is no problem of diseases due to arsenic pollution in Gujarat.

(b) to (e). Do not arise.

[English]

#### C.T. Scan Machines

2504. SHRI MOHAN RAWALE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the names of Government hospitals in the Capital where C.T. Scan machines are not working properly and since when;

(b) the reasons therefor;

(c) whether due to this, the persons injured in accidents are not treated properly and they succumb to their injuries for lack of proper diagnosis and treatment; and

(d) if so, the measures taken by the Government to ensure proper working of C.T. Scan machines in hospitals?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) and (b). The C.T. Scan machines are in working condition in Central Government hospitals in Delhi. The information in respect of hospitals under the control of Govt. of NCT, Delhi is at enclosed statement.

(c) No, Sir. Such cases are referred to other hospitals in an ambulance accompanied by a Medical Officer as reported by Govt. of NCT of Delhi.

(d) Govt. of NCT, Delhi has informed that all possible efforts are made to ensure that machines work properly.

#### STATEMENT

Government of NCT of Delhi

#### Functioning of C.T. Scan Machines

Name of the Hospitals	Time since when not working properly	Reasons for not working
1	2	3
1. L.N.J.P. Hospital	24.7.96	The Head C.T. Scan Machine had gone defective.

	1	2	3
2.	D.D.U. Hospital	(i) 4.2.95 - 15.1.96 (ii) 23.4.96 - 9.5.96 (iii) 11.5.96 - 17.5.96 (iv) 28.5.96 - 24.8.96 (v) 26.8.96 - Till date	High tension generator is faulty. Action has been initiated to import this part.
3.	G.T.B. Hospital	No C.T. Scan Machine Installed.	
4.	D.H.S. Hospital	No. C.T. Scan Machine Installed.	
5.	S.G.M. Hospital	No. C.T. Scan Machine Installed.	Only one part is defective.
6.	G.B.P. Hospital	W.E.F. 16.11.96	
<i>Municipal Corporation of Delhi</i>			
1.	Swami Dayanand Hospital	C.T. Scan Machine is being installed by M/s. Siemens India on turn key basis but not handed over yet.	

[Translation]

#### Promotion in T.R.C.C.

2505. SHRI BHAKTA CHARAN DAS : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the details of the SC/ST employees eligible for promotion before 09-12-93 as per the Recruitment and Selection Ruled, which were forwarded to the Ministry by Indian Road Construction Corporation through their letter dated 8.12.94;

(b) whether all these employees have been promoted following a decision taken in the meeting held with the Secretary on 22-05-95;

(c) if not, the reasons therefor;

(d) number of employees of general category promoted despite having no departmental vacancies during 1991-93;

(e) the reasons for not promoting employees of SC/ST category during the said period;

(f) the contents of the enclosure 1.5 (Para-3) of Mital Report and enclosure 5 of Agenda-131 and note No 1002/GMP/dated 26-04-93/31-10-95; and

(g) the time by which the information asked in the JSQ No. 5651/5662 and 6677 dated 2.5.94 and 9.5.94 will be made available?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) to (g). The information is being collected and will be laid on the Table of the House.

[English]

#### Flood Control in Assam

2506. DR. ARUN KUMAR SARMA : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether any specific scheme has been

formulated by the Union Government with regard to action Plan to deal with the problem of flood control in Assam;

(b) if so, the details thereof;

(c) whether the Government of Assam has submitted any short term and long term schemes to the Union Government for implementation; and

(d) if so, the response of the Union Government in this regard?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) and (b). Union Government has formulated Master Plans for Flood Management in the Brahmaputra and Barak Valleys which also encompass areas in Assam. Two schemes, namely, the Pegladiya Multi-Purpose Project in the Brahmaputra Valley in Assam and the tipaimukh Multi-Purpose Project in the Barak Valley have been approved by the Technical Advisory Committee of the Ministry of Water Resources. Environmental Clearance of the Pagladiya Project has also been obtained for investment clearance by the Planning Commission. In respect of the Tipaimukh Project, technical clearance subject to certain conditions was granted during August, 1995. Further progress on this project is held up in the absence of an agreement amongst the States of Assam, Mizoram and Manipur.

(c) and (d). The Government of Assam has been submitting both short term and long term schemes costing Rs. 1 crore and above for technical and investment clearance. These have been approved from time to time. In addition to the funds allotted by the Planning Commission to the State Sector for implementation of the approved schemes, during the year 1996-97 a Central grant of Rs. 25 crores has also been allocated for implementation of priority schemes

**Purchase of Tanks by Pakistan from Ukraine**

2507. DR. T. SUBBARAMI REDDY :  
SHRI PRADIP BHATTACHARYA :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether \$550 million contract for the supply of 320 Ukrainian tanks was signed between Ukraine and Pakistan in Islamabad on July 31, 1996;

(b) whether it has been reported that Pak's purchase of these tanks would destabilise the current dynamic balance between defence potentials of India and Pakistan and trigger off a new round of arms race between the two countries;

(c) if so, the reaction of the Government thereto;

(d) whether any concrete steps are being considered to meet the situation arising out of this contract; and

(e) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) According to available reports, Pakistan and Ukraine entered into a contract in July 1996, for the sale of about 300 T-80 UD tanks to Pakistan.

(b) and (c). There is apprehension that these supplies will impact adversely on the military balance between India and Pakistan. Government believe that the acquisition of weapons by Pakistan, beyond its legitimate requirements, is not conducive to peace and security in the region.

(d) and (e). Government constantly monitor all developments having a bearing on national security and take all necessary steps to safeguard it.

**Concept of 'Zero Vacancy'**

2508. SHRI SANTOSH KUMAR GANGWAR : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the concept of "Zero Vacancy" in the context of posting of teachers of Kendriya Vidyalayas;

(b) whether it is still being acted upon;

(c) if so, the details of its *modus operandi*; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) to (d). There is no concept of Zero vacancy mentioned in the Transfer Guidelines approved by the Board of Governors for transfer/postings of teachers.

[Translation]

**Admission of Grandchildren of Employees of KVS**

2509. SHRI SHANTILAL PARSOTAMDAS PATEL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the grandchildren of the working and retired employees of Kendriya Vidyalayas and Kendriya Vidyalaya Sangathan are given admission in Kendriya Vidyalayas on priority basis; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) and (b). The grand-children of serving employees of Kendriya Vidyalaya Sangathan and Kendriya Vidyalayas are given second priority for admission in Kendriya Vidyalayas.

[English]

**Commercial Sexual Exploitation**

2510. SHRI MADHAVRAO SCINDIA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether his attention had been drawn to the World Congress against Commercial Sexual Exploitation held at Stockholm in September, 1996;

(b) the specific measures taken to check this menace discussed and recommended by the World Congress; and

(c) the steps taken and are being taken by the Government in the light thereof?

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAL) : (a) Yes, Sir.

(b) The World Congress against Commercial Sexual Exploitation of Children held at Stockholm (Sweden) from 27-31 August, 1996 adopted a Declaration and an Agenda for Action. The Agenda for Action adopted calls for integrated strategies and measures so that by the year 2000 A.D., there are national agendas for action and indicators of progress, with set goals and time-frame for implementation, targetted to reducing the number of vulnerable children and bringing about an improvement in the attitude of the society towards child rights. The Agenda for Action further calls upon the National Governments to develop implementation, and monitoring mechanisms at the national and local levels as well as for close interaction and cooperation between the Government and Non-Government sectors to plan and implement measures against Commercial Sexual Exploitation of Children.

(c) Apart from stricter enforcement of the existing provisions of the following laws;

- (i) The Indian Penal Code;
- (ii) The Immoral Traffic (Prevention) Act, 1996; and
- (iii) The Juvenile Justice Act, 1986.

The Government of India has already referred to the Law Commission certain amendments in the major criminal laws to tackle sexual abuse of children, recommended by the National Commission for Women. The Government has set up a Central Advisory Committee for an ongoing review and recommendations of both legal and non-legal approaches to the rescue and rehabilitation of children in prostitution. In addition, the Government is attempting to bring about an overall improvement in the status of children, especially girl children, through better education, health care and empowerment of women.

#### Allocation to Pariyaram Medical College

2511. SHRI MULLAPPALLY RAMCHANDRAN : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) the allocation/advance of funds made by his Ministry to Pariyaram Medical College at Cannanore in Kerala;
- (b) the terms/conditions thereof;
- (c) whether any other Medical College or Educational Institute has received such advance during the last three years; and
- (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) Ministry of Health and Family Welfare has not given any financial assistance to Pariyaram Medical College, Cannanore, Kerala.

(b) Does not arise.

(c) and (d). The financial assistance given to Mahatma Gandhi Institute of Medical Sciences, Wardha during the last three years is as under :

1993-94	Rs. 250 lakhs
1994-95	Rs. 275 lakhs
1995-96	Rs. 400 lakhs

#### Monuments

2512. SHRI KRISHAN LAL SHARMA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

- (a) whether it is a fact that all monuments in the

country face threat from pollution and non-conservation;

(b) whether it is also a fact that many of these monuments suffer damage inflicted by feet, hands, emission of cars, buses of the tourists;

(c) whether it is also a fact that Taj Mahal, Fatehpur Sikri and Lal Quila of Delhi are also effected; and

(d) if so, the measures contemplated by the Government in these matters?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI) : (a) to (d). While it is not a fact that all monuments face threat from non-conservation, it is necessary in many cases to safeguard ancient monuments against possible pollution. Effective measures have been taken by the A.S.I. to safeguard centrally protected monuments, including the Taj Mahal, Fatehpur Sikri and Lal Quila of Delhi against human, industrial and vehicular pollution. These include afforestation, monitoring of pollution level from industries, prescribing environmental guidelines for location of industries and evolving emission and effluent standards.

[Translation]

#### National Literacy Campaign

2513. SHRI RAJENDRA AGNIHOTRI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

- (a) whether the Government are giving wide publicity to National Literacy Campaign; and
- (b) if so, the names of the districts in each State which have been declared fully literate?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) The National Literacy Mission undertakes propagation of Literacy messages through advertisement and publicity in Print and Electronic Media.

(b) The National Literacy Mission has dispensed with the concept of declaring the districts fully literate. After completion of total Literacy the Districts launch Post Literacy Campaigns for consolidation of gains acquired by learners. 174 Districts are at present in the Post Literacy Phase.

[English]

#### Release of Ganga Water for Calcutta Port

2514. SHRI TARIT BARAN TOPDAR : Will the Minister of WATER RESOURCES be pleased to state :

- (a) whether the Government are considering to

release more Ganga water from the upper stream i.e. from Uttar Pradesh and Bihar for Calcutta Port as well for Bangladesh;

- (b) if so, the steps taken in this regard; and  
(c) if not, the reasons therefor?

THE MINISTER OF WATER RESOURCE (SHRI JANESHWAR MISHRA) : (a) to (c). Sharing of flows of Ganga waters arriving at Farakka between India and Bangladesh is presently under negotiation with Bangladesh.

### Farakka Water Sharing

2515. SHRI P.R. DASMUNSI : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the present Government of Bangladesh had initiated any talk on the Farakka Water Sharing afresh with our Government; and

(b) if so, the outcome and the official stand of West Bengal Government in water sharing formula of Farakka barrage with Bangladesh?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) Yes, Sir.

(b) Discussions are continuing for working out a mutually acceptable solution for sharing of Ganga Waters at Farakka. Representatives from West Bengal are associated in these discussions.

### IGNCA

2516. SHRI SYDIAH KOTA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Indira Gandhi National Centre of the Arts (IGNCA) has framed any guidelines for appointment of Trustees;

(b) if so, the details thereof;

(c) whether the institution has appointed life time trustees;

(d) if so, whether the guidelines have been followed in that regard; and

(e) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI) : (a) and (b). The Trustees of the IGNCA are appointed in accordance with the Deed of Declaration of the Trust.

(c) Yes please.

(d) and (e). In accordance with the provisions of the Deed of Declaration, the Trust in its meeting held on 18.5.1995, carried out certain amendments making six founder Trustees as Life Trustees.

### Health Services

2517. DR. MAHADEEPAK SINGH SHAKYA :  
JUSTICE GUMAN MAL LODHA :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "still on the sick bed" appearing in Times of India, dated September 8, 1996;

(b) if so, whether World Health Organisation has suggested that at least 5% of G.D.P. of the country should be spent on health;

(c) if so, whether the expenditure on health has been average 3% of the G.D.P. during the last three years in the country; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) Yes, Sir.

(b) to (d). World Health Organisation have recommended that atleast 5% fo GDP should be allocated for Health. According to the World Development Report 1993 the percentage of GDP (1990) spent on Health in India is 6% with 1.3% in public sector and 4.7% in private sector. However, the total Plan outlay for Health & Family Welfare sectors in the country during the last three years have been a little over 3% of the total Plan outlays of the country.

[Translation]

### Health for All

2518. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the progress made in the scheme 'Health for all by 2000' in the country;

(b) the details of arrangement being made to provide health facility in every village;

(c) the role given to Ayurvedic doctors and medicines to achieve this target;

(d) the alternative health scheme introduced for the villages in place of mobile doctor scheme which had been abolished;

(e) the details of programmes being implemented to provide meternity facility in each village; and

(f) the role being played by the voluntary health organisations in different fields of health?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) to (f). A review of the progress in achievement of the goals set out in the National Health

Policy 1983 indicates that only some of the goals like infant mortality rate, Crude Death Rate, life expectancy at birth, immunisation goals for pregnant women and infants and elimination of leprosy could be fully achieved by the year 2000 A.D.

A huge rural health network comprising of 1,32,727 Sub-Centre, 21,853 Primary Health Centres and 2,424 Community Health Centres as on 1.4.96 has been set up throughout the country to provide comprehensive health care in rural areas. The hospitals at the secondary level are also being strengthened in a phased manner by availing external assistance by some States. This is aimed at improving access to health care in rural areas where women's needs have also been addressed.

Emphasis has been given for development of Indian System of Medicine and Homoeopathy to widen the network for the delivery of the health care services to the people. Programmes are under implementation to control/eradicate communicable and non-communicable diseases like Malaria, Tuberculosis, Leprosy, Blindness, AIDS, cancer etc. Under the Family Welfare Programme emphasis has been given for child survival and safe motherhood including immunisation and safe delivery. Involvement of NGOs/voluntary organisation is also being encouraged to provide comprehensive health care to the people particularly in the blindness, leprosy and family welfare programmes.

#### Expenditure on N.Hs in UP

2519. SHRI ASHOK PRADHAN : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) the details of National Highways falling under Khurja region of Uttar Pradesh;

(b) the amount spent on the maintenance of these National Highways during the last three years, year-wise;

(c) whether the Government are aware of the fact that the Ghaziabad-Dadri-Sikandarabad Bulandshahar, N.H. is in a dilapidated condition;

(d) if so, the reaction of the Government thereto;

(e) whether the Government propose to formulate any special scheme for proper maintenance of above National Highways;

(f) if so, the details thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF SURFACE TRANSPORT (SHRI T.G. VENKATRAMAN) : (a) and (b). No National Highway falls under Khurja region in the State of U.P.

(c) Ghaziabad-Dadri-Sikandarabad-Bulandshahar Road in U.P. is not a National Highway.

(d) to (g). Do not arise in view of (c) above.

15.00 hrs.

[English]

MR. SPEAKER : Now, we will take up Papers to be laid on the Table.

SHRI RAM NAIK (Mumbai North) : Sir, I am on a point of order. In today's List of Business, the Bill shown earlier as 'Constitution (Eightieth Amendment) Bill, 1996' has not been shown. The agenda is suddenly changed and Supplementary Demands for Grants (General) have been included for discussion. If the agenda items are changed so often, it becomes very difficult for us to manage it. How can we tell our speakers to be ready for that? That was brought last time. But now it has again been changed. There should be some consistency in the List of Business.

Now, if Supplementary Demands for Grants of Rs. 4,000 crore are to be discussed are just brought casually like this, it becomes very difficult. We should get some advance intimation.

MR. SPEAKER : We will take up the Supplementary Demands for Grants day after tomorrow. Is it all right, Mr. Naik?

SHRI RAM NAIK : Yes.

15.01 hrs.

#### PAPERS LAID ON THE TABLE

**Memorandum of understanding between the Hindustan Aeronautics Limited and the Department of Defence Production and Supplies for the year 1996-97.**

[Translation]

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV) : Mr. Speaker, Sir, I beg to lay on the Table of the House a copy (Hindi and English Versions) of the Memorandum of Understanding between the Hindustan Aeronautics Limited and Department of Defence Production and Supplies for the year 1996-97.

[Placed in Library See No. LT-820/96]

**Annual Report and Review by the Government of the working of the National Institute of Public Cooperation and Child Development, New Delhi for the year 1994-95 etc.**

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S.R. BOMMAI) : Sir, I beg to lay on the Table -

- (1) (i) A copy of the Annual Report (Hindi and English versions) (Volume-I and II) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1994-95, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1994-95.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT - 821/96]

**Annual Report and Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, and Madras Port Trust alongwith audit report etc. for the year 1995-96 etc.**

THE MINISTER OF SURFACE TRANSPORT (SHRI G. VENKATRAMAN TINDIVANAM) : Sir, I beg to lay on the table -

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-

(i) Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1995-96.

(ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1995-96, alongwith Audited Accounts and Comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT - 822/96]

- (2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Madras Port Trust, for the year 1995-96.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Madras Port Trust, for the year, 1995-96.

[Placed in Library See No. LT - 823/96]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trusts Act, 1963 :-

(i) Annual Accounts of the Madras Port Trust, for the year 1995-96, together with Audit Report thereon.

(ii) Review by the Government on the Audited Accounts of Madras Port Trust for the year 1995-96.

[Placed in Library See No. LT - 824/96]

- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Shipping Corporation of India Limited and the Ministry of Surface Transport for the year 1996-97.

[Placed in Library See No. LT - 825/96]

**Annual Report and Review by the Government of the working of the National Academy of Ayurveda, New Delhi for the year 1994-95 and Gujarat Ayurveda University, Jamnagar, for the year 1995-96 etc.**

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : Sir, on Behalf of Saieem Iqbal Shervani, I beg to lay on the Table -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Ayurveda, New Delhi, for the year 1994-95, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of ayurveda, New Delhi, for the year 1994-95

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT - 826/96]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Ayurveda University, Jamnagar, for the year 1995-96, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gujarat Ayurveda University, Jamnagar, for the year 1995-96.

[Placed in Library See No. LT - 827/96]

**Annual Accounts of the University Grants Commission, New Delhi for the year 1993-94 alongwith statement showing reasons for delay etc.**

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : Sir, I beg to lay on the Table -

- (1) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1993-94 together with Audit Report thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT - 828/96]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Pondicherry University, Pondicherry, for the year 1995-96.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pondicherry University, Pondicherry, for the year 1995-96.  
[Placed in Library See No. LT - 829/96]
- (4) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Pondicherry, for the year 1995-96, together with Audit Report thereon.  
[Placed in Library See No. LT - 830/96]
- (5) A copy of Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1994-95 together with Audit Report thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.  
[Placed in Library See No. LT - 831/96]
- (7) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1994-95, together with Audit Report thereon.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.  
[Placed in Library See No. LT - 832/96]
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Lok Jumbish Parishad, Jaipur for the year 1995-96, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lok Jumbish Parishad, Jaipur, for the year 1995-96.  
[Placed in Library See No. LT - 833/96]
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Society, Karnataka, for the year 1995-96, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya Society, Karnataka, for the year 1995-96.  
[Placed in Library See No. LT - 834/96]
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Society, Uttar Pradesh, for the year 1995-96 alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya Society, Uttar Pradesh, for the year 1995-96.  
[Placed in Library See No. LT - 835/96]
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samatha Society, Andhra Pradesh, for the year 1995-96, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahila Samatha Society, Andhra Pradesh, for the year 1995-96.  
[Placed in Library See No. LT - 836/96]
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Society, Gujarat, for the year 1995-96, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya Society, Gujarat, for the year 1995-96.  
[Placed in Library See No. LT - 837/96]
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 1995-96, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Ahmedabad, for the year 1995-96  
[Placed in Library See No. LT - 838/96]
- (15) A copy of the Annual Accounts (Hindi and English versions) of the Maintained Institutions of University of Delhi, Delhi, for the year 1992-93, together with Audit Report thereon.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.  
[Placed in Library, See No. LT - 839/96]
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1994-95, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Durgapur, for the year 1994-95.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.  
[Placed in Library See No. LT - 840/96]
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 1994-95.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jamia Millia Islamia, New Delhi, for the year 1994-95.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.  
[Placed in Library See No. LT - 841/96]
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi for the year 1993-94.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Delhi, for the year 1993-94.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.  
[Placed in Library See No. LT - 842/96]
- (23) A copy of the Annual Accounts (Hindi and English versions) of the university of Hyderabad, Hyderabad, for the year 1995-96, together with Audit Report thereon.  
[Placed in Library See No. LT - 843/96]
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya Regional Engineering College, Jaipur, for the year 1993-94, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Malaviya Regional Engineering College, Jaipur, for the year 1993-94.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.  
[Placed in Library See No. LT - 844/96]
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Hamirpur, for the year 1994-95, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Hamirpur, for the year 1994-95.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.  
[Placed in Library See No. LT - 845/96]
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern

Hill University, Shillong, for the year 1995-96.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Hill University, Shillong, for the year 1995-96.

[Placed in Library See No. LT - 846/96]

- (29) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1994-95, together with Audit Report thereon.

- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.

[Placed in Library See No. LT - 847/96]

**Annual Administration Report of the Cantonment Board for the year 1995-96 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : Sir, I beg to lay on the Table a copy of the Annual Administration Report (Hindi and English versions) of the Cantonment Boards for the year 1995-96.

[Placed in Library See No. LT - 848/96]

15.02 hrs.

**LEAVE OF ABSENCE FROM THE SITTING OF THE HOUSE**

[English]

MR. SPEAKER : The Committee on Absence of Members from the Sittings of the House in their First Report presented to the House on 6 December, 1996 have recommended that leave of absence from the sittings of the House be granted to the following Members for the periods indicated against each :-

1. Shrimati Bhavana Ben Devraj Bhai Chikhalia	10.7.96 to 26.7.96
2. Shrimati Vasundhara Raje	10.7.96 to 2.8.96 and 26.8.96 to 13.9.96
3. Shri P. Kodanda Ramaiah	26.8.96 to 13.9.96
4. Shri S.D.N.R. Wadiyar	26.8.96 to 13.9.96

Is it the pleasure of the House that leave as recommended by the Committee be granted?

SEVERAL HON. MEMBERS : Yes.

MR. SPEAKER : The leave is granted. The Members will be informed accordingly.

15.03 hrs.

**JOINT COMMITTEE ON THE CONSTITUTION  
(EIGHTY-FIRST AMENDMENT) BILL**

**Report**

[English]

SHRIMATI GEETA MUKHERJEE (Panskura) : Sir, I beg to present the Report (Hindi and English versions) of the Joint Committee on the Constitution (Eighty-first Amendment) Bill, 1996...*(Interruptions)*

SHRI BASU DEB ACHARIA (Bankura) : Sir we want that this Bill be passed within this week...*(Interruptions)* We have already discussed it.

[Translation]

SHRIMATI SUSHMA SWARAJ (South Delhi) : Mr. Speaker, Sir, now this report has been presented in the House. Therefore, I would like to submit that you should issue directions to get it passed...*(Interruptions)* You had earlier asked the Select Committee to submit the report and now it has submitted the report...*(Interruptions)*

SHRI RAM NAIK (Mumbai North) : Mr. Speaker, Sir, the evidence has not been laid. Therefore, you should ask the Select Committee to lay the evidence also...*(Interruptions)*

[English]

SHRI BASU DEB ACHARIA : Let the Bill be passed without discussion...*(Interruptions)*

[Translation]

VAIDYA DAU DAYAL JOSHI (Kota) : Mr. Speaker, Sir, you should make arrangements to get this Bill passed today itself...*(Interruptions)*

MR. SPEAKER : Now, item No. 10.

*(Interruptions)*

MR. SPEAKER : She has to read out the second part of it.

15.04¼ hrs.

**JOINT COMMITTEE ON THE CONSTITUTION  
(EIGHTY-FIRST AMENDMENT) BILL**

**Evidence**

[English]

SHRIMATI GEETA MUKHERJEE (Panskura) : Sir, I beg to lay on the Table the record of evidence tendered before the Joint Committee on the Constitution (Eighty-first Amendment) Bill, 1996.

Sir, I also join all my friends in demanding that the Bill be passed without delay. This is the last recommendation of the Committee. Today is the Fiftieth

Anniversary of the first sitting of the Constituent Assembly. This is one of the subjects which we could take up in honour of this occasion...*(Interruptions)*

SHRI SONTOSH MOHAN DEV (Silchar) : Sir, we would support it but we want a discussion on it...*(Interruptions)*

[Translation]

SHRIMATI SUSHMA SWARAJ (South Delhi) : Please get it passed in this very session...*(Interruptions)*

[English]

KUMARI MAMATA BANERJEE (Calcutta South) : Yes, Sir, we want a discussion...*(Interruptions)*

MR. SPEAKER : In the last meeting of the Business Advisory Committee it was discussed and taken note of that the Joint Committee would submit its Report on the 9th of December; and then it was felt that the Members would require some time to go through the Report and so, the Bill could be taken up for discussion after two days. It is because two days would be required for the Members to go through the Report. There is no problem in this. That is what has been decided by the BAC.

[English]

SHRI JASWANT SINGH (Chittorgarh) : Mr. Speaker, Sir, we had, earlier this morning, the honour and the great privilege of participating in a function to observe the 50th anniversary of the first sitting of the Constituent Assembly. I take this opportunity to revert to a subject that I had raised in this House just the other day. I raise it specifically in the context of our soldiers, sailors and airmen, particularly the ex-soldiers.

Sir, during the Operation of the 1971, a great many of them had been decorated for gallantry and valour. Then in 1981, to the best of my recollection, our late Prime Minister, Indira Gandhi had constituted a Committee for the welfare of ex-servicemen of which my friend - he does not appear to be present here now - Shri K.P. Singh Deo then as Minister of State for Defence, was the Chairman and I had the distinction of serving on it.

Sir, briefly I would appeal to the Government, to all the Members of this House as also to the Members of the other House to bear in mind three things.

First, a number of all those soldiers, sailors and airmen who got decorated for gallantry in 1971, of which we are observing the 25th anniversary today, have not received the benefits that had been promised to them by the respective State Governments.

This takes me to my second point. A point that has been referred to in that high level Committee - a soldier, sailor or airmen could well serve in the same unit but come from different States of the Union. You could have soldiers belonging to the same regiment and coming,

say for example, from the State of Haryana and another coming from the State of Rajasthan. The State Government of Haryana, as part of the Gallantry Award benefits, says that they would give, say, ten acres of land and a sum of Rs. 1,50,000/-. Now, the first part is not fulfilled. The second part is that somebody coming from the State of Rajasthan might receive only five acres of land and much less of money. This differential between one soldier and another becomes accentuated when they become ex-servicemen. So, my second appeal is that this differential between the benefits that is granted to the ex-servicemen from one State to another be levelised upwards.

My third request, which is also contained in that report, is that till such time as they are servicemen, their welfare is the responsibility of the Government of India.

The minute they become ex-servicemen, they become the responsibility of the respective State Government. I think we need to address ourselves to this question and at least in this 25th year of operation of 1971 - to the very significant military victory - we try and resolve what has been pending for a very long time. That is the only appeal that I have to make.

KUMARI MAMATA BANERJEE (Calcutta South) : We all support it.

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) : Let me make a submission, Sir, There is an ex-servicemen association. Very recently I had to write to the Minister of Civil Aviation that the Bar services from the airport, which is run by them, is getting closed one-by-one. At least nine persons in Calcutta have already been discharged from service. Let us, therefore, on this day try to give at least this much consideration that the ex-servicemen do not suffer from these kind of inabilities and these kind of policies. We certainly extend our support to what Shri Jaswant Singh has said.

KUMARI MAMATA BANERJEE : It is a very good proposal. We support it.

MR. SPEAKER : The Defence Minister is here. I am sure he has taken note of it.

Today we have only 17 names for the Zero Hour instead of 60 or 70 names that we generally have. So, everybody is going to get his chance. I will call one-by-one.

15.11 hrs.

RE : LODGEMENT OF KUM. J. JAYALALITHA,  
FORMER CHIEF MINISTER OF TAMILNADU, IN  
CENTRAL JAIL, CHENNAI

[English]

SHRI P.R. DASMUNSI (Howrah) : I am thankful to you for giving me this opportunity. I am drawing the

attention of the House to an incident which has been very widely reported in the newspapers yesterday, day before yesterday and even today. Ms. Jayalalitha, the former Chief Minister of Tamil Nadu has been arrested and is under the judicial custody. The Parliament is not competent to make any comment on the judicial wisdom of any judge of India and I am also not referring to the question of judicial pronouncement. What I am interested to tell the House is, there are cases in the State of Tamil Nadu. If I recollect, I have seen burning of the Constitution of India in the streets of Tamil Nadu, defying the very concept of unity of India. I do not know the fate of these cases.

15.13 hrs.

(Shri P.C. Chacko, in the Chair)

I may recall, after the assassination of Shri Rajiv Gandhi, if there was anybody on the soil of Tamil Nadu who fought for the defence and unity of the country, it was Ms. Jayalalitha. As a result of this 'Z' category security was provided to her. I only wish to submit that the Government must assure the nation that in custody, her security shall be taken care of. While in custody she will be free from interference of any kind of terrorist element supported by LTTE.

I cannot forget Ms. Jayalalitha's contribution for the country in the field of sports, in terms of SAF games or in respect of building of Nehru Stadium. We are all against corruption. Corruption should be rooted out, if it is proved. Just now we were talking about the women's Reservation Bill. But you may see the manner in which a lady was harassed by calling the camera crew and others in just to show how the persecution can take place. It is very shameful. Cases can be tried in a court. That is a different thing... (Interruptions).

SHRI P.R. DASMUNSI : Ms. Jayalalitha therefore requires total security inside the custody. I demand that... (Interruptions)

MR. CHAIRMAN : Please take your seat.

SHRI P.R. DASMUNSI : I demand that without any discrimination total security may be provided to her while she is in custody.

Mr. Chairman, Sir, I may also submit that Ms. Jayalalitha is not merely a lady... (Interruptions) in the given context of India's unity. I, therefore, demand... (Interruptions)

MR. CHAIRMAN : Will you please sit down? Will you please take your seat?

SHRI P.R. DASMUNSI : I may mention here, Sir, that the State in which she has been taken into custody is still infested with a number of terrorists from LTTE. I doubt whether her life is secure there or not. Therefore, it is the duty of the Prime Minister and the Home Minister of India to see that so long as she is in custody total security is provided to her. She may also be provided total security from 21st December onwards, when she

will come out of the custody. This is my demand because I feel that a life should not be destroyed merely on the political persecution. This is what I want to submit.

SHRI CHANDRA SHEKHAR (Ballia) : Mr. Chairman, Sir I am not here to make any comment upon the action that has been taken against her. But by the way it has been projected and by the way it has been brought to the people of this country and of the whole world, it seems that we are going towards a savage society. It is happening everyday and this is an extreme case. This has been the tendency of a certain investigating agency. I am sorry to say that even the judiciary does not find it necessary to work with a little more restraint. The incident that has happened in Tamil Nadu and the way Sushri Jayalalitha has been treated is just a shame. It has been widely published by the Government and by the people who are responsible for her arrest that she has to sleep on the floor with one bed-sheet, and that she was given some diet which was given to the ordinary criminals. As an accused, she is not a culprit. It is yet to be proved that she has done some wrong.

It is a new tendency in the jurisprudence of this country that if a certain complaint is filed against somebody, people are put in jail for not only days and weeks, but months and all types of rumours are passed. I am constrained to say, Mr. Chairman, Sir, that even the judicial *obiter dicta* have become an every day phenomenon in this country. Everybody knows what happened to an hon. ex-Prime Minister even in this city. I did not understand what was such a great obligation that he should have been called to the accused box but it was done. I have nothing to say on this because the Judges are supreme and nobody can talk anything about them. But a certain amount of dignity, a certain amount of grace and a certain amount of decent behaviour is expected from everybody in the society, more so from the people who are in authority and who are expected to give the judgement judicially on a particular case.

[Translation]

SHRIMATI SUSHMA SWARAJ : Mr. Chairman, Sir, I also rise to support the issue raised by Shri P.R. Dasmunsi and supported by Shri Chandra Shekhar who expressed his inner feelings in very appropriated words.

The manner in which Ms. Jayalalitha was harassed, it has become an issue of political persecution, instead of corruption. I can openly state about the treatment meted out to her. Perhaps Shri P.R. Dasmunsi could not express his views openly, I would like to ask as to whether the guilt of Ms. Jayalalitha is more serious than that of Shri Narasimha Rao and Shri Laloo Prasad Yadav? If trials of these persons can be held on bail, why this facility has not been provided to her. She was pushed into the bus and given only two sheets and asked to live with ordinary criminals. Not only this, she was told that the bathroom would be kept closed from 6'o' clock in the evening till 6'o' clock in the next morning.

the Government has even deprived a women of the facility of a bathroom, whereas only a complaint has been lodged against her so far. She has not been proved an accused yet but the way she is being harassed smacks of political vendetta. It seems that some persons who are in power in the Centre are harassing a woman even by shedding their gentleness and due to their personal enmity. I would like to say as Shri Chandra Shekhar ji has said that the entire House is agitated on it. The entire House condemn the irresponsible treatment being meted out to Ms. Jayalalitha. Such a kind of behaviour should be stopped immediately and she should be given a fair treatment.

PROF. RASA SINGH RAWAT (Ajmer) : And a report should be presented in the House...(Interruptions)

[English]

SHRI P.R. DASMUNSI : Mr. Chairman, Sir, the Government must ensure her security. Tamil Nadu is infested with the LTTE terrorists. The Government must ensure her security inside the custody. I have my apprehensions about the DMK Government in Tamil Nadu...(Interruptions)

MR. CHAIRMAN : Is there anybody else who want to speak on this please?

(Interruptions)

MR. CHAIRMAN : Are you on the same issue?

(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) : We shall support the demand of Shri Dasmunshi that treatment inside the jail should be civilised and that category 'Z' security should be provided to her. We must also distinguish between a judicial decision and the matter of stay in Jail.

How somebody will be kept in a jail is a matter of jail reforms and not of a judicial activism. The fact that the judges have decided that she should be in prison is a judgement which deserve our support, in the sense that the judges are not decided to distinguish between the status of individuals. Therefore, we support the judicial decision. But, at the same time, as you have very correctly raised it, it is a matter of conditions of jail. Somebody should not be kept with the criminals. But we know that even in the days of freedom struggle, there were divisions of Class-A, Class-B and Class-C in the Jail.

Now, we should try to see - because we are a civilized country - that there is a need of judicial reforms in terms of which people's lives can be made tolerable. That is the essence of the matter, I believe, and I do not support any criticism of the judicial activities and the decision that they give to us...(Interruptions)

SHRI RUPCHAND PAL (Hooghly) : Sir, in our Constitution, the Judiciary, the Legislature and the Executive have been given their exclusive jurisdictions

and it is our well-laid convention that the Legislature, for that matter, the Executive, should not intrude into the areas of Judiciary. As also the Judiciary is not expected to intrude into the jurisdiction of the other wings of our democratic institutions.

Sir, we have the experience of the Emergency when Members of this House, luminaries, great freedom fighters and the leaders of the country were put behind the bars.

MR. CHAIRMAN : Please be brief.

SHRI RUPCHAND PAL : We still remember that so many leaders of the country, trade union leaders fighting for the democratic causes have been put behind the bars and treated in the most heinous manner...*(Interruptions)*

MR. CHAIRMAN : No, Please, conclude.

SHRI RUPCHAND PAL : Several box items have come in the Press and there is a complaint to the effect that in the eyes of law, everyone should be treated as equal...*(Interruptions)* It has come out that she has been given special type of treatment; she has been provided with a special box. A Minister of Tamil Nadu has come out with a Statement that exclusive treatment is being given to her. I do not know what is true.

MR. CHAIRMAN : Please conclude.

SHRI RUPCHAND PAL : But we should expect that human and civilized treatment should be meted out to every citizen of the country, whatever be the position one occupies.

*[Translation]*

DR. GIRIJA VYAS (Udaipur) : Mr. Chairman, Sir, through you, I would like to make a submissions to the House and would also like to associate myself with Shri P.R. Dasmunsi, Shri Chandra Shekhar and Shrimati Sushma Swaraj that the whole country is concerned about the ill-treatment meted out to a former woman Chief Minister. The Women are raising their voice against it. When a lady is ill-treated in such a manner, we would be definitely deviating from our cultural values. The whole House may be unanimous that she should not have been subjected to such harassment. The Government should apologise. What was said just now and what our colleagues from West Bengal was saying just now would not help. It is possible that they may be used to ill-treatment meted out to Mamataji every other day but this House is the custodian of cultural values and in Indian culture, women have always been worshipped. In such a place, if a lady is subjected to such harassment that she is not even allowed to go to the bathroom from 6 P.M. to 6-A.M., it certainly should be condemned.

*[English]*

MR. CHAIRMAN : Shri S.S. Palanimanickam, be very very brief. Just one minute.

SHRI S.S. PALANIMANICKAM (Thanjavur) : We should not supprt it just because she is a lady. In the eyes of law, all are equal. Seven bail applications were dismissed by the concerned judicial authorities. They are supporting the ill-treatment...*(Interruptions)*

MR. CHAIRMAN : If you want to raise anything, you can say that.

SHRI S.S. PALANIMANICKAM : All trial prisoners are treated like this. We are all political leaders. We know that if we request for Class-A or Class-B treatment.. it would be provided.

Without a request they will give treatment like this. Please do not charge against...*(Interruptions)*

SHRI R. GNANAGURUSWAMY (Periyakulam) : It was not a political matter.

MR. CHAIRMAN : That is over.

*(Interruptions)*

MR. CHAIRMAN : Please take your seat. I have allowed one Member, that is enough.

*(Interruptions)*

MR. CHAIRMAN : Will you please take your seat.

*(Interruptions)\**

MR. CHAIRMAN : What you are saying is not going on record. Please take your seat.

*(Interruptions)*

MR. CHAIRMAN : Will you please take your seat.

SHRI R. GNANAGURUSWAMY : Sir, I may be given an opportunity to speak on behalf of my party...*(Interruptions)*

MR. CHAIRMAN : I have allowed one Member to speak on your behalf.

*(Interruptions)*

MR. CHAIRMAN : Please resume your seat.

SHRI R. GNANAGURUSWAMY : Sir, I am resuming my seat, but I must also be given an opportunity to speak on this...*(Interruptions)*

MR. CHAIRMAN : I have given time to Shri Shri Palanimanickam even without giving his name to speak. You please take your seat.

*(Interruptions)*

MR. CHAIRMAN : We cannot have a discussion on this topic. If anybody wants to raise an issue, he will be allowed.

*(Interruptions)\**

MR. CHAIRMAN : Nothing is going on record, please take your seat.

[English]

SHRI PRAFUL PATEL (Bhandara) : Sir, I want to raise a very important issue today. Today, the 9th of December is being observed as a day of total *bandh* in the region of Vidarbha, in the State of Maharashtra...*(Interruptions)* The media can say anything whether it is a flop or not, but that is not the issue. The issue is, this is an emotional issue. It is an issue concerning the lives and welfare of the people of Vidarbha. Two and a-half crore people living in that region, in the nine districts are suffering because of backwardness and the unequal treatment which is being meted out by the rulers of Maharashtra.

I am talking of regional imbalance. In 1960 when the States reorganisation took place, Vidarbha people joined the mainstream of Maharashtra on a certain understanding...*(Interruptions)*

MR. CHAIRMAN : Wait, please.

*(Interruptions)*

MR. CHAIRMAN : Will you please take your seat?

SHRI PRAFUL PATEL : Sir, I have a right to speak. They have every right to speak. They are indulging in double standards...*(Interruptions)*

MR. CHAIRMAN : Yes, you will speak.

SHRI PRAFUL PATEL : My friends in the BJP have passed a resolution in favour of Vidarbha and here they are colliding with these people. It is in their manifesto and not in the manifesto of the Congress Party...*(Interruptions)*

MR. CHAIRMAN : Please take your seat.

*(Interruptions)*

MR. CHAIRMAN : Today, every Member will get an opportunity to speak. I will allow Shri Praful Patel to continue and in between Shri Sarpotdar wants to make a submission.

*(Interruptions)*

MR. CHAIRMAN : No, I am not allowing you to speak on this topic. If you want to raise any other point, you can do so. Shri Patel is on his legs.

SHRI MADHUKAR SARPOTDAR (Mumbai North-West) : If Shri Patel is allowed to speak on this issue I must also be allowed to clarify the developments which are necessary. He is making unnecessary allegations against the State Government of Maharashtra.

MR. CHAIRMAN : It is not necessary and at this moment. If you want to speak now, you will not be allowed.

*(Interruptions)*

MR. CHAIRMAN : Why do you object to his speaking?

*(Interruptions)*

MR. CHAI ... N : Will you please take your seat? Please do not interrupt, everybody will get an opportunity today.

SHRI PRAKASH VISHWANATH PARANJPE (Thane) : Sir, Shri Patel is wasting the time of this august House...*(Interruptions)*

MR. CHAIRMAN : No, please do not say like that.

*(Interruptions)*

MR. CHAIRMAN : No, what is this?

*(Interruptions)*

SHRI PRAFUL PATEL (Bhandara) : Two and a-half crore people living in that region...*(Interruptions)*

MR. CHAIRMAN : Please do not interrupt him. This will not be appreciated. Please do not repeat it.

*(Interruptions)*

MR. CHAIRMAN : Please take your seat.

SHRI PRAKASH VISHWANATH PARANJPE : Sir, we may also be allowed to speak...*(Interruptions)*

SHRI A.C. JOS (Idukki) : Sir, Shri Patel may be allowed to speak first...*(Interruptions)*

MR. CHAIRMAN : Wait, please, you will get a chance.

*(Interruptions)*

MR. CHAIRMAN : Please take your seat. This is a very sensitive subject. He has given a notice for raising this issue. I am allowing him. Shri Sarpotdar said that anybody else wanted to speak he would also be given time. But in between, please do not disturb that will not help anybody.

*(Interruptions)*

SHRI PRAFUL PATEL : Thank you, Sir. Today there is a *bandh*. The position of the people of Vidarbha in respect of development is so abysmal that really it is a cause for great concern.

In 1960 when the people of Vidarbha agreed to join a *Sanyukta Maharashtra*, that dream was fulfilled with a specific agreement known as the 'Nagpur pact'. The Nagpur pact specifically guaranteed the people of Vidarbha equal treatment and to remove all the regional imbalances and to provide additional funds and to give us development on par with the rest of the State.

Today villages do not have drinking water, roads, etc....*(Interruptions)* Today unemployment is on the rise...*(Interruptions)*

MR. CHAIRMAN : Let him speak. Then, you will get a chance to speak.

SHRI PRAFUL PATEL : Industrialisation is absolutely neglected. All the industries are only coming around the Mumbai region and all the Western parts of the State. I am not trying to justify the actions and deeds of the previous Government. I want to say only that after all these years, the backwardness and the imbalance is on the rise. There was a proposal to create Development Boards to remove this imbalance. Three years ago these Development Boards were constituted. We thought that

there will be a change in situation; there will be more money provided to remove imbalances and to clear the backlog. However, during the three years - one year with the previous Government and two years with the present Government - our experience has been that the Development Boards are nothing but a mere farce. The money has not been provided; the Development Boards have no work to do. Now, why have these Boards been created? After all these years of fighting and demanding for these Boards, we are really worried as to what will be our fate.

In conclusion, I would like to say that the present Government also has taken an attitude of neglect towards the people of Vidarbha. Our friends in the B.J.P. have included in their manifesto that the Vidarbha should be created as a separate State. But I am also at a loss to understand that the manifestos are only for the purpose of elections. When it comes to implementing those manifestos and just to sustain there Government in the State, they have adopted a dubious method and are just trying to buy time.

Our friend, Shri Sarpotdar got up with a lot of anger and passion. I would like to tell him that his Leader has asked for two years to clear the backlog of the people of Vidarbha. After two years now he is asking for another two years. What is the fate of the people of Vidarbha? There is no other choice but to ask for a separate State.

Today, 9th December is an historic day. The people of Vidarbha have today announced a total *bandh*. It is a symbolic *bandh* just to let the people of the country and the Leaders of the State know that the people of Vidarbha are not going to tolerate this injustice.

Therefore, through your august Office, I request the entire House to take up this case for the creation of a separate State of Vidarbha.

MR. CHAIRMAN : Shri Madhukar Sarpotdar. Every issue is becoming a discussion. So, please be brief.

(Interruptions)

MR. CHAIRMAN : He is also from the Maharashtra State. We are allowing maximum number of Members.

SHRI MADHUKAR SARPOTDAR : I am not replying. I have raised this objection initially only because this particular issue was raised on not less than four occasions. Whatever issue hon. Members raise, every time it was replied here and they were also trying their best.

Today, according to him, one or two Congress M.Ps., not all, have given this notice. So, the entire Party also is not with him.

MR. CHAIRMAN : You make your point please.

(Interruptions)

MR. CHAIRMAN : Please make your point. There is some agitation going on and the hon. Member has.

(Interruptions)

SHRI MADHUKAR SARPOTDAR : There is no agitation there...(Interruptions)

MR. CHAIRMAN : No, he has given a notice.

(Interruptions)

MR. CHAIRMAN : Please understand. Why do you shout like this? The hon. member has given a notice. So, he was allowed. Even without a notice, you are being allowed and Shri Ram Naik will be allowed. So, please be as brief as possible. I request other Members not to insist, please.

SHRI MADHUKAR SARPOTDAR : Sir, I am just clarifying the position about whatever the hon. Member has said. Firstly, there is no response whatsoever to whatever movement they are undertaking in the Vidarbha region. All the people have totally ignored it. Secondly, Rs. 2,000 crore have been sanctioned for the Vidarbha region and that amount is going to be utilised for the development of Vidarbha region. Thirdly, whatever allegations they are making against the Government, those are also baseless because for 35 years these very people were ruling and they have done nothing in that regard. Today also nobody in the Vidarbha region is asking them and they are trying to unnecessarily raise it again and again and waste the very valuable time of this august House. My contention is that, this should be stopped.

[Translation]

SHRI RAM NAIK (Mumbai North) : Mr. Chairman. Sir, I thank you for having given me the opportunity to speak. We are celebrating the Golden Jubilee of the Constitution. On this day, we ought to consider the issue of re-organisations of States as it is a very important matter. The separate State of Vidarbha should be formed. There are no two opinions about it and it has our utmost support. At the same time, it is also very important to know what happened on 9th December. According to our information, the Congress 'Bandh' was a failure. Now they are saying that it was symbolic. I would like to tell you about a saying in Marathi - "Male ghatale radaya". I will translate it in Hindi for you. It means that you pay someone to cry. They are shedding crocodile tears. The Congress has lost its bastion in Vidarbha to Bhartiya Janata Party and Shiv Sena. Now they are crying but is that going to help the matters. It is complete failure. The rightful demand of the people of Vidarbha should be fulfilled and this is a very apt time to re-consider the issue. In this context this is my submission that Vidarbha should be developed. The Central Government should extend its co-operation and should take up the matter of re-organisation of States. I also urge upon the Government to express its views in this regard.

[English]

SHRI BASU DEB ACHARIA (Bankura) : Sir, today all the employees of the Life Insurance Corporation

and the General Insurance Corporation are observing a one-day strike against the move of the Government to open the insurance industry of our country to the multinational companies. Why is the insurance sector required to be opened to the private sector and the multinational companies? Are the Life Insurance Corporation and the General Insurance Corporation not efficient? Is it not a fact that since nationalisation in the year 1956, LIC has invested to the extent of Rs. 33,000 crore for the development of our country?  
...*(Interruptions)*

*[Translation]*

PROF. RASA SINGH RAWAT (Ajmer) : On one hand, they are supporting the Government and on the other they are opposing it.

*[English]*

MR. CHAIRMAN : Please, let him speak.

SHRI BASU DEB ACHARIA : Sir, last year, LIC has paid Rs. 3,000 crore and the GIC has paid Rs. 1,135 crore as dividend to the Central Government.

Sir, the settlement of claims of these companies is more than that of the insurance companies of both America and the U.K. What is the necessity to open the insurance sector to the multinational companies? Why should the Government of India invite the multinational companies to the insurance sector which is efficiently running? There is a move to introduce a Bill to regulate this insurance company. We have decided that we will oppose any move by the Government to pass a Bill to regulate the insurance company or to open the insurance sector to the private sector or to multinational companies. This will harm the interests of our nation because these two companies are doing a lot of work. They are efficient and the insurance sector should not be opened to the multinational companies. The Government should not take such a step to open it to them and weaken our insurance sector...*(Interruptions)*

*[Translation]*

PROF. RASA SINGH RAWAT : Sir, on one hand, they are supporting the Government and on the other ...*(Interruptions)*

*[English]*

MR. CHAIRMAN : Please take your seat.

SHRI NIRMAL KANTI CHATTERJEE (Dumdum) : Sir, they are on strike today. The argument they are putting forward is...*(Interruptions)* They are trying to draw a parallel with the banking sector that there is foreign sector in our banking activity. These two are totally different...*(Interruptions)*

MR. CHAIRMAN : Let us not waste the time of the House. There are many other speakers.

SHRI NIRMAL KANTI CHATTERJEE : Sir, these two are totally different things...*(Interruptions)*

*[Translation]*

KUMARI UMA BHARATI (Khajuraho) : Mr. Chairman, Sir, I would like to move a Calling Attention Motion through you...*(Interruptions)*

*[English]*

MR. CHAIRMAN : Kumari Uma Bharati, please wait for a minute. He is speaking on the same subject. Shri Chatterjee, please conclude in a minute.

SHRI NIRMAL KANTI CHATTERJEE : Sir, they talk of the opening of the banking sector. We have to have banking business in the U.S.A. and the U.K. The branches of our banks are there. That question does not arise in the case of the insurance sector. Therefore, whatever may be the intention of the Government, whatever they may have indicated to others, we must totally oppose the introduction of this insurance regulatory Bill...*(Interruptions)*

SHRI RUPCHAND PAL (Hooghly) : Sir, please allow me...*(Interruptions)*

MR. CHAIRMAN : Please take your seat. We cannot go on like this. The point has already been made.

*(Interruptions)*

MR. CHAIRMAN : Please take your seat. The point has been made by two hon. Members.

*(Interruptions)*

SHRI RUPCHAND PAL : Sir, the Government should assure this House...*(Interruptions)*

MR. CHAIRMAN : Please resume your seat. You are not allowed.

SHRI BASU DEB ACHARIA : Sir, the Government should assure the House that they will not take such steps...*(Interruptions)*

MR. CHAIRMAN : Nothing is going on record except what I am saying.

*(Interruptions)\**

MR. CHAIRMAN : Will you please take your seat?

*(Interruptions)*

*[Translation]*

PROF. RASA SINGH RAWAT : How long will this double role continue.

*[English]*

MR. CHAIRMAN : Shri Basudeb Acharia, you did not give a notice for the Zero Hour submission. In spite of that, you being a senior Member and because the subject that you have taken up is serious, you are allowed and Shri Nirmal Kanti Chatterjee is also allowed. Five to six other Members want to speak.

*(Interruptions)*

SHRI RUPCHAND PAL : Sir, the Government should assure this House that there will not be any move for privatisation of the insurance industry and allay the apprehensions of lakhs of workers who are on strike...*(Interruptions)*

MR. CHAIRMAN : Please take your seat. I am standing.

*(Interruptions)*

MR. CHAIRMAN : This is very unfortunate. We have 33 subjects here. Hon. Members are waiting for making their submissions. Certain things are coming on the spur of the moment. Considering the importance we are allowing some Members. But all Members cannot be allowed. So, you have to bear with the Chair. Now I am allowing Kumari Uma Bharati. Excepting what she is saying nothing else will go on record.

*(Interruptions)\**

SHRI RUPCHAND PAL : Sir, the Government is not responding.

SHRIMATI GEETA MUKHERJEE (Panskura) : Sir, I have not disturbed anything earlier. Our party's views have to be put on record through you. The issue of insurance which has been raised by other hon. Members is very serious. I also do not agree to the move that the Government is taking. A huge number of employees is involved. It is a very serious affair. The Government should rethink before bringing in such a Bill...*(Interruptions)*

MR. CHAIRMAN : Madam, you will be called. Please take your seat.

*(Interruptions)*

*[Translation]*

KUMARI UMA BHARATI : Hon'ble Mr. Chairman, Sir, I have moved a Calling Attention motion in this House through you. I have a information published in the 'Times of India' wherein a statement given by the Finance Minister, Shri P. Chidambaram during his visit to London has been given. I would quote two-three lines from that speech.

Hon'ble Mr. Chairman, Sir, the Britishers entered our country through the East India Company and ruled our country for 200 years. Bhagat Singh was hanged, Subhash Chandra Bose lost his life at a very young age and Mahatma Gandhi spent his whole life struggling for freedom. Lakhs of people, faced bullets. Freedom fighters right from the time of Rani Lakshmi Bai laid down their lives. Agitations were also launched. In order to attain independence, many people faced bullets and many were killed and then we got independence. I would like to quote only two lines from the speech given by the Finance Minister of our country during his visit to London and on the basis of that I would request you to kindly admit my Calling Attention Motion. The

\* Not Recorded.

'Times of India' is a reputed newspaper and I am quoting some lines from that very newspaper which says :

*[English]*

He then referred to his remarks at a speech delivered in London last week when he told his British audience "you came to India and stayed for 200 years; now come prepared to invest and stay for another 200 years and then, there will be a huge award."

*[Translation]*

His statement should be severely condemned and censured. Our countrymen have made so many sacrifices for freedom of our country and if a responsible person holding such a key post of the Minister of Finance gives such a statement, he should be asked to come in this House and whatever action is required to be taken in this regard, should be taken against such a person. Probably such an action invites the charges of treason. Those who enslaved us are being invited to come again for another 200 years just as they had came earlier for 200 years to rule the country. The Britishers left the country but left for us these brown sahibs who have not been freed from slave mentality...*(Interruptions)*. All rights. Hon'ble Mr. Chairman, Sir, I will abide by your orders and sit down...*(Interruptions)*

*[English]*

MR. CHAIRMAN : You are not allowed. Please take your seat. I am calling the next Member.

SHRI T. GOVINDAN (Kasargoda) : I had given a notice for discussion on the matter of LIC and GIC employees' token strike today. The matter is already submitted and broadly discussed here. So, I support the issue.

*[Translation]*

KUMARI UMA BHARATI : The Minister should be called and an explanation should be sought. If he has made such a statement, he should be punished.

*[English]*

MR. CHAIRMAN : Umaji, please sit down. You have to give a notice to the hon. Minister before raising this matter. You know the rules very well. I have allowed you. Please do not go beyond that because you should have given a notice to the Minister.

*(Interruptions)*

MR. CHAIRMAN : Anyway, you have brought this matter to the notice of the House. That is enough. Please be satisfied.

*[Translation]*

SHRI JAI PRAKASH AGARWAL (Chandni Chowk-Delhi) : Hon'ble Mr. Chairman, Sir, as you are aware that the Supreme Court has ordered the closure of many industries keeping in view the environmental

aspect, however, there are a number of post-mortem houses in Delhi and its neighbouring cities which are located in thickly populated colonies having schools and markets. These post-mortem houses are located in residential areas and are not being shifted from there in spite of repeated requests. As the Government is already taking so many measures, why is it not taking any steps to shift these post-mortem houses. Whenever one passes from that area, one can see a number of dead bodies lying there. The children have to pass through the area to go to their schools. Is there no such place in India where these could be shifted. How will we be able to keep the children away from passing through such places? The Government should shift the post-mortem houses elsewhere. The Government is taking such major decisions and the smoothly running industries are being shifted and even closed down, hence there should be no hinderance in shifting the post-mortem houses. I hope that you will give directive in this regard so that these post-mortem houses may be shifted immediately.

**SHRI NITISH BHARADWAJ (Jamshedpur) :** Mr. Chairman, Sir, I would like to add that as you are aware and the House also is very well aware that the dead bodies dumped round the area causes environment pollution and also gives rise to cases of bird-hit accidents in Civil Aviation Section. Hence it should be taken seriously because whenever these dead bodies are left in the open grounds, they attract birds and as a result of which the possibility of occurrence of major accident in Civil Aviation Sector also increases. Hence this matter should be taken seriously.

[English]

**SHRI SATYA DEO SINGH (Balrampur) :** Mr. Chairman, Sir, I have given a notice.

**MR. CHAIRMAN :** Yes; you will be called.

[Translation]

**SHRI RAJESH PILOT (Dausa) :** Mr. Chairman, Sir, if the question raised by our friend Shri Jaswant Singh and some other matters raised in the House are replied to by the Government at the same time, the people feel satisfaction. Hon'ble Minister of Defence is present in the House. It is a matter of fact that all the Members do not attend the sittings of the House because the matters raised by them in the House are not replied to by the Government. Fifteen days back the House unanimously desired that the Government should ask all the State Governments to direct all the District Collectors and Commissioners to invite all the ex-servicemen, who had participated the 1971 war, for a cup of tea at the district headquarters on 16th December. On that day Paswanji had told that he shall inform the Government in this regard. Today is 9th of December, if the hon'ble Prime Minister is not able to write letters to the Chief Minister in this regard then the Hon'ble Minister of Defence who

is sitting here, should given assurance to the House that he discuss it with the Chief Ministers of all states... (Interruptions). I personally discussed the matter with two or three Chief Ministers : I think all the Chief Ministers will be ready to do so. The initiative should be taken by the Central Government.

Second issue raised by Shri Jaswant Singh is that the commitment made by the state Governments 25 years ago have not been fulfilled. It has appeared in the yesterday's 'Indian Express' that the recipients of Mahavir Chakra and Vir Chakra, who were assured by the Government to be given ten acre and five acre land, have not received the land so far. I therefore, urge upon the Hon'ble Minister of Defence that he should obtain information from all Chief Ministers in this regard and inform the House as to whether the claims have been settled and if no, the date by which these claim will be settled. It will help satisfying people that the Government is willing to take steps for the welfare of the families of those who had laid down their lives for the security of the country.

I agree with Shri Chandra Shekhar and Shri Dasmunsi for the issue raised in regard to Jay Lalithaji that she has been illtreated during her Chief Ministership. The House should find out the reason behind this. Today morning Hon'ble Vice-President and the Speaker have made it clear in their speeches that Shri Ambedkar had said that if there is any kind of decline in the standard of our institutions then we all in the House will be held responsible for it. Shri Ambedkarji had mentioned in his speech, "If the standard of our political character has declined so much then we are also responsible for it". The House should find out the reasons for this. Earlier also, during 1952-57 people used to point out such things.

Today when anything goes against politicians or they face any action, people say that the course of action is right. It shows that our credibility has been decreased too much. All the political parties should sit together and consider that if we want to maintain the credibility of the House, the legislature, we should bring reforms within us and politics of moral values will have to be revived. Only then we will be able to face the issues. It is not good to criticise any institution. Therefore, I urge upon the House to take a decision as to what should be the further course of action in this regard. Today, the position is that members can do anything in the House but outside the House people are supporting the action taken against them for their wrong doings.

[English]

**MR. CHAIRMAN :** Mulayam Singhji, before you speak, I would like to say that Shri Jaswant Singh raised the issue relating to 1971 war heroes which was the first point raised by Shri Rajesh Pilot and not about the second point.

[Translation]

THE MINISTER OF DEFENCE (SHRI MULAYAM SINGH YADAV) : Sir, I will tel lonly on the issues raised by hon'ble Shri Jaswant Singh and Shri Rajesh Pilot and I am happy that they have raised such issues in the House.

SHRI AMAR ROY PRADHAN (Coochbehar) : All right, you will call Defence personnels and B.S.F. personnels but we should be given information as a number of young people laid down their lives during freedom struggle...(Interruptions). This issue is very sensitive, you might be aware that Mujjibnagar is a place near Coochbehar district which is also known as Padgram. Bangladesh got freedom first of all at that place for which Indian youths had laid down their lives. Therefore, when you will call the Defence Personnels and B.S.F. personnels, you should also invite these Indians who have participated in the freedom struggle and the family members of those who were killed during the war.

SHRI MULAYAM SINGH YADAV : So far as giving reply to all the question is concerned, this depends on the ruling given by the hon'ble Speaker but the question raised by hon'ble Jaswant ji and Rajesh Pilot ji is very important. I would like to tell you that after 25 years we are now going to celebrate 16th of December as 'Vijay Diwas' just two days before we have organised such a programme at a place near to the constituency of Shri Jaswant Singh. This August House might be aware that when I was Chief Minister of U.P. I wrote letters to all the Chief Ministers on this issue because the condition of the ex-servicemen was pitiable. District Administration is not paying attention towards their problems. They are harassed by the administration. So I personally wrote letters to all the Chief Ministers. The contents of my letters were appeared in newspapers.

Second issue was about honouring the soldiers of 1971 war. It is a fact that in 1971 war has our country earned honour. Therefore the soldiers who participated in the war and the martyrs of the war should be honoured at every level. They should be honoured not only at functions organised by the Government but also by the General Public and Valuntary Organisations. You should also honour such persons in your areas. However as per your suggestions, I assure the House that I would like to urge all the Chief Ministers in writing to honour and remember all the soldiers who had participated and sacrificed their lives in the war of 1971 at District Headquarters, at commissioner level, at University level etc...(Interruptions)

PROF. RASA SINGH RAWAT (Ajmer) : Not only we should remember them but also we must fulfil all those assurances including assurance of providing 10 acres of land to them...(Interruptions)

SHRI MULAYAM SINGH YADAV : My sister sees politics in everything...(Interruptions)

SHRIMATI SUSHMA SWARAJ (South Delhi) : I have not spoken yet then how could you talk of politics ...*(Interruptions)* I have not yet opened my mouth.

SHRI MULAYAM SINGH YADAV : I have already told that I have written letters to Chief Ministers ...*(Interruptions)*

SHRIMATI SUSHMA SWARAJ : I was on my legs just to remind you that when you were not here ...*(Interruptions)*

SHRI MULAYAM SINGH YADAV : Dear Sister, the Government cannot punish all the Chief Ministers in respect of the problems pointed out by you. If the question of giving punishment arises then first of all the Chief Minister of Rajasthan should be punished ...*(Interruptions)* I have written letters to all the Chief Ministers and also held a meeting with them. If still they are not doing so, we will issue directions again ...*(Interruptions)*

SHRI RAJESH PILOT : Please collect the details in this regard from every state and then place it in the House because almost all the parties have their government in one or other state so that we can know as to which states are not doing so.

PROF. RASA SINGH RAWAT : I have objection to the statement given by the hon'ble Minister of Defence as he has named the Chief Minister of Rajasthan to be punished.

SHRI MULAYAM SINGH YADAV : You go there to be apprised of the position.

PROF. RASA SINGH RAWAT : I think that too much is being done there but nothing is being done in many other states. We request you to fulfil the promises made to those who were awarded medals for their gallantry during 1971 war.

MR. CHAIRMAN : This won't do.

SHRI MULAYAM SINGH YADAV : I have already stated that Shri Jaswant Singh and Shri Rajesh Pilot have raised a very important issue.

16.00 hrs.

I have already told that I have written to all the Chief Ministers. I have talked to them and all of them have given the assurance. It is true that every party except ours has a ruling Chief Minister.

SHRI RAJESH PILOT : Your party can also have a Chief Minister.

SHRI MULAYAM SINGH YADAV : That is also true. But even then we will hold talks with the Chief Ministers. We will write to them and ask for details and would also enquire from them as to whether they have fulfilled their promises as per the assurances given. Whatever decision is taken by the House in this regard, will be implemented. We can not force any Chief Minister because our democracy has certain system and the

Executive and politics are two separate things. Even thus we will do our best to ensure that the soldiers are given due respect and honour, their needs regarding land and other requirements are met and they get what is rightfully their due...*(Interruptions)*

SHRIMATI SUSHMA SWARAJ : Mr. Chairman, I am not talking about the Chief Ministers...*(Interruptions)*

VAIDYA DAU DAYAL JOSHI : Mr. Chairman, Sir, the Chief Minister of Rajasthan...*(Interruptions)*

*[English]*

MR. CHAIRMAN : Please allow her to make a point; will you please sit down? Joshi ji, will you please resume your seat? Why do you behave like this Joshi ji?

*[Translation]*

VAIDYA DAU DAYAL JOSHI : Mr. Chairman, Sir, no Chief Minister of any other State has been able to do so much as has been done by the Chief Minister of Rajasthan.

SHRIMATI SUSHMA SWARAJ : Mr. Chairman, Sir, the point I wish to make, is not concerned with the issue of Chief Ministers...*(Interruptions)*

*[English]*

MR. CHAIRMAN : Please sit down. Hon. Members, please take your seat. Please resume your seat. Will you please take your seat? Joshi ji, please take your seat. Will you please sit down?

*[Translation]*

SHRI MUKHTAR ANIS (Sitapur) : Mr. Chairman, Sir, Joshi ji is a very senior member...*(Interruptions)*

*[English]*

MR. CHAIRMAN : Please resume your seat.

*(Interruptions)\**

MR. CHAIRMAN : This is not going on record. Nothing is going on record. Please take your seat. This will not go on record.

*(Interruptions)\**

MR. CHAIRMAN : Why do you waste your energy like this? This is not going on record. Why do you waste your energy like this?

*[Translation]*

SHRI MULAYAM SINGH YADAV : Sir, if they are going to talk about the Indian culture, you will have to teach them civility...*(Interruptions)*

VAIDYA DAU DAYAL JOSHI : Only a particular community is given protection...*(Interruptions)*

*[English]*

MR. CHAIRMAN : What is this Joshi ji? What is the point of shouting like this? There will be no further discussion on this.

*[Translation]*

SHRI MULAYAM SINGH YADAV : Mr. Chairman, Sir, a very good issue was raised which was above any politics. If you want to take it this way, it is all right. You may be my senior in age but I have been a MLA and MLC nine times, hence in the field of politics, I am senior to you...*(Interruptions)*

SHRIMATI SUSHMA SWARAJ : Mr. Chairman, Sir, I want to say to the Defence Minister what you have said about the Chief Ministers...*(Interruptions)*

*[English]*

MR. CHAIRMAN : There will be no further discussion on this Sushmaji. We will stop it here, otherwise this will continue.

*[Translation]*

SHRIMATI SUSHMA SWARAJ : Mr. Chairman, Sir, kindly listen to what I have to say...*(Interruptions)*

*[English]*

MR. CHAIRMAN : We do not want to continue this discussions.

*[Translation]*

SHRIMATI SUSHMA SWARAJ : Mr. Chairman, I am only trying to remind that in the conference of Presiding Officers...*(Interruptions)*

*[English]*

MR. CHAIRMAN : Will you please take your seat? Without the cooperation of the senior Members, the Chair will find it difficult to run the House. Please understand that we do not want to prolong the issue raised by Shri Jaswant Singh and Shri Rajesh Pilot and we do not want to go into a partisan kind of discussion. The Government has responded to the issue properly.

The House expects that proper follow up action would be taken. So, we pass on to the next subject.

*[Translation]*

SHRI MULAYAM SINGH YADAV : If you want to make any suggestions, you may give them to me separately.

SHRIMATI SUSHMA SWARAJ : All right, I will do that.

*[English]*

SHRI RAMESH CHENNITHALA (Kottayam) : I would like to bring a very important issue before this august House. Thousands of Indian nationals are working

abroad, especially in the Gulf countries. The UAE Government has given a general amnesty to those people who are working in the Gulf countries without any proper records and visa and passport. By this amnesty which is declared by the UAE Government, thousands of Indian nationals are coming from these Gulf countries, especially from the UAE. Actually they are working there for many years. You know that 70 per cent of the Indian nationals who are working abroad, especially in the Gulf countries are from the State of Kerala.

The economy of Kerala is dependent on the foreign exchange which is coming from Gulf countries. In each and every household, one or two people are working abroad, especially in Gulf countries.

By this general amnesty which is declared by the UAE Government, thousands of families are in great difficulty. They are now coming from the Gulf countries and on the way back to India, they have to suffer a lot. Even in the coasts of Mumbai and Gujarat, they have to suffer a lot.

The point that I want to raise is that those people who came from the Gulf countries should be rehabilitated. The Government of UAE is prepared to take some of the skilled workers who have already come back from the UAE to India. Therefore, the External Affairs Ministry should take necessary steps for their return to the Gulf countries. Those people who have worked earlier in certain companies and factories in the UAE and other Gulf countries can be rehabilitated there itself with proper record and proper visa and passport.

Secondly, the Government of India, External Affairs Ministry should properly plan their rehabilitation. The State Government of Kerala has already drawn up certain plans for the rehabilitation of the people who were evacuated from these Gulf countries by this general amnesty.

So, I request the Government through you that a certain plan should be drawn up to rehabilitate the people who have been evacuated from the UAE and other Gulf countries to India so that they can earn their livelihood.

This is a very serious issue which necessitates the External Affairs Ministry of the Government of India to take adequate steps. The External Affairs Ministry should extend help to the State Government of Kerala for the rehabilitation of the people who have been evacuated from the UAE.

[Translation]

SHRI SATYA DEO SINGH : Hon'ble Chairman, Sir, through you, I would like to draw the attention of the House towards a very serious matter. Fortunately, Shri Mulayam Singh Yadav and other prominent Ministers are also present in the House. Through you, I would

like to request them to use their influence to protect this country from yet another scam.

Sir, this morning, Hon'ble Speaker and the Vice-President had drawn the attention of the House towards corruption prevalent in the country and weakening of our institutions as a result thereof. It is a very timely warning. I would like to bring a similar matter to your notice. A New National Telecommunication Policy was formulated in our country in 1994, on the basis of which the private sector was invited to enter the basic service in telecom sector. This policy was formulated in 1994 and in continuation of the same, the Department of Telecommunications had invited bids for all the states in June, 1995.

There were tenders and tender-conditions for the bids to be invited. It was clearly mentioned in tender-conditions that negotiation was possible in technical bids but there would not be any discussion on financial matters. Bids may be accepted or rejected. Technical Evaluation Committee had issued proposed rates.

I want to draw your attention to circle 'B' of Rajasthan. It was broadly published in the newspapers during last few days. I also had attracted attention of the hon. Law Minister by writing a letter to him. The Telelink Network India Limited had given its bids for this. Telelink Network is a consortium type part of Advance Radio Masts and P.L.A. of China and Harris of U.S.A. are its partners. They have quoted Rs. 1100 crore in place of probable levy of Rs. 1700 crore. Circle 'B' of Rajasthan is going to suffer a direct loss of Rs. 600 crore in the next 15 years. The ex-Minister and the present Member of Lok Sabha, Shri Sukhram ... (Interruptions) Please give me an opportunity. The House should express its concern over it. Shri Sukhram wanted to award this company to circle 'B' of Rajasthan. But in the meanwhile, elections were declared and the Election Commission put a ban on it ... (Interruptions)

[English]

MR. CHAIRMAN : You have made the point. Now, you conclude.

SHRI SATYA DEO SINGH : No, Sir, I have yet to make my point.

MR. CHAIRMAN : What you have raised is about Rs. 600 crore loss to the Exchequer. You have already made that point. Do not go into the entire topic, please.

[Translation]

SHRI SATYADEO SINGH : Mr. Chairman, Sir, the basic question is very important and the entire country is concerned over it. The entire political machinery of 10th Lok Sabha as well as 11th Lok Sabha was concerned on it. Several cases are pending in court. Many scams have taken place. Another scam involving Rs. 600 crore is likely to come out. Will the august

House not allot some time for it? I urge upon you to pay attention to my point...*(Interruptions)* : I want a full-fledged discussion on it...*(Interruptions)*.

*[English]*

MR. CHAIRMAN : Regarding that, you can give a notice. You have already made a specific point about the Rajasthan Telecom Circle. Now, you conclude.

*[Translation]*

SHRI SATYADEO SINGH : I want to tell you, what is happening. The previous Government resorted to bungling and the present Government is also demanding the second opinion in this regard. Previously, the Legal Department had demanded to cancel the tender on the plea that the bid was below expected limit of revenue despite of that, Teletelink Network Advance Radio Masts is facing CBI inquiry again. I would like to urge upon Shri Mulayam Singh Yadav to advise his senior colleague Shri Beni Prasad Verma, the hon. Minister of Tele-Communications to save Rs. 600 crore of the Exchequer and stop his own name from being included in the black list of political system of the country which is being questioned at present. Shri Rajesh Pilot has rightly said that we my say in the House whatever we want but it happens quite contrary outside the House.

I want that the hon. Minister will come forward with an assurance that he would table all the facts in the House regarding tender conditions which was altered later on and will not permit to award any contract or licence to this company unless it is ensured and the House is taken into confidence that bungling is not taking place in this deal and Rs. 600 crore are not being looted.

Hon'ble Shri Mulayam Singh is a part of the Government. He should give an assurance in the House...*(Interruptions)*. The Chairman of the Telecommunications has released a press statement that he would take a decision on Rajasthan Circle in next week.

*[English]*

MR. CHAIRMAN : Shri Satya Deo Singh, will you please conclude? You have made your point. You cannot drag it on like this. You cannot insist on a reply now itself.

SHRI SATYA DEO SINGH : I am making a submission to the Chairman...*(Interruptions)*

MR. CHAIRMAN : I cannot ask the Government to respond. But, as a routine, I can ask the Government to make a response. Please understand this.

SHRI SATYA DEO SINGH : Of course, you cannot ask them to respond. But why can they not respond? They can respond saying that they will place all the papers on the Table of the House before taking a

decision about the Rajasthan 'P' Circle. That sort of a response should come from them. What is wrong in that? The Chairman of the Telecom Commission is saying in the Press that they are going ahead and allotting the licence to the same Company which is under question.

*[Translation]*

Will you allow a loot to the tune of Rs. 600 crore in this manner? If the hon. Minister wants to say anything, he may do so.

SHRI MULAYAM SINGH YADAV : I do not want to say anything in respect of Shri Satya Deo Singh. Just now, a question was raised by Shrimati Sushma Swaraj and Shri Krishan Lal Sharma on which the hon. Members were agitated. It is an important question because December 16, is being celebrated as victory day not at Chief Ministerial level but at Central level.

*[English]*

MR. CHAIRMAN : Shri Mulayam Singh, you can discuss with the hon. Member as the House has taken up another topic now. We cannot go back.

*[Translation]*

SHRI MULAYAM SINGH YADAV : It is not so. I would like to inform you as well as the whole House that victory Day is being celebrated at Central level in which the hon. President, the Prime Minister and we all are participating; parade will be organised, dignitaries will be honoured and grand tableanu will be there at Central level.

SHRI SATYA DEO SINGH : Please say, something about teletelink. Since you are representing the Government in the House, why do you not give an assurance?

*[English]*

MR. CHAIRMAN : Shri Satya Deo Singh, he was not responding to the question that you raised.

SHRI SATYA DEO SINGH (Balrampur) : I thought he was making a response to my question...*(Interruptions)*

MR. CHAIRMAN : Please take your seat.

*(Interruptions)*

*[Translation]*

PROF. RASA SINGH RAWAT : It is a matter of Rs 600 crore and belongs to the entire State of Rajasthan. If licence is given to the company, there may be scams like Shri Sukhram's scam. Therefore, the hon'ble Member has made the submission through you, that either the Government may be asked to give response or no decision be taken in this regard unless all the documents are presented in the House.

VAIDYA DAU DAYAL JOSHI : Shri Beni Prasad is very close to Shri Mulayam Singh. The image of Shri

Beni Prasad is good till now but if it happens, his image would be tarnished.

MR. CHAIRMAN : I have to bring one point to the notice of all the hon. Members. There are certain questions where you have to give notice to the Minister concerned also. Such questions should not be raised on the floor of the House without giving a notice to the Minister especially when there is an allegation made.

*(Interruptions)*

MR. CHAIRMAN : Please take your seat.

*(Interruptions)*

MR. CHAIRMAN : Shri Josh, do not take the House for a ride. It is too much. I have told you many times about it. You are a senior Member. Please cooperate with the Chair. I cannot allow like this. We have passed on to another topic. We have to allow other Members also. Please cooperate.

SHRI MULLAPPALLY RAMACHANDRA (Cannanor) : Sir, about 70,000 employees of the Regional Rural Banks all over the country are on an agitational path due to the non-implementation of the recommendations of the National Industrial Tribunal. This Tribunal has been constituted at the instance of the hon. Supreme Court. I do not know why the Government is not implementing these recommendations. The main recommendation is about the parity in wages of the employees of the Regional Rural Banks with that of the nationalised banks. I appeal to the hon. Finance Minister to intervene in the matter so that the impending strike is averted.

*[Translation]*

SHRI BACHI SINGH RAWAT 'BACHDA' (Almora) : Sir, transport subsidy being provided to the industries in Uttar Pradesh has been stopped after imposition of President's Rule there and declaration made by the Hon'ble Prime Minister with regard to form a separate state as a result of which these industrial units are not getting raw material. Besides, production is also withheld in electronics, Tele-tronics and in all public sector industries like Vacnisite Limited and Co-operative Drug Factory, Ranikhet, Paper worth Rs. 17 crore of "Century Paper and Pulp Mill Limited" located at Nainital, Uttranchal has been lying dumped in godown. Consequently, administration and management have decided for retrenchment of thousands of labourers. It is being said that the multinational companies are providing paper at cheaper rates.

On one hand, it is being said that Uttaranchal would be provided the status of a separate State but I do not want to go into the details as the Central Govt. is keeping mum in this regard. But infrastructure of that area is becoming extinct before giving it the Status of a separate state. It has been reported that thousands of families of labourers are on the verge of starvation there. Not only this, there is a "Saraswati Woolen Mills' Limited" there, the case of which had been referred to the BIFR but it

has been kept pending. This Mill is experiencing capital constraints due to which labourers of this Mill are going to be rendered jobless.

I demand from the Government to intervene in this matter immediately. The Government should take necessary action to re-employ the labourers of this Mill and to provide it financial assistance through a scheme. Thank you very much.

SHRI BHAGWAN SHANKAR RAWAT (Agra) : Mr. Chairman, Sir, on the direction of the Supreme Court, the Department of Environment has submitted a project in the court regarding uninterrupted supply of power to the Taj protected area with the objective of protecting the Taj from environmental pollution. Environment Secretary had got this project prepared by the Department of Energy of the Govt. of Uttar Pradesh. The Ministry of Power, Government of India had also given its clearance to this project. To ensure the time bound implementation of this project, the Ministry of Environment and Forests had submitted an affidavit in the Supreme Court and stated that with the implementation of this project, uninterrupted supply of power could be made available to the Taj protected area. In this project, it has been envisaged to make arrangements for evolving power transmission system. Arrangements have not been proposed in the project to evolve a power transmission system in the rural and urban areas of Taj protected area. The Supreme Court has been provided with wrong facts through the affidavit that with the implementation of this project we would be able to make available supply of powers everywhere. The objective of protecting Taj from environmental pollution cannot be achieved with this project. Due to non-availability of power, use of generators and diesel engines will continue for the purpose of irrigation, small scale industries and other works in powerless areas and thus pollution will also continue to spread. Even after drawing attention of the various Departments of the Government, Planning Commission and the State Government, this problem has not been resolved. I demand from the Government that a power distribution system may also be evolved to ensure uninterrupted power supply to all villages and urban areas of Taj protected area so that Taj can be protected from environmental pollution created by running of generators and diesel engines. The Government of India has presenting wrong facts to the Supreme Court regarding this project. Therefore, I would like to tell that this matter could have further implications. Hence, this is very important matter.

SHRI VIJAY GOEL (Sadar-Delhi) : Mr. Chairman, Sir, ration is not being made available in Delhi.

MR. CHAIRMAN : Shri Vijay Goelji, your name is not in the list. Please wait for the list to finish. Then, you will get a chance to raise your issue.

SHRI NITISH BHARADWAJ (Jamshedpur) : Hon. Mr. Chairman, I rise at this moment to express my deep

concerns about the repercussions of the software programmes which are being shown on television in today's India.

In 1991, Dr. Manmohan Singh came out with his Economic Liberalization Policy and since then India has seen a sudden influx of television channels both Indian and foreign channels. Today, the electronic media is increased in India so much that it has almost become an alternative way of learning for children. An independent report of a newspaper shows that the electronic media, especially, the television today has become so infiltrative into drawing rooms and bed rooms of children that they have almost forgotten the ways of learning the real life experiences through the natural wonders. They learn everything through the medium of television. And that is why, it is very important that we take adequate care as to what is being shown on our television screens.

Hon. Mr. Chairman, there is this sudden influx of television channels but there is no Infrastructure whatsoever, there is no regulatory body in India today to control the quality of television software or there is no censorship body today in India to control what should be shown on television and what should not be shown on television. That is why the cheaply made programmes especially the film songs-oriented programmes, are innumeraly being shown on television. Those songs, unfortunately today's film songs, are propagating the female nudity and obscenity.

[Translation]

Which in Hindi is called 'Vibhartsna' and 'Vikriti'.

[English]

These are the kind of things which are being imbibed on to the children's mind through the television software programmes.

MR. CHAIRMAN : Please conclude.

SHRI NITISH BHARADWAJ : Mr. Chairman, Sir, this is a very serious problem. I am talking about the future of this country.

If we talk about the 'Star Plus' channel, it has come out with its new policy of Hindi programming, which is fine, by me and I welcome it but at the same time, they have started showing a soft-porn programme 'Bay Watch' in Hindi, that too in the family viewing time.

8 o'clock is such a family viewing time that everyone sits together in a family room watching television. 'Baywatch' is a programme which is considered even in America as a soft porn programme and it has become famous only for the female nudity and obscenity which goes on in that programme. That programme may be fine for the American culture, but I do not think that the programme is fine for family viewing from the Indian culture point of view.

I think these are serious problems. But unfortunately the Information and Broadcasting Ministry does not find enough time in today's situation to even call a proper Consultative Committee meeting. Meetings are called for one hour and fifteen minutes to discuss the future of electronic media and I think that is ridiculous. I urge upon the Government and the I & B Minister to please take electronic media and the structure of electronic media in today's India very very seriously because it is affecting the psychology of our children and our children are the future of this country. So, let us not take anything lightly.

Mr. Chairman Sir, we have been hearing a lot about the Prasar Bharati Bill that the Act is going to come very soon and all these things.

MR. CHAIRMAN : Now that you have made your point, please conclude.

SHRI NITISH BHARADWAJ : I am on my final point.

MR. CHAIRMAN : Not on the Prasar Bharati, but on the point that you have given notice of. You have finished that also.

SHRI NITISH BHARADWAJ : It concerns the obscenity on television.

MR. CHAIRMAN : You cannot go on to the related topics. Please make only one point and then conclude.

SHRI NITISH BHARADWAJ : All right, I will stick to it.

All I would say to the I & B Minister is to pay enough attention to the Ministry because he must understand that it is not a bomb attack or a cyclone which immediately show its disastrous effect, but it is a kind of slow poison that we are feeding our children on. So, please understand the seriousness and the repercussions of this slow poisoning of our future generation and take appropriate action as soon as possible.

PROF. OM PAL SINGH 'NIDAR' (Jalesar) : Mr. Chairman, Sir, recently there was a news items in 'Indian Express' dated the 6th December to the effect that our Government wants to sign an agreement with the Government of Bangladesh on Ganga water. For this same old arguments are being given i.e. if this agreement is not signed then the Government of Shekh Hasina will not survive and if it is signed then the problems of Bangladesh will be solved. In this context, I would like to mention that when agreement of Teen Bigha was signed then the same argument was given and at that time the Government of Shekh Hasina was not there. But this time we must solve the serious problems first. The main point is that the agreement should be signed only if all the refugees of Bangladesh are repatriated. Secondly, there should not be any scarcity of water in Calcutta Port. Thirdly, it should be ensured that there will not be scarcity of water for our

farmers and public. I want to say that it would not be wise to care for some one who is suffering for cold instead of getting treatment for our Cancer. Moreover this is the issue of National interest. Therefore, if an agreement is signed about sharing of Ganga water by sacrificing national interest then it would not be proper. But if we sign an agreement by promoting National interest then it would be a welcome step. However, it is not obligatory that the Government should take the Lok Sabha into confidence but it would be better if the House is taken into confidence and the agreement is signed after a discussion is held because this is a very important issue.

SHRI S.P. JAISWAL (Varanasi) : Mr. Chairman, Sir, I thank you for giving me an opportunity to speak.

I would like to draw the attention of the House, through you towards the fact that the Ganga, has come into being as a result of the untiring efforts of Bhagirathi and which has been serving the country and especially the North India has been polluted. The Government has spent 49 crores of rupees to make it pollution free in Varanasi under the Ganga Action Plan. But the water of Ganga is still polluted and all the schemes proved faulty. The Ganga is still polluted in Varanasi. Danapur and Bhagwanpur are still getting its polluted water. The water is still polluted. I would like to urge, upon the Government, through you, to re consider the allocation made for the Ganga Action Plan with a view to implement it again so that the water of the Ganga could be made pollution free.

SHRI DWARAKA NATH DAS (Krimganj) : Sir, there is a proposed extension of railway line from Lala to Bhairangti in the Hailakandi district of Assam.

Bhairangti is a small urban area just inside the border of Mizoram. The proposed extension has already been surveyed by the railway authorities and then left out on the ground that this proposed extension would not be economically viable. I cannot understand on what basis the Ministry of Railways could draw such a conclusion. The area through which the proposed extension is to pass is a most backward area, mainly inhabited by SCs, OBCs and STs. This proposed extension would be the only means of communication for about one and a half lakh people.

Moreover, if this extension is constructed, this would facilitate the business in perishable commodities between Mizoram and Assam. Further, this will help in the establishment of small scale and cottage industries in this backward area. So, I urge upon the Government, especially the Ministry of Railways to construct this proposed extension from Lala to Bhairangti at a very early date.

[Translation]

SHRI SANTOSH KUMAR GANGWAR (Bareilly) : Hon'ble Chairman, Sir, thanks God the House is

functioning today. It seems as if the Minister of Railways is not much worried about the accident that took place on the nights of Friday and Saturday with the Lucknow-Delhi Mail train. It has been a great miracle that 20-25 M.Ps and V.I.Ps travelling by it did not receive any injury. Two-three days ago the Minister of Railways had expressed his concern about the outdated and weak rail line. There is a great traffic on this route and paying no attention towards it is a matter of concern. I do not think there is any need to go into the details of this incidents 11 boggies were de-railed. It is not easy to digest that no one was hurt even after derailment. Even then he is not worried about it, then it is a very serious matter. I would like to know as to what is being done by our Department of Railways to save the public from such incidents? In the opinion of people travelling by trains was safest and comfortable mode of transport but the manner in which this accident has taken place has compelled us to think in which direction we are taking the country. The Minister of Railways was present in the House a short while ago. He should take this incident seriously. The details published in the newspapers highlight that the passengers escaped by the grace of God, but having a view of the boggies it does not appear that nobody would have been hurt in the accident. Unfortunately, topmost officials of Railways were travelling by that train. All the officers of Railways left the spot at 1.00 A.M. Officials of Muradabad Administration reached there at about 6-7 o'clock while the accident took place at 1 o'clock. Thus work could have been started by the Railway authorities within 2-3 hours of the accident. The Minister of Railways should enquire into the fact whether it was a sabotage or something else because the engine of the train was not damaged but all the compartments attached to engine were derailed. This aspect should be investigated and Minister of Railways should give details in this regard as to why the accident took place and what steps are being taken to check the recurrence of such incidents in future. Many M.Ps sitting here were also with me in that coach...*(Interruptions)*

SHRI DEVENDRA BAHADUR ROY (Sultanpur) : Sir, this accident took place at 12.55 A.M. on 6th of December and Shri Kaw was also travelling by that train. His saloon was also attached with that train. There was a great hue and cry after the accident. Children and women began to cry. Train was amid forest but Shri Kaw did not talk to anyone and escaped from that place secretly. D.M., S.S.P or any other officer of District Administration...*(Interruptions)*

[English]

MR. CHAIRMAN : That is what he has said it.

[Translation]

SHRI DEVENDRA BAHADUR ROY : Sir, he did not reach in time.

[English]

MR. CHAIRMAN : Please do not repeat it.

(Interruptions)

[Translation]

SHRI DEVENDRA BAHADUR ROY : Sir, Saloon was never attached with Mail trains before but now it has become a practice that saloon is attached with Mail-train. This practice should be stopped. On 6th Lucknow Mail met with an accident and on 7th 5 boggies of Kalka Mail were derailed. Accidents took place on two consecutive days. The Minister of Railways should have given resignation but it seems that he has no such morality.

[English]

MR. CHAIRMAN : Shri Gangwar has made all these points.

[Translation]

SHRI DEVENDRA BAHADUR ROY : Atleast an inquiry should be made into the matter and there should be an improvement in the single track between Ghaziabad and Muradabad. There have been so many accidents. There is no guarantee for our lives. What is the reason that there is single-track on the route of Lucknow at places like Ghaziabad and Muradabad ... (Interruptions)

SHRI SHIVRAJ SINGH (Vidisha) : Mr. Chairman, Sir, the Minister of Railways has levelled this allegation with a view to defame them... (Interruptions)

[English]

MR. CHAIRMAN : Do not make it a political debate.

[Translation]

SHRI SHIVRAJ SINGH : The Minister of Railways has levelled this allegation... (Interruptions)\*

[English]

MR. CHAIRMAN : This is not going on record.

[Translation]

SHRI THAWAR CHAND GEHLOT (Shajapur) : Hon'ble Chairman, Sir, there is acute shortage of cooking gas in Madhya Pradesh, especially in Shajapur and Devas districts. Private gas agencies have increased Rs. 80 per cylinder of 14 K.G. and consumers are not getting gas. There is no L.P.G. outlet in Agal, Sujapur, Hat-piplia, Sonkath etc. of district Shajapur having a population of 30-40 thousand. Advertisement, were issued one year back and applicants have also applied for that but no action is being taken in this regard. I would like to urge the Government through you to reduce the rates of L.P.G. by private agencies in Madhya

Pradesh and open L.P.G. out lets in district Shajapur so that the consumers can get L.P.G. in time and at reasonable rate.

[English]

MR. CHAIRMAN : Now, we will take up item No. 11, Matters under Rule 377.

16.40 hrs.

### MATTERS UNDER RULE 377

- (i) **Need for construction of an overbridge at railway crossing near Jaunpur, U.P. on National Highway No. 56.**

[Translation]

SHRI RAJKESHAR SINGH (Jaunpur) : I would like to draw the attention of the Government and Hon'ble Railway Minister towards a Railway crossing No. 4 B/E on National Highway No. 56 at the outskirts of Jaunpur. Emergency cases and other serious patients are taken for medical treatment to Varanasi through this road from Jaunpur district but due to the frequent closure of this railway crossing for 45 minutes to one hour, many patients die on the way due to lack of the requisite medical facility in time. Many leading trains going from Varanasi to Lucknow pass through this way and passengers can not reach in time due to closure of the railway crossing. Therefore, the Government is requested to construct an over-bridge on this railway-crossing as early as possible.

- (ii) **Need for taking urgent steps for protecting the interests of sugarcane growers.**

SHRI AMAR PAL SINGH (Meerut) : Every year the crushing of sugarcane is started by sugar mills during the first week of October, however this year, the mills started this work in the last week of November. The sugarcane growers could not sow wheat this year. It is not only the farmers who have suffered losses as a result thereof but the national interests have been affected as well. Production of more than 20 lakh tonnes of wheat has been stalled due to arbitrariness of mill owners and then they are not paying the support price of Rs. 76 per quintal announced by the Government to the farmers. Hence I urge upon the Government that in order to reduce the dependency of farmers on sugar mills, permission should be accorded to small khandsari units to procure vacuum pans to ensure their recovery increase from 6% to 9%.

Secondly, the crushing capacity of sugar mills should be increased and the mill owners should set up new mills. The new sugar mills which have been issued licences after 31 March, 1994 should also be brought under levy encouragement scheme.

Thirdly, it has to be ensured that the outstanding dues of farmers for the year 1995-96 be paid to them immediately and they should be given the price of Rs. 76 per quintal fixed by the Government.

- (iii) **Need to Allocate adequate funds for repair and maintenance of Railway Tracks in Kerala especially in Shornur and Mangalore sector**

[English]

SHRI MULLAPPALLY RAMACHANDRAN (Cannanore) : Increasing number of train mishaps have been making passengers deeply anxious. I wish to draw the kind attention of this august House and that of the hon. Railway Minister to the numerous derailments that have occurred recently especially in the Kerala region of the Southern Railways thereby upsetting schedules and causing fear and anxiety among the public. This is more evident in Northern Region of Kerala that is Cannanore and Kasargod where it has been noticed that at several spots dangerous cracks have appeared on railway tracks. The main cause for this is lack of timely and periodic repairs and maintenance.

I therefore call upon the hon. Railway Minister to ensure adequate and early allocation of funds for the repair/maintenance of railway tracks, especially in the busy Shornur and Mangalore Sector so as to ensure safety to life and property of the thousands/lakhs of passengers on this sector.

- (iv) **Need to set up Cashew Board to protect the interests of farmers and cashew-nut workers.**

SHRI KODIKUNNIL SURESH (Adoor) : In Kerala, the cashew industry is facing crisis for long time back. The production of raw cashew nut and cashew processing is one of the main industries in Kerala. Thousands of farmers are engaged in production of raw cashew nut in Kerala. Lakhs of workers are working in cashew factories and in cashew nut processing.

In Kerala, Kollam district is the main cashew nut production centre. More than 150 factories are running in the cashew field. Workers belong to poor families but they do not get sufficient employment every year.

At present, the cashew workers are getting maximum 30 or 40 days for employment. The shortage of raw cashew nut is the basic problem. The farmers are also facing acute problem due to low prices of their raw cashew nuts. Therefore, there is a proposal for setting up Cashew Board under the Ministry of Commerce like Rubber Board, Coffee Board, Tea Board, Tobacco Board, Coir Board.

If the Cashew Board is set up, the cashew industry will save lakhs of cashew workers and thousands of farmers' interests are also to be protected.

The Government of Kerala and Trade Unions of cashew workers, cashew exporters have also demanded to set up a Cashew Board without delay.

I therefore urge upon the Union Government to take immediate steps for setting up of a Cashew Board.

- (v) **Need to expedite completion of a by-pass and bridge near Varanasi in U.P.**

[Translation]

KUNWAR SARVARAJ SINGH (Aonla) : Hon'ble Mr. Chairman, Sir, Varanasi is an ancient religious and cultural city which is visited by lakhs of native and foreign devotees and tourists every year. But the roads in the city are very narrow, and the foreign tourists as well as the local people have to face lot of difficulties due to traffic jams for hours together every day and at the same time petrol and diesel worth crores of rupees are also wasted. The former Prime Minister, Late Shri Lal Bahadu Shastri had given an assurance for the construction of a by-pass at G.T. Road and a bridge over the river Ganga in view of the problems being faced by the people of his area. Accordingly the construction of the bridge over the river and a by-pass from G.T. Road Mohan Sarai to Mugal Sarai was started. The entire expenditure was to be incurred by the World Bank. However, due to slackness and negligence on the part of the Government, the World Bank stopped giving aid from 31.12.1991. Now this project is being handled by the Border Roads Organisation but not even 50 percent of the work has been completed as yet. The cost has escalated several times. With the construction of this road and bridge, the local people and foreign tourists will get relief, the diesel and petrol worth crores of rupees will be saved and, the time of journey to Calcutta will be decreased by about three hours.

- (vi) **Need to provide financial assistance to shrimp farmers affected by hurricane in East Godavari District, Andhra Pradesh**

[English]

DR. M. JAGANNATH (Nagarkurnool) : Sir, the shrimp industry has incurred a loss of over Rs. 65 crore in the hurricane battered East Godavari District throwing small and marginal farmers into a debt trap. Each farmer will require at least Rs. 1.5 lakh for reconstruction of the washed away bunds and Rs. 1 lakh towards the working capital. About 3505 hectares, out of 6303 hectares water spread area, have been affected in 12 mandals, according to a survey of the Marine Products Exports Development Authority. A further estimate says that shrimp cultivation in 1041 hectares valued at Rs. 13 crore was badly affected. The affected area, if not reconstructed before the coming crop season in February, will go waste resulting in a loss of Rs. 102 crore. Most farms have been registered with either the

Marine Products Exports Development Authority or with the State Government's Brackish Water Fisheries Development Agency. Shrimp culture was revived in 1995 after the bitter experience of 1994 following mass mortality of shrimps due to SMBV viral attack.

Shrimp culture in the State of Andhra Pradesh, in normal conditions, contributed at least Rs. 600 crore in foreign exchange. Krishna District cultivates shrimps in about 30,000 hectares followed by 10,000 hectares in West Godavari District, 8000 hectares in East Godavari District and 5000 hectares in Nellore district. The coastal districts have been exposed to the vagaries of nature, particularly cyclones.

I, therefore, request the Union Government to provide assistance to each farmer immediately as otherwise they will shift to other cultivation resulting in a huge loss in foreign exchange.

**(vii) Need to provide financial assistance for early completion of the Teesta Barrage Project of North Bengal**

SHRI AMAR ROY PRADHAN (Coochbehar) : Sir, Teesta Barrage Project is an irrigation cum power project and is a life line of North Bengal. It has a potentiality of irrigation of 14.65 lakh hectares of land and production of 10,006.80 megawatt hydel power. According to agro-economic expert opinion, 60 lakh metric tonne more foodgrains will be produced. More than 65 lakh mandays could have been created if the project would have been completed.

This project was started in 1976. But during the last more than twenty years period, the project could not provide five per cent of the irrigation water against its capacity. Till date, about Rs. 400 crore have been spent on this project by the State Government of West Bengal out of its limited resources. The remaining Rs. 100 crore have been given by the Central Government for this project as loan/aid. It is very much clear that due to paucity of funds with the State Government during the last 20 years, the project could not be completed.

Hence, I would request the Central Government to declare this project a national project and to come forward with sufficient funds for the early completion of the project keeping in view its importance without any further delay.

**(viii) Need to initiate action on setting up separate Uttaranchal State**

[Translation]

SHRI BACHI SINGH RAWAT 'BACHDA' (Almora) : Mr. Chairman, Sir, the demand for a separate Uttaranchal State consisting of hilly districts of Uttar Pradesh has been made for the past several years. The resolution for the formation of a separate Uttaranchal State has been passed and forwarded twice by the Uttar Pradesh Assembly to the Union Government.

People launched a massive movement in support of this demand which resulted in loss of life and property.

Hon'ble Prime Minister made an announcement from the Red Fort on the 15 August 1996 regarding formation of a separate Uttaranchal State. Despite making several such announcements, the Central Government has not taken any action in this regard so far, as a result of which there is a great resentment among the people of the region which could become fiercer at any time.

Therefore, in view of the seriousness of situation, Hon'ble Prime Minister and the Central Government are requested to take necessary steps for setting of separate Uttaranchal State in this very Session.

[English]

SHRI P.R. DASMUNSI (Howrah) : Mr. Chairman, Sir, I rise to express my views concerning the procedure about Matter Under Rule 377.

Whenever I tabled any matter under Rule 377, I was advised by the Notice Office that any matter pertaining to the development of a State drawing the attention of the Central Government cannot be taken up.

Now several mentions relating to the States and drawing the attention of the Central Government have been admitted. But in my case, for the last two Sessions, whenever I tabled any notice for special mention concerning urban development, the Table Office and the Notice Office advised me that I could not table that because that was a matter concerning the State and the Government of India was not involved.

I am not able to follow this double thinking. So, a clear direction should be given.

MR. CHAIRMAN : All right. I am not giving any ruling on this. You have brought it to the notice of the House. The concerned people will take care of that. Now we take up further discussion on the Delhi Development (Amendment) Bill.

(Interruptions)

16.54 hrs.

**DELHI DEVELOPMENT (AMENDMENT)  
BILL - Contd.**

SHRI JAG MOHAN (New Delhi) : Sir, when the House adjourned, I was trying to invite the attention of the House through you and the hon. Minister and also the Prime Minister, who was present at that time, how this great and historic city was being ravaged and raped by the vested interests. I was also trying to invite the attention of the Prime Minister to the fact that the

previous Prime Ministers of India, particularly, the first Prime Minister, Pandit Jawaharlal Nehru, took an active interest in the planned development of Delhi.

He was the inspiration behind the Master Plan and all those documents that were prepared at that time. My intention was to bring certain facts to the notice of the Prime Minister because the remedial measures can be... (Interruptions)

MR. CHAIRMAN : Order please. Shri Jagmohan, please address the Chair.

SHRI JAG MOHAN : Sir, when I was speaking, I was trying to invite the attention of the Prime Minister not for any ego problem but for the reason that he alone can take the remedial measures. For example, the fall out of the economic reforms on our cities have been disastrous, its adverse implications on the citizens are now visible to everybody. There is a high rate of pollution. The number of vehicles on the roads have increased without the road width being increased. All these problems can be attended to only by the Prime Minister. There was a time when Pandit Jawaharlal Nehru was so sensitive to the needs of the Capital. It is because Delhi the symbol of national resurgence and it was an epitome of Indian history.

In this connection, I would like to invite your attention - we seem to have all forgotten - to what Panditji wrote about Delhi. How strongly, how poetically and how emotionally he felt about it. I will tell you what he wrote at that time as an introduction to the first Delhi Master Plan. The DDA Act was formulated with the objective of ensuring and giving a statutory basis to this Master Plan. What did he write? I will not read the whole thing. I would only just take a few extracts. He wrote :

"Here we stand in Delhi city - the symbol of old India and new. It is a gemm of facets. Some bright and some dark by ages presenting the course of Indian life and thought during the ages. Even the stones here whisper to our ears the eyes of long age and air we breathe is full of dust and fragrance of the past as also the fresh and piercing winds of the present. What a tremendous story is here. The traditions of millennia of our history surrounds as at every step and the procession of innumerable generation passes before our eyes".

This is how sensitively he reacted to the great historical city of Delhi and its poetry and pathos and how he considered this as a nursery of the new Republic. Unfortunately now nobody is giving any attention to the pains and pangs of this city. This is the great tragedy which I would like to bring to your notice. The simply House itself is an indication of the attention we give to the symbol of our national resurgence.

I was trying to invite the attention of the hon. Prime Minister for this reasons that he alone who could do so

but he was busy discussing problems with others I do not blame him. It is because nobody can escape the fail out of the culture of indifference and apathy which has overtaken this country. Nobody can escape it - whether it is the Judiciary, the Executive or the Parliament. We have all become indifferent to the real issues which concern millions of people. Everyday in Delhi alone so many people are killed because of negligence on the roads; because of the polluted air we breathe. The position is so bad in Calcutta that it has been described as the "environmental nightmare" in the Report of the World Bank. Similar is the case in Mumbai. Nobody in this country has time to look into the real issues of such great social and nevironmental significance which are going to determine the health of the nation in future.

Another reason was that the problems of Delhi are problems of a crore of people. Their problems require a very dynamic approach; a very coordinated approach. what type of a set up we have in Delhi? We have a very highly fragmented and a fractured set up. You cannot mount a frontal attack on any one of the problems of urban development in Delhi. It is because you have intentionally drawn up a set up guided solely by small, narrow political considerations in order to have a fractured set up.

17.00 hrs.

How can these problems, which are of such a formidable nature, be solved by a crippled structure? The Prime Minister alone can attend to this problem. Delhi Development Authority is with somebody else, with the hon. Minister. Municipal Corporation is with the local Government. DTC is with somebody else and police is with somebody else. There is no coordination.

As I pointed out earlier on the 5th December, we have taken special care to see that minimum results occur by putting in maximum efforts and maximum resources. That is why, you have got so much of squatting and so much of misery around Delhi. This brings me to the issue of 1306 clusters of slums and squatters in Delhi having 19 lakh people. Nothing is being done about them because the land on which they are squatting is mostly public land or the land owned by the Ministry of Urban Development or L&DO or CPWD. I do not know what type of impractical scheme has been drawn that you cannot even make any improvement unless the land owning agency gives a No Objection Certificate. No land owning agency gives the certificate. Squatting is going on and people are continue to live there for years. The area on which they are squatting is required for some public project or the other.

17.02 hrs.

(Mr. Deputy-Speaker in the Chair)

I know of a Rajiv Gandhi camp where you had paid more than Rs. 28 crore as escalation cost for a few

buildings. Many more are there and its cost will run into several hundred crores because you are not able to execute these projects in time because of squatting. Who has to pay for this? I would request the hon. Minister to indicate as to how much loss has been suffered by the public exchequer due to the non-timely execution of the projects. I may say that this non-timely execution is entirely due to squatting and not because you were not able to take a decision whether to resettle them or move them or do something of the sort.

Because of this squatting and because of these slums, you are getting all the diseases. In spite of dengue being there, we have not learnt our lesson. In spite of plague being there, we have not learnt our lesson. It is still going in the same merry old way. They are being discussed for two days and the third day same thing happens. I have with me a World Bank Report which mentions the health cost of this. Due to the environment pollution, 40,000 premature deaths occur and 17 million admissions in the hospitals are due to the respiratory diseases. All the 'jhuggis' around Delhi create so much of pollution that children get Asthma and go to the hospital. So, 17 million patients need not go to hospital if you take preventive measures and have proper planning. Likewise, 1.2 billion working days are lost in the country because of ill health created by environmental degradation and 40 per cent of these deaths occur in three cities alone, Delhi, Calcutta and Mumbai. Delhi had a 19 per cent share of it. You may just imagine how immense problem it is, how formidable problem it is with so much of implication but no application of mind.

I have myself been in the DDA formulated a scheme for the retiring Government servants. Those Government servants who are retiring within five years, could get themselves registered just before retirement so that by the time they have to vacate the Government houses DDA will be able to provide them flats. As a result, their children's education is not disturbed. The Ministry has to issue notices and because of its so many problems arise. This has been abandoned now. I would very sincerely request that this should be started again. This will be beneficial to the Ministry also because the houses will be vacated earlier and they do not have to face all these problems like going to courts and so on. I need not repeat them here.

It was mentioned today, it was also published in *The Indian Express* of Sunday, that many many promises were made, problems were created to the people who got gallantry awards, people who fought for the country to whom land allotments were to be made. In Delhi, we gave plots from the DDA to the widow of every soldier who was killed in action in Jammu and Kashmir during the war of 1971-72 and other wars. They were all very well resettled under that scheme which we formulated. Even if an officer, say a Deputy Secretary, unfortunately passes away, his family is given a DDA flat immediately so that his family and the education of his children is

not disturbed. That has been stopped. We should immediately give on compassionate ground flats and plots to those people who are in distress so that continuity is maintained and their families are not disturbed.

Only today a heart-rending cases of the widow of a Commandant of the BSF was brought to my notice. The Commandant died while fighting the terrorists in Kashmir in 1992. He was given gallantry award by the President. The widow came to me saying that she received a notice from the Supreme Court to show cause as to why she should not be evicted. She had made a request that she be allowed to continue to stay in the House because her children are still studying. It is very simple. Make the allotment effective till the age of superannuation of an officer and the matter will be regularised. There will not be any problem of the case going to the Supreme Court or anything of that sort. If there is a DDA scheme, you can always say, "All right, you get a DDA flat; make payment and get it; and go and stay there." This was the purpose for which, of course, the Delhi Development Authority was set up. We must also ensure that those who are retiring from the Government service and those who have fought for the country are properly resettled by giving proper accommodation so that they are not left to face difficulties.

There is another important issue and that is about the lands. There was a time when land was treated as a resource. The advantage of whatever infrastructural investment was made on land by way of water, electricity and other measures, was reaped back by the public authorities. Now, we are neither acquiring land nor developing it on a massive scale. We have to prepare a master plan for acquisition, development and disposal of land and then allocated it in accordance with the needs of the people, for example, at a fixed rate for low-income group people, at a fixed rate plus something for middle-income group people, by auction for high-income group people and at a fixed rate to institutions. If you recognise the commercial element of it, you will get ample resources from land and the investment made by the public authorities will come back. Now, it is going to land racketeers and speculators. I suggest you to kindly revive that scheme in a big way so that acquisition of land is done. Land as a resource has to be considered a gold mine at our doorstep. We are not exploiting it now. In fact, it is going the other way round, more and more of it is going to the black-marketeers and speculators.

As I was saying, the Government have to do something about the transport planning. We have got four thousand buses plying on Delhi roads but there is no transport planning. There are no proper intersections, there is no proper planning of the movement of traffic and there is no proper road engineering. I am giving you the figures which show that if there is a proper, speedy and smooth flow of

traffic on the roads of Delhi, how much of air pollution could be avoided. The stationary vehicles emit a lot of smoke and if there is smooth flow of traffic on the roads, if there are proper intersections and proper traffic engineering, a lot of air pollution can be avoided. Because of lack of these things, an amount of 2,65,000 of Carbon Monoxides is thrown into Delhi air. This would not happen, if proper traffic engineering is done. Likewise, I have got figures for sulphur, etc. but I do not want to read them now.

My suggestion to you is that the problems of Delhi need an integrated outlook. We must look into as to what are the fall outs of this new policy which is creating a havoc, in my view. You are having lands and houses at a very high price. No common man can afford them. the price of a house is Rs. 50 lakh or Rs. 60 lakh. The land in the city has been taken away by land mafia. there is no integrated institution. You must give all the powers to the DDA and the DDA should also go to the State Government so that there is some integration, of course, in all the problems of planning and development in Delhi. Let the responsibility also go there; let the accountability also go there.

Likewise, in the Police, certain aspects of Police should also be made available to them, Particularly with regard to the traffic control. Because you must have seen the heartrending photograph of how all the five members of a family in a small Maruti car were killed by a Blue Line bus. Of course, this time, unfortunately even the driver has not been arrested.

You must take action against this type of total traffic chaos which is happening in Delhi now. You must take action against all types of pollution. That is why, I was appealing to the Prime Minister because he alone can direct the police; he alone can sanction more traffic police, and he alone can see that there is an integrated set up in Delhi.

With these words, I thank you for giving me the opportunity to speak on this subject.

[Translation]

**SHRI NAWAL KISHORE RAI (Sitamarhi) :** Hon'ble Mr. Deputy Speaker, Sir, I rise to support the Delhi Development (Amendment) Bill, 1996.

**SHRI DILEEP SANGHANI (Amreli) :** Sir, I am on a point of order. There is no quorum in the House.

**MR. DEPUTY SPEAKER :** The bell is being rung.

[English]

Now there is quorum. The hon. member, Shri Rai may continue.

[Translation]

**SHRI NAWAL KISHORE RAI :** Hon'ble Mr. Deputy Speaker, Sir, I rise to support the Delhi Development (Amendment) Bill, 1996. The Minister has presented

this Bill in order to amend the Delhi Development Act, 1957. Earlier the Members of Delhi Metropolitan Council were nominated to DDA. Now with the formation of National Capital Territory of Delhi, a State Assembly has been constituted. This Amendment Bill has been brought in order to nominate M.L.As. to D.D.A. I myself and on behalf of my party, support it.

Mr. Deputy Speaker, Sir, I would like to draw the attention of the Minister through you. Just now, Hon'ble Shri Jag Mohan has also mentioned that the population of Delhi has crossed over 94 lakh which means it is very close to the figure of one crore poor people and those with lower earnings also resides here mostly in unauthorised colonies. There are about 1210 unauthorised colonies. These poor people lead their lives in a pitiable and miserable condition because these colonies have not been regularised as a result of which they can not avail of the Government facilities such as electricity, drinking water and ration.

Recently, thousands of people from these colonies staged a dharna near Jantar-Mantar for about 49 days. One day at least five thousand families sat on dharna with their children in cold weather. The Minister is aware of it.

The Minister of State of the Ministry of Environment and Forests, Capt. Jai Narayan Prasad Nishad led their delegation to the hon'ble Prime Minister where they were given an assurance that action would be taken in this regard. Assurance was also given to them that the Govt. would take action to regularise unauthorised colonies but one month has passed since then. People belonging to the poor and medium categories living in these 1210 colonies are experiencing many problems and they are deprived of the basic facilities like electricity, drinking water and ration. I would like to know from the Government as to whether keeping in view their plight, provision would be made in the current session itself to regularise these colonies? I would like to submit that people living in these colonies should get facilities of electricity, drinking water and ration cards. During the year, 1977, you were also in the ruling party. At that time you were also an hon'ble Member of this House. At that time the Welfare of slum dwellers was taken into consideration. The hon'ble Minister of State in the Ministry of Urban Affairs and Employment is present here. In 1989, during the reign of Shri V.P. Singh, Govt., slum dwellers were issued ration cards. I would like to make a mention here that Govt. facilities are not provided to the slum dwellers but on the contrary electricity worth lakhs of rupees is pilfered in these unauthorised colonies. Anyhow they manage to get water. Though, all of them may not get drinking water. If these colonies are regularised, DESU will not have to incur loss further. The condition about supply of water is also not good. Water is also being pilfered but once these colonies are regularised, pilferage will automatically be stopped. Dreaded diseases like dengue are spreading in these unauthorised colonies.

Environment is being polluted. This issue has been raising in this House time and again. Thus, all these problems can be resolved by regularising these unauthorised colonies. The delegation of slum dwellers which staged agitation for 49 days under the leadership of Shri Mahendra Yadav, Advocate was assured by the Prime Minister that an important decision would be taken in this very session period in this regard. Here, I would like to submit that earlier, there used to be the representation of the councillors of Metropolitan Council of Delhi in the Committee of DDA. I strongly support the Amendment Bill which has been brought here for the Union Territory of Delhi in its place. I also demand that the representation of the councillors of Metropolitan Council should be continued in it in order to have their participation. I want to mention here that the land is allotted through DDA to privately managed societies of schools and colleges, where tuition fees are so high that only rich people can get their children educated in these schools.

Through you, I demand that either school be opened at low level in the slums where there is no school facility at present or some arrangement be made to provide education to the children of slum dwellers at low fees.

In the end, I would like to submit that India is a country of poor people. In our country, forty per cent people are living below poverty line. The hon'ble Minister of State in the Ministry of Urban Affairs and Employment is also present here. I would like to draw his attention to the fact that 'Indira Awas Yojna' is being implemented all over the country for the poor people living in the rural areas under which Pacca houses are being built for them at a cost of Rs. 20,000/- but this scheme has not been implemented in urban areas including Delhi. In Delhi also, lakhs of people are compelled to lead their lives under the space below stairs after getting the permission of their house owner. I would like to submit, through you, that housing schemes should also be implemented at the cost of the Govt. in all small and big cities which fall under Municipal areas, Nagar Panchayats, Municipality or Metropolitan Councils, for those poor and homeless people who have no other sources, at the tune of 'Indira Awas Yojna' as arrangements have been made to build houses for the poor people in rural areas under Indira Awas Yojna at a cost of Rs. 20,000/-. I would like to submit that 6th December has been celebrated as Baba Saheb Ambedkar 'Punarnirman Diwas' in the country. Therefore, I would like to demand that the Govt. should launch such scheme in his name as poor people live all over the country. The name of this scheme should be 'Ambedkar Awas Yojna'. The Govt. should also pay attention to the permanent residents of Delhi and those farmers whose lands have been acquired and arrangements be made by DDA and CPWD for them. Former Govt. had passed the Rent Act. The problems of the poor people or the farmers whose lands have been

acquired due to which they were rendered jobless, have been resolved to some extent but the Rent Act is pending for the last one year. Though, agitations were also launched by the residents of Delhi for the implementation of this Act but it is still pending with the present Govt. So, I would like to submit, through you that the new Rent Control Act which has been passed, should be made effective before the last day, the 20th, of this session, so that the problems of the villagers of Delhi whose lands were acquired and who are getting Rs. Two to two hundred in the form of rent of their houses and are not able to earn two times meal, can be resolved. I want that the new Rent Control Act should be made effective without any further delay.

Supporting this Bill I conclude my point.

SHRI JAI PRAKASH AGARWAL (Chandni Chowk-Delhi) : Mr. Deputy Speaker, Sir, while supporting this Bill, I would like to tell you that three MLAs of Delhi Assembly will be nominated in the Advisory Committee of DDA.

The hon'ble Minister is present in the House. Shri Vijay Goel and myself are the members of the DDA's Advisory Committee. We have been nominated by this House. You will be surprised to know the fact that the Advisory Committee has not convened any meeting in the last four years. DDA comes under that Ministry irrespective of any Govt. but nobody tried to know about that. Members of Parliament were nominated to the Advisory Committee but no meeting had been held by the Committee. Even Lt. Governor of Delhi who is the Chairman of the Advisory Committee did not feel necessity to call a meeting of this Committee. I would like to ask as to whether only Govt. Officials would keep on running that Committee and opinion of the elected representatives is not sought before taking vital decisions? Whether the decisions taken by these Govt. Officials are in the public interest? I don't know as to whether you can take punitive action or not but I would like to ask as to why the meeting of the Advisory Committee has not been held for the last four years. Therefore, I demand that an inquiry should be conducted in this regard. Action should be taken against those responsible for not holding the meeting of the Advisory Committee, be it DDA Officials or even the Lt. Governor of Delhi. Such persons keep the elected representatives away from the decisions taken by them. You will be surprised that a provision for Rs. 260 crore has been made for the housing scheme of LIG and MIG flats in Delhi. This planning was not an individual effort. It might have been prepared on paper envisaging that Rs. 260 crore would be spent on housing and all other aspects like number of flats to be built and mobilisation of funds and mode of utilisation of funds would have to be seen. But the position is that the month of November has passed. The hon'ble Minister will be surprised to know that only Rs. 50 crore have been spent under that scheme so far. How they will spend remainign Rs. two hundred crore in the next three months?

It means that 20 thousand dwelling units which were to be allotted under L.I.G. or MIG scheme to Delhiites or to people coming from outside to Delhi, would not be given to them.

I, through you, would like to know whether the DDA, for which a Bill for providing representation to electoral representatives has been introduced, is only a machinery of officers who can work in it as per their wish. Is there no such agency or medium which could give us the details of the functioning of the D.D.A. and also reveal the intention of the people with vested interests? What is their aim and why do they indulge in deceptive acts? When Rs. 250 crore were allocated for planning, why only Rs. 50 crore were spent? There must be some agency or authority, which is in the knowledge of this allocation. Under which scheme the Government had promised to provide 20 thousand dwelling units? Who should be held responsible if instead of 20000 units, it constructs only five thousand or only one thousand units. Why the fund allocated for the purpose was not spent? If they had not enough resources, the fund could have been utilised in some other works. If only Rs. 50 crore have been spent in the whole year, then I would like to know the details of money spent during the last four years. It is possible that they might have been deceiving the people like this for the past four years. It is also possible that they might have been promising to provide flats and these were actually not provided. That is why, the prices of flats rose to Rs. 30 to 35 lakhs. Further, the people in order to get flats may have been taking help of brokers and giving them money as they were close to and might have been conniving with D.D.A. officers. I request you to conduct an inquiry in regard and try to know the number of flats built in Delhi during the past four years, the number of flats built by D.D.A., the number of allottees, the total number of applicants and the number out of them still in the waiting list and the fund still to be spent and also try to identify the persons responsible for it.

Sir, I would also like the Government to pay attention to the complaints regarding allotments by D.D.A. It often appears in the newspapers that if a person fails to deposit even last instalment, his allotment is cancelled. If he succeeds in bribing any of the officers concerned, his flat is restored, otherwise it is allotted to some other person. In a case, a flat was allotted to someone and the possession was given to some other person. In some cases, DDA does not refund the money deposited and it is shown deposited in some other's name. Then the genuine allottee is asked to produce all the papers so that a decision could be taken as to who should be allotted the flat. It is a theft to certain extent and it should not be tolerated. It is public money. DDA was not a housing society earlier but only a planning society. Shri Jagmohan is present in the House and during his tenure, DDA had prepared a plan for the development of Delhi but the result was to the contrary.

It was later converted into a housing society and instead of developing Delhi, it engaged itself in housing works and their aim instead of settling down the people coming from different states and providing them protection, diverted to earn more and more money.

Sir, I would like to raise one more point. HUDCO under one of its schemes provides loans on instalments upto 10 or 20 years. All Government agencies use that money, but DDA does not utilise that money because HUDCO imposes a restriction that the flat cannot be sold more than the price fixed for it. DDA does not take loan for LIC flats from HUDCO even on 4 percent interest rate because it sells flats for Rs. 10 or 12 lakh. DDA can take loan from HUDCO for a period of 20 years on 4 percent interest rate and provide flats for 2,3,5 or 6 lakh rupees or whatever is the actual cost. How was this decision taken by the DDA officers themselves?

Such a decision was taken by the officers because there was no elected representative who would have cared for providing flats on less price. A dwelling unit can be provided to the poor for one, two or four lakhs rupees. When the Government is aware that there are agencies who can provide loan then what is the hitch in getting it?...*(Interruptions)* Why was this policy changed? Who are responsible for this change? If DDA comes under the jurisdiction of your ministry, please ask the responsible persons as to why the Government fund is not utilised in constructing flats and providing them at lesser cost? Why was this not done?

A master-plan was prepared for Delhi and as per this plan even Supreme Court gives its verdict that industries should be closed in Delhi. The Government seems in a mood to close down all 30 thousand industries of Delhi but I want to know as to how the residential flats were turned into commercial one. Commercial activities are taking place in all the DDA flats. When you are putting a check on Commercial use of other flats, why do you hesitate to impose ban on DDA flats? Who are the people engaged in non-residential activities there. Despite areas incharge being there, commercial activities are taking place. The shape of DDA flats has been entirely changed and the flats have become worth crores of rupees. If a person constructs one more floor over his flat all the officers with a police force of 200 personnel rush there to demolish it but as regards the resourceful persons who have totally transformed the DDA flats into commercial units, no enquiry is done against them...*(Interruptions)* There is nobody to care. Please take some steps against them which may act as a deterrent for others. We must stop Delhi from being transformed into a concrete jungle. Our aim should be to provide dwelling units and protection to the people so that they may come and reside here.

I hope that the encroachment on DDA land would be stopped. If a poor person builds a hut on DDA land, his hut is smashed, all his belongings are thrown on the

road and he is sent to jail by the police but where a building is constructed on DDA land and crores of rupees are misappropriated, nobody care as to who made the building overnight and on whose permission? Even DDA does not get a penny...*(Interruptions)* Why no action is taken against the persons responsible for it? The poor man is harassed by every one if he constructs a hut on DDA land but if a richman, by the influence of his money power encroaches the DDA land, nobody enquire about it. It is true that you have sympathy for the poor but you should not sympathise with the rich people and professional people who want to convert Delhi into a concrete jungle. How the buildings, which were to be built upto only two and half storeys, are built upto five storeyes? All this is being done in an unscrupulous manner but no action is taken against them. The decision of demolishing Jhuggies is taken by the DDA officers sitting in air-conditioned rooms because that land has to be allotted by them to persons having good dealing with DDA officers. I hope that action would be taken against such officers which would act as a deterrent for others and they should know that DDA is not their personal property and it should undertake only that work for which it was established

Shri Nawal Kishore Rai just told that 30 percent people reside in J.J. Colonies. A decision was taken during Shrimati Indira Gandhi's regime in this august House that slum-dwellers would be provided electricity, water connections and other basic amenities and roads would be bricked. These works were undertaken for some years but it has been stopped for the last 2-3 years. A person who comes from outside and has no money to purchase a costly land and lives here, leads a life like a hell. The leaders may be afraid of taking a decision but that is of no use unless they provide basic amenities to those living in slums: in the houses made of mud and covered with plastic sheet and who can hardly make their both ends meet. They hardly get potable water and electricity. I do not think there is any difficulty in providing them potable water and electricity when such decisions were already taken. The Government chalk out big plans and five years plans but no plan is prepared for them. They have high expectations from the government. Is it not the responsibility of the Government to provide them such basic amenities? I hope, the Government would take decision in their interest and provide one electric connection in each Jhuggi and if they are willing to bear the cost of water connection, it should also be provided to them.

These are the basic amenities and needs of a man that should be provided to him at any rate. Therefore if somebody living in the jhuggis is faced with difficulties and unemployment problem and his life is full of difficulties, these should be removed. The poor suffers not only in rainy season but also in summer. The time has come to take a firm decision and understand their

problems. It would be better if a part of the fund which is allocated for big plans is spent on their uplift. I hope that you will certainly take this decision in this regard.

A decision was taken by Shri Jagmohan during his tenure. I am taking his name repeatedly because he took deep interest in the development of Delhi and tried to give it a facelift. He prepared a blue-print of old Delhi, known as Shahjahanabad, and promised that it will not be turned into a slum. In his view, the oldest place in Delhi was Shahjahanabad. This area is surrounded by the four walls and the areas like Chandni Chowk, Lal Quila, Fatehpuri and Jama Masjid falls in it. But this matter remained confined to files only. Today, the condition of old Delhi is very bad. During the tenure of Shri Jagmohan a blue-print of the Shahjahanabad was prepared. That scheme should be reopened. It was decided at that time, that public amenities will be provided in slums by the Government. In these slums, about 200 people live in a house on a rent of Rs. 2/- and the parents and children work in shift duties. A lot of work had been undertaken under the above scheme but it was stopped in between. I don't know who had stopped it. When we requested them to start the work again, it was told that they did not have fund for it. I hope that you shall get the work restarted. The Government should restore basic amenities in slums by investing some amount of money so that the poor could get some relief.

Secondly, it was decided in the Shahjahanabad scheme that the big markets of the area would be shifted to another place so that the people living there could get basic amenities. There is always a traffic jam in old Delhi area and people have to wait for one hour or more. That is why, it was decided that the people living there would be shifted to some other place but no action has been taken in this regard. You must arrange for providing land to them and try to shift them soon. At the same time, such a decision should be taken so that people would continue to live in old Delhi and also continue their work as usual. Just now, Shri Rai mentioned about Delhi Rent Central Act. During the region of previous Government, when this Bill was introduced, the tenants and the shopkeepers in Delhi were very much agitated over it. They resorted to agitation several times and made suggestions to amend this Act. I hope that the Government will not allow this Bill to be passed and it will also not notify it. About 90 percent people want amendment in it so that people of Delhi could heave a sigh of relief. In this regard, the Hon'ble Prime Minister or some senior Minister had said that amendments will be made in this Act so that the people of Delhi could get some relief. I hope that you will make an amendment in this Bill during your tenure.

MR. DEPUTY SPEAKER : Please conclude.

SHRI JAI PRAKASH AGARWAL : Mr. Deputy Speaker, Sir, I have only one or two points to make. You

cannot protect the environment by closing industries. Instead, it can be done by developing parks on the land laying with D.D.A. or Corporation. Trees can be planted there. More fund will have to be spent on the schemes of D.D.A. The existing parks should be maintained well and more money could be provided for new parks.

Mr. Deputy Speaker, Sir, the masterplan made for the development of D.D.A. cannot be implemented at any rate. That is a plan-paper which no one will agree to. Today 60 percent people of Delhi are living in the houses constructed without mater-plan. Perhaps this point ocured in the mind of a Minister or an official. An amendment had been made in it and people in Delhi are living without it. I hope that you will review the Master-plan. The amemdment may be carried out according to the condition of Delhi, instead of amending it on the basis of residential or commercial or open space so that the people of Delhi do not feel harassed. Today a new beginning has been made according to which 3000 industries will either be shifted outside Delhi or closed down. Delhi is a very old city. There are residential accommadations on the upper floor and workshops on the ground floor. However, the Supreme Court has held that the industries should be closed down. Whether this Government is for giving employment or creating unemployment? If due to wrong policy of the Government many people become unemployed, in such a situation, what is the use of a Master Plan? In such a situation I would like to urge upon the Government that the policy should be such that does not cause any trouble to the people and for this purpose, the Master Plan should be reviewed. In this regard, a Review Committee should be constituted which have people's representatives who could sit together and decide as to how to make amendment in it and how to remove the shortcomings. The action should be taken in the interest of people

Mr. Deputy Speaker, Sir, I have drawn the attention of the Government towards some important issues. I hope that the Government will pay attention towards them and come out with a decision soon. I thank you for giving me a chance to speak.

[English]

DR. ASIM BALA (Navadwip) : Sir, I rise to support this Bill. Earlier, the Delhi Metropolitan Council had three Members to represent Delhi Development Authority. Now the Delhi Assembly has three Members to represent Delhi Development Authority, two from the ruling party and one from the Opposition Party. It means the Delhi Development Authority is well-represented from all sections of the people.

Delhi is the capital of India and it should be well-planned and well-mahaged. Ninety lakh people live in Delhi and 30 per cent of them live in slums. The population of Delhi is increasing day by day. Shri Jai Prakash Agarwal has just now spoken very nicely about

the way the DDA is functioning. I also have the same experience. No work can be done in DDA without payment of a bribe. Even if you ask for a simple electricity meter, you have to pay some amount as bribe. Even if you go for plumbing work for toilets, you have to pay a bribe. It has now become customary to give bribe to DDA. We have to pay tips to get any type of work done by DDA.

The disposal of garbage is being made in an excellent manner in posh areas of Delhi, but not in slum areas. The conditions in slum areas has been described very nicely and vividly by Shri Jai Prakash Agarwal and I have also the same experience. The slum areas in Delhi are very filthy and unhygienic and nobody is there to look into the matter. There is no drainage system. In 1950, 1960 Delhi was flooded due to the lack proper drainage system, it could not cope with the simple rain which causes those flood.

In the trans-Jamuna area of Delhi especially, the houses are very dirty. We say that Delhi is the capital, but sometimes we feel very much ashamed to say this is the capital of India. Not only Delhi. If you see the other State capitals, like Chennai, Mumbai, Calcutta and other cosmopolitan cities, even though those cities are not being well-managed the population is increasing and the space on the traffic roads is also not sufficient. There are a lot of other problems also in big cities.

According to UN statistics, one-third of the population of the world lives in sub-standard conditions in urban areas of capitals and in Delhi, the population is also increasing day by day. The pollution in Delhi, as mentioned by other hon. Members, is the highest and second in the world. No special care is taken and there is no programme to prevent this pollution. This problem should be well-taken care of.

There is one more thing. It is about industrialisation. If you go around the city of Delhi, you can find that industries are coming up very fast. But most of the industries are not observing the Industrial Act. I mean, there are no anti-pollution devices. There is no proper drainage system for disposing of the industrial wastes. So, the drainage system is also lacking in Delhi.

It is very much known to us that there are electricity and water problems in Delhi. Everyday, we are coming across such problems. All sorts of difficulties and hazards are found in Delhi. I very much agree with the hon. Member Shri Agarwal that the Old Delhi area is remaining as it was in the very old times. There is no improvement in the Old Delhi areas. I request the Central Government and the Delhi Government also that they should draw a special programme in this regard. They should pay special attention to the development of the Old Delhi areas.

My next point is about the inter-connected roads. Sometimes, I also happen to come from the Dhauia Kuan side. So, I can mention about it. A huge traffic jam

is a regular feature in that area. But there is no alternative to that. It takes at least ten minutes to cross it. If you have to cross that side, it requires at least ten minutes especially during office hours. So, that problem has to be solved.

For better environment, parks and open areas should be there. Of course, there are trees. But in spite of that, pollution is increasing. In a very planned city, there should be three or four parks in every area. Along with this, there should be proper facilities for sports. Children's parks etc. should also be there. It is very essential because a good environment will create a good impression in the minds of the people. A clean and good air is to be also essential.

About Education, I would like to say that the Education System in Delhi is to be improved. It is a cosmopolitan city. People speaking different languages are coming from all over India. It is essential that for their development, different schools have to be established or special languages have to be introduced in such schools.

There is one more thing. About the Master Plan or the Mega Plan of the last Government, we have only just heard about it. But there is no Master Plan or Mega Plan. It is not in front of us. Whatever be the Master Plan, the Government should implement it. It should not only be there in respect of Delhi but it should be there in respect of other cities also because the population of the cities is increasing day by day. Whatever cities are there in India, every city needs development. You may call it as the Master Plan or the Mega Plan or the Mega City by name. But it should be properly planned and properly developed.

With these words, I conclude my speech.

MR. DEPUTY SPEAKER : Now the House stands adjourned to meet again on Tuesday, December 10, 1996 at 11.00 A.M.

18.00 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, December 10, 1996/Agrahayana 19, 1918 (Saka).*

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